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LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA

Friday April 1, 1986/Chaitra 11, 1888 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

सौने के स्थानों (स्लोपिंग वर्ष) का धारअय

*892. भी भागवत झा भाजाद: भी म० ला० द्विपेदी: भी सुबोध हंसदा: भी स० चं० सामन्त:

क्या रेलचे मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सच है कि लोगों को रेलगाड़ियों में सोने के स्थानों का धारकण कराने में बड़ी कठिनाई होती है, जब कि चूस देकर स्थान का धारकण कराने वाले सोगों को कोई कठिनाई नहीं होती ;
- (ख) सोने के स्थानों का धारक्षण कराने में लोगों को फ्रास्टाचार का निकार होने से बचाने के लिये क्या कार्यवाही की गई है; धीर
- (ग) स्वानों के घारक्षण के बारे में तीसरी श्रेणी से याजा करने वाले याजायों के लिये उसी प्रकार की व्यवस्था न किये जाने के क्या कारण हैं, जिस प्रकार की व्यवस्था बातागुकृतित तथा प्रथम श्रेणी में याजा करने बाले याजियों के लिये हैं?

रैलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): (क) जी नहीं। कमी-कभी, खासकर भीड़-माड़ के विनों में, ऐसा घवसर होता है कि यात्रियों को शायिका प्राप्त करने में कठिनाई होती है, क्योंकि सायिकाओं की मांग बहुत धधिक होती है।

- (ब) एक बयान सभा-पटल पर रख विया गया है। [पुस्तकालय में रक्षा गया, देखिये संस्था एल० टी०—5958/66]
- (ग) स्थान धारक्षण के सामान्य नियम सभी वर्जों के लिए एक जैसे हैं। तीसरे वर्जें में सीटों के धारक्षण का प्रबन्ध कई रेलों पर है। लेकिन, जितनी गाड़ियां उपलब्ध हैं उसे वेखते हुए इस सुविधा का पूरी तरह विस्तार करना संभव नहीं है।

भी भाषकत का धाजाव: क्या हम यह मान लें कि जिस और के साथ माननीय मंत्री जी ने कहा कि स्थानों के धारक्षण में कोई बेईमानी नहीं होती, उतनी ही यह बात सब है? धगर यह बात उतनी ही सब है, तो क्या कभी माननीय मंत्री जी ने तूफान में, धागरे तक ही तही, याला करके देखा है कि रास्ते में किस प्रकार बार पांच कपए मैं वर्ष मिन जाता है ?

का॰ राज सुनग सिंह: जितने जोरों से
मैंने कहा मैं उसके पक्ष में हूं क्योंकि प्रश्न भी तो उतने ही जोरों से पूछा गया है। उसमें लिखा है कि क्या "वूस वे कर स्थान का घारकण कराने बाले सोगों को कोई कठिनाई नहीं होतीं"। तो जितनी मजबूती से यह प्रश्न किया गया उतनी ही मजबूती से यह प्रश्न किया गया। इतना मैं मानता हुं कि कहीं कठीं कठिनाइयां हैं घीर गढ़बढ़ियां हैं, भौर इसके कारण लोग डिसमिस भी किए जाते हैं।

बी भागवत सा धाजाव : क्या यह बात सच नहीं है कि वैसे धारक्षण के लिए मांगने पर तो कोई वर्ष नहीं रहती, पर हैडक्वाटंर के नाम पर धौर धन्य विभिन्न तरीकों से रेसवे कर्मचारी कुछ वर्षे रख लेते हैं भौर रास्ते में पैसा ले कर उनको रिलीज करते हैं ?

डा॰ राज सुमग सिंह : ऐसी शिकायत है है इक्वार्टर पर और उसके खिलाफ एक्शन लिए गए हैं । कुछ लोगों को इन मामलों में नौकरी से हटाया गया है । और कुछ पर ऐक्शन लिया जा रहा है । एक और बात है कि है इक्वार्टर पर, जहां से गाड़ियां रवाना होती हैं, वहां पर ही सीटें रहती हैं, और इस का कुछ लोग पुरुपयोग भी करते हैं, क्योंकि बीच के स्टेशनों के लिए कोई कोटा निश्चित नहीं हैं ।

Shri E. S. Pandey: Taking into consideration the great difficulties that the passengers have to face, may I know whether the Railway Ministry has jotted down a certain programme by which they promise that they are going to provide this facility to the passengers? How much time will it take?

Dr. Ram Subhag Singh: We are planning to provide sleeper accommodation to all the passengers who are going to travel for the night time latest by the end of the Fourth Five Year Plan. We had undertaken this work and both for the metre gauge as well as for the broad gauge suitable number of sleeper coaches are going to be constructed, about 550 for metre gauge and 555 for broad gauge.

भी बसपाल सिंहः क्या सरकार इस बात को जानती है कि जब तक विमांब ज्यादा रहेगी धौर सप्लाई कम रहेगी उस वक्त तक करप्तन नहीं हट सकता । इसमें क्या बड़ी बात है कि सरकार ज्यादा स्लीपिंग कोचेख बना से । यह कोई चीन या पाकिस्तान के मुकाबले की सी तो बात नहीं है। इसमें ज्यादा कोशिश करने का सवाल नहीं है। यह तो रेलबे की कमाई का सिलसिला है। मैं जानना चाहता हूं कि हम इस मामले में कब तक सेल्फ-सफीशेंट हो जाएंगे।

बा॰ राम मुनग सिंह : प्रसल में धारम-निर्मरता के लिए कोई एक निश्चित लकीर बींचने में कठिनाई हैं किसी भी काम के लिए । धौर करप्पान के बारे में तो माननीय प्रश्नकर्ता ने स्वयं जवाब दे दिया है कि जब तक बिमांड से सप्लाई कम है उस बक्त तक यह चलता रहेगा। लेकिन सरकार का यही कर्तंच्य है कि हर नाजायज हरकत को रोकने का प्रयास करे। मैं यह जरूर भरोसा दिलाना चाहूंगा कि इस दिशा में प्रयास करने में कोई हिचकिचाहट नहीं होगी।

भी सिद्धेश्वर प्रसाद : धभी एक पूरक प्रश्न का उत्तर देते हुए माननीय मंत्री जी ने बताया कि हैंडक्वार्टर के घतिरक्त बहुत कम स्टेशनों से धारक्षण की सुविधाएं प्राप्त हैं। मैं यह जानना चाहता हूं कि धारक्षण की सुविधाओं के विस्तार में रेलवे मंत्रालय की क्या कठिनाई है, धौर धिष्ठक स्टेशनों से धारक्षण की सुविधा प्राप्त हो सके इसकी ब्यवस्था कब तक की जाएगी ?

का० राम सुभग सिंह : घसल में हावड़ा, बम्बई, दिल्ली, मद्रास जैसे स्टेमनों पर . . .

एक माननीय सबस्य : लखनऊ भी है।

डा॰ राम सुमग सिंह : वहां भी कुछ शिकायतें हैं यह मैं मानता हूं । वहां से भी कुछ गाड़ियां चलती हैं । इन्हीं स्टेशनों से गाड़ियां बहुधा चलती हैं भीर वहां मारक्षण होता है। केवल 113 पेयर गाड़ियों के प्रन्यर स्तीपिंग कोच एकोमोडेशन हैं हालांकि गाड़ियों की तादाव 5613 है। इनमें से केवल 113 पेयसें में स्तीपिंग एकोमोडेशन की सुविधा है। बाद गेय में 606 डब्बे हैं स्तीपिंग कोचेश्व के भीर मीटर गेय में 376 हैं। तो इसके लिए

प्रेशर ज्यादा रहता है भौर इसीलिए सब स्टेशनों से घारक्षण देना सम्भव नहीं है। इसका विस्तार किया जा रहा है। जो डिस्ट्रिक्ट हैडक्वार्टर के स्टेशन हैं भीर दूसरे भी जो कुछ बड़े स्टेशन हैं, भीर कहीं कहीं छोटों पर भी यवासाध्य यह सुविधा बढ़ाने का प्रयास किया अगरहा है।

बी हक्तम चन्द्र कद्यवाय : स्लीपिंग कोचेज में जो कंडक्टर रहते हैं उन्ह रात रात भर बैठ जाना पड़ता है। उन्ह लेटने की सुविधा नहीं मिलती । क्या सरकार उनके लिए कुछ स्थान रखने का विचार रखती है ?

क्या यह बात सही है कि जो संसद सदस्य स्लीपिंग कोच में सफर करते हैं उनको भी साढ़े तीन रूपया देना पड़ता है बर्थ के लिए। क्या कोई ऐसा सरकूलर निकाला गया है, यदि हां तो उसका क्या कारण है ?

डा॰ राज सुधग सिंह: धगर कोई ऐसा सरकूलर होगा तो मैं उसको देखंगा भीर वह बापस ले लिया जाएगा क्योंकि पालियामेंट के सदस्यों के पास तो फर्स्ट क्लास का पास होता है भीर मैं मानता हूं कि उनको यह सुविधा मिलना वाजिब है। प्रगर कहीं वृटि है तो उसको दूर कर दिया जाएगा।

जहां तक कंडक्टर गार्ड का सवाल है, उसको वर्ड क्लास की स्लीपिंग कोच में बैठने की जगह दी जाए या सोने की ? माननीय सदस्य बैठने की जगह के लिए पूछ रहे हैं या सोने की जगह के लिए ? घगर उसको बैठने की जगह की कठिनाई है तो उसका प्रबंध किया जाएगा। जहां तक लेटने की सुविचा का प्रश्न है हम पहले यह क्लास के लोगों को सहितयत देने का प्रयास कर रहे हैं। जब तक उनको यह सुविधा न मिल जाए, रेलवे वालों के लिए यह मुविधा देना उचित नहीं होगा ।

पटसम का मुस्य

*893. भी विमृति विभाः भी क० ना० तिवारी:

क्या बाजिक्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि इस वर्ष पटसन का मुख्य 40 से 45 रुपए प्रति मन तक रहा है; मीर
- (खा) यदि हो, तो क्या 1966 में सरकार का विचार किसानों से एक नियत बर पर पटसन बारीवने का है ?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). Due to the shortage of raw jute crop, the price of Assam Bottom variety of raw jute delivered at Calcutta ranged between Rs. 112.53 and Rs. 178.17 per quintal (corresponding to Rs. 42.00 and Rs. 66.50 per maund respectively) during the season 1965-66. This is already much higher than the minimum support price of Rs. 30-per maund and hence there is no need to purchase raw jute at any fixed rate.

थी विमृति निथा: सरकार ने कहा था कि बहु कलकत्ता में जूट 30 रुपया मन खरीदेगी। उस समय प्राइमरी मारकेट में उसका मुख्य बीस या पञ्चीस रुपए मन वा । माज प्राहमरी मारकेट में जुट की कीमत 60 क्पए मन हो गयी है। तो मैं जानना चाहता हुं कि सरकार को इस रेट पर कलकत्ता में बरीदने में क्या दिक्कत है ?

बी शकी कुरेशी: सवाल यह है कि जूट की शार्टेज की वजह से कीमतें बढ गयी बी. तो हमने एक मिनियम प्राइस फिक्स की है भीर एवीकल्पुरल प्राइस कमीवन ने भी 35 रुपए का निर्खं मुकरेर किया है। हमारी कोशिश यह है कि जो 90 नाम बेल्स हम त्रोड्युस करना चाहते हैं उनकी कीमत 35 क्पए से कम न हो। हमारी को जिल यह है

कि मिनिसम प्राइस 35 इचए तक रहे उससे नीचे न झावे। झाज जो जूट की कीमत चढ़ गयी है वह इस वजह से कि प्रोडक्शन कम हुझा है इशलिए डिमांड बढ़ गयी है।

भी विन्नू ति सिखः मेरे प्रश्न का जवाब नहीं घाया है। मैं दूसरा प्रश्न बाद में करूंगा। मैं प्रपने इसी प्रश्न का पहले जवाब चाहता हूं। सरकार ने पहल कहा था कि 30 रुपये मन हम कलकत्ता में खरीदेंगे। तब प्राइमरी मार्किट में 25 रुपये बिकता था। लेकिन घाज प्राइमरी मार्किट में 55 रुपये धौर 60 रुपये बिकता है जबकि सरकार कहती है कि वह कलकत्ता में तीस रुपये मन ही खरीदेंगी। यह उस समय था जबकि पाकिस्तान का भी जूट का ब्यापार खुला था धौर हमारे जूट का भी खुला था। मैं जानना चाहता हूं कि सरकार किसान को इतना देने के धब हक में क्यों नहीं है?

वाणिष्य भंकी (बी सनुनाई साह):
यह बुगांकिस्मती की बात है कि शार्टेज की
वजह से दाम बढ़ गए हैं। दाम धासमान को
छू रहे हैं। इसका मतलब यह नहीं है कि
सामाजिक न्याय की तुलना पर हमने जो
मिनिमम प्राइसिस फिक्स की हैं उन से ज्यावा
सरकार दाम कर दे। यह तो कहीं नहीं कहा
है कि फिक्सड प्राइस पर ही कोई खरीदे।
सेकिन मिनिमम प्राइस हमने तय की है।

भी विमूति भिष्य : सामाजिक त्याय किसानों के लिए भी है भीर दूसरों के लिए भी है भीर दूसरों के लिए भी है। सामाजिक त्याय के भनुसार खुली मार्किट में 60 भीर 55 रुपये मन विकता है। मैं जानना चाहता हूं कि सरकार कलकत्ता में किसानों को क्यों मजबूर करती है कि वे तीस रुपये मन वेचें ?

जी भनुभाई शाह : मजबूर नहीं करती
 है । सरकार खरीद ही नहीं रही है ।

भी विभूति निम्बः मेरा सवाल तो झाए सुन लें। ऐसा लगता है कि सरकार मजबूर करती है किसानों को कि जहां की मार्किट में 55 और 60 रुपये भाव है वहां वे 30 रुपये भन वेचे कलकत्ता में । हमारे लिए सामाजिक न्याय की बात क्यों नहीं करती है? क्यों नहीं सरकार प्राइमरी मार्किट में 55 रुपये के भाव से खरीदती है?

श्री मनुभाई शाह : बात यह है कि
स्पोर्ट प्राइस का मतलब यह है कि जब दाम
गिरता हो तो सरकार दखल दे मार्किट में
ताकि ग्रोधर्ज को, काश्तकारों को कम से
कम उतना दाम तो मिले, एक भ्रष्टा दाम तो
मिले । सालों के भनुभव के बाद तीस रुपये
मन भ्रसम बाटम का कलकत्ता में दाम फिक्स
किया गया था । यह तो एक एक्सीडेंट है कि
काप फेल हो गई है ग्रीर 80 लाख के बजाय
52 लाख बेल्ड का प्रोडक्शन हुआ है शौर
दाम बढ़ गए हैं । इससे ग्रोधर्ज को फायदा
हुआ है । लेकिन इसका मतलब यह नहीं है कि
स्पोर्ट प्राइस को भी बढ़ा दिया जाए।

Taking over of Textile Mills by States

*894. Shri S. C. Samanta: Shri Subodh Hansda: Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri P. C. Borocah:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the textile mills taken over by the State Governments have become financial liability to the States concerned;
- (b) if so, whether the policy of taking over of the mills is undergoing any change; and
- (c) the action the Central Government propose to take in this regard?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Quresh):
(a) to (c). It is for the State Governments concerned to consider the
position; the Central Government
have no information on this as far as
such mills which are taken over by
the States are concerned. Mills being

run by the Central Government are generally running well and at some profit.

Shri S. C. Samanta: May I know whether the State Governments which took over some mills running badly approached the Central Government for some financial help?

Sari Shafi Qureshi: So far 10 mills have been taken over by the Centre on the recommendations of the State Governments.

Shri S. C. Samanta: May I know on what conditions the Central Government will enter into taking charge of the mills which are running at a loss?

Shri Shafi Qureshi: So far as the financial lability of the mills is concerned, it will be shared on a fifty-fifty basis. 50 per cent will be borne by the States and 50 per cent by the Centre.

भी भागवत झा आवादः स्या सरकार यह उचित नहीं समझती है कि जिन मिलों को राज्य सरकारें ले लेती हैं और जिन पर पैसे भी व्यय किये जाते हैं और उन पैसों को देने में केन्द्रीय सरकार का भी हाथ रहता है, वह भी देती है, समय समय पर इस बात को देखा जाए कि वे मिलें व्यवस्तिय ढंग से चलें, बाटे पर न चलें ? क्या कोई कोधोंडिनेसन आपके द्वारा चलाया गया है इन मिलों के सम्बन्ध में या नहीं ?

थी सामी हुप्ती: जिस क्या हव वहां पर कंट्रोलर मुकरेर करते हैं तो खयास तो यही रहता है कि मिलों को फायदे पर चलाया आए और उसकी बाकावदा जांच होती है, बक्तन-फबक्तन जांच होती है। ताकि मिलों को फायदे पर चलाया जा सके। लेकिन जैसे मैंने भुज किया है कि जो मिलें सेंटर ने टेक स्रोवर की हैं, वे इस बक्त चाटे में नहीं फायदे में चल रही हैं।

Shri P. C. Beroosh: May I know how many textile mills there are in the country on the verge of closing down, how many of them can be revitalised and how many have to be scrapped altogether and if they are scrapped whether new mills are going to be set up in their place?

Shri Shafi Qureshi: So far information only about 10 mills is available. We have taken over 10 mills. Whenever any necessity arises and after investigation is held it is found that some mills are not running at a profit or they cause unemployment, government will step in and take them over.

भी रामेश्वर टांडिया: सरकार ने कानपुर की स्योर मिल लेने का निश्चय किया या और इस निश्चय को किए हुए छ: महीने हो गए हैं। अभी तक उस मिल को चनाया नहीं गया है। इसकी वजह से सात हजार मजदूर बेकार बैठे हैं। मैं जानना चाहता हूं कि इसके बारे में सरकार क्या कार्रवाई कर रही है, ताकि जल्दी से जल्दी इस मिल को चलाया जा सके ?

The Minister of Commerce Manubhai Shah): If I may supplement the answer to the previous question, there are 583 mills in the country. of which only 18 are affected by the threat of closure, of which 10 have been taken over by the Centre. Out of the remaining 8, investigation going on with regard to 3 mills mills are declared to be scrapped, because they are no more fit for economic working. Out of the 10 taken over, 2 are run by the Central Government and the other 8 are run by the State Governments. About the Muir Mills, which the hon, Member referred to, it has already been taken over by the authorised controller and orders have been issued to give them a loan of Rs. 60 lakhs. We hope that during the month of April the mill will start working.

Shri D. C. Sharma: May I know on what principles the Government of India decides whether a mill should be taken over by a State Government or by the Central Government, and whether these principles have followed all along the line?

Shri P. C. Borooah: My question is not answered, Sir.

Shri Manubhai Shah: The broad principles are these. Both the governments are the same as far as taking over the responsibility is concerned, because in law even when a State Government runs it, it is really under the proper ownership and total legal control of the Central Government. The distinction is only this that where the mills are smaller or where the corpus of the fund required is not a very large amount, the local government expresses a desire that they would like to run them and the Cengenerally permits tral Government them to run them on their own financial responsibility. Where the corpus of the fund is very large or where for particular reasons the Centre feels, for instance, in the State of Pondicherry or some other area, that the Central Government should move in, then it is generally run by the Central Government. There are no hard and fast rules because both the things, State and the Centre, mean the same thing here.

भी काशी राम गुप्तः इंदौर की एक मिल बन्द पड़ी है। उसको मजदूर संगठन ने रुपया लगा कर लेने की बात कही बी किन्तू कोर्ट ने यह फैसला दिया कि मजदूर संगठन का रुपया इन बातों में नहीं लगाया जा सकता है। मैं यह जानना चाहता हूं कि क्या मंत्री महोदय इस प्रकार का निर्णय सरकार से लेंगे कि भविष्य में मजदूर संगठन भी रूपया सना कर मिलों को चलाने की धनुमति मांगें तो वह उनको मिल जाए ?

भी मनुभाई बाहः मिलें जब खराब हो बाती हैं भौर जिन में लाखों करोड़ों रूपये की जरूरत होती है उन में गरीब मजदूरों का पैसा डालना भौर फिर सरकार द्वारा बही सारा पैसा उनको देना यह कोई प्रेक्टीकल या व्यावहारिक बात नहीं है। लेकिन जहां नई मिलें लगाने की बात होती है, कोधोप्रेटिव मिल्स लगाने की बात होती है वहां वर्कजं की कोद्योप्रेटिव्स् को, एग्निकलचरिस्ट्स की कोधोप्रेटिव्यज को, लेबर यनियंज की को-भोप्रेटिका को हम एनकरेज करते हैं।

Shri R. S. Pandey: Sir, generally, it has been found that so long as the management get profit they go on running the mill. When there is no profit or less profit, they try to hand over the mill, like a dead baby, to the Government. Before the Government takes over textile mills which closed down, there must be a proper investigation to find out the reasons. I know of several mills where managements have tried to exploit the funds and when they found that there was nothing left in them they tried to hand them over to the Government.

Mr. Speaker: The hon. Member is giving information.

Shri R. S. Pandey: I want to know what is the hesitation on the part of the Government in nationalising those mills that have been closed down?

Shri Manubhai Shah: The House will appreciate that every year more than 30 to 40 new mills are coming up. It will be a very exaggeration to suggest that all the mills, all the 600 of them which I mentioned, are running at a loss or that the industrialists are running the mills and mismanaging them. I agree, there are bad people and bad management.

Shri R. S. Pandey: What about them?

Shri Manubhai Shah: I am coming to that. First I must remove or dispel the anxiety in the minds of hon. Members of this House created by the question that has been put, that all mills are running in a bad way. I must say most of the mills are in fact running very efficiently and producing good cloth. There are marginal, or 25, mills which are running for the last 50 or 100 or 150 years and which either due to mismanagement. machinery or lack of finance changed hands. In those cases, as I have already submitted to this hon. House, we are bringing a Bill amending the Industries Act whereby, where a mill is taken over by the Centre or by the State Government and where they find that the corpus is worth running economically, instead of handing them over back to the old management, the controlling interest in such mills will be taken over by the Central Government or the State Government.

भी हुकम चन्द कक्ष्याय: जो मिलें मैनेजमेंट के या मालिकों के कुप्रबन्ध के कारण घाटे में चलती हैं उनके सम्बन्ध में क्या सरकार ने इस बात पर विचार किया है या करेगी कि 25 परसेंट उन में राज्य सरकार का हिस्सा हो, 25 परसेंट केन्द्रीय सरकार का हो और पचास प्रतिशत मजदूरों का हो और उसके भाषार पर उस मिल को चलाया जाए और जरूरत हो तो मजदूरों की जो प्राविडेंट फंड की रकम है, उसको भी शेयरों के रूप में लगाया जा सकता है ?

Shri Manubhai Shah: It is a suggestion for action.

Shri S. M. Banerjee: In reply to a question by Shri Rameshwar Tantia the hon. Minister stated that Government is giving Rs. 60 lakhs for the running of the Muir Mills. I want to know whether it is a fact that Muir mills has not been re-opened because its financial requirements is more than Rs. 1 crore. I would also like to know whether this money has been paid or is being paid because the State Government has assured that the Mill will be re-opened on the lat of May 1966.

Shri Manubhai Shah: I do not know from where the hon. Member has collected his figure. Our preliminary estimate of their requirement is Rs. 60 lakhs and not Rs. 1.66 crores. If further amounts are needed for renovation, they will be paid.

Shri S. M. Banerjee: Has the amount been paid?

Shri Manubhai Shah: We have already passed orders. The State Bank of India will give Rs. 60 lakhs to the authorised Controller of Muir Mills of which Rs. 10 lakhs has already been paid. Another Rs. 50 lakhs will be paid to him soon. If more funds are required in future we shall look into it.

Shri Jashvant Mehta: What is the total capital investment of the Central and State Governments in the mills which have been taken over by Government?

Shri Manubhai Shah: Generally speaking, capital investment does not arise because we have no proprietary rights in these mills. We are only taking over as authorised Controller for a period of 5 or 10 years. Therefore, all the amounts are debited as loans to those institutions.

Shri Jashvant Mehta: What is the amount?

Shri Manubhai Shah: It is different for different mills.

Shri P. R. Chakraverti: In the context of the working of the textile mills in Bengal, may I know whether they are rejuctant to go in for new designs? Have Government indicated to all the mills that they should take to rationalisation instead of going to Government for aid?

Shri Manubhai Shah: I am glad the hon. Member has asked this question. I had the privilege of opening a mill in Bengal two months back. One of the most modern mills called Kalyani was set up in West Bengal. Nobody wants to put up a mill which is outmoded. The other day I had the

pleasure of opening a mill at Jaipur, called Podar Textile Mills which will rank as perhaps one of the best in the whole world.

Shri K. D. Malaviya: Am I correct in my presumption that when some mills becomes inefficient from any point of view, Government have a right to take them over and they do take them over and after some time when they become efficient hand them over to the same party which is inefficient and which has not done its duty to the society?

Shri Manubhai Shah: We are now examining that aspect. Very soon a Bill will come before the under which we will take controlling interest over such mills where it is worth taking over controlling interest because they have become profitable after taking over by Government.

Tractors' Unit in M.P.

*896 Shri R. S. Pandey: Shri Shiva Dutt Upadhayaya: Shri Uikey: Shri A. S. Saigal: Shri R. S. Tiwary: Shri Chandak: Shri J. P. Jyotishi: Shri Onkar Lal Berwa: Shri Wadiwa: Shri Parashar:

Minister of Industry be Will the pleased to state:

- (a) whether the application Madhya Pradesh Government for the setting up of an agricultural tractors manufacturing unit in Madhya Pradesh has been rejected on the ground of non-availability of spares capacity;
- (b) whether, in view of the urgent need of the increased production in agricultural. Government propose to revise the target capacity and reconsider the application?

The Minister of Industry (Shri D. Schemes · Sanjivayya); (a) and (b).

envisaging adequate capacity for meeting the anticipated demand tractors at the end of the Fourth Plan period had already been approved by Government when the application of the Madhya Pradsh Government was received. As there is no scope for further licensing, the State Government's scheme has not been approved.

Oral Answers

Shri R. S. Pandey: Taking into consideration the necessity for producing more foodgrains, may 1 whether Government are going to give serious consideration to the proposal to give substantial aid to Madhya Pradesh in order to establish a tractor factory?

Shri D. Sanjivayya: The whole question was reviewed sometime towards the end of 1963 and we found that the gap between demand and installed capacity was too much. Therefore, a public notice was issued on the 13th January 1964, inviting applications for the manufacture The last date was 29th tractors. February 1964 and the application of the Madhya Pradesh Government was received only towards the end of 1964. In the mean while, a decision was taken on the 10th November 1964 to allot quotas of tractors as follows: 20 to 35 HP TAPE, Madras 7,000. International Tractors 7,000; Tractors and Bulldozers 2,000; Escorts 7,000; Eicher Tractors Corporation 2,000; 35 to 50 HP Tractors and addition, there Bulldozers 5000. In will be a factory in the public sector to manufacture 12,000 tractors. The total estimated demand at the end of the Fourth Plan is 40,000 per annum.

Shri R. S. Pandey: The hon. Minister says that the application from the Madhya Pradesh Government has come a little late. Instead of being strict on that technical point will Government consider that application of the Madhya Pradesh Government also and include it for implementation in the Fourth Plan?

Sanjivayya: As I Shri D. earlier, the expected demand

year would be about 40,000 tractors and we have now licensed for the production of 42,000 tractors. I do not think there is any need now for further licensing.

Shri Harish Chandra Mathur: Is it not a fact that in various sectors of industry you have licensed for beyond the target fixed and, if so, how is it that in this particular sector of the industry where we are giving all the emphasis for agricultural development and where the application is from a public sector and a State Government. It is being treated in such a manner?

Shri D. Sanjivayya: As I said, the requirement was only 40,000 and we have licensed for 42,000. Excepting the public sector project the remaining five are existing factories which have applied for expansion and which has been granted. Their performance during the Third Five Year Plan period has been satisfactory and we have no doubt whatsoever that they would not fall short of production.

Shri Harish Chandra Mathur: The question was, whether in almost all the sectors of industry, they have licensed far beyond the targets fixed end, if so, how is it that in this particular sector of industry this is being done. If that is not so, he should refute that they have not done it, that is, it is only upto the target, fixed that they have done the licensing. What I submitted was whether in almost all the sectors of industry they have licensed far beyond targets fixed. How is it that in this particular industry, they are doing like this where a public sector and a State Government are concerned?

Shri D. Sanjivayya: I have already answered that question, namely, that it is not a question of permitting any private sector project to come into being. Private sector projects are already there. Their performance during the Third Plan period has been satisfactory and we have confidence that they would fulfil the target and,

therefore, there is no necessity to give any more licence.

Shri Harish Chandra Mathur: Sir, are you satisfied with the answer? My question was whether they have been been licensing far beyond the targets in almost all the sectors or not. But here, they want 40,000 tractors and they have licensed for 42,000 tractors. Why in this particular sector of the industry are they doing like this?

Shri D. Sanjivayya: It is correct that in various sectors; the licensed capacity is much more than the anticipated production or the required production. But that is so whenever we think of licensing new parties. But here are parties who have been already licensed and who are in production and their performance is satisfactory. We feel confident that they would certainly fulfil the target.

बी यक्ताल सिंह: क्या सरकार यह बतला सकती है कि मध्य प्रदेश में कितने काम्तकार ऐसे हैं जो स्पया लिये फिरते हैं भीर सरकार उनको ट्रैक्टर दे नहीं सकती, कब तक सरकार इस काम को कर लेगी भीर कब तक काम्तकार स्पन्ना दे कर ट्रैक्टर ले सकेंगे।

Shri D. Sanjivayya: That is very difficult for me to answer.

Shri Kapur Singh: Have Government considered the urgency of setting up a tractor manufacturing unit in Punjab and, if not, why not?

Shri D. Sanjivayya: I have already given the programme for the Fourth Plan period and I do not think there is any necessity to set up another factory either in Punjab or in Uttar Pradesh or any other place.

Shri Kapur Singh: I asked if not, why not. He has not answered that:

Shri D. Sanjivayya: As I said, one project in the public sector is going to be started. The location has not 8879

been decided upon. So, Punjab is not ruled out.

भी रामेक्वरानम्बः भारत में प्रधिकतर छोटे किसान हैं भीर उन के पास थोडी थोडी जमीन है, बड़े कृषक बहुत थोड़े हैं। मैं जानना चाहता हं कि क्या कोई ऐसा हल तैयार किया जा रहा है जो बैलों के साथ सम्बद्ध हो सके ताकि दो बैलों से प्रधिक से प्रधिक भि किसान वाह सके भौर हमारे उत्पादन में भ्रधिक से अधिक वृद्धि हो सके।

Shri D. Sanjivayya: There are also tillers and other smaller implements that are being manufactured.

Shrimati Lakshmikanthamma: Is the Government aware that there is a dearth of tractors, boring machinery and bull-dozers, and that farmers even after applying for two or three years are not able to get them, and if so, may I know whether new factories in the public sector will be set up in the Fourth Five-Year Plan?

Shri D. Sanjivayya: I do not know about other machines. So far as tractors are concerned, there is demand and, therefore, we are trying to produce more.

Shri Warior: In view of the fact that the Centre has not as yet even decided where the tractor factory should be set up, may I know why the application of the Madhya Pradesh Government which is already there cannot be considered favourably and why the Centre should take the responsibility?

Shri D. Sanjivayya: This is a Central project and we are doing it with Czech collaboration. They are providing some credit, and, therefore, we are taking advantage of that. Madhya Pradesh also will not be ruled out.

Shri Firodia: What will be the horse-power of the tractor which will be produced in the public sector?

Shri D. Sanjivayya: In the public sector, it will be between 12 and 18 horse-power.

भी हुकम चन्द कछवाय: मैं यह जानना चाहता हूं कि मध्य प्रदेश प्रधिक ग्रन्न उपजाऊ एरिया है, इसको ब्यान में रखते हए क्या माप भविष्य में जैसा माननीय मंत्री जी ने कहा है कि हम वहां खोलने को इनकार नहीं कर सकते तो कब तक कारखाना वहां खोलने को तैयार होंगे भौर यह जो लाइसेंस दिये गए यह किस भाधार पर दिए गए ? जो एरिया ज्यादा उपजाऊ हैं उनको दिये गए हैं या जो उपजाऊ नहीं है उनको दिए गए

Shri D. Sanjivayya: Licences have already been given. There is no question of issuing further licences. For the production of the new tractors in the public sector undertaking, it will take 18 months from 1st January 1967.

Mr. Speaker: On what considerations were the licences given? That is what he wants to know.

Shri D. Sanjivayya: As I said, so far as the expansion programme is concerned, no new licence was issued. They are already there: one in Madras, another in Baroda, yet another Bombay, still another in Faridabad, etc. Therefore, there is no question of considering any locations.

Decontrol of Cement

*897. Shri Vishwa Nath Pandey: Shri Ramachandra Ulka: Shri Dhuleshwar Meena:

Will the Minister of Industry pleased to refer to the reply given to Starred Question No. 791 on the 10th December, 1965 and state:

(a) whether Government considered the proposal to set up a Committee composed of Members of Parliament to watch the working of the experiment of decontrol of cement;

- (b) if so, the composition of the Committee; and
- (c) the functions and powers thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Taking into account the various points made in course of the debate, it is proposed not to constitute separate committee composed of Members of Parliament to watch the working of decontrol of cement; instead, it is proposed to bring up quarterly review of decontrol before the Informal Consultative Committee concerned with this Ministry.

श्री विश्वनाथ पांडेय : मैं यह जानना चाहता हूं कि जब से सरकार ने सीमेंट पर से नियंत्रण हटा लिया है तब से देश के अन्दर सीमेंट की क्या स्थिति है ? क्या बाजार में भाव बढ़ गया है या घट गया है और लोगों को सीमेंट सुलभ है या दुलंभ है ?

Shri D. Sanjivayya: Cement is avilable; the price also has been fixed; therefore, at a fixed price cement is available. But, all the same, a few complaints have been received and they have been passed on to the organisation set up by the cement manufacturers' association called Cement Allocation and Co-ordinating Organisation and they are looking into them. As I promised, there will be a review every quarter.

भी विश्वनाथ पांडेय : मैं यह जानना चाहता हूं कि जो यह कंट्रोल हटाया गया था यह प्रयोगात्मक रूप का है या स्थायी रूप का है ? एक्सपरिमेंटल बेसिस पर किया गया है या परमानट बेसिस पर किया गया है ?

Shri D. Sanjivayya: Whenever a decision is taken, it will stand unless we revoke it. Unless there are sufficient reasons, for instance, the decontrol does not work properly or there are difficulties for the consumers or other organisations, there is no question of going back.

Shri P. C. Borocah: May I know whether there is any increase in the production of cement since it has gone off the control sector and what is the increased production expected by the end of the decontrol period?

Shri D. Sanjivayya: There will be an increase in production, of about a million tonnes by the end of Jully or September.

Shri Bhagwat Jha Azad: The Ali India Cement Producers' Association and those who have favoured decontrol say that the position of cement has easeed in the market. May I know from the hon. Minister whether, in these three months when decontrol has been there, the production of cement had increased or the shortage which was there during control has disappeared because there was collusion between the producer and the dealer?

Shri D. Sanjivayya: The question of increase in production will not depend on the control of cement. But according to the decontrol order, we contemplate that the increase given in the price would be funded and that should be utilised for expanding existing cement plants or putting up new cement plants. They would save at the rate of Rs. 4 crores per year; so, in the next five years, the amount would be about Rs. 20 crores, and this money would be utilised for expanding the existing units or for putting up new units. That way we cement production.

Mr. Speaker: He wants to know whether cement production has increased as a matter of fact.

Shri D. Sanjivayya: How can we say in these three months? It is very difficult.

Shri Sham Lal Saraf: May I know whether with the decontrol of cement, care is being taken to see that cement is made available in far off places, particularly places like Jammu and Kashmir and other States? 8883

Shri D. Sanjivayya: Yes, 50 per cent is given to all State Governments and also the Central Government under what is known as the rate contract system, and the price will also be less. Of the remaining 50 per cent, 30 per cent will be given to stocking wagon-loar consumers for meeting the requirements of the public for repair new constructions, and for agricultural purposes in mofussil areas, 10 per cent to organised industries which were hitherto looked after by authorities such as the Director-General of Technical Development, the Commissioner, the Coal Controller etc and 10 per cent to quasi-Government organisations, small-scale industries, agriculture etc. as suggested by State Governments.

Shri S. Kandappan: Even after the decontrol of cement, in Madras, even the small farmers who want to purchase one or two bags of cement are asked to submit authorised forms from the village munsiff or the karnam in order to get the cement. What is the purpose behind this?

Shri D. Sanjivayya: I shall make enquiries whether such a thing is there.

Shri Kashi Ram Gupta: The hon. Minister has just stated that he has received some complaints about the non-availability of cement. May I know whether these complaints have been received from the dealers to the effect that the manufacturers are not giving them supply in time?

Shri D. Sanjivayya: The complaints are not from dealers, but on the other hand, they are from consumers and also from some State Governments.

Shri Kashi Ram Gupta: The complaints have been sent by the dealers to the hon. Minister, and copies of the same have been received by me also.

Shri Firedia: Is it a fact that the State Government, and the Central Government had lifted much less than what they usually lift, during the three months after the decontrol?

Shri D. Sanjivayya: I shall not be able to say what amount they have lifted.

Shri D. C. Sharma: May I know what percentage of this decontrolled cement is getting into the blackmarket, and whether the incidence of blackmarket has not been ironed out more than it had been when cement was under control, and whether Government have made any investigation into that problem?

Shri D. Sanjivayya: It has not been brought to our notice that cement has gone into blackmarket. If it is brought to our notice, we shall certainly investigate.

Shri Kapur Singh: We would like to know what blackmarket means in the context of a free, competitive and open market? How can there be a blackmarket where there is laissezfaire?

भी लहटन चौधरी : डी-कंट्रोल होने के बाद बिहार में माज भी कई जगहों पर सब डिबीजनल हेडक्वार्टरस तक में लाइसेंसी को एक छटांक भी सीमेंट नहीं मिल रहा है क्या यह सही है ?

Shri D. Sanjivayya: If any complaint is received, we shall certainly ask the manufacturers, as I said earlier, to see that cement is made available.

Shri Jashvant Mehta: At the time of the decontrol of cement, the price of cement had been increased and it was stated that Government wanted the profit earned by the increase in price to be ploughed back. May I know whether Government have evolved any machinery to keep a check on the private manufacturers about how they plough back this amount in the industry again?

Shri D. Sanjivayya: Yes, they have to maintain separate accounts for this increased amount, and no pie out of it should be spent without the permission of Government, and it should be spent only for expansion of for setting up new units.

Allahabad High Court's Judgement Regarding Railway Administration

*898. Shri C. K. Bhattacharyya: Shri D. N. Tiwary:

Will the Minister of Rallways be pleased to state:

- (a) whether his attention has been drawn to the judgement of justice Shri Dhawan of the Aliahabad High Court in December, 1965, criticising the Railway administration for raising technical objection to defeat a suit for compensation;
- (b) the principles of Kautilya's Arthasastra prescribing the conduct of the public sector quoted by the judge; and
- (c) whether he has directed the Railway administration to follow those principles?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). Yes, Sir.

- (c) Suitable instructions have been issued to Railway administrations, that purely technical objections should not be taken to defeat payment of claims otherwise due.
- Shri C. K. Bhattacharyya: May I take it that a general instruction has been issued that where parties suffer due to the failure of the State or the Railways, the State or the Railways would help the parties concerned to establish their claims rather than try to defeat those claims by taking to technical and minor objections?

Shri Sham Nath: The Railway Administration had always instructions that claims should be fairly disposed of and no claim should be repudiated purely on technical grounds. These instructions have now been re-emphasised.

As regards the other part, it is always the policy of the Railway Board and the Railway Ministry not to resort to purely technical objections. But inthis case, I accept that a teachnical objection was taken which ought not to have been taken.

Shri A. P. Sharma: Tooking to the fact that most of the cases brought to the courts against the railways have been lost by the railways, may I know whether these losses or unfavourable decisions are due to the fact that these cases are not fit to be contested? Or is it due to the inefficient working of the law department? If one or both are true, what action do Government propose to take to rectify matters?

Shri Sham Nath: I have not got the figures of the cases the railways have lost and so could not say in how many of them it was due to inefficient handling of the cases. But as far as I know, no such complaint has come to our notice that there was any inefficient handling of any cases of the railways,

Shri A. P. Sharma: Will he make enquiries and let us know about the position because it is our general experience that the railways are losing all the cases...

Mr. Speaker: Order, order, Shri

Shri U. M. Trivedi: Has it been brought to the notice of the Ministry that the conduct of railway cases has always been found to be most inefficient, and except that lawyers engaged for the purpose make money by sitting in the courts and watching the number of cases to come up, no tanglible result is obtained in railway cases by these lawyers?

Shri Sham Nath: I do not admit that the position is as bad as stated by the hon. Member. Merger of Indian Bureau of Mines with Geological Survey of India

*899. Shri P. R. Chakraverti: Shri Onkar Lal Berwa:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether Government have decided to transfer the prospecting, drilling and mining divisions of the Indian Bureau of Mines to the administrative and operational control of the Geological Survey of India;
- (b) how far the new system will help the operational control, specially regarding the detailed probing operations as distinct from exploratory drilling;
- (c) whether the variuos units and physical analysis laboratories will continue to work as separate entities of the Geological Survey of India; and
- (d) the work that will now rest with the Indian Bureau of Mines?
- The Deputy Minister in the Minsitry of Mines and Metals (Shri S. A. Mehdi): (a) Yes, Sir. The transfer took effect on 1-1-1966.
- (b) Under the revised arrangements, the responsibility for the entire prospecting operations will vest in one organisation i.e., Geological Survey of India. This wil ensure continuity of background knowledge, expertise and operational control and avoid possible overlapping and duplication of functions between two different organisations.
 - (c) Yes, Sir.
- (d) The Indian Bureau of Mines will be responsible for the administration of Mineral Conservation and Development Rules, 1958, collection and printing of statistical data of minerals and ore dressing laboratory.
- Shri P. R. Chakraverti: With the introduction of this new method, will the Indian Bureau of Mines be a department of the Geological Survey or will it be practically merged with it?

Shri Mehdi: At the moment, it is a department of the Geological Survey.

Shri P. R. Chakraverti: What is the specific extent of improvement likely to be introduced by this innovation?

The Minister of Mines and Metals (Shri S. K. Dey): I think the House will appreciate that there is an acute limitation of technical talent in the field of geology, geophysics, geochemistry and geo-engineering. from this, there is also an acute shortage of equipment such as drills and also equipment for laboratory tests in the field of geology and geochemistry. Naturally, we afford, in the conditions of today, to allow overlapping of functions between two organisations working for the same purpose.

Shri Sham Lal Saraf: As we understand it, the Geological Survey of India was set up for the general surveys, and as far as intensive surveys are concerned, certain areas were marked out where Indian Bureau of Mines would conduct intensive surveys. May I know what action will now be taken by which the country will be assured that wherever areas are marked, there will be intensive surveys, and what will be the agency that will look after intensive surveys?

Shri S. K. Dey: The same functions will be carried out even more intensively because both the organisations will work together, and they will deploy their resources according to priorities.

Shri K. D. Malaviya: While accepting the correctness of such integration between the two and making the India Geological Survey of unit, main administrative am presuming that the correct in entire detailed exploration and the proving of mineral ore will be left to the Indian Bureau of Mines and not be divided between the Geological Survey of India and the Indian Bureau of Mines?

Shri S. K. Dey: As has been mentioned in the reply, a part of the old organisation of the Indian Bureau of Mines has been transferred to the control of the Geological Survey of India. It will function as a separate organisation called the Exploration wing of the Geological Survey of India.

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Shri K. D. Malaviya: I am referring to the detailed proving.

Shri S. K. Dey: That will be done by the Exploration Wing of the Geological Survey of India.

Delegation from Nepal

*900. Shri P. C. Borocah: Shri Ram Hark Yadav:

Will the Minister of Commerce be pleased to state:

- (a) whether a Nepalese Trade Team recently visited India; and
- (b) if so, what trade arrangements were thrashed out as a result of the discussions with that team?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. The Delegation visited this country in January, 1966 at the invitation of the Federation of Indian Chambers of Commerce and Industry.

- (b) The Delegation was in main interested in exploring possibilities of Indian collaboration in joint ventures in Nepal. No Trade Arrangement was finalised although trade matters were in general terms discussed with the Delegation.
- Shri P. C. Borocah: May I know whether this delegation sought Indian collaboration in the manufacture of certain items in industries, and if so, in what types of industries, and what is the response from the Indian counterparts?

Shri Manubhai Shah: They were very friendly, and they wanted closer and closer economic and trade coperation between India and Nepal. As a matter of fact, they evinced 44 (ai) LS-2.

great interest in several industries which Indian industrialists along with Nepalese industrialists could set up in Nepal.

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Shri P. C. Borooah: What is the present balance of trade between the two countries and how far will the trade between these two countries be expanded under the present trade agreement?

Shri Manubhai Shah: The trade between our two countries has gone up three to four times—in the last few years. As for the balance of account, there is no convertible currency, nor is there a rupee account. Nepal and Indian rupees are interchangeable in terms of monetary value.

Shri Bhagwat Jha Azad: Do we have any idea of the size and the industries in which the delegation was seeking Indian collaboration?

Shri Manubhai Shah: They wanted some weaving factories, some fruit juice factories, cheese and some assembly of cycles and some utensil factories.

Ancillary-Industries Sub-Committee

*902. Shri Hukam Chand Kachhavaiya: Shri A. S. Saigal: Shri R. S. Tiwary: Shri Chandak: Dr. Chandrabhan Singh: Shri Wadiwa: Shri Parashar:

Will the Minister of **Industry** be pleased to refer to the reply given to Unstarred Question No. 482 on the 12th November, 1965 and state:

- (a) the names of personnel in the Ancillary Industries Subcommittee established for Madhya Pradesh;
- (b) how many meetings of the Committee have since taken place;and
- (c) whether the Committee has made any recommendations?

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The Minister of Industry (Shri D. Sanjivayya): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5959/66]

- (b) The first meeting has since been held.
 - (c) Recommendations are awaited.

श्री हुकम चन्द कछ्वाय :मैं यह जानना चाहता हूं कि यह जो पहली बैठक हुई इस मैं किस किस प्रकार के सुझाव सपकार के सामने धाये हैं?

Shri D. Sanjivayya: As I said, the first meeting took place very recently on 5th March at Bhopal. We have not yet received the minutes, and unless we receive them, I will not be in a position to say what suggestions were made.

भी हुकम चन्द कछुवायः मध्य प्रदेश एक बहुत पिछड़ा हुआ इलाका है इस को ध्यान में रखते हुए क्या सरकार उस क्षेत्र में प्रधिक कारखाने खोले जायें ऐसा कोई सुझाव रखती है ?

Shri D. Sanjivayya: Yes, we know that Madhya Pradesh is a backward area industrially. We will certainly keep the opinion of the hon. Member in mind.

Shri Jashvant Mehta: As Government had invited applications in May, 1965 for manufacturing scooters, may I know whether any final decision has been taken regarding the allocation of finance for manufacture of new scooters?

Shri D. Sanjivayya: This does not arise out of that. Probably he has the previous question in mind.

Shri Bhagwat Jha Asad: May I know whether the formation of this committee the details of which are given is only for Madhya Pradesh or it is part of a story for the country and whether any time-schedule has been fixed for their report or they will take their own time?

Shri D. Sanjivayya: It is not merely for Madhya Pradesh. The small scale industries board set up an ancillary industries committee which advised that regional committees should be established. To start with they started in Delhi, Bombay, Calcutta and Bangalore and later on in Gujrat, Madras and Bihar. M. P. also requested that they should have a regional committee. It has been done. Meanwhile Assam and U.P. have set up their own committees. Later on it was suggested in the informal consultative committee of this ministry that a subregional committee should be appointed for each state. It is being examined. So far as any time-limit is concerned, we have not fixed any time-limit.

Mr. Speaker: Next question.

Shri P. C. Borooah: Sir, this question in identical words appeared as an Unstarred Question No. 2028 on 11th March and it was transferred.

Mr. Speaker: I will get it examined.

Shri P. C. Borocah: My name is missing here.

Mr. Speaker: I will give him a chance.

Small Car Project

*903. Shri Yashpal Singh: Shri Yasudevan Nair: Shri Warior:

Will the Minister of Industry be pleased to state:

- (a) whether Government's attention has been drawn to the news item published in the Times of India; dated the 28th February, 1966 (page 4) to the effect that a local automobile firm in Trivandrum has produced a small car:
- (b) if so, whether any inquiry has been made in this regard; and
- (c) whether Government propose to develop this venture as a small car project?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

- (b) Full details were called for from the firm. These have since been received and are being examined.
- (c) The question of establishment of such a project in the country during the Fourth Five Year Plan is under consideration.

भी यक्षपाल सिंह: वह समय कब भायेगा, जब यह सरकार बिड़ला साहब के हुक्म में संघोधन कर के पब्लिक के लिए कुछ राहत पैदा करेगी भौर छोटी कारों का निर्माण हो सकेगा ?

Shri D. Sanjivayya: At the moment, the proposal to start a project in the public sector is under consideration and so far as the industries department is concerned, they have examined the case thoroughly and it will go before the cabinet.

श्री सकापाल सिंह: धगर एक फियट कार को बुक कराया जाये, तो धाज कल धाम तौर से कितना समय लग जाता है, कितने दिन तक नम्बर धा जाता है, कितने साल लग जाते हैं?

Shri D. Sanjivayya: For a Fiat car, it will take fifteen years to get one.

की हुकम कर कहुवाय: मैं यह जानना बाहता हूं कि क्या गैर-सरकारी क्षेत्र भी सरकार के पास इस भागय के भावेदन पत्न भाए हैं कि वे छोटी कार बना सकते हैं भौर क्या सरकार उन को लाइसेंस देने के लिए तैयार है; यदि हां, तो ये छोटी कारें कम से कम कितनी कीमत की होंगी ?

Shri D. Sanjivayya: There are applications from private parties to produce a small car but we do not want to take any decision on that unless we take a decision whether we can start one in the public sector. Some three years ago in the public

sector a French firm quoted that they would be able to produce a small car at a price of Rs. 5,100 exclusive of excise duty if they were asked to produce 50,000 cars per year. If it was 20,000 cars the price will be Rs. 6,000.

Shri P. C. Borecah: May I know whether the manufacture of scooters and buses was given preference to the manufacture of small cars?

Shri D. Sanjivayya: As I said there are some applications and we have not taken any decision.

Shri Kapur Singh: Is it true that the reason for not allowing a small car to be produced in this country is precisely identical to the reason which stands in the way of colorisation of vanaspati?

Shri D. Sanjivayya: I do not know about vanaspati ghee. So far as this is concerned, I am particular it should be done in the public sector.

Shri Kapur Singh: The ignorance of the government is colossal.

Shri S. M. Banerjee: Is the hon. Minister aware that the price of Ambassador car is being increased practically every day, and that of Fiat also, and it has become impossible for people to purchase it unless they pay Rs. 4,000 or more in blackmarket? If so, what steps have been taken by Government to see that the prices are reduced by the manufacturers?

Shri D. Sanjivafya: It is very difficult to reduce the prices, because the price of tyres is going up and the cost of labour is going up and so many other factors are coming into play. Therefore, it is very difficult to ask them to reduce the prices.

Shri Dinen Bhattacharya: May I know whether it is a fact that apart from the price structure, the quality of the Ambassador car manufactured by Hindustan Motors is deteriorating daily and, if so, whether there is any machinery to check the quality of the car that is manufactured?

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Shri D. Sanjivayya: Some complaints have come. We are just examining as to how we should go into this question and ask them to improve the quality.

Shri Harish Chandra Mathur: Do Government realise that they have reduced themselves almost to a ridiculous position in not being able to decide this question for the last 15 years, that more than six Cabinet Ministers have dealt with this question and more than half a dozen times this has gone to the Planning Commission and to the Cabinet and, if so, may I know whether they will redeem their honour by deciding this question within a month's time?

Shri D. Sanjivayya: It is very difficult to fix any date within which a decision can bet aken. But the Planning Commission and the Government of India will have to take into consideration the priorities and the necessities of the people of this country. In fact, the other day, there was the question about television sets. (Inter-Let me finish. Two hon. ruption). Members of the House got up and said that it was a luxury item and we should not manufacture them. Therefore, Government will have to consider all these aspects.

भी शिव नारायण : घगर टाटा घौर बिडला वगैरह इस को मैनेज नहीं कर सकते हैं, तो गवर्नमेंट इस काम को प्राइवेट सैक्टर वालों को न दे कर इस को खुद चालु क्यों नहीं करती है ? जब वह यह एनाउंस कर चुकी है कि हम सोशलिस्ट सोसाइटी बनाने जा रहे हैं, तब गवर्नमेंट यह काम खद क्यों नहीं करती हैं ?

ध्यम्यक्ष महोदय: मिनिस्टर साहब ने यही कहा है।

Shri D. Sanjivayya: Birlas and Tatas need not look to the amenities and facilities of the public.

Shri D. C. Sharma: Evidently, from the replies given by the hon. Minister, it appears that the Government is on the horns of a dilemma. It does not want to undertake the production of the small car by itself and it does not want to hand over the work of production of small cars to private enterprise. May I know if some foreign experts will be invited by the Planning Commission and by the Government of India to help the Government of India out of this predicament?

Shri D. Sanjivayya: There is no need for such a thing. Government themselves can take a decision.

Shri Bakar Ali Mirza: Is it not a fact that there is idle capacity in this automobile industry and it is not utilised?

Shri D. Sanjivayya: No, Sir. On the other hand, they have produced much more than the capacity. The capacity is 20,000; they have produced 24,000.

भी काको राम गुप्त : इस कम्पनी ने यह जो कार बनाई है, इस के पूर्जे शत प्रति-शत भारतीय होंगे या नहीं ? वह कम्पनी इस कार की जो कीमत बताती है, उस को देखने के बाद सरकार उस को पेटेंट कराने की इजाजत देगी ?

Shri D. Sanjivayya: They have produced a car at Rs. 9,000 odd. But they have used several parts; for instance, the engine is the Fiat engine; it is an old engine they have used. Similarly, there are various other parts. The whole matter is under examination by the Technical Development Committee.

Shri Bhagwat Jha Azad: In a debate raised in this House by me and my hon friend, the then Minister said that there is difficulty in the production of these cars and therefore the Government is giving active consideration. Now, again, we are told that it is still under consideration. Do we understand that the principle itself is still under consideration or is it just under consideration?

Shri D. Sanjivayya: It is just under consideration. Because on the 9th August, 1962, a statement was made by one of my predecessors saying that the time is not propitious. And then we have again revived the question. We are considering it and we will take a decision soon.

Shri Tyagi: As my hon. friend has said, it is becoming difficult for us to justify this delay. May I know what is the protective duty in percentage against these cars which are imported? For instance, for the imported Fiat, what is the customs duty charged per car?

Shri D. Sanjivayya: I will not be able to say immediately.

Shri Tyagi: Is it double the price of the car itself?

Mr. Speaker: Seth Achal Singh.

श्री अश्वल सिंह : क्या यह बात सही नहीं है कि जो कार बनाने वाले मैन्युफैक्चरजें हैं, उनकी यह कोशिश है कि छोटी कार बनाने की इजाजत नहीं टी जाय, ताकि वे ज्यादा से ज्यादा फायदा उठा सकें ?

Shri D. Sanjivayya: No, Sir.

WRITTEN ANSWERS TO QUESTIONS

विहार का भौद्योगिक विकास

- 891. श्री द्वा० ना० तिवारी : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि विहार के भौद्योगिक विकास की गति बहुत धीमी भौर भसन्तोषजनक रही है ;
- (ख) क्या यह भी सच है कि धन्य राज्यों की तुलना में बिहार को विदेशी

मुद्रा, मलीह धातु भीर भन्य भायातित माल कम दिया जाता है ; भीर

(ग) यदि हां, तो इसके क्या कारण हैं ?

उद्योग मंत्री (भी व० संजीवंग्या)ः(क) जी, नहीं ।

(ख) तकनीकी विकास के महानिदेशा
सय के रजिस्टर में ध्रौद्योगिक कारखानों

के लिए विदेशी मुद्रा का धावंटन, बाहे वे

बिहार में स्थापित हों या न हों, इन कारखानों

द्यारा सम्बन्धित लाइसेंस धवधि के दौरान

धनुमानित उत्पादन तथा उसी समय की

धायातित कच्चे माल धौर पुजों की मांग के

धनुसार मोटे तौर से किया जाता है।

वशर्त कि किसी उपक्रम द्वारा निर्माण कार्यकम

के लिए निर्धारित शर्त के लिए सरकार द्वारा

स्वीकृति दी गई है। धौर इतनी विदेशी मुद्रा

उपलब्ध हो जिससे उनकी धायश्यकता

पूरी की जा सके।

राज्यवार कोटा केवल लघु उद्योगों के लिए ही दिया जाता है भीर वह भी इस क्षेत्र के उत्पादन पर निर्भर करता है किन्तु सम्पूर्ण रूप से विदेशी मुद्रा की कभी के कारण भ्रलौह धातुओं, लोहा भीर इस्पान इत्यादि का भ्रायात करने के लिए 1965-66 में बहुत सीमित विदेशी मुद्रा जारी की गई थी। विभिन्न राज्यों के भ्रावंटन में, जिसमें बिहार शामिल है, उसी के भ्रनुसार कमी कर दी गई थी।

(ग) प्रश्न ही नहीं उठता।

Cashew Industry

*895. Shri Karni Singhji: Will the Minister of Commerce be pleased to state:

- (a) the amount of foreign exchange earned by cashew industry in the country during 1965-66;
- (b) whether Government are aware of the set back suffered during 1965-66

owing to the shortage of tin containers for packing cashew kernels for export; and

(c) if so, the action taken in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) Rs. 22.74 crores (April-December, 1965).

(b) and (c). No set back in exports has been suffered. Some difficulty with regard to supply of tinplates was brought to the notice of the Government. Necessary arrangements were made for supply of tinplates from alternative indigenous sources. A sum of Rs. 10 lakhs free foreign exchange was also released for import of block tin for tinning indigenous black tin sheets to be utilised entirely for the cashew industry.

Manufacture of Cars and Scooters

*901. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the output of cars and scooters has considerably gone down in the country;
 - (b) if so, the reasons therefor; and
- (c) the action taken by Government in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) The overall production of cars and Scooters has not gone down so far.

(b) and (c). Do not arise.

Modernising Coal Mines

*964. Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Mines and Metals be pleased to state:

(a) whether Government have drawn up any plan to help the coal industry in modernising the mining operations in the public as well as the private sectors;

- (b) the foreign exchange allotted for import of mining equipment and parts during the last five years, Sectorwise; and
- (c) the amount being earmarked for 1966-67?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Foreign exchange is released for importing minequipments against specific demands depending upon the overall foreign exchange position. No plan as such has yet been drawn up to modernise mining operations.

- (b) The foreign exchange released during the last five years for the import of mining equipment by the public sector amounts to Rs. 26.87 crores and that by private sector Rs. 13.78 crores.
- (c) The requirement is being assessed and the allocation will be made depending upon the availability of foreign exchange.

Supply of Pipes by Hindustan Steel Ltd.

*905. Dr. Ranen Sen: Will the Minister of Iron and Steel be pleased to state:

- (a) whether it is a fact that the Hindustan Steel Ltd. does not accept orders from clients for Electric Resistance Weld Pipes for less than a certain amount or weight and size resulting in difficulties for consultant companies;
- (b) whether it is also a fact that Hindustan Steel Ltd. does not run piping section throughout the year; and
- (c) if so, whether Government have any plan to remedy this state of affairs?

The Minister of Iron and Steel (Shri T. N. Singh): (a) Orders of less than a wagon load are normally not accepted by the plants as they are umeconomic but such orders can be booked through authorised stockists who book small orders when placing indents on the steel plants.

- (b) The Plant has had to operate at reduced capacity from time to time for want of sufficient orders; and
- (c) Strenuous efforts are being constantly made to secure orders both from the Home as well as the foreign markets.

Idle Capacity of Industries

*906. Shri R. Barua: Will the Minister of Supply and Technical Development be pleased to state:

- (a) whether the scaling down of maintenance imports has increased the idle capacity of the Industries;
- (b) if so, the main Industries affected by this process; and
- (c) the steps proposed to be taken by Government in this regard?

The Minister of Supply, Technical Development and Materials Planning (Shri K. Raghuramaiah): (a) and (b). Yes, Sir. The main industries in which short-fall in production is already noticeable are non-ferrous metal processing industries, such as, galvanised pipes, tubes and sheets, road rollers and passenger cars, scooters and motor-cycles, industries dependent on imported alloy steels, dry batteries, sulphuric acid and fertilizers dependent on sulphur and rock-phosphate and asbestos cement products.

- (c) Steps instituted are broadly:
 - (i) substitution of imported materials to the maximum extent feasible:
 - (ii) enhanced allocation of free foreign exchange;
 - (iii) diversification of production;
 - (iv) development of ancillary industries with a view to allow manufacture of items which were being imported;
 - (v) Export Promotion Schemes facilitating import of raw material and components; and

(vi) Import facilities under the National Defence Remittance Scheme.

दुर्लभ पदार्थों का ग्रायात

*907. श्री हुकम चन्द कछवाय: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि मुरादाबाद तथा अन्य स्थानों में पीतल के बर्तनों के निर्माण करने वाले लघु उद्योग 'दुलंभ ग्रौद्योगिक धातु नियंत्रण ग्रादेश' के प्रवर्तन के परिणाम-स्वरूप बन्द हो गये हैं;
- (ख) ऐसे कितने उद्योगों पर इसका प्रभाव पड़ा है श्रीर इसके फलस्वरूप कितने कर्मचारी वेरोजगार हो गये हैं ;
- (ग) क्या उद्योगों के बन्द हो जाने के कारण हाथ से बने हुए नक्काशी वाले पीतल के बर्तनों के निर्यात पर भी प्रतिकूल प्रभाव पड़ा है; ग्रीर
 - (घ) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार हैं ?

उद्योग मंत्री (श्री द० संजीवस्या):
(क) ग्रीर (ख). सरकार को दुलंभ ग्रीबोगिक वस्तु (नियंत्रण) ग्रादेश, 1965 में
लागू किये जाने के कारण बर्तन मुरादाबाद
ग्रयवा ग्रन्थ किसी स्थान में बनाने वाले किसी
भी कारखाने के पूरी तरह बन्द हो जाने के
बारे में कोई भी जानकारी नहीं हैं। ये कारखाने
बाजार से पीतल का कुछ कबाड़ मिल जाने
से किसी प्रकार ग्रपना काम फिलहाल चला
रहे हैं। इन्होंने ग्रल्यूमिनियम का इस्तेमाल
करना शुरू कर दिया है।

- (ग) पीतल पर नक्काशों किये हुए हाय से बने बर्तनों के निर्यात पर प्रतिकूल प्रभाव पड़ा है क्योंकि उन्हें कच्चा माल निर्यात प्रोत्साहन योजना के प्रघीन मिलता है ।
- (घ) बर्तन निर्माताओं को अल्यूमिनियम का इस्तेमाल करने के लिए प्रोत्साहित किया जा

रहा है। ये कारखाने तांबे भीर पीतल के कबाड़ का भी इस्तेमाल कर सकते हैं क्योंकि भव इस पर से कंट्रोल हटा दिया गया है। ज्योंही तांबे भीर जस्ते की पूर्ति संबंधी स्थिति में सुधार हो जायेगा, बतंन निर्माताओं को इन धातओं का देना संभव हो सकेगा।

New Railway Project for Bastar

*908. Shri R. S. Pandey: Shri Yashpal Singh:

Will the Minister of Railways be pleased to state:

- (a) whether the report of the experts in respect of the new Railway Project for Bastar, Madhya Pradesh, has been submitted to Government;
- (b) whether Government have considered the report and taken a decision in the matter; and
 - (c) if so, the nature thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) to (c). Presumably the hon. Members are referring to the Report of the team headed by Dr. Nagaraja Rao for Techno-Economic appraisal of the Indravati and Sabri Basin submitted to the Ministry of Rehabilitation in October, 1965. With a view to assist in the integrated development of major industries in the Dandakaranya area, the Railways, are also conducting certain investigations for new links In the area. A decision regarding the construction of a new line will be taken after the investigations are completed and plans evolved simultaneously for the development of the mining associated industries and projects.

रेलवे पटरी के साथवाली भूमि का सावांटन

*909. भी प० ला० बारूपाल: नया रेलवे मंत्री 25 फरवरी, 1966 के मतारांकित प्रश्न संदर्भ 1072 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) 'झिंघक झन्न उपजाझो' योजना के झनुसरण में रेलव पटरियों के साथवाली भूमि का कृषकों को दिये जाने के सम्बन्ध में क्या प्रक्रिया है; और
- (ख) क्या कृषकों को प्रार्थनापत सीधा रेलवे मंत्रालय को भ्रथवा सम्बन्धित राज्य के राजस्व मंत्री को देने पड़ते हैं ?

रेलवे मंत्रालय में राज्य-मंत्री (डा॰ राम सुभग सिंह):(क) भौर (ख) धिक भन्न उपजामों योजना को सफल बनाने के उद्देश्य से नवम्बर, 1965 से पहले, रेलवे की बेती योग्य फ़ालतू जमीन किसानों को देने के लिए सम्बन्धित राज्य सरकारों को दे वी जाती थी। इस तरह राज्य सरकारों को दी गयी जमीन के लिए किसानों को सीधे राज्य सरकार के प्राधिकारियों को भावेदन देना होता है।

धनाज की वर्तमान कभी के संदर्भ में नवम्बर, 1965 में रेलों को हिदायत दी गयी कि स्टेशनों के बीच रेलवे की खेती के योग्य सारी फालतू जमीन पर (जिसे राज्य सरकारों के जरिए पहले लाइसेंस पर न दिया जा चुका हो) साथ के खेतों के मालिकों को परीक्षण के रूप में जून, 1966 तक बिना किसी तरह का प्रभार लिये खेती करने की धनुमति देदी जाये। ऐसे मामलों में किसानों को सीधे सम्बन्धित रेल प्रशासनों को धाबेदन देना होता है।

रेलवे मुद्रणालय

- *910- भी जगवेब सिंह सिद्धान्ती: क्या रेलबे मंत्री यह बताने की कृपा करेंगे कि:
- (क) रेलबे के विभिन्न मुद्रणालयों की हिन्दी की छपाई की कितनी क्षमता है और पिछले तीन वर्षों में उनकी क्षमता में कितनी वृद्धि हुई है;

- (ख) क्या गत दो वर्षों में ऐसे कुछ भवसर भ्राये हैं जब कि मुद्रणालयों में हिन्दी की छपाई का काम इस भ्राधार पर लौटा दिया गया था कि वे उसे करने में भ्रसमयं हैं;
- (ग) हिन्दी के बढ़ते हुए काम को पूरा कर सकते के लिए रेलवे मुद्रणालयों की झमता में वृद्धि करने के लिए क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा॰ राम कुभग सिंह): (क) से (ग) प्रपेक्षित सूजना तत्काल उपलब्ध नहीं है। सूजना रेल श्रमासनों से मंगायी जा रही है भौर मिलने के बाद शीझ प्रस्तुत कर दी जायेगी।

Muir Mills Ltd., Kanpur

*911. Shri S. M. Banerjee: Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 216 on the 25th February, 1966 and state:

- (a) whether it is a fact that the Muir Mills Ltd., Kanpur has not started functioning;
- (b) if so, whether this is due to the fact that the financial assistance promised by the Centre has not been given so far; and
- (c) if so, the steps proposed to be taken in this regard?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

(b) and (c). It has been agreed that the Central and State Governments should stand guarantee to the State Bank of India for the advance of the necessary loan to the mills. A part of the loan has already been advanced to the mills and steps are under way to make the balance available within the next few days. Revision of Lists of S.C. and S.T.

*912. Shri D. C. Sharma: Will the Minister of Social Welfare be pleased to state:

- (a) whether any decision has been taken for revising the lists of Scheduled Castes and Scheduled Tribes on the recommendations of the Advisory Committee; and
 - (b) if so, the nature thereof?

The Deputy Minister in the Department of Social Weifare (Shrimati Chandrasekhar): (a) and (b). The whole question is still under consideration.

वोकारो इस्पात कारकाना

*913 भी द्वा० ना० तिबारी : भी यशपाल सिंह :

क्या लोहा भीर इस्पात मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या बोकारी इस्पात कारखाने के लिए अपेक्षित इस्पात के बारे में कोई अनुमानित ब्यौरा तैयार किया गया है ;
- (ख) क्या इस बात का भी पता लगा लिया गया है कि इसके लिये देश में उपलब्ध कोतों से कितना सामान मिल जायेगा भीर कितना सामान बाहर से मंगाना पड़ेगा ; श्रीर
- (ग) रूस से प्रव तक प्राप्त पूर्वो तथा अविनेत्र की संबंध किया है

नोहा ग्रीर इस्पात नंत्री (श्री त्रि० ना० सिंह) : (क) जी, हो ।

- (ख) 85 प्रतिशत के लगभग इस्पात के ढांचे, 60 प्रतिशत के लगभग संयत्न धीर उपकरण भीर 93 प्रतिशत के लगभग उष्मसह देश में उपलब्ध कोतों से प्राप्त किये जायेंगे भीर बाकी सामान रूस से मंगाया जाएगा।
- (ग) प्रभी तक कोई उपकरण ग्रीर सामान रूस से प्राप्त नहीं हुन्ना है क्योंकि

कारखाने के लिए ग्रभी तक ग्रार्डर नहीं दिये गये हैं।

H.E.C., Ranchi

*914, Shri Bibhuti Mishra: Shri K. N. Tiwary:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the Heavy Engineering Corporation at Hatia has been spending Rs. 60 lakhs per month on establishment; and
- (b) whether it is a fact that the industry has got no work to do?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). No, Sir.

Licensing of Powerlooms

*915. Shri Vishwa Nath Pandey: Shri R. Barua: Shri R. S. Pandey: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 633 on the 3rd December, 1965 and state:

- (a) whether the report regarding the system of licensing of powerlooms has since been considered by Government; and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). Yes, Sir. Government's decisions are expected to be announced shortly.

10-year Perspective Steel Plan for Engineering Corporation, Heavy Ranchi.

- 916. Shri P. R. Chakraverti: Will the Minister of Iron and Steel be pleased to state:
- whether Government (a) drawn up a 10-year perspective plan for steel to take up a firm decision with regard to the production sche-

dule of the Heavy Engineering Corporation Ranchi.

- (b) whether the H.E.C., Ranchi has been fully equipped and rationalised to meet the requirements of the blast furnaces for the country's steel plants;
- (c) how far the steel plants have agreed to utilise the indigenous resources in their different stages of expansion for the next 10 years; and
- (d) whether the H.E.C., Ranchi has been asked to make its enormous engineering capacities available for this purpose to tackle the foreign exchange crisis?

The Minister of Iron and Steel (Shri T. N. Singh): (a) A ten-year perspective plan for steel has yet to be finalised. The Heavy Engineering Corporation have however, worked out their tentative production programme on the basis of 16:5 million tonnes ingot steel capacity by 1970-71 and 28 million tonnes by 1975-76.

- (b) Yes, Sir.
- (c) and (d). It is fully agreed that all available indigenous resources shall be utilised to the maximum extent possible. Orders for plant and equipment will be placed as and when the requirements of the steel plants actually arise.

Import of Newsprint from U.S.S.R.

917. Shri Yashpal Singh: Shri P. C. Borooah: Shri Rameshwar Tantia:

Will the Minister of Commerce be pleased to state:

- (a) whether it is proposed to import more newsprint from Soviet Union;
- (b) if so, the quantity to be imported; and
 - (c) how it will be distributed?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) The Soviet Union, under the Trade Agreement recently concluded, have agreed to supply increasing quantities of Newsprint from 35,000 tons, with additional possibilities of 10,000 tons in 1966 to 75,000 tons in 1970.

(c) The distribution of imported Newsprint after allowing some buffer stock will be made primarily to actual users on the recommendation of the Registrar of Newspapers, Ministry of Information and Broadcasting

Manufacture of Transistor Sets *918. Shri P. C. Borooah:

*918. Shri P. C. Borocah: Shri Onkar Lal Berwa:

Will the Minister of Industry be pleased to state

- (a) whether there is a proposal for the manufacture of cheap transistor sets in India;
- (b) if so, whether it is proposed to manufacture such sets in the public sector; and
- (c) the estimated price at which these sets are likely to be available in the market and the salient features thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

- (b) No. Sir.
- (c) The estimated price is approximately Rs. 70 each. The sets would be medium wave Transistor receivers as per specifications indicated in the statement laid on the Table of the House. [Placed in Library. See No. LT-5960/86].

Steel Plant at Bailadilla

*919. Shri P. B. Chakraverti: Shri Lakhmu Bhawani:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether the Bailadilla area in Madhya Pradesh with its from ore potential was to have a steel plant; and
- (b) if so, when Government propose to turn this area into an industrial hub of the country?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b), Bailadilla is one of the possible sites being considered for the location of the fifth public sector steel plant. A decision on this location has not yet been taken.

सरकारी तथा गैर-सरकारी क्षेत्रों में कारकाले

*920- श्री विभूति मिश्रः स्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सरकार का उद्देश्य भारत में प्रजातन्त्रास्मक समाजवाद की स्थापना करने का है:
- (ख) यदि हां, तो वर्ष 1964 भीर 1965 में सरकारी तथा गैर सरकारी क्षेत्रों में भ्रतग भ्रतग कितने बड़े तथा मझले पैमाने के कारखाने खोले गये : श्रीर
- (ग) जनता के लिये किस क्षेत्र के कारखाने ग्रधिक लाभदायक सिद्ध हये हैं?

उद्योग मंत्री (भी द० संजीवस्था) :(क) जी, हां।

- (ख) 1964 भीर 1965 में जारी किये गये भौधोगिक लाइसेंसों की संख्या कमशः 762 भीर 519 है। ये लाइसेंस कार्यान्वित किये जाने की विभिन्न भवस्थाओं में हैं। 1964 भीर 1965 में केन्द्रीय सरकार के क्षेत्र में स्थापित किये गये भौधोगिक कारखानों की संख्या कमशः 4 भीर 6 है।
- (ग) जैसा कि 1956 के श्रीचोगिक नीति संकल्प में बताया जा शुका है कि सर-कारी भीर गैर सरकारी बोनों ही खेल एक दूसरे के पूरक हैं भीर दोनों ने देश के भीखो-गिक बिकास में योग दिया है।

Toy Manufacturing Unit in Kerala

2028. Shri A. K. Gopalan: Will the Minister of Industry be pleased to state:

(a) whether Government propose to start a toy manufacturing unit at Kallai in Kerala using saw dust;

- (b) if so, the capital required for the establishment of this unit; and
- (c) when the work on this is likely to begin?

The Minister of Industry (Shri D. Sanjivayya): (a) No. Sir.

(b) and (c). Do not arise.

Slate Pencil Manufacturing unit in Kerala

3089, Shri A. K. Gopalan: Will the Minister of Industry be pleased to state:

- (a) whether a Slate Pencil manufacturing unit is likely to be started at Cheruvannoor, Kerala;
- (b) if so, the capital required for this unit and its employment potential;and
 - (c) when it is likely to be started?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) and (c). Do not arise.

Ernakulam-Trivandrum Railway Line

3090. Shri A. K. Gopalan: Will the Minister of Railways be pleased to state:

- (a) whether Government have received any representation to convert the Ernakulam-Trivandrum railway line into broad gauge; and
 - (b) if so, the action taken thereon?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes.

(b) The proposals for conversions to be taken up in the Fourth Plan are yet to be finalised. In the studies of the different sections, to determine the justification for their conversions, in future, the Quilon-Ernakulam section will also be kept in view. However,

from a preliminary study of the available capacity and the traffic prospects, it appears that this section may not merit adequate priority to justify its inclusion in the Fourth Plan, especially with the paramount need for maximum economy in expenditure at present.

Shelter over passenger platform at Bahadurgarh

3091. Shri Jagdev Singh Siddhanti: Will the Minister of Raliways be pleased to state:

- (a) whether it is a fact that provision of shelter over the passenger platform at Bahadurgarh on the Delhi-Bhatinda Section was made in the Works Programme of the Northern Railway for 1965-66;
- (b) if so, whether the work in question has been started;
 - (c) if not, the reasons therefor; and
- (d) the steps being taken to get the matter expedited?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) Yes.
- (c) Question does not arise.
- (d) The drawings and estimates have been approved and sanctioned. The fabrication of steel work is in hand.

Train between Delhi and Rohtak

3092. Shri Jagdev Singh Siddhantl: Will the Minister of Rallways be pleased to refer to the reply given to Unstarred Question No. 1405 on the 3rd September, 1965 and state:

(a) whether Government propose to introduce an additional train/shuttle from Delhi towards Rohtak between 11.10 and 16.40 hours as soon as line capacity between Delhi Kishanganj and Shakurbasti is augmented; and

(b) if so, when the line capacity between the aforesaid stations is likely to be augmented?

The Minister of State in the Ministry of Railways (Dr. Ram Subbag Singh): (a) The introduction of an additional train from Delhi towards Rohtak will be duly considered when line capacity between Delhi-Kishanganj and Shakurbasti is available

(b) The requisite capacity will be created after the doubling of this section which has been programmed in the Budget for 1966-67 is completed. The total cost of the work is estimated to be Rs. 54 lakhs out of which Rs. 8 lakhs only is proposed as outlay for 1966-67. The date of completion of the work will depend on the availability of funds for such works in the coming years.

Accommodation in through Bogies

3093. Shrimati Ramdulari Sinha: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that due to over-crowding by the local and short distance passengers, long distance passengers do not get any accommodation in through bogies meant for long distance passengers;
- (b) whether it is a fact that previously there used to be clear marking on such bogies indicating the distance restriction;
- (c) if so, under what circumstances that marking has been removed; and
- (d) whether Government propose to re-impose the distance restriction and marking system?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):
(a) No.

(b) and (c). Yes. Even now indication boards/markings are provided on certain trains. Most of these long distance coaches have been replaced by III class sleeper coaches where, in the matter of reservation, preference is given to long distance passengers.

(d) Does not arise.

Railway Feeder Roads

3094. Shrimati Hamdulari Sinha: Will the Minister of Railways be pleased to state:

- (a) whether the Railways used to make lumpsum grants to District Boards for maintenance of Railway feeder roads in Bihar and other States;
- (b) if so why this practice has been stopped;
- (c) whether Government are aware that due to the discontinuance of such practice, the railway passengers have to face much difficulty; and
- (d) whether Government propose to restore the previous practice?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): Presumably the Hon'ble Member is referring to the maintenance of Railway stationn approach roads, if so, the reply is as under:

- (a) No.
- (b) to (d). Do not arise.

Tea Stalls on Rallway Stations

3095. Shrimati Ramdulari Sinha: Will the Minister of Rallways be pleased to state how, in what manner and by whom the quality and quantity of supply of tea from the teastalls in earthen cups on various stations is checked up?

The Minister of State in the Ministry of Rallways (Dr. Ram Subhag Singh): Quality and quantity of tea, sold in earthen cups is checked at frequent intervals, during inspections of catering establishment, by officers and supervisory staff of Commercial and Medical Departments, including the Station Masters at the Station. Quality is judged by tasting tea, and quantity by comparing the contents with the prescribed quantities as land down, viz. 200 c.c. for cup of bigger size and 100 c.c. for the smaller cup.

मैद्रिक-उपरान्त छात्रवृत्तियां

3096. श्री दे॰ कि॰ वाहिल : श्री तुलसीदास जाधव :

न्या समाज-कल्याण मंत्री यह बताने की क्रमा करेंगे कि :

- (क) क्या सरकार का विचार धनु-सूचित प्रादिम जातियों के उन विद्याचियों को मैट्रिक-उपरान्त छाधवृत्तियां देने का है, जो भनुसूचित तथा निर्धारित क्षेत्रों से बाहर रहते हैं;
- (खा) यदि हां, तो उसका ब्योराक्या है;
- (ग) क्या महाराष्ट्र सरकार ने प्रार्थना की है कि विदर्भ के विद्यार्थियों को ये छात्र-वृत्तियां दी जानी चाहियें; ग्रीर
- (घ) यदि हां, तो उस पर क्या कार्य-वाही की गई है ?

समाज-कस्याण विभाग में उपमंत्री (श्रीमती चन्द्रशेकर) : (क) धौर (ख). मैंट्रिकोपरान्त छातवृत्ति धनुसूचित घादिम जातियों के सभी छात्रों को मिल सकती है। इसके लिये यह घावण्यक नहीं कि वे क्षेत्र धनुसूचित हों। कुछ राज्यों में इस प्रकार की पावन्दी है कि केवल विधिष्ट क्षेत्रों में रहने वाली जातियों को ही धनुसूचित जातियां समझा जाता है। मैंट्रिकोपरान्त छात्रवृत्ति देने की यही कसौटी है कि संबंधित छात्र किसी धनसूचित घादिम जाति से सबंधित हैं घयवा नहीं।

- (ग) हां।
- (प) विदर्भ में कुछ मादिम जातियों से संबंधित मनुसूचियों के पुनरीक्षण का प्रश्न

विचाराधीन है। यदि उन्हें धनुसूचियों में शामिल कर लिया गया तो उन्हें छात्रवृत्तियां मिल सकेंगी।

Transport of Potatoes from U. P.

3097. Shri Ram Harkh Yadav: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that U. P. has approached the Central Government for more liberal supply of railway wagons for the movement of the potatoes to other States; and
- (b) if so, Government's reaction thereto?

The Minister of State in the Ministry of Ballways (Dr. Ram Subhag Singh):
(a) Yes.

(b) Action to meet the demands for movement placed on the Railways in coordination with the Uttar Pradesh Government, has already been initiated.

Railway Siding at Mannargudi Station

3098. Shri M. G. Thengondar: Will the Minister of Railways be pleased to state:

- (a) whether there is a proposal to have a railway siding connecting Mannargudi Station (Southern Railway) to the foodgrain godown which will reduce the cost of handling and transport; and
- (b) if so, at what stage the proposal stands?

The Deputy Minister in the Ministry of Rallways (Shri Sham Nath):
(a) Yes; as a private siding.

(b) The cost of the proposed siding from Mannargudi to the foodgrain godown has been advised to the Civil Supplies Department, Government of Madras for their acceptance, which is awaited.

यवतनाल भीर बरबाह स्टेशनों पर सायबान (वीड)

3100 भी देश शिश्र पाटिल : भी कांबले :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि महाराष्ट्र में यवतमाल भीर दरवाह स्टेशनों पर यार्कियों के लिये सायवान (शैंड) नहीं है : श्रौर
- (ख) यदि हां, तो इन स्टेशनों पर कब सायवान लगाने का सरकार का विचार है?

रेलवे मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह): (क) जी हां। लेकिन यवतमाल स्टेशन पर 900 वर्ग फट का भौर दारवाह स्टेशन पर 816 वर्ग फुट का मसा-फिरखाना मौज्द है।

(ख) मभी ऐसा कोई प्रस्ताव विचारा-धीन नहीं है, क्योंकि ये दोनों स्टेशन मुर्तजा-पूर-यवतमाल लाइन पर स्थित हैं, जो सेंट्रल प्राविसेंज, रेलवे कम्पनी की लाइन है, लेकिन जिसका संचालन सरकार द्वारा किया जाता है। इस रेलवे से बराबर भावतीं हानि हो रही है और ऐसी परिस्विति में सुधार के कामों पर विचार नहीं किया जा सकता ।

Manufacture of Tractors

2101. Shri Shashi Ranjan: Shri Subodh Hansda:

Will the Minister of Commerce be pleased to state:

- Government whether have banned the import of 48/50 H.P. Tractors from U.S.S.R.;
- (b) if so, how far the indigenous manufacturers have been able to meet the demand of the country;
- (c) whether any factory has been set up for the manufacture of tractors; and

(d) how far the prices of the tractor, indigenously manufactured compare with the prices of the imported ones, particularly from U.S.S.R.?

The Minister of Commerce (Shri Manubhai Shah): (a) Import of 48/ 50 H.P. Byelarus Tractors U.S.S.R. has been discontinued in view of the availability of 50 H.P. 'Hindustan' Tractors from indigenous production of M/s. Tractor & Bulldozers Ltd., Baroda.

that (b) and (c). It is expected manufacturers the indigenous meet the entire demand of the country in 50 H.P. range. To meet the demand of the tractors of various ranges the following companies have been licensed for the manufacture of agricultural tractors-

Range H.P. S. No. Name of the Company per annum 1. Messrs Tractors & Farm Equipment Ltd. Madras 20-30 7,000

Nos.

2. Messrs Tractors & 2,000 Bulldozers Ltd, 20-30 Bom bay over 35 5,000 3. Messrs Escorts Ltd.

New Delhi 20-30 7,000 M/s Eicher Tractors Corp New Delhi 20-30 2,000

5. M/s International Tractors Bombay 20-30 7,000 30,000

(d) The prices of indigenous tractors are generally higher than the imported ones. As against the sale price of Rg. 11,750/- and 14,225/- ex-go-down, Delhi of Byelarus and MTZ-50 PL tractors of 48-50 H.P. respectively the sale price of 'Hindustan' Tractors is Rs. 16,100/-. The prices of the indigenous tractors of other ranges are:

TAFE (Ferguson-

35 BHP)	Rs.	15,750
EICHER (26.5 BHP)	Rs.	14,495
International Harvester (25 BHP)	Rs.	16,380
Hindustan (35 BHP)	Rs.	12,500
Escorts (34.5 BHP)	Rs.	14,669

Export of Dried Prawn to Burma

3102. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Commerce be pleased to state:

- (a) whether the export of dried prawn to Burma declined during 1965-66;
- (b) if so, the steps taken to boost up their export to Burma; and
- (c) the foreign exchange earned by export of dried prawn to Burma in 1964-65 and 1965-1966?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

- (b) The Embassy of India in Rangoon are in touch with the Burmese authorities with a view to persuading them for more purchases of dried prawn from India.
- (c) The foreign exchange earned by export of this item to Burma amounted to Rs. 21:39 lakhs in April-December, 1964 and Rs. 15:55 lakhs during the same period, 1965, respectively.

Closure of Parvathi Mills in Kerala

3103. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Commerce be pleased to state:

- (a) whether the Parvathi Mills, Quilon, and Alind, Kundera (Kerala State) have been closed down due to power cut;
- (b) if so, the number of workers affected by this closure; and
- (c) the estimated loss in value of production per month due to this closure?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Parvathi Mills, Quilon, closed down from 10th March, 1966, due to power cut; but the power-cut at Alind, Kundera, was only 50 per cent.

- (b) 980 workers were affected in Parvathi Mills and twelve thousand man days lost in Alind.
- (c) The estimated loss is of Re. 16 lakhs due to closure of Parvathi Mills and Rs. 28 lakhs due to power-cut in Alind

Derailment near Ferosepore

- 3104. Shri Ram Harkh Yadav: Will the Minister of Rallways be pleased to state:
- (a) whether the engine of the Fazilka-Ferozepore Passenger derailed on the evening of the 15th March, 1966 near the outer signal of the Ferozepore Railway Station;
 - (b) if so, the details thereof; and
- (c) the loss of life and property, if any?

The Deputy Minister in the Ministry of Rallways (Shri Sham Nath):
(a) and (b). On 15-3-66 at about 13-38 hours, while mixed train No. 4 FF Down was approaching Ferozepore City, the train engine derailed near the outer signal.

(c) There was no loss of life. The cost of damage to railway property was estimated at approximately Rs. 600/-.

Demand for Tractors

3105. Shri Maurya: Will the Minister of Commerce be pleased to state:

- (a) the demand for various types of tractors in the non-agricultural sectors; and
- (b) the steps Government propose to take to ensure that the tractors meant for agricultural uses are not diverted to non-agricultural uses?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). There is no restriction on sale of tractors excepting those imported from U.S.S.R., which are meant mainly for agricultural purposes. Tractors upto 50 Draw Bar Horse Power are mainly

required for agricultural purposes. While most of the imported tractors are utilised for agricultural purposes, a small number is diverted by Government for purposes other than agricultural purposes keeping in view the urgency and importance of the requirement, like that of compost making farms etc.

Cement Factory in Andhra Pradesh

3166. Shri Eswara Reddy: Will the Minister of Industry be pleased to state:

- (a) whether any private party has been given licence to set up a cement factory at Yerraguntla in Cuddapah District, Andhra Pradesh and, if so, the name of the party;
- (b) the estimated cost of the factory, its production potential, and when it is scheduled to be completed; and
- (c) whether any preliminary work has been done to set up the factory and the nature of progress made so far?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). M/s. Hindustan Sugar Mills Limited granted a letter of intent for setting up a cement factory at Yerraguntla in Cuddapah District, Andhra Pradesh for an annual installed capacity of 200,000 tonnes. The party's estimate of the cost of the project was Rs. 401.5 lakhs. The applicants reported having purchased 263 acres of limestone bearing land in Yerragun-tla from another Firm which had conducted prospecting operations in the area. The party indicated that they hoped to go into production by about the middle of 1970. Meanwhile, the validity period of the letter of intent has expired on 31st December, 1965 and the party has applied extension.

Reservation Office Staff

2107. Shri H. N. Mukerjee: Will the Minister of Rahways be pleased to state:

(a) whether it is a fact that under 44 (ai) LS-3.

the existing railway regulations the reservation office staff is entitled to a day of rest after every 6 working days;

- (b) whether it is also a fact that at Madras and other places this staff sometimes do not get any day of rest even after working continuously for 10 to 25 days:
- (c) whether this practice of not giving the staff regular day of rest after every 6 working days has been in existence since 1950; and
- (d) if so, the measures taken to secure adherence to the regulations in respect of the day of rest?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) In the Enquiry Office at Madras due to casualties, there have recently been some occasions when the staff had to forgo their weekly off. Such a situation has not come to notice at other places.
 - (c) No.
- (d) Steps have been taken to provide necessary additional staff.

 Meanwhile, as a temporary measure services of other suitable staff are utilised to enable weekly off being given when casualties are high.

ट्यूब बनाने बाले कारकाने

3108. श्री द्वा० ना० तिचारी: न्या ज्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह मच है कि जस्ते की कमी के कारण ट्यूब बनाने वाले बहुत में कारखाने बन्द होने वाले हैं;
- (क) क्या यह भी सच है कि पिछले कुछ महीनों में ट्यूबों के उत्पादन में कमी हो गई है; और
- (ग) यदि हां, ट्यूबों का उत्पादन कम न होने पाये इसके लिए क्या उपाय किये गवे हैं?

उच्चोग मंत्री (भी दा० संजीवस्था) : (क) और (ख) अस्ते की कमी होने के कारण इस्पात ट्यूब निर्माण करने वाले कारखानों को कठिनाई हो रही है। फिर भी ट्युबों के उत्पादन में भश्चिक कमी नहीं हुई है भीर इसके किसी भी कारखाने के बन्द होने का समाचार नहीं मिला है।

(ग) मितन्ययता के रूप में यह निश्चय किया गया है कि केवल 1 इंच के माकार की ट्यूबों पर ही जस्ता चढ़ाया जाना चाहिए मथवा भन्य ट्युबें यातो काली ही रहने देनी चाहिएं या संभव हो सके तो बिट्रमन चढ़ा देना चाहिए। फिर भी निर्यात हकदारी के बदले कमाये गये जस्ते का इस्तेमाल करने पर कोई प्रतिबन्ध नहीं है।

Export of Trucks and Buses

3109. Dr. P. N. Khan: Shri Subodh Hansda: Shri P. C. Borooah:

Will the Minister of Commerce be pleased to state:

- (a) whether trucks and buses are exported from India;
 - (b) if so, to which countries: and
- (c) the number out of them exported in 1964 and the value of those exports?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). A statement is on the Table of the House. [Placed in Library. See No. LT-5961/66].

Export of Coal

3110. Shri Subodh Hansda; Shri S. C. Samanta: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri P. C. Borooah:

Will the Minister of Commerce be pleased to state:

(a) whether there is any possibility to boost up the export of coal;

- (b) if so, to which countries;
- (c) which are the countries consume Indian Coal; and

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(d) the quality of coal consumed by them?

The Minister of Commerce Manubhai Shah): (a) Yes, Sir.

(b) to (d). Till recently, we were exporting coal only to Pakistan; their requirement was mainly of Grade I non-coking coal with some quantities of Select Grades of non-coking coal. Since the middle of 1964, we also re-entered the Burma market and the present contract extends 1967; their requirement is also non-coking coal, with some quantities of coke. Lastly, from the end of 1965, we have regained the Ceylon market; their requirement is of Select A Grade of non-coking coal. We are also exploring possibilities of exporting some non-coking coal to other destinations such as Singapore Hong Kong. In this region, barring Japan, consumption of coal is not substantial and in countries is in fact on the decline due to replacement by oil. In the Japanese market, there is a heavy demand for coking coal but, in that category, we do not have at present surplus for exports.

Trains run with Diesel Locomotives

3111. Shri Linga Reddy: the Minister of Rallways be pleased to state the number of trains present with diesel locomotives, both goods and passenger, separately?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): The actual number of goods trains hauled by Diesel Locomotives daily varies from day to day, depending upon the traffic and operating On an approximate conditions. average, the following numbers trains are run daily by Diesel Locomotives.

	Goods	assenger	
Broad Gage		512	4
Metre Gauge		124	_
Narrow Gaug	e	28	12

दुनरांव चौर टुड़ीगंज स्टेशनों के बीच मालगाड़ी का लुटा जाना

3112. भी हुकम चन्द कछ्नायः श्रीयशयाल सिंह:

क्या रेलके मंत्री 26 नवम्बर, 1965 के भतारांकित प्रश्न संख्या 1332 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) क्या 6/7 प्रक्तूबर, 1965 को पूर्व रेलवे के हुमरांव ग्रौर टुड़ीगंज स्टेशनों के बीच मालगाड़ी के लूटे जाने की घटना के सम्बन्ध में जांच ग्रब पूरी हो चुकी है; ग्रौर
 - (ख) यदि हां, तो उसका व्यौरा क्या है ?

रेलबे मंत्रालय में राज्य मंत्री (डा॰ राम पुत्रग सिंह) : (क) धौर (ख): जी हां, लेकिन यह चोरी का एक साधारण मामला था । बक्सर की सरकारी रेलबे पुलिम ने इस मामले की जांच की थी । उसने धपनी धन्तिम रिपोर्ट में कहा है कि भारतीय दण्ड संहिता की धारा 379 के अधीन कोई सुराग नहीं मिला।

बरेली के निकट रेलगाड़ी में डकेंती 3113. भी हुकम चन्च कल्ल्वाय : भी यज्ञपाल सिंह :

क्या रैलबे मंत्री 26 नवस्वर, 1965 के तारांकित प्रश्न संख्या 505 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) क्या 8 नवस्वर, 1965 को बरेली के निकट भकरौली और पनेरी स्टेशनों के बीच रेलगाड़ी में हुई डकैती के मामले की जांच भव पूरी हो गई है; और
- (ख) यदि हां, तो उसका स्पीरा क्या है ?

रेलवे मंत्रालय में राज्य मंत्री (डा॰ ज्यास सुभग सिंह) : (क) भीर (ख), इस मामले में सात बाहरी व्यक्तियों का हाब पाया गया । इनमें से तीन का चालान कर दिया गया है, दो की शिनाक्त नहीं हो सकी धौर उन्हें दण्ड प्रक्रिया संहिता की धारा 169 के अधीन रिहा कर दिया गया। एक जेल में है धौर उसकी शिनाक्त धभी होनी है। सातबां व्यक्ति धभी तक फरार है धौर मुरादाबाद की सरकारी रेलवे पुलिस उसे गिरफ्तार करने की कोशिश कर रही है। यह मामला ध्रदालत में है।

Textile Mills in African and Latin American Countries

3114. Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Subodh Hansda: Shri R. S. Pandey:

Will the Minister of Commerce be pleased to state:

- (a) whether there is a proposal for an Indo-Japanese collaboration for the supply of complete textile mills to under-developed countries in Africa, Asia and Latin America; and
- (b) if so, the progress so far made in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise,

रेलवे की पटरियों पर विस्कोट

3115 भी हुकम चन्य कहवाय : क्या रैलवे मंत्री 5 नवम्बर, 1965 के भ्रतारांकित प्रश्न संख्या 167 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) क्या दक्षिण पूर्व रेलवे के झालीमार याई, और झागरा फोर्टतथा ईवसाइ रेलवे स्टेशनों पर हुए विस्फोटों की जांच पुलिस द्वारा पूरी कर ली गई है;
- (ख) यदि हां, तो क्या दोषी स्यक्तियों का पता लगा निया गया है; धौर

(ग) उनके विरुद्ध क्या कार्यवाही की गई है?

रेलवे मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह): (क) से (ग) प्रालीमार यार्ड की घटना के बारे में शालीमार की सरकारी रेलवे पुलिस ने प्रतिस रिपोर्ट में कहा है कि विस्फोट की बात गलत है क्योंकि प्राग संयोगवण लग गयी थी। जिस व्यक्ति को सन्देह में गिरफ्तार किया गया था, इसे बाद में छोड़ दिया गया।

2-10-1965 की जागरा किला और ईदगाह स्टेशनों के बीच रेसवे लाइन के करीब जो विस्फोट हुआ था, अभी पुलिस द्वारा उसकी जांच की जा रही है। 'इस मामले में जो दो व्यक्ति गिरफ्तार किये गये थे, उन्हें भदालत ने जांच पूरी होने तक जमानत पर छोड़ दिया है।

Heavy Engineering Corporation, Ranchi

3116. Shri Vishwa Nath Pandey: Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 2257 on the 10th December, 1965 and state:

- (a) whether Government have since considered the scheme for setting up a model farm at Ranchi with the collaboration of the Government of Bihar to utilise the effluent for the purpose of agriculture;
- (b) the main features of the scheme; and
- (c) the decision taken by Government in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Government of Bihar had originally agreed to the establishment of a vegetable farm in village Tanko where the Sewerage Treatment plant was to be set up. On the advice of Public Health Experts, the site of the plant has been shifted to village Jaratoli, two miles away from the original

site: Heavy Engineering Corporation Limited, are exploring in consultation with the State Government the possibility of setting up a farm in the new place.

Ban on Excavation of Sand

3117. Shri Bibhuti Mishra: Wiil the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that recently a ban has been imposed on kisans to excavate sand from under the land for brick-making or for other building purposes unless they pay royalty to Government for the sand;
- (b) whether five years ago there was no royalty and kisans were free to use the sand; and
- (c) whether Government propose to give full and free facilities to kisans to use the sand?

The Minister of Mines and Metais (Shri S. K. Dey): (a) and (b). No. Sir. We are not aware of any such restriction on the use of sand for brick making or building purposes. Since sand is a minor mineral, the State Governments have been empowered to make rules under Section 15(1) of the Mines & Minerals (Regulation & Development) Act, 1957 in regard to the grant of mining rights. They are competent to prescribe royalty also.

(c) It is for the State Governments to consider the matter and take appropriate decision.

Hair offered in Tirupati Temple, Andhra

Will the Minister of Commerce be pleased to state:

(a) whether the Tirupati Temple in Andhra has agreed to export hair

offered to the Deity by thousands of pilgrims every day;

- (b) whether Government have explored the prospects of earning foreign exchange through the export of hair for the manufacture of wigs which are in great demand in the West; and
- (c) whether it is a fact that an American Company has offered to collaborate in setting up a factory here to manufacture wigs?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. The Tirupati Tirumalai Temple authorities have agreed to sell the hair offered by the pilgrims to State Trading Corporation for export purposes.

- (b) Strenous efforts are being made to explore foreign markets and augment exchange earnings through the export of human hair processed and manufactured into wigs and wiglets. The export of human hair has been entrusted to State Trading Corporation who have entered into a collaboration agreement with a Hongkong firm for manufacturing wigs and wiglets for export. A pilot plant has already gone into operation.
 - (c) No, Sir.

Textile Industry in West Bengal

3119. Shri P. R. Chakraverti: Shrimati Renu Chakravartty:

Will the Minister of Commerce be pleased to state:

- (a) whether Government have received any report from the Government of West Bengal that the textile industry there was facing a crisis due to over-production;
- (b) whether the market for traditional textiles dwindled because of severe competition from the Bombay mills who are placing new designs of textiles in the market;

- (c) how far the Pakistani aggression has added to the slump in the market; and
- (d) the extent to which this crisis will lead to loss of employment to the textile workers, thereby creating a fresh problem for West Bengal?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) No, Sir.

- (b) No, Sir. The West Bengal Mills produce textile: goods mostly of medium and coarse varieties which have a traditional market of their own.
- (c) and (d). It is not possible to specify the extent of depression that might have been caused by the Pakistan aggression. The general recession in the trading activity witnessed for sometime following the recent hostilities with Pakistan reportedly had its impact also on the textile trade. The textile market has since started reviving and there has been an appreciable decline in mill textile stocks.

Export of Human Hair

3120. Shri Daljit Singh: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 1950 on the 10th September, 1965 and state:

- (a) whether any length is fixed in respect of the human hair being supplied to some foreign countries; and
- (b) if not, whether the collection of human hair can be extended to barbers for more export?

The Minister of Commerce (Shri Manubhai Shah): (a) There is no foreign regulation regarding the length of human hair that could be exported. Since, however, hair less than 6" in length cannot be used in the manufacture of wigs, wiglets or Hair pieces. Wig Manufacturers abroad generally prefer to buy Human Hair of 6" and more length;

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The Deputy Minister in the istry of Railways (Shri Sham Nath): (a) No.

Written Answers

- (b) Does not arise.
- (c) Does not arise.

Small Tractors

3123. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Industry pleased to state:

- (a) the present demand for small tractors in the country; and
- (b) the manner and extent to which it has been met?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). Small tractors can be divided into two types, viz. 4-wheeled and 2-wheeled. latter is usually known as power tiller. The demand for small 4-wheeled tractors (in the range below 20 HP) has been estimated as about 12,000 Nos. per annum. As power tillers have not so far been extensively used in the country, it has not been possible to assess the demand for it with any degree of accuracy. A tentative target of 60,000 per annum by the end of 4th Plan period has been recommended

2. Only one firm had been licensed for the manufacture of small 4-wheeled tractors. This firm has not, however, made any significant progress so far. The present demand for this type of tractors is being met to the extent possible by imports from Russia. As regards power tillers, there is only one unit now in production with licensed capacity of 3,000 Nos. per annum. This unit is being expanded to produce 6,000 tillers per annum. In addition, Letters of Intent have been issued to 5 parties for a total capacity of 57,000 Nos. per annum. Two other schemes for a total capacity of 27,000 have also been approved. In the meantime, with a view to familiarise the farmers with the use of power tillers and to enable a proper assessment of demand, arrangements have been

Railway Lands

if supplies are forthcoming and there

is demand from foreign countries at

workable prices.

3121. Shri Maheswar Naik: Will the Minister of Railways be pleased state:

- (a) whether the authorities of the South Eastern Railway have offered cultivable railway lands along rail tracks to the Governments the States it serves in order that it may aid the Nations' drive for selfsufficiency in food; and
- thus (b) the total lands made available and also the land which will serve the purpose of pisciculture?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) About 4839.44 acres of South Eastern Railway land is available for purposes of cultivation out of which about 1743.411 acres have been taken over by the State Governments concerned. Besides, there are about 123 tanks of various sizes which can be utilized for purposes of pisciculture.

Shortage of Wagons

3122. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Railways be pleased to state:

- (a) whether there is any shortage of wagons at present;
- (b) if so, the shortfall of carrying capacity at the end of 1965; and
- (c) how long the shortage continue and the action taken to meet the shortage?

made to import about 1,000 power tillers.

Fall in the Production of Coal 3124. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that the production of coal has gone down;
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government in this regard?

The Minister of Mines and Metals (Shri S. K. Dey): (a) No, Sir. The production of coal in the year 1965-66 is expected to be about 66:5 million tonnes as compared to 62:8 million tonnes in 1964-65.

(b) and (c). Do not arise.

Production of Ball Bearings 3125. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the production of ball bearings has gone down;
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government

The Minister of Industry (Shri D. Sanjivayya): (a) No. Sir. The production of ball bearings has actually gone up from 58,84,603 Nos. in 1964 to 82,49,960 Nos. in 1965.

(b) and (c). Do not arise.

in this regard?

Over-bridge at Rayagada

3126. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No, 1360 on the 26th November, 1965 and state:

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- (a) whether Government have received any reply from the Orissa Government regarding the selection of the site for the over-bridge and the alignment for the approaches; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) In spite of two reminders, the reply from the State Government is still awaited

(b) Does not arise.

Handicraft Industries in Orisea

3127. Shri Ramachandra Ulaka; Shri Dhuleshwar Meena;

Will the Minister of Commerce be pleased to state:

- (a) the amount actually given by the Central Government to Orissa for the development of Handicraft Industries in the State during 1965-66; and
- (b) the amount proposed to be given to that State for the same purpose during 1966-67?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) Rs. 47,000 towards grant and Rs. 17,000 towards loan, making a total of Rs. 64,000.

(b) For the Year 1966-67, the total Plan allocation for development of Handicrafts in Orissa is Re 2.01 (60), the quantum of Central Assistance included in this amount has not yet been decided.

Colonies for S.C. and S.T. in Orissa

3128. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Social Welfare be pleased to state:

(a) whether there is any proposal for the construction of colonies for the Scheduled Tribes people in Orissa during the current financial year;

- (b) if so, the details thereof; and
- (c) the total amount sanctioned for the purpose during the same period?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar) (a) Yes, Sir.

- (b) Provision for the construction of 115 houses has been made during 1965-66.
 - (c) Rs. 1.38 lakhs.

Amber Charkha Training Course in Orissa

3129. Shri Ramachandra Ulaka: Shri Dhuloshwat Menna;

Will the Minister of Commerce be pleased to state:

- (a) the number of Amber Charkha training courses conducted in Orissa during December, 1965; and
- (b) the total number of trainees who took part and the total expenditure incurred thereon during the same period?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) 15.

(b) 342 trainees took part. Information in respect of the expenditure incurred is awaited from the Khadi Commission.

Small Scale Industries in Orissa

3130. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Industry be pleased to state:

- (a) whether any schemes have been received for the development of small scale industries in Orissa during 1966-67; and
- (b) if so the nature thereof and the amount proposed to be allotted?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The State Government of Orissa have included the following schemes in their State

Annual Plan for the year 1966-67 and the Working Group on Village and Small Industries have recommended a provision of Rs. 13.30 lakhs for the same.

- Loans under State Aid to Industries Act.
- Share and working capital loans to industrial cooperative societies.
- 3. Participation in equity capital of Panchayat Samiti industries.
- Subsidy for equalisation of power tariff.
- Investment in Small Industries Corporation, Pilot Projects, etc.
- Training of Audit and Accounts staff of industrial cooperatives.
- Subsidy to financing agencies on interest payable by the industrial cooperatives.

Exports to Pakistan

3131. Shri Badehah Gupta: Will the Minister of Commerce be pleased to state the annual value of exports of coal, iron and bidi leaves separately to Pakistan during the last three years?

The Minister of Commerce (Shri Manubhai Shah): Figures of exports of coal, coke and briquettes, iron and steel and bidi leaves to Pakistan during the last three years were as follows:—

(Value in lakhs of Rs.)

1963-64 1964-65 1966-66
(April 65
to
Sept. 65)

Coal, coke			
and bri- quette _s	213	350	177
Iron and			
steel	_	40	80
Bidi leave	s 28	41	7

During 1965-66, no exports were made to Pakistan after the 10th September, 1965, on account of suspension of trade with that country.

Export of Tea to U.K.

3132. Shri Basumatari: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Tea Exports from North India to Britain declined sharply during 1965;
 - (b) if so, the reasons therefor; and
- (c) the action proposed to be taken to increase the export of tea to U.K.?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi); (a) Yes, Sir.

- (b) The main reasons are the short fall in production in North India, the very large stocks of tea in London, higher internal auction prices of tea in India than in the auctions in the U.K., and the tight monetary position in the U.K., resulting in less money being available for the purchase of tea from the London auctions.
- (c) To increase exports of tea to U.K. it is necessary to promote tea consumption in that country, which has tended to remain static. Government of India has, therefore organised in collaboration with the Government of Ceylon and the U.K. Tea Trade an intensive "DRINK MORE TEA" campaign involving an annual expenditure of £600,000 with a view to establish the image of tea as a more fashionable, exciting, modern and youthful beverage and to win the younger generation over to drinking tea in preference to other competitive beverages.

Sales Section in Europe

3133. Shri Kolla Venkatah: Shri M. N. Swamy: Shri Laxmi Das:

Will the Minister of Commerce be pleased to state:

(a) whether the Public Sector Industrial units and other units have

sent any scheme to establish a sales section in Europe;

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- (b) if so, the broad details thereof; and
- (c) the decision taken by Govern ment thereon?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) Apart from the already functioning in Europe, the following proposals for opening additional sales offices by the Public Sector Undertakings have been received.

I. Hindustan Machine Tools

- A Sales office-cum-show-room in Frankfurt (West Germany) for sales and servicing of machine tools;
- (ii) Posting of an officer at Amsterdam (Netherlands) for coordinating efforts to promote exports to East European Countries alongwith State Trading Corporation.

II. State Trading Corporation

In order to assist our mutual trade, the State Trading Corporation has proposed opening of an office in G.D.R.

III. Handicrafts and Handlooms Exports Corporation of India

- (i) Sample office-cum-retail shop in Paris for wholesale as well as retail sale of our goods, for advising on the steps to be taken in improving the sale of our goods and for undertaking extensive publicity campaign.
- (c) While the proposal of the H.H.E.C. for opening a sample office-cum-retail shop has been approved by Government, other proposals are still under consideration.

Eggs booked from Tirur

3134. Shri Onkar Lal Berwa: Will the Minister of Railways be pleased to state:

- (a) the total number of consignments of eggs booked from Tirur, Eranakulam Junction, Changanacheri, Calicut and Madras Central to Delhi Junction and to the different railway stations of Northern Railway via Delhi Junction during the period from 1st April to 31st December, 1965;
- (b) the number of consignments which have not reached destinations or had reached destinations in pilfered condition; and
- (c) the total amount of claims paid by the Railway Administration for these shortages?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) 2675 consignments for Delhi Junction and 2805 for stations of Northern Railway via Delhi Junction.

- (b) 53.
- (c) Rs. 678.57.

Betel Leaves booked from Tirur

3135. Shri Onkar Lai Berwa: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the consignments of betel leaves booked from Tirur to Bareilly and via Bareilly and Rampur railway stations which are received at Delhi railway station for transhipment are not despatched by the direct train 376 Down; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) The betel leaf consignments numbering about 2000 from Tirur are received at Delhi in a sealed van by 17 Dn. Madras-Delhi Janata Express at 18.20 hours. It is not possible due to operational difficulties to unload and sort out all parcels received in

the sealed van before the scheduled departure of 376, DN Delhi-Allahabad Passenger at 22.30 hours. The consignment are, however, cleared by the next available train 2MD leaving Delhi at 04.25 hours.

रेलचे में परिचालक वर्ग (रॉनग स्टाफ)

3136. भी हुकन चन्द कछावाय : क्या रेलवे मंत्री यह बताने की कृपा करेंने कि :

- (क) क्या यह सच है कि रेलवे में परिचालक वर्ग के कर्मचारियों को वर्ष में केवल तीन दिन की मजूरी धतिरिक्त वेतन के रूप में दी जाती है;
- (ख) क्या यह भी सच है कि डाक तथा तार विभाग के परिचालक वर्ग के कर्मचारियों (र्निंग स्टाफ) को वर्ष में नौ दिन की मजूरी भ्रतिरिक्त वेतन के रूप में दी जाती है; भ्रौर
- (ग) यदि हां, तो इस विषमता के क्या कारण हैं ?

रेलकं मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह): (क) यदि मागय तीन राष्ट्रीय छुट्टियों के दिन ड्यूटी पर उपस्थित रहने के लिये र्रानग कर्मचारियों को दिये जाने वाले मार्थिक प्रतिकर से है, तो उत्तर 'हां' में है।

- (ख) डाक धौर तार विभाग में रेलों के 'र्रानग कर्मचारी' वर्ग के समान कोई वर्ग नहीं है। रेल डाक सेवा के र्रानग सेवशन के कर्मचारियों को केवल तीन राष्ट्रीय छुट्टियां मिलती हैं घौर जब वे उन दिनों ड्यूटी पर रहते हैं तो उन्हें प्रतिकर के रूप में समयो-परि भक्ता दिया जाता है।
 - (ग) सबाल नहीं उठता।

कागच का ग्रायात

3137. भी घोंकार लाल बेरवा: स्या बाजिक्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि देश में कागब उद्योग के विकास को तथा भ्रायात में कटौती करने की भ्रावश्यकता को ध्यान में रखते हुए केवल भ्रठारह किस्म का ही कागढ भ्रायात करने की भ्रनुमति दी गई है;
- (ख) यदि हां, तो 1966-67 में इन किस्मों के कागज का भाषात करने पर कितनी विदेशी मुद्रा खर्च होगी; भौर
- (ग) इस समय किन-किन किस्मों के कागओं के झायात के लिए लाइसेंस दिये जाते हैं?

बाजिज्य मंत्री (श्री मनुवाई शाह):
(क) तथा (ग). केवल उन्नीस किस्मों
का कागज धायात करने की इस समय धनुमति
दी जाती है। इसका ज्यौरा सार्वजनिक
सूचना सं० 29—धाई० टी० सी० (पी०
एन०) / 66, दिनांक 9-2-66 में तथा
जैसा कि मूचना सं० 35—धाई० टी० सी०
(पी० एन०) /66 दिनांक 26-2-66
इारा संशोधित में दिया गया है।

(ख) इस समय यह धनुमान लगाना कठिन हैं कि 1966-67 में इन मदों के लिए लाइसेन्स जारी करने हेतु कितनी विदेशी मुद्रा धपेकित होगी।

H. M. T. Factory

3138. Shri Daljit Singh: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the H.M.T. factory at Pinjore in Punjab is running at a loss; and
- (b) if so, the annual loss and the reasons therefor?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

(b) Loss in 1965-66 upto January 1966 was Rs. 54.92 lakes. This is due to the poor off-take of the sophisticated all electric milling machines manufactured in this factory, as a result of the general slowing down of industrial activity.

Closure of a Colliery

3139. Dr. Ranen Sen: Wil the Minister of Mines and Metals be pleased tostate:

- (a) whether the Serampur Colliery in Gididih under the N.C.D.C. is likely to be closed down soon; and
 - (b) if so, the reasons therefor?

The Minister of Mines and Metals-(Shri S. K. Dey): (a) and (b). As a result of working for more than 90years, reserves of coal in Serampur Colliery have been depleted. Thismine is being progressively closed.

गुबला स्टेशन पर दुर्घटना

3140. भी घोंकार लाल बेरबा : भी घोंकार लिह: भी हुकम चन्द्र कड़बाद :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि 18 जून, 1965 को गुदला स्टेशन की मुख्य लाइन पर हुई दुवंटना में जिन व्यक्तियों की मृत्यु हो गई थी भीर जो जक्सी हो गये ये उनके परिवारों के निकटतम सम्बन्धियों को मंजूर की गई प्रतिकर-धनराशि का उनको भूमी तक भुगतान नहीं किया गया है:
- . (ख) क्या यह भी सच है कि यह घनराजि राज्य सरकार को सौंप दी गई है; भौर
 - (ग) यदि हां, तो इस के क्या कारणा हैं?

रेलवे मंत्रालय में राज्य-मंत्री (डा॰ राम सुमग सिंह): (क) से (ग). दुग्रेटना में मृत व्यक्तियों को वेय प्रतिकर की रकम कर्मकार प्रतिकर प्रायुक्त के पास जमा कर दी गई है। जो भुगतान सीधे किये गये, वे इस प्रकार हैं: भायल व्यक्तियों को प्रध-मासिक भुगतान प्रीर प्रनुष्ठह के रूप में प्रत्येक मृत व्यक्ति के प्राप्तितों को 200 रुपये का तथा प्रत्येक मायल व्यक्ति को 100 रुपये का भगतान।

कर्मकार प्रतिकर घिष्टिनियम के अधीन मृत्यु के मामलें में देय प्रतिकर का सीधा भूगतान नहीं किया जा सकता, बल्कि उसे, धिकारी दावेदारों में बांटने के लिए, कर्मकार प्रतिकर धायुक्त के पास जमा करना पढ़ता है।

> पश्चिम वर्मनी को बाय का निर्मात 3141. श्री घोंकार लाल बेरवा : श्री घोंकार सिंह :

ुः आ भाकारासहः भी हकम चन्द कछवायः

क्या **वाणिज्य मंत्री** यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पश्चिम जर्मनी भारत से चाय खरीदने के लिए नैयार है;
- (स्रः) यदि हां, तो किस भाव पर; स्रौर
- (ग) भारत उस के बदले में कौन मी बस्तु लेगा?

वाणिक्य उपमंत्री '(भी क्षेत्री कुरेंबी) : (क) तथा (ख). भारत पश्चिमी जर्मनी को चाय का प्रमुख सम्भरण-कर्ता है। गत तीन वर्षों में उस देश को निर्यात की गई भारतीय चाय का जहाज तक नि:शुरूक ग्रीसत मृल्य 7.94 रू० श्रति कि शा रहा है। (ग) पश्चिमी जर्मनी को किये जाने बाले चाय के निर्यात से मुक्त विदेशी मुद्रा प्राप्त होती है। जिससे पश्चिमी जर्मनी से भारत में धाने वाली प्ंजीगत माल, ग्रौद्योगिक मशीनों तथा भारी रसायनों के मुख्य का भुगतान किया जाता है।

Vegetarian Kitchens on Railway Stations.

3142. Shri Bade: Shri Hukam Chand Kachhavaiya:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that facilities for separate vegetarian kitchens have been withdrawn at most of the stations such as Ludhiana in Punjab;
- (b) if so, the reasons for ignoring the religious sentiments of the pure vegetarians; and
- (c) whether Government propose to change the present mixed food skitchens into vegetarian ones only as all the non-vegetarians can take the vegetarian food?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). No. Separate kitchens for cooking vegetarian and non-vegetarian meals are available at Ludhiana.

(c) No.

Export of Monkeys

3143. Shri-Bade: Shri Hukam Chand Kachhavaiya;

Will the Minister of Commerce be pleased to state:

- (a) the number of monkeys exported during the last five years;
- (b) the average age and weight of these monkeys and the total foreign exchange earned;

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- (d) whether Government are aware that these monkeys are transported under very inhuman conditions without any supply of water and food for as long as 18 hours and many of them get fainted and wounded during the transit; and
- (e) the number of other species of animals exported for vivisection?

The Minister of Commerce (Shri Manubhai Shah): (a) The number of monkeys exported during the last five years have been as under:—

	Nos.	in	.000
1961-62			93
1962-63			80
1963-64			76
1964-65			45
1965-66			26
(upto Dec.' 65)			

(b) It is difficult to determine the average age of monkeys exported. However monkeys which weigh less than 4 lbs. are treated 'baby monkeys' and the same are not allowed for exports. Adult Rhesus monkeys weighing 4 lbs. and above are alone allowed for export. The value of exports of monkeys from 1961-62 to 1965-66 (upto December 1965) is given as under:—

	Valde	in	lakhs	of Rs.
1961-62			,	55
1962-63			•	45
1963-64				35
1964-65				22
1965-66				13
(upto Dec.'	65)			

(c) A list of the approved exporters of monkeys along with the list of foreign consignees is laid on the Table of the House. [Placed in Library. See No. LT-5962/66]. Monkeys are brought

- to Delhi for exports mostly from Kanpur, Saharanpur and Shahjahanpur areas of U.P. State
- (d) As a pre-requisite for grant of export licence, all the approved exporters of monkeys give an undertaking to the Government to the effect that during the transit the animal will receive humane treatment which will include proper protection from the elements, adequate supply of food and water and proper handling during transit and further that non-perishable food-stuff (mixed grains or grain, maize, grams, groundnuts etc.) will be provided on the scale of lb. monkey per day, augmented with fresh vegetables. Moreover all monkeys, before air lifting, are certifled by veterinary Surgeon so far as the size of the cage and the health of the monkeys are concerned. The consignments are test checked by the Inspector of Monkeys appointed for the purpose by the Government.
- (e) No other species of animals other than monkeys are exported for vivisection.

Discovery of New Mines in Bihar

- 3144. Shri Yashpal Singh: Will the Minister of Mines and Metals be pleased to state:
- (a) whether it is a fact that a new mine has been discovered in the Singhbhum District of Bihar which is capable of producing 'Apelite' which is good for fertilizers; and
- (b) if so, the exact quantity likely to be available there?

The Minister of Mines and Metals (Sari S. K. Dey): (a) No, Sir. The deposit of Apatite in Singhbhum district was discovered in village Itagarh in 1963-64. The grade of the ore is somewhat poor. The ore is, however, suitable for upgrading by beneficiation processes. The product thus obtained is considered suitable for manufacture of phosphatic fertilizer.

(b) The reserves have been estimated to be of the order of 1.06 million tonnes.

Attendants of Upper Class Passengers

- 3145. Shrimati Ramdulari Sinha: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that in the absence of any specific rules in regard to permitting attendants of the upper class passengers, to go in upper class. Compartment, whenever required, the utility of the attendant is minimised and sometimes such attendants are charged when found even in the corridor of the coaches; and
- (b) if so, whether Government propose to amend these rules suitably at least in the case of ladies travelling in I Class with an attendant holding a tricket of III class?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):

(a) Attendants can attend to upper-class passengers only during halts at stations. They are not allowed to travel in the corridors of first class coaches.

(b) Rules already provide for a lady travelling alone or with children under 12 years of age at night in a First Class compartment reserved for ladies, to take with her in the same compartment one female attendant holding a Third Class ticket for the portion of the journey performed between 8 P.M. and 6 A.M. This relaxation, however, does not apply when two or more ladies are travelling in the same compartment.

Changes in Railway Fares on Tickets

- 3146. Shrimati Ramdulari Sinha: Will the Minister of Rallways be pleased to state:
- (a) whether it is a fact that changes regarding the increase or decrease in the railway fares are carried out on the tickets of previous stock as and when such changes are announced;
- (b) whether this creates a lot of confusion in the minds of passengers about the correctness of the changes;

- (c) whether Government propose to prohibit the sale of tickets of the previous stock and issue fresh stencilled tickets in order to eliminate malpractices of chaging excess fares according to the revised rates; and
- (d) how does the arrangement for stencilled tickets and self-typing machine differ in working and cost?

The Deputy Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) and (c). No, because wide publicity is given in the press to changes and revised fare tables, in both English and the regional language are put up at booking Prohibiting windows. the sale would of tickets on hand ential considerable wastage and it would not be feasible, within the time available, to issue millions of tickets, to thousands of stations.
- (d) There is no system of issuing stencilled tickets. The cost of stencilling tickets has naturally not been estimated.

Paucity of Funds for Purchase of Wagons

- 3147. Shri Yashpal Singh: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that the Railways are not in a position to buy more wagons from the private manufacturers for want of funds; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b. The regulation of deliveries of wagons during the year 1966-67 has become necessary in consideration of the fact that the traffic expected to be generated during the Third Five Year Plan has not fully materialised with the result that surplus wagons are idling even in the present month when usually there is peak traffic. Considering the difficult ways and means position of Gov-

ernment and the reduced overall capital allotment for the Railways, the allotment of funds for procurement of Rolling Stock has had to be made consistent with the requirements of rolling stock and the need for keeping up the production at a reasonable level.

Shooting of a Railway Passenger at Sahawar Station

- 3148. Shri Vishwa Nath Pandoy: Will the Minister of Railways be pleased to state:
- (a) whether it is fact that a passenger in a third class compartment of the 121 Up Farrukhabad-Kasganj Passenger was shot dead outside the railway compartment at Sahawar Railway Station on the 5th March, 1966; and
- (b) if so, the action taken in this regard?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, but the passenger was shot dead inside the compartment itself on 4-3-1966.

(b) The Government Railway Police Kasganj, have registered a case under section 306|302 I.P.C. and are investigating it. No arrest has so far been made.

Accident at Moradabad Station 3149, Shri Vishwa Nath Pandey: Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that some persons were run over and killed and injured by 51 Up Sealdah-Pathankot Express on the 5th March, 1966 at Moradabad Railway Station;
- (b) if so, the causes of this accident; and
 - (c) the action taken in this regard?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) One passenger was run over and killed while another sustained injuries.

(b) The accident was due to the passengers trespassing the railway yard instead of using the overbridge.

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(c) The travelling public are exhorted not to trespass through the public address system at stations and are advised of the hazard involved in trespassing.

Closure of Spinning and Weaving Mills in Madras

- 3150. Shri Balakrishnan: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that the spinning and weaving textile mills in Madras State are closed for the last few months:
 - (b) if so, the reasons therefore; and
 - (c) the action taken in this regard?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) 5 cotton textile mills, comprising 3 spinning units and 2 composite units, are lying closed in Madras

(b) The main reasons for closure are reported to be financial difficulties and labour trouble.

State.

(c) It is understood that the State Government is making efforts for restarting these units.

Educational Development among non-Christian adivasis.

- 3151. Shri H. C. Soy: Will the Minister of Social Welfare be pleased to state:
- (a) whether it is a fact that the educational development among the Non-Christian Adivasis is too low as compared to the educational development among Christian Adivasis and the major share of the educational and other welfare grants meant for Adivasis is being appropriated by Christian Adivasis; and
- (b) if so, the corrective steps to be taken in the next plan?

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The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). No survey or studies have been undertaken to investigate this matter. However, all the facilities under the programme for the welfare of Backward Classes, including those for their educational development, are extended to all Scheduled Tribes, irrespective of the religion which they profess. The question of providing educational facilities in tribal areas, where they are not adequate, is under examina-

Retrenchment in Chakradharpur Railway Division.

3152. Shri H. C. Soy: Will Minister of Railways be pleased state:

(a) whether it is a fact that large retrenchment of class IV employees has been effected in Chakradharpur Railway Division in the South-Eastern Railway and also employees in the have been authorised pay scales deprived of their pay scale; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

Small-scale Industries in Maharashtra

3153. Shri D. D. Mantri: Will the Minister of Industry be pleased to state:

- (a) the number of small scale units benefited by the Industrial Extension Service in Maharashtra during 1965-66; and
- (b) the amount of loans granted to such units in Maharashtra during the same period?

The Minister of Industry (Shri D. Saniivayya): (a) The required information is as follows:

Written Answers

I. Technical Assistance :	1965-66 (upto Feb. 1966)
 Number of parties contacted including units visited by Tech nical officers to render on the spot advice. 	- 20,109 [,]
2. No. of parties given purely technical advice.	3,347
 No. of parties given informa- tion to start new industries. 	4,457
 No. of demonstrations given (other than mobile workshops) 	57≎
5. No. of parties given other assistance.	9,535
II. Mobile Workshops:	
1. No. of demonstrations held .	1,013
2. No. of artisans trained	1,878
III. Activities of Workshops:	
 No. of parties actually assisted in job work. 	1,557
IV. Publications:	
I. No. of model schemes prepare	d 86-
No. of designs & drawings prepared.	127
3. No. of blue prints prepared	1,296
4. No. of Technical Bulletins prepared.	13
	1965-66

V. Enlistment under Govt. Stores 1965) Purchase Programme:

(upto Nov.

89.

1. No. of units registered with NSIC on the recommendations

of the SISI.

(b) Lump-sum loans are given by the Centre to the State Governments for utilising their schemes, namely, advancing of loans to Small-scale Units under the State Aid to Industries Act, Industrial Cooperatives, Common Service Facility Centres/ Workshops, Production Centres. The Central Assistance, according to the existing procedure for the above mentioned schemes, is sanctioned at the end of the financial year on the basis of the annual statement of actual expenditure for the first three quarters and the anticipated expenditure for the fourth quarter, and the State Governments' meet their expenditure out of the 'Ways and Means Advances' placed at their disposal by the Ministry of Finance. However, a loan of Rs. 14.89 lakhs as provisional payment for the development of Small Scale Industries for the Maharashtra Government has been sanctioned during the year 1965-66.

Tribal Blocks in Maharashtra

3154. Shri D. D. Mantri: Will the Minister of Social Welfare be pleased to state:

- (a) the number of tribal blocks at present in Maharashtra State;
- (b) the number of such blocks proposed to be opened during 1966-67;and
- (c) the number of tribal blocks proposed to be opened in Bihar District of Maharashtra during 1966-67?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Forty four.

- (b) Four.
- (c) The information is being collected and will be placed on the Table of the House as soon as received.

Handicrafts Industry in Maharashtra

3155. Shri D. D. Mantri: Will the Minister of Commerce be pleased to state:

- (a) whether any amount was given by the Central Government to Maharashtra for the development of Handicrafts Industries in the State in 1965-66; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

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(b) Rs. 18,000 as Grant and Rs. 8,006 as Loan, making a total of Rs. 26,000.

Export of Labour-intensive Products

3156. Shri R. Barua: Will the Minister of Commerce be pleased to state:

- (a) whether any assessment has been made of the labour-intensive products with a view to boost up the exports thereof to countries where such products are produced with imported labour and/or at a higher cost; and
 - (b) if so, the result thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). No, Sir. In the matter of exports, no distinction is made between labour-intensive products and others. Efforts are made to push up the export of all commodities in general and non-traditional items in particular.

Import of Cars

3157. Shri P. C. Borocah: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that diplomatic staff of foreign embassies in India is given permission to import cars; and
- (b) if so, the number of cars imported and sold to State Trading Corporation during the last five years?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) Information relating to the import of cars by diplomatic staff of Embassies during the years 1963-65 is given below:

Year	No. of cars imported	
	(Personal use)	(Official use)
1963	227	174
1964	317	288
1965	283	244

Information relating to years 1961 and 1962 is being collected. Information about the number of cars purchased by the S.T.C. from diplomats and the diplomatic missions during the last five years is given below:

1961-62	Nil
1962-63	24
1963-64	300
1964-65	376
1965-66	356
(upto 31-12-1965	Total 1056

Production of Coffee

3158. Shri Linga Reddy: Will the Minister of Commerce be pleased to state:

- (a) whether there is a shortage in the production of coffee during the current year;
- (b) whether the prices of coffee are consequently rising;
- (c) the steps taken to arrest the rise in prices and to make the country self-sufficient in coffee production; and
- (d) the quantity of coffee grown in Mysore along with its acreage?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). Estimated production of coffee this year (1965-66) is almost the same as last year's viz., 60,600 tonnes. There is thus no shortage in production of coffee, in which the country is already self-sufficient. The recent rise in prices of coffee is due to a larger allocation for export out of the current crop than from the previous year's crop. To minimise competition among dealers participating in the internal sales, which pushes up the price, and to distribute the available quantity to as many dealers as possible, the maximum quantity of coffee that can be declared to a dealer in internal auctions has been reduced: facture of road rollers;

(d) Season	(Production in Mysore)	
	(Tonnes)	
1961-62	31,900	
1962-63	40,899	
1963-64	52,685	
1964-65	43,789	
1965-66	44,180	
(Estimated)		

Average for 5 years: about 42,700 tonnes.

Fire in Howeah-bound Express at Balikuda

3159. Shri P. C. Borooah: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a parcel van of the Howrah-bound Madras Express caught fire on or about the 12th March, 1966 at the Balikuda station:
- (b) if so, the extent of damage suffered; and
 - (c) the cause of the fire?

The Minister of State in the Ministry of Railways (Br. Ram Subhag Singh): (a) Yes.

- (b) Rs. 16.300, including value of parcels.
- (c) Prima facie cause is suspected to be some electrical defect, but no definite conclusions have been arrived at so far,

Manufacture of Road Rollers

3160. Shri Maniyangadan: Will the Minister of Industry be pleased to state:

(a) whether it is a fact that a licence was issued for the setting up of a factory in Kerala for the manu-

- (b) whether the site for the factory has been allowed to be shifted from Kerala and, if so, the reasons therefor;
- (c) whether licence has now been issued to some other person or concern to start the factory in Kerala; and
- (d) if so, why the first licence was cancelled and a new licence issued to the other party?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

- (b) The party applied for permission for change of location of the proposed new industrial undertaking from Kerala to Bangalore in Mysore State, amongst others, for the following reasons:
 - Bangalore is centrally situated in the southern part of India.
 - (2) The demand for road rollers in Mysore State is comparatively greater than that in other States in the south.
 - (3) Land, power and water are easily available in Bangalore.
 - (4) Because of the development of ancillary units in and around Bangalore, procurement of bought-out items, other accessories and raw materials would be comparatively easier.
 - (5) The location of the factory in Bangalore would result in considerable saving in freight in the movement of raw materials and finished road rollers. After careful consideration of all factors, the request of the party was allowed.
- (c) No, Sir. Kerala Government have been advised that on the termination of the present ban on industrial licensing, any worthwhile scheme sponsoped by that Government will be emaidered.
 - .(d) Does not arise.

Heavy Plate and Vessels Project

- 3161. Shri Maniyangadan: Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 924 on the 25th February, 1966 and state:
- (a) whether the opinion of experts has been obtained regarding the location of the Heavy Plate and Vessels Project;
- (b) which are the places, in the order of priority, suggested by the Committee; and
- (c) whether any decision has been taken in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) The recommendation of the Czechoslovakian Experts in regard to the location of the project has been obtained.

- (b) They have considered the sites Madras, Visakhapatnam and Cochin suitable, but have recommended that as correct data regarding contours, soil bearing capacity, etc., were not available at the time of their visit, a final decision could be taken only on the basis of more detailed data to be collected for these three sites.
- (c) No final decision has so far been taken in this regard?

नकली रेशम का बाबात

- 3162 भी लिहोच्चर प्रताव : क्या वाणिक्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) पिछले तीन वर्षों में प्रतिवर्ष वीली का निर्यात कर के किन-किन देशों से भ्रौर कितने कितने नकली रेशन का भ्रायात किया गया:
- (ख) क्या उन देशों से नकनी रेशम के बदले ट्रैक्टरों के पुजों का झायात करने का कोई प्रस्ताव है; और

(ग) यदि हां, तो उसका मोटा व्यौरा क्या है?

वाणिक्य अंत्री (श्री मनुभाई शाह) : (क) चीनी भेज कर कृतिम रेशम का कोई भायात नहीं किया गया है।

(खा) तथा (ग). प्रश्न ही नहीं उठते ।

Price of Coal

3163. Shri Mohammad Elias: Shri S. M. Banerjee:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that the price of coal available at Asansol and Dhanbad has been raised; and
- (b) if so, the increase in price and the reasons therefor?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). A price increase of 60 paise per tonne of coal was granted with effect from the 3rd February, 1966, in the case of Bengal-Bihar coal-fields, due to the increase of royalty rate in the case of pre-1949 mining leases.

Jute Factory in Tripura

3164. Shri Dasaratha Deb: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Union territory of Tripura has asked for Central assistance for establishing a jute factory in Tripura;
- (b) if so, Government's reaction thereto; and
- (c) whether Government intend to start a medium size jute factory in Tripura during the Fourth Plan period?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) The Tripura Administration had recommended the grant of an Industrial Licence for a new jute mill in Tripura.

- (b) A Letter of Intent has been issued by Government to the party recommended by the Tripura Administration.
 - (c) No, Sir.

Licensing of Powerlooms

3165. Shri S. Kandappan: Will the Minister of Commerce be pleased to state:

- (a) the present total number of powerlooms installed, State-wise;
- (b) whether the licensing policy is uniform in all the States; and
- (c) what is the impact of this sector on handlooms?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5963/66].

- (b) Yes, Sir.
- (c) The impact of the growth of powerlooms on the handloom industry has on the whole been beneficial. On the one hand it has reduced the strain of operation of handloom weavers and on the other, it has increased their efficiency and productivity and increased their earnings.

Revision of List of S.C. and S.T.

3166. Shrimati Subhadra Joshi: Will the Minister of Social Welfare be pleased to state:

- (a) when Government propose to bring forward a Bill to revise the lists of Scheduled Castes and Scheduled Tribes; and
- (b) whether the Tharus are going to be included in the list of Scheduled Tribes?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) The whole ques-

tion is under consideration and no final decisions have been taken yet. However it is hoped that the matter would be finalised and a Bill brought forward very soon.

(b) Yes.

Air-conditioned Coaches

2167. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Northern Railway is introducing first class air-conditioned accommodation on certain trains and expanding similar accommodation on others from the 1st April, 1966; and

(b) if so, the trains on which the air-conditioned first class accommodation is to be introduced and expanded?

The Minister of State in the Ministry of Railways (Dr. Ram Subbag Singh): (a) and (b). The air-conditioned accommodation is augmented during summer months every year having regard to the requirements of traffic. Accordingly, in the time table to come into force from 1st April, 1966, first class air-conditioned accommodation will be provided on the following trains running on Northern Railway:

Train No.	Stations between and frequ	ency. Remarks.
1 Up/2 Dn Howrah-Delhi-Kalk Mails.	a Delhi and Kalka (Daily)	The present triweekly service will be replaced by a daily service.
41 Up/42Dn . Mussoorie Expres scs.	- Dehli & Dehra Dun (Daily)	Air-conditioned accommodation is being introduced from 1-4-66 to 15-10-66 as is done every year
3 Dn/33 Up and 34 Dn/4 Up Frontier/Kashmir Mails.	Bombay Central and Pathankot (Daily)	One air-conditioned coach runny ing at present between Bomba/Central and Amritsar by 3 Dn 31 Up and 32 Dn/4 Up will be diverted to run between Bombay Central and Pathankot by 3 Dn/33 Up and 34 Dn/4 Up during summer months, as is done every year.
21 Dn/22 Up Expresses.	Madras & New Delhi (Five days a week)	This is being provided by with drawing partially air-condition ed coach, at present, running tri-weekly on G.T. Expresses.
19 Dn/20 Up Dehra Dun Ex- presses.	Kota and Delhi (Tri- weekly).	The existing biweekly partial air conditioned service on these trains between Kota and Dehra Dun will be curtailed to runoully between Kota and Delhi and its frequency increased to triweekly.
91 Up/92 Dn. Bikaner Mails.	Delhi & Bikaner (Biweckly)	From 1-4-66 to 31-7-66 as is done every year.
93 Up/94 Dn. Jodhpur Mails.	Delhi and Jodhpur (Tri-	Present biweekly service is being made tri-weekly.

Written Answers Paper Plants in Bihar

3168. Shri Dasaratha Deb: Will the Minister of Industry be pleased to state:

- (a) whether the Japanese expert team now on tour in the State of Bihar has submitted any report on the possibilities of starting paper plants in Bihar:
- (b) if so, what were their findings; and
- (c) whether Government have asked the team to explore the possibility of starting paper plants in Assam and Tripura?

The Minister of Industry (Shri D. Sanjivayya): (a) Not yet, Sir.

- (b) Does not arise.
- (c) No, Sir.

Trade Delegation from Bulgaria

3169. Shri D. C. Sharmu: Will the Minister of Commerce be pleased to state:

- (a) whether a Five-member Government Trade-Delegation from Bulgaria visited India during the third week of March, 1966 for discussion on trade expansion; and
 - (b) if so, the outcome of their visit?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The negotiations are going on currently to formulate the Indo-Bulgarian Trade Plan for the year 1966.

Damage to Railway Property in Punjab

3170. Shri D. C. Sharma: Shri Daljit Singh: Shri Kolla Venkaiah:

Will the Minister of Railways be pleased to state:

 (a) the extent of damage caused to the Railway property in Punjab during the recent Punjabi Suba riots;
 and (b) the steps taken in this regard?

The Minister of State in the Minister of Railways (Dr. Ram Subber Singh): (a) The loss on account of damage caused to Railway Buildings, Coaching Stock, Signal Equipment etc. has been estimated at Rs. 53,000 approximately. The damage done to the Railway property of City Booking Agency, Jullundur City is being assessed.

(b) Security arrangements were made before the anti-Punjabi Suba agitation started in the Punjab. The Armed Wing personnel of the Railway Protection Force were deployed at strategic points in the Punjab. Fire Service staff of the Railway Protection Force were alerted to meet any eventuality. Two companies of Special Emergency Force of the Railway Protection Force were also detailed for duties in affected areas. Necessary liaison between the State and Railway authorities was maintained.

Booking offices at Sontalai and Bakanj Stations.

3171. Shri Hari Vishnu Kamath: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that at Sontalai and Bakanj stations on the Central Railway (Itarsi-Jabalpur Section) there are still no booking offices for passenger traffic;
 - (b) if so, the reasons therefor; and
- (c) when such booking will commence?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). Sontalai crossing station is already open for passengers and their luggage in local booking. Booking is done by the Assistant Station Master's room. Bakanj crossing station is, however, not open for passenger booking as its opening for passenger traffic was not found justified.

(c) Opening of Bakanj station for passenger traffic will be considered as and when the area develops and the traffic prospects improve.

Rubber Factory in Kerala

3172. Shri Vasudevan Nair: Will the Minister of Industry be pleased to state:

- (a) whether it is proposed to set up a large scale rubber factory in Kerala in the Cooperative sector;
 - (b) if so, the details thereof; and
- (c) when the factory is expected to be set up?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Information is being collected and will be laid on the Table of the House.

Production Centre in Kerala

- 3173. Shri Maniyangadan: Will the Minister of Industry be pleased to state:
- (a) whether there is any proposal to hand over the production centre of Ettumanoor, Kerala to the State Government or to any Corporation;
- (b) if so, the details thereof and the reasons for such handing over;
- (c) whether any representation has been received from the public objecting to any change in the present set up and;
- (d) if so, Government's reaction thereto?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The attention of the hon'ble Member is invited to the answer given by me on 25-2-66 in reply to a similar question No. 918 by Sarvashri Vasudevan Nair and Warior.

- (c) Yes, Sir.
- (d) It is not proposed to transfer any of the Production Centres in Kersla to the State Government or any Corporation or to alter the exist-

ing set up under which the Production Centres in Kerala are part of Organisation of the Development Commissioner, small scale Industries, in the Government of India, Ministry of Industry.

Parcel siding at Chandigarh Station

- 3174. Shri Daljit Singh: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that there is no covered shed in the Parcel siding at Chandigarh station resulting in damage to parcels during the rainy season; and
- (b) if so, the steps taken in this regard?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) There is no separate parcel siding and no covered shed on any siding at Chandigarh station However, there is a parcel godown at the station where parcels are stored. In case of overflow of parcels the same are kept on the open platform and are covered with tarpaulins to prevent any damage.

(b) A proposal to construct a large parcel godown and a parcel office at Chandigarh station is under consideration.

Halt of Bilaspur-Indore Express. at Bankhedi

- 3175. Shvi Hari Vishnu Kamath: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that representations have been made urging a brief halt of the Bilaspur-Indore Express at Bankhedi (on Itarsi Jabalpur Section, Central Railway);
- (b) whether these representations have been considered; and
 - (c) if so, the result thereof?

The Minister of State in the Ministry of Railways (Dr. Rain Subhag Singh): (a) No representation for

[Dr. Ram Subhag Singh] provision of stoppage of Bilaspur-Indore Expresses at Bankhedi has been received recently.

(b) and (c). An examination of the pattern of traffic offering at Bankhedi has shown that the quantum of long distance traffic dealt with there too meagre to warrant stoppage of Bilaspur-Indore Expresses. Two pairs of trains scheduled to stop there have been found adequate to cater to the needs of traffic offering.

12 hrs.

RE. SUSPENSION OF MEMBERS

Speaker: Calling attention notice. Shri Mukerjee.

डा० राम मनोहर लोहियाः (फरुखा-बाव): प्रध्यक्ष महोवय, मेरा एक व्यवस्था का प्रश्न है।

सञ्चल महोदय : कोई व्यवस्था का प्रक्त नहीं उठेगा। पहले द्याप बैठ जाइये।

बा॰ राम मनोहर लोहिया : जापको पढ़ कर सुनाता है।

स्रम्यक महोदय : नहीं, भाप बैठ बाइये ।

डा० राम मनोहर लोहिया : कल बैर कानूनी कार्यवाही कर के कुछ बादिमयों को बाहर निकाला गया है।

स्रम्यक्ष महोदय: मैं इजावत नहीं देता हं, भाप बैठ जाइये।

डा० राम मनोहर लोहिया : व्यवस्था पर भी भाप मुझे बोलने नहीं देंगे।

घन्यल महोदय : मैंने मुखर्जी साहब को बुलाया है।

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

8968

HEALTH OF CERTAIN MEMBERS IN DETENTION

Shri H. N. Mukerjee (Calcutta Central): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:-

"The deterioration in the health of Dr. Saradish Roy, M. P. now detained under D.I.R. in Dum Dum Central Jail, West Bengal.

Mr. Speaker: I have received another notice about two other Members of Parliament this morning.

भी हकम चन्व कछवाय (दवास) : विषय एक ही है, सबकी एक ही समस्या है।

Shri S. M. Banerjee (Kanpur): Shri Biren Dutt.

Mr. Speaker: Would it not be better if a statement is made about all together or would he want it to be made today?

Shri Dinen Bhattacharya (Serampore): There is another Member of Rajya Sabha.

Shri H. N. Mukerjee: As you like, Sir. I only want information.

Shri Kapur Singh (Ludhiana): Sir, if we take them together, it will be better.

Mr. Speaker: A statement might be made on Monday.

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): Including this, Sir?

Mr. Speaker: Including this.

Shri S. M. Banerjee: But let him say about his condition. How is he? 12.02 hrs.

RE. POINTS OF ORDER

Mr. Speaker: Papers to be laid.

बाद) : भ्रध्यक्ष महोदय

प्राप्यक्ष बहोदय: मैंने कन्सेन्ट नहीं दी है।

डा॰ राम मनोहर लोहिया : मैं स्यवस्था का प्रश्न उठाना चाहता हूं।

श्रव्यक्ष महोदय : कौनसी व्यवस्थाः है, जब कोई श्राइटम सामने नहीं है।

डा॰ राम मनोहर लोहिया: उसी के सम्बन्ध में। मैं 376 की उपधारा 2 की तरफ भापका ध्यान खींचना चाहता हूं।

सन्यक्ष महोबय: 376 में ऐसी कोई बात नहीं है।

डा॰ राम मनोहर लोहिया: मैं पड़ कर सुनाता हूं, भाप सुन लीजिये।

श्रम्यक्त महोदय : डा॰ साहद, म्राप दिना वजह रुकावट न डालिये।

डा॰ राम मनोहर लोहियाः मैं विरोध करता हूं।

ध्रम्यक्त महोदय : मैंने 376 को देखा है।

डा॰ राम मनोहर लोहिया : उसकी **ड**पघारा (2) ।

ध्यम्पक्ष महोबय : कौन से विजनेस के सामने कहना चाहते हैं।

Dr. Ram Manohar Lohia: "..relates to maintenance of order in, or arrangement of business before, the House."

तीन सदस्यों को इस घर से निकाला गया है वैर-कानूनी कार्यवाही कर के। **ग्राप्यक्ष महोदयः वह बि**जनेस नहीं है।

डा० राम मनोहर लोहियाः वह विजनेसः इस वक्त माता है।

श्रम्यकः महोदयः वह विजनेस नहीं है।

डा० राम मनोहर लोहियाः क्योंकि भापने कानून को तोड़ दिया है।

भी म० ला० डिबेबी (हमीरपुर) : यह माननीय सदस्य भ्रष्टयक्ष के खड़े होने पर भी खड़े हैं।

स्रम्यक महोदय : वह विजनेस हाउस के सामने नहीं है। इस धार्डर-पेपर के मुताबिक कोई प्वाइन्ट धाफ धार्डर नहीं उठाया जा सकता।

डा॰ राम मनोहर लौहिया : यह भापका फैसला है ।

धाष्यक महोबय : मेरा फैसला जो है, बही यहां माना जायगा।

बा**ं राम भनोहर नोहियाः वि**ना सुने फैसलाकर सकते हैं?

धान्यक्ष महोदयः मैंने भापका व्याइन्ट भाफ़ भार्डर सुन लिया है।

डा० राम मनोहर लोहिया : कहां सुन लिया है ?

धन्यका नहीं बच : डाक्टर साहब, यह ठीक नहीं है, कि धाप इस तरह से कहते चर्ले। जो धाप कहें, वहीं चले, यह ठीक नहीं है।

बा॰ राम मनोहर लोहिया : मैं 367 के सम्बन्ध में कहना चाइता हूं। मैंने यहां पर कह । चा ...

श्राच्यक महोदय : जो मामला कल बत्म हो चुका, उसको उठाने की इजाजत नहीं दे सकता। उसको उठाने की मैं कन्सेन्ट नहीं देता, इस बास्ते कोई मेम्बर इसको रेफर नहीं कर सकता।

डा० राम मनोहर लोहिया : नियम तोडा गया है--मत विभाजन का. 367 का नियम तोडा गया है, भ्रापने उसको तोडा

घष्पक महीवय : मैंने तोडा है, तो भी वह कल खत्म हो गया, भाज उसको नहीं उठाया जा सकता।

12.04 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE MINERALS AND METALS TRADING CORPORATION OF INDIA

The Minister of Commerce Manubhai Shah): I beg to lay on the Table a copy each of the following papers:--

- (1) Annual Report of the Minerals and Metals Trading Corporation of India Limited New Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the Company.

[Placed in Library. See No. LT-5954/66]

COLLIERY CONTROL (AMENDENT) ORDER

The Minister of Mines and Metals (Shri S. K. Dey): I beg to lay the Table a copy of the Colliery Control (Amendment) Order 1966 published in Notification No. GS.R. 383 Gazette of India dated the 19th March. 1966, under sub-section (6) of section ? of the Essential Commodities Act,

1965. [Placed in Library. LT-5955/66].

Papers Laid

NOTIFICATIONS UNDER ESSENTIAL COM-MODITIES ACT

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---

- (1) The Foodgrains (Prohibition of Use in Maunfacture Starch) Order 1966 published in Notification No. G.S.R. 425 in Gazette of India dated the 21st March 1966.
- (2) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1966, published in Notification No. G.S. R. 462, in Gazette of India dated the 24th Mar:h, 1966. [Placed in Library. See No. LT-5956(66)

COFFEE (AMENDMENT) RULES

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): On behalf of Shri Mohammad Shafi Qureshi. I beg to lay on the Table a copy of the Coffee (Amendment) Rules, 1966, published in Notification No. G.S.R. 302 in Gazette India dated the 5th March, 1966, under sub-section (3) of section 48 of Coffee Act, 1942. [Placed in Library. See No. LT-5957/66].

12.65 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to herewith the Kerala Appropriation Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th March, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (Vote on Account) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 25th March, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.651 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 25th March, 1968:

- The Seamen's Provident Fund Bill, 1966.
- (ii) The Appropriation (Vote on Account) Bill, 1966.

12.06 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narajan Shisha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 4th April, 1966, will consist of:

 Consideration of any item of Government Business carried over from today's Order Paper. (2) Discussion and voting of the Demands for Grants relating to the Ministries of Transport and Aviation; Irrigation and Power; Labour, Employmentand Rehabilitation; Health and Family Planning.

Shri S. M. Banerjee (Kanpur): Sir, I would like to refer to two or three points which I want to be included. The first thing is that a motion has already been tabled by Professor Ranga and others regarding the serious situation in Bastar, You, Sir, in your wisdom, disallowed the adjournment motion, but you said that yow would consider such a motion if it is tabled. Since the situation is very serious and our information is that more than 200 men . (Interruption).

An hon, Member: 600.

Shri S. M. Banerjee: Since more than 600 men have been killed and there is a serious situation, discussion should take place next week.

The second point is that a statement should be made by the Home Minister on the proposed hartal on the 6th April in Calucutta. Shri Jyoti Basu, the Leader of the Opposition in the West Bengal Assembly, has sent a letter to Shri Dinesh Singh in the ab sence of Indiraji requesting him ask Shri P. C. Sen to ensure that the hartal called by the United Leftist Front on 6th April is allowed to be observed peacefully. He has asked for intervention. If the letter has been sent by Shri Jyoti Basu to Shri Dinesh Singh and if Central intervention can avert the crisis, I would request that a statement should be made.

The third point is that we have read in the newspapers that the Air-India strike is still going on and there is the news that Shri Poonacha, with the help of some hon. Members hare—I must thank them—has arrived at some settlement. I would request that some statement should also be made about it next week.

APRIL 1, 1966

[Shri S. M. Banerjee]

So, I want these three things, namely, discussion about Bastar, and statements about the Bengal situation and Air-India to be taken up next week.

Shri Kapur Singh (Ludhiana):
From what I have just now heard
from the statement of the hon. Minister of Parliamentary Affairs, it seems
that a discussion on the Demands of
his Ministry is not going to be taken
up during the next week. I want to
know whether that is the true position. This item we had on the agenda
day before yesterday.

Shri Satya Narayan Sinha: It will be taken up on Monday.

Shri M. R. Masani (Rajkot): Towards the end of the proceedings the other day you were good enough observe that the motion which my leader, Professor Ranga, had given notice of would be considered admissibility in regard to the developments in Bastar or such part of them as would not be involved in the subjudice rule. I think, in view of the argency of the matter and the animity of feeling on the part of all Opposition groups which, I am sure, is shared by many Members of ruling party themselves . . .

Some hon Members: No.

Shri M. R. Masani: . . . an early epportunity should be provided for discussion of those aspects of the matter which are not concerned with the Commission of Inquiry. I hope that you will give us that facility in consultation with the Leader of the House at a very early date.

Shri H. N. Mukerjee (Calcutta Centre): As a co-signatory with Professor Ranga to the motion to which reference has already been made, I would request you, in view specially of what happened the other day, that a discussion is held as soon as possible because in the meantime we are getting all kinds of telegrams and letter from that area and some people

have actually arrived in order to report the state of things which allegedly is extremely serious. The other day the Minister himself had said that even though the entire district Bastar may not be a scheduled unit, a large part of it is and comes very definitely within the ambit Central Government and the Minister of Social Security, who belongs the totality of Government, is responsible in regard to that. That being so, we feel that a very early discussion is necessitated and the situation in that area, which is a particularly delicate and sensitive area on account of being inhabited by the Adivasis in such large proportions, is such that a very early discussion is indicated most seriously and urgently. Even though the financial business is thereon the agenda and we have to make whatever haste we can possibly make in regard to that, at the same time you will surely, considering this aspect of the matter, give the House an opportunity to discuss it. Eventhough some of us may not be here in this House and we may not be able to take part in the discussion, matter has to be taken note of Parliament and a discussion ought to be allowed as soon as ever you permit it to be done.

Shri U. M. Trivedi (Mandsaur):
Sir, about Bastar, we are receiving
different types of messages. It is
vexing our mind since the last four
days and it would be quite meet and
proper for the government to decide
to have a discussion on this Bastar
affair as soon as possible next week.

At the same time, our country is losing about Rs. 50 lakhs—it has already lost—in this hartal by Air India navigators. Under these circumstances, I would like that the discussion on the Demands of the Ministry of Transport and Civil Aviation may be taken up earlier than the Demands of the Ministry of Works, Housing and Supply next week. That will help in solving this question.

Shri Frank Anthony (Nominated-Anglo-Indians): Sir, I would respectfully support the request for a very early discussion on Bastar. am one of those who would not at all be inclined to prejudge a matter which will have to be considered by Commission of Inquiry. But I think Mr. Masani was right when he said that there is general feeling of not only disquiet but of deep distress in the country. I think the government here would be very wise indeed to allow a discussion, because the adivasis are the direct responsibility of the Centre. I would appeal to the Home Minister to assume direct responsibility in this matter. Mr. Chatteriee has made it clear that it will cast no reflection on the Judge. But since the State Government has virtually become a principal accused, the Centre must assume responsibility and suo motu associate somebody else with this enquiry, so that the enquiry will not only be impartial, but will seem to be impartial.

Shri N. C. Chatterjee (Burdwan): Sir, I want to make it clear, with your permission, that there is question of casting aspersions on a High Court Judge. As a matter of fact, I only want to remind that Ministers who are sitting there that when the Chief Minister of a State was concerned, they associated with the enquiry Mr. S. R. Das, an ex-Chief Justice of India. Then again, for the investigation of the conduct of an ex-Chief. Minister of Jammu and Kashmir, we have associated with that enquiry a retired Supreme Court Mr. Justice Judge. Rajagopala Iyengar. Thereore, there is no question of any aspersion or reflection on the integrity of any High Court Judge, but having regard to the issues invo'ved and the charges levelled against the Chief Minister, in his own interest, the State Government should welcome this opportunity of associating a Supreme Court Judge or an ex-Chief Justice of India. There is no question of any rigid legalistic attitude in this. The whole country is deeply perturbed. Therefore, in the interests of all concerned, specially in the interests of that State and the Government here who have got some responsibility with regard to the adivasis, the matter should be thrashed out in this House.

श्री राम मनोहर नोहिया: (फरंबा-बाद): इसी विषय पर प्रापने स्वगब प्रस्ताव को नामंजूर किया इसलिये कि बह विचाराधीन विषय की बात उठाता है। सब-जुडिस। मैं भ्राप से धर्म करना चाहता हूं कि जब भ्राप यह बहा देते हैं तब बही नियम इस पर भी लागू हो जाता है क्योंकि भ्रगर विचाराधीन कोई विषय है तो फिर बहस चाहे 193 के भनुसार हो भीर चाहे स्यगन प्रस्ताव के भनुसार वह सामसा एक जैसा हो जाता है।

मैं जानता हूं कि झाः की तरफ से यह कहा गया था कि जो स्थगन प्रस्ताव है उसमें तो साफ तौर से लिखा हुझा है कि किसी भी विचाराधीन प्रश्न पर जो किसी जज के सामने या जांच किमशन के सामवे होगा यहां पर बहस नहीं हो सकती है और जो और बहसें हैं, साधारण बहसें हैं उन वें यह बात स्पष्ट तौर से नहीं लिखी हुई है। झापका ध्यान मैं प्रक्रिया के नियम 352 की तरफ खींचना चाहता हूं।

क्षम्यक्ष महोदयः जो नोटिस है उसको मैं देखूंगा धौर इसको भी मैं देख नूंगा।

"A Member while speaking shall not refer to any matter of fact..."

उस वक्त इसको देखा आएगा।

" डा० राम मनोहर लोहिया: इस डै
मैं कुछ नतीजे तो निकाल सकता हूं। दै
नियम भापके बनाये हुए हैं गेरे बनावे हुए नहीं हैं। भापके नियमों का मैं भापके खिलाफ इस्तेमाल कर रहा हूं———

भी म० ला० खिनेरी (हरमीपुर) : ये सदन के नियम हैं। कां देश मनोहर लोहिया : मैं जाहता हूं कि प्राप इन नियमों पर जरा स्थान से भी उम्मीद करता हूं कि प्राप भी करें। प्राप्त स्थान से भी उम्मीद करता हूं कि प्राप भी करें। प्राप्त स्थान प्रस्ताव पर वह लागू बीता है तो इस बहस पर भी लागू होगा। जेकिन मुझे प्राप से यह प्रजं करना है कि इस में कोई विचाराधीन बात प्राती ही नहीं है। सिका कारण यह ह जो जांच बिठाई है। सिका कारण यह ह जो जांच बिठाई है इसके बारे में थी नन्दा ने साफ तौर से यहां पर कहा ह कि वह जांच एक तो इस बात के बारे में है

"To inquire into and report on the disturbances in Jagdhalpur on the 25th and 26th March resulting in the deaths of some persons." ह्वसरे इस बात के बारे में

"Report on whether the firing was justified."

भीर तीसरे इस बात के बारे में

"Report on the adequacy or otherwise of the action taken to deal with these disturbances."

वे तीनों चीजें जगदलपुर शहर की स्थानीय चीज हैं, भ्रफसरों के सम्बन्ध में हैं, जो चटनाय 25 और 26 को हुई उन्हीं के बारे में हैं। लेकिन जो यहां पर स्थान प्रस्ताव के द्वारा या 193 के द्वारा बहस होगी उसका तो बढ़ा व्यापक स्तर है, राज्य को चनाने की गतिविधि से है, पूरी हमारी राजनीति से है। निसाल के लिए प्रगर यह साबित हो जाए कि मध्य प्रदेश का कोई ध्रफसर जो इस वस्त सारी कारंबाई कर रहा है वह किसी जमाने में उस कमिश्नरी का कमिश्नर भी बा जिस में बस्तर है भीर उससे महा-राजा का झगड़ा हुमा था खास तौर से इस-लिए कि महाराजा बस्तर, बस्तर के घन्दर पादरियों को भ्रपना काम करने नहीं देना चाहते ये भीर वह इसाई है, उसे यह बात ज्लावार गुजरी मौर...

म्रष्यस महोदयः डा० साहब, सारी बहस तो नहीं हो सकती है।

बा॰ राम मतोहर लोहिया : दूसरी बात यह है कि जो जब ...

सम्प्रक्ष महोत्रयः डा० साहवः मैं आराप से यह कह रहा हू कि अर्गर स्थगन प्रस्ताव नहीं भा सकतातो यह जो भाप...

डा॰ राम मनोहर लोहियाः मैं कहताः हंकि भ्रासकता है।

म्राप्यक्ष महोदयः वहतो चला गया है। वहतो चतम हो चुकाहै।

डा० राम मनोहर लोहिया: उसी तरीके पर जिस पर प्राप बहस दे रहें हैं, मैं ने म्रजं किया है . . .

श्रम्यक्ष महोदय : उसको ग्रव ग्रापः छोड़ दें।

डा॰ राभ मनोहर लोहियाः एक प्रजं मैं करना चाहता हूं। जो श्री हिरेन मुक्जी ने कहा था उस बात को मैं सौ फीसदी मानता हूं। हमें इस लोक सभा को एसे च्लाना बाहिये कि जिससे मामला कुछ जम सके। मुझे भी दुख है। श्रापको भी दुख होना चाहिए। हम सब को होना चाहिए जो बीख यहां हुई। लेकिन दुख का मतलब यह नहीं है कि एकतरफा फैसला हो। बया जो कुछ यहां हुआ है उसको लेकर ऐसा रास्ता नहीं निकालना चाहिये ...

प्रथमक महोदय: वह सारा मामला इस वक्त सामने नहीं है। सिर्फ ये जो प्राइटज्य हैं इनके बारे में ...

का० राम मनोहर लोहिया : ईसाई भी हैं, जब भी हैं। सगर यह सामित हो गया कि बहुजब श्री द्वारिका प्रसाद मिश्र के मामले में ऐसा फैसला दे चुके हैं जो कि बहां के सर्वोच्च न्यायालय ने रह किया था और भगर यह सावित हो सकता है कि श्री नन्दा और श्री द्वारिका प्रसाद मिश्र इस में . . .

B.O.H.

सम्बक्त महोदय प्रव प्राप बैठ जाइये।

श्री त्यागी (देहरादून) : हम लोगों को भी भवसर दिया जाए।

श्राच्यक्ष महोदयः जदतकर्मेन बुलाऊ, कोई उठकर बोलना शुरूनकरदे। प्राप सब बैठ जायें।

भी स्थागी : ताकि कोई गलतकहमी पैदा न हो, मैं लीडर भ्राफ दी हाउस से दरख्वास्त करूंगा कि इस बस्तर के मामले में सबगब मखालिफ लोगों में ग्रीर ग्राम पब्लिक में भी बहुत सी गलत फहमी पैदा हो गई है। हमारी पार्टी का आम तौर से रिवाज यह है कि जब कभी भी कोई चार्ज लगता है तो खले तौर से हम बहस के लिए तैयार रहते हैं ताकि कोई यह न महसस करें कि हम गिलटी हैं। मेरा बयाल यह है कि हम को दो घंटे की बहस मान लेनी चाहिए भीर भ्रापको इसकी इजाजत दे देनी चाहिए। इस में कोई दिक्कत नहीं होती चाहिए। हमें इस में कोई इन्कार नहीं है। ग्रापने पिछली बार कहा था कि जो सब-ज्रिस है उस पर बात नहीं हो सकती हैं। उसको रोकते हुए और जो सब-जडिस से बाहर के मामले हैं घगर हमारे दोस्त उन पर कोई बहस करना चाहते हैं तो हमारी पार्टी को खल दिल से उसकी इजाजत वे देवी चाहिए वर्ना हम की विकास पहनी ।

Mr. Speaker: The Home Minister.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on the last occasion you did not give me an opportunity. . . . Mr. Speaker: I will call him later. The Home Minister wants to say something about this particular matter. Let us hear him,

श्री प्रकाशकीर स्वरूपी: (विजर्नार): प्रध्यक्ष महोदय, गृह मंत्री जी कुछ कहें उस से पहले

Mr. Speaker: I cannot understand this. If the Home Minister is going to say something particular which might satisfy the hon. Members, why should they be in such a great hurry....

श्री प्रकाशबीर शास्त्री: प्रध्यक्ष महोदय, भ्राप जरा मेरा निवेदन तो सुन लें कि मैं क्या कहना शाहता हू। गायद गृह मंत्री को उस के बाद कहने में भ्रासानी हो

मध्यक्ष महोदयः भ्राप उनको कहुः लने दीजिये, मैं भ्रापको मी बुलाल्गा।

The Minister of Home Affairs (Shri Nanda): May I submit that before my hon. friend, Shri Tyagi, rose I was prepared to say something in line with the kind of request that he has made. I may assure you and the House that even the other day there was no question of any reluctance on our part to have any discussion. But the only thing is, the House has to consider and you have to consider whether anything and everything can be discussed here. There are certain rules.

Shri Hari Vishnu Kamath: That the Speaker will decide. Why should you say that? (Interruptions). Why should you but in there?

Shri Nanda: I was submitting. . . .

Mr. Speaker: Government have just to give their reaction.

Shri Nanda: Subject to the rules: governing the procedure. . . .

Mr. Speaker: That I will have to regulate.

Shri Nanda: That is right. We are prepared to have a discussion on the subject which will not be covered by the inquiry or other rules which may rule out any such discussion.

Mr. Speaker: The rules part I will ensure.

श्री प्रकाशबीर शास्त्री : ग्रघ्यक ं महोदय, श्री प्रवीरचन्द्र भंजदेव के देहान्त के उपरावत जितनी तेजी के साथ उन के शव को जलाया गया और उस के पीछे जो रहस्य था, मैं उस से भी ग्रागे जा कर ग्राप के माध्यम से सरकार से कहना चाहता हं कि मध्य प्रदेश की सरकार एक एक घंटे का लाभ उठ। कर उन सारे प्रमाणों को नष्ट कर रही है जिन के माध्यम से जांच प्रप्योग ंकिसी परिणाम पर पहुच सकता था। भ्रब भी समय है, जो कुछ प्रमाण बाकी हैं, उनमें गवाहों को मारना या धमकाना ग्रौर दूसरी भी इसी तरह की चीजें हो रही हैं लेकिन जो प्रमाण भ्रब भी शेष हैं उन को केन्द्रीय सरकार भपनी देखारेखा में ले ले न्तब तो जांच का कुछ परिणाम निकलेगा, भन्यथा भगर वह चीज केन्द्रीय सरकार की देख रेख में नहीं प्राती है तो कोई जांच होने बाली नहीं है। यह हमें पहले सीच लोना चाहिए।

भी लखन भवानी (बस्तर) : केन्द्रीय सरकार द्वारा इस की जांच होनी चाहिए।

मध्यक महोदय: मच्छी बात है।

श्री बागकी (हिसार): प्रष्यक्ष महोवय, मैं प्राप की खिदमत में सिर्फ यह भर्ज करना चाहता हूं कि गृह मली ने जो सुप्ताव दिया या 'कि कोई बात यहां नहीं ग्रा सकती कि जज प्रेज्डिस्ड है...

ग्राप्यक्ष महोदयः यह भी हम दे**वा** -सोंगे। भी बागड़ी: मैं इसी के बारे में यह कहना जाहता हूं कि जो विषय केन्द्र से सम्बन्धित हैं उन के बारे में प्रगर कोई जांच वगैरह केन्द्रीय सरकार की राय के की जाती है तो उस की तहकीकात भी जरूरी है क्योंकि जब केन्द्र सरकार की जिम्मेदारी प्राती हैं तब वगैर उस की राय के तहकीकात हो रही हैं इस का मतलब यह है कि उस जांच पर पर्दा डाला जा रहा है। जब केन्द्र सरकार का इस से सीघा सम्बन्ध है तब क्यों सरकार इस बात पर प्रड़ी हुई है कि जहां पांच छः सौ प्रादिवासियों....

मध्यक्ष महोदयः यह तो उन्होंने कहाकि हम डिस्कशन करायेंगे।

श्री बागई।: प्रध्यक्ष महोदय, प्रगर काम रोको प्रस्ताव नहीं घाता तो इस का मतलब है कि सरकार जिम्मेदारी से बख जाती है....

श्रम्यक्त महोदय : इस की बहस्र नहीं हो संकती। ग्रव ग्राप बैठ जाइये।

भो बागड़ी: जब हम इस तरह के मामले में प्रच्छी तरह से बहस नहीं कर सकते तब कौन सी बहस यहां ग्रायेगी।

Shri Dinen Bhattacharya (Serampur): I support what Shri S. M. Banerjee has stated regarding the Bengal situation. I only want to add that military personnel are called by the West Bengal Government and discussion is going on. We apprehend that from the Government side a situation may be created where it will very soon go beyond their control. So, I would request the Centre not only to make a statement but to intervene so that there may not be unnecessary use of military and police which will provoke the people make the situation still worse.

Shri Nath Pai (Rajapur): Mr. Speaker, Sir, I have been trying very humbly to catch your eye since day

before esterday and I feel that somehow there is a premium on the volume of those who try to catch your eye and I hope things will improve. We would like to cooperate in this. I fully endorse the plea entered by Shri Masani, Prof. Mukerjee.

Shri S. M. Banerjee: I raised it first.

Shri Nath Pai: Does he promise to behave? If he promises to behave, yes, even by Mr. Banerjee. I should like to point out in this context that everyday, as those who preceded me have pointed out to you, strange kind of telegrams, avalanche of them, are landing at the flats of some of the M.Ps. and some of them are so disturbing like the one sent by the brother of the late Maharaja. We, therefore, think that it is appropriate that the Government should agree to this. I am glad Mr. Nanda did it.

Sir, before I sit down, I would like to point out that it is precisely this kind of failure on the part of the Treasury Benches and the Leader of the House to take the initiative at the proper time that has brought about this situation. Today we have -come in the light of your clear preference for a discussion as you indicated during the unhappy proceedings of day before yesterday. In any ·event, it was the duty of the Leader of the House to come forth and say that the Government is willing to have a discussion. It is this continued . failure which is one of the main causes that leads to the events like the ones which happened the before yesterday.

Shri Sham Lal Saraf (Jammu and Kashmir): The contention expressed by the hon. Members on both sides of the House is that some discussion should take place. You expressed it the other day and now the Government has expressed its mind. I do not know what purpose will be served by discussing it further.

Shri Harish Chandra Mathur (Jalore): Sir. can I catch your eye? 44 (AI) LSD-5 I have been standing half a dozen times.

B.O.H.

Mr. Speaker: Everybody complains about it. I have been calling them. He may also have his say.

Shri Harish Chandra Mathur: I would like to submit that we do not consider this subject to be a party issue at all. I do not know how you consider it to be a case which can be discussed, even if no adjournment motion is admissible. A certain issue which has been raised in which the whole country is interested. I think, Sir, it is as much the right of Members sitting on this side to have a little say on the subject as is the right of the hon. Members sitting on that side. Therefore, I would mos. earnestly request you to kindly show us the same consideration when we rise in our seats and permit us say something when we like to say something on a subject like this.

We all feel that this subject which has been raised on the floor of House has created a little confusion in our minds when you stated other day that you cannot allow aradjournment motion but you allow a discussion on it. I, first want to seek a little clarification from you before you proceed further in matter. The first thing which would like to know, before we lend our support to it, the nature of the motion which is before you. My second point is this. As I look into your Rules, I find Rule 188 about a motion for raising discussion on matters before tribunals, commissions, etc. Sir, you have the discretionary power under an adjournment motion but that is finished. Now, the only Rule which I find in this book of Rules of Procedure is Rule 188. It says:

"No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter

[Shri Harish Chandra Mathur] shall ordinarily be permitted to be moved:

Provided that the Speaker may, in his discretion, allow such matter being raised in the House as is concerned with the procedure or subject or stage of enquiry if the Speaker is satisfied that it is not likely to prejudice the consideration of such matter by the statutory tribunal, statutory authority, commission or court of enquiry."

We want to be clear in our minds as to whether you are acting under your original thoughts or now, after motion has been moved, under provisions of Rule 188 or you have got something else in your mind. We would like to know that before we lend our support. I might assure the House and our hon, friend sitting on the opposite that I believe in a living and kicking democracy; it must function effectively; there is not the least doubt about it. But we have got to function within the rules and the provisions and with dignity and decorum in this House. This House being watched not only by the legislatures of this country but also by the legislatures of other democracies outside. Therefore, it is our anxiety that while we should give the fullest sympathy to the demands of the Opposition and go all the length that we possibly can to meet their requests-we must function effectively and in a living manner—we cannot go beyond the rules in any manner. We cannot do anything which will hurt the dignity and the decorum of House and that is our anxiety. before we lend our support, before the Hon, Home Minister says thing, we would like to be guided by you as to what is the scope of the discussion which you are now going to permit and whether the permission which you are according is under Rule 188 or some other rule.

As a matter of fact, we are always open for a discussion; we want nothing

but an open discussion. We are match for anything. We have nothing to hide. The responsibility of the ruling Party is fer greater than that anybody sitting in this House because it is the responsibility of the ruling Party which is at stake. We would not like to funk any discussion. Please let us know where we stand, how we stand and what we are going to discuss.

Shri Khadilkar (Khed): With your permission, I would like to make a few observations. As the hon. Member, Mr. Mathur, has said, we fully share the anxiety over the happening that has taken place at Bastar. But I would like to point out one thing. The question was raised as to within what limits discussion could be permitted. I would like to point out that the Supreme Court has held-I have not got the judgement before me just now-that a Commission appointed under the Commissions Inquiry Act is a fact-finding body.— I have quoted this judgment before -and it is neither a judicial nor a quasi-judicial body. In order to help to determine the limits within which we could discuss this matter. I have quoted this decision of the Supreme Court regarding a Commission appointed under the Commission Inquiry Act.

श्री हरूम चन्द कछवाय (देवास) : मैंने भी एक नोटिस दिया है भध्यक महोदय. भीर बस्तर की जो घटना है उस पर तो चर्चा होनी चाहिये लेकिन परसों जो एक दुर्भाग्यपूर्ण घटना इस सदन में हुई जिससे हमें दुनियां के देशों के अन्दर बड़ा नीचा देखना पड़ा है, **कैंने क्रसकी भी मांग** की है कि उस पर भी चर्चा होनी चाहिए । कुछ लोगों के द्वारा इस सदन की मर्यादा को काफी नीचे गिराया गया है और इस सदन को अपमानित किया गया है। दो मैं चाहता हं कि इस पर भी चर्चा हो तो ज्यादा श्रन्छा है।

Shri D. C. Sharma (Gurdaspur): I think the whole House, whether it is on the ruling Party side or on the Opposition side, feels anxious, feels very much concerned, about what has happened at Bastar and nobody should get away with the impression that Bastar is the concern only of the Opposition and that the ruling Party or the members of the Congress Benches are absolutely indifferent to it. We all want that the facts of that deplorable happening should be aired properly in a spirit keeping with the dignity and decorum of this House.

B.O.H.

I wanted to read out the same thing which Mr. Mathur has read out. There are two things in that: in the first place, it is in your discretion. Sir, to allow a discussion and I hope that, as you have always used this discretion in fayour of strengthening the procedure of democracy, you will do so this time also.

So far as the appointment of the tribunal or a statutory body or some kind of inquiry body is concerned, there is a very good term written there namely 'ordinarily'. The English language is a very flexible language, and the English language always provides a loophole to those persons who want to act wisely and prudently and in the interests of the nation. Therefore, I would say that taking advantage of those two words 'ordinarily' and 'discretion' you may good enough to tell this House that this thing should be discussed on the floor of the House.

My next point is this. The President of the People's Republic of China has visited Pakistan, and many grave and threatening statements have been made which have a far-reaching impact on this country with reference to our relations with Pakistan. I think the hon Minister of Esternal Affairs should make a statement on that here.

Then, I would point out that so many trucks are off the road, and I think that this is going to create difficulties so far as the food problem of the country is concerned. I believe that the Ministry of Transport should do something about it and should

make a statement about how to overcome it. I am not bothered about the trucks, but I am bothered about the food scarcity in this country and the suffering which will be entailed because of the non-availability of the trucks on the road.

Shri G. N. Dixis (Etawah): I have not been able to appreciate the point raised by my hon. friend Shri Harish Chandra Mathur. I have not been able to follow how he relies on rule 188. When the motion was made, all the speakers had said....

Shri Bhagwat Iba Arad (Bhagaipur): We would like to know what the motion is.

Shri Sham Lal Saraf: What is the motion?

Shri G. N. Dixit: by Shri Ranga that the matters relating to Bastar excluding the matters subjudice may be allowed to be discussed in this House. This motion is not covered by rule 188, but by rule 184, and it is entirely within your competence to permit a discussion.

Mr. Speaker: Has the hon. Minister anything to say?

Shri Bhagwat Jha Azad: We would like to know what the motion before you is.

Mr. Speaker: The House will know it when it comes up before it.

Shri Satya Narayan Sinha: My hon friend Shri Nath Pal must have noticed that about this motion there is a divided opinion still in this House whether it should be for 22 hours or something like that.

Shri Bhagwat Jha Azad: What is the motion?

Shri Satya Narayan Sinha: I do not know.

Mr. Speaker: Before I have given my consent, how can I disclose the motion? That cannot be placed before the House now.

Shri M. L. Dwivedi: Then, how can we discuss?

Mr. Speaker: We are not discussing that now.

Shri M. L. Dwivedi: We do not know what the motion is.

Mr. Speaker: I only wanted to know the reaction of Government. We are not discussing it yet. We are not going to discuss it now. The discussion was only about the time that was to be allotted for it.

An hon. Member: Could Government tell us what motion is?

Mr. Speaker: I would not ask them to disclose it unless I have first given my consent.

I had been asked how I had proposed having that discussion when I disallowed the adjournment motion, because the same rules regarding sub-judice applied to any other discussion as well. That has been clearly said by Dr. Ram Manohar Lohia; he had decimated me or dissipated me. There is a clear rule 59 which bars the discussion of the adjournment motion. But so far as other discussion is concerned, I have to see whether really any discussion that takes place prejudices the inquiry or not; I shall regulate that, if I allow it or give my consent and that is admitted; now, Government have also expressed their willingness and said that they are prepared have a discussion, and so far as the motion is concerned also, the sponsors feel that except those matters are sub judice, the other things should be discussed; therefore, there is no harm in having that discussion, Government have expressed their willingness.

So far as the other matters raised are concerned, the hon. Minister may say what he wants to say.

Shri Satya Narayan Sinha: So far as Bastar is concerned, you have already disposed of the matter relating to that. As regards other matters, Shri Kachhavaiya said.

Shri Nath Pai: What about the failure of this Government?

Mr. Speaker: Order, order. This cannot be discussed.

श्री बागड़ी : बस्तर वर बोलो । बन्यक महोदय : धाउँर, धाउँद ।

Shri Satya Narayan Siaha: As regards Civil Aviation, we are putting it first in the next week's agenda, and hon Members will have the opportunity to discuss it. As regards West Bengal. . . .

Shri S. M. Banerjee: Kindly hear our points . . . (Interruption).

Some Hon. Members: Sit down.

भी बागड़ी : घष्यक्ष महोदय, बस्तर की बडी विचित्र बात है उस को न दबाया जाय...

स्राप्यक महोदय : माप बैठ जाइये ।

बी बागड़ी: जब बनर्जी साहब बोलने समें तब उघर से शोर मचाया जाने समा तो घाप उघर के लिए तो कुछ कहते नहीं हैं हमें ही कहते रहते हैं।

ग्राच्यक्त महोदय : ग्राप बैठ जाइये ।

Shri Satya Narayan Sinha: As regards West Bengal, I think we have more than once discussed this matter in the House and I do not think Government are going to make any statement with regard to this immediately.

Mr. Speaker: Bill to be introduced. Shri Nath Pal: What about the Air India International strike?

भी हुक्स चन्द्र कछवाय : मेरे प्रश्न का उत्तर नहीं भाषा ?

भ्रष्यक महोदय: नहीं भ्राया तो रहने वीजिये।

12.42 hrs.

PRODUCE CESS BILL

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C, Subramaniam): I beg to move for leave to introduce a Bill to provide for the imposition of cess on certain produce for the improvement and development of the methods of cultivation and marketing of such produce and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the imposition of cess on certain produce for the improvement and development of the methods of cultivation and marketing of such produce and for matters, connected therewith".

The motion was adopted.

Shri C. Subramaniam: I introduce the Bill.

बा॰ राम मनोहर सोहिया : (फर्रेखा-बाद) : प्रध्यक्ष महोदय, मेरा विशेषाधिकार का प्रश्न.....

सम्बक्त महोदयः मार्डर, मार्डर ।

डा॰ राम मनोहर लोहिया : प्रध्यक्ष महोदय, विशेषाधिकार का प्रश्न मेरा...

इष्यक महोदय: मैं इस तरीक़े से इजाजत नहीं देता। जब तक मैं कैंसेंट न टूं मैं इस तरीक़े से उठाने की इजाजत नहीं दे सकता हूं।

डा० राम मनोहर लोहिया : मुझे भाप कुछ कहने का तो ग्रधिकार दीजिये ?

Mr. Speaker: No. I have not given him my consent. He cannot raise it. 12.43 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF LAW—contd.

Mr. Speaker: The House will now proceed with the further discussion and voting on the Demands for Grants under the control of the Ministry of Law, Nos. 75 to 77, for which 3 hours have been allotted.

DEMAND No. 75-MINISTRY OF LAW

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 59,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967 in respect of "Ministry of Law"."

DEMAND No. 76-ELECTIONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,82,53,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967 in respect of Election."

DEMAND No. 77—OTHER REVENUE Ex-PENDITURE OF THE MINISTRY OF LAW

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 39,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 1-4-66.

[†]Introduced with the recommendation of the President.

^{*}Moved with the recommendation of the President.

[Mr. Speaker].

31st day of March 1967 in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Hon. Members desirous of moving cut motions may send their slips to the Table within 15 minutes. Shri U. M. Trivedi to continue his speech.

श्री बागकी (हिसार) : मैं एक जीनकारी बाहता हं ?

श्रष्टयक्ष महोदय : मैंने श्राप को नहीं इलाया है ।

श्री बागड़ी : विशेषाधिकार के बारे में मैं संवाल उठाना चाहता है

सम्यक्ष महोदय : मैं भाप की डेजाजत नहीं देता ।

No Member shall speak unless i recognise him.

श्री बागड़ी: ऐसे तो मुश्किल ही होगा।

ध्रव्यक्त महोदय: जी हां मैं भी समझता कि इस तरह से चैलने देना मुश्किल होगा।

Shri U. M. Trivedi (Mandsaur): Mr. Speaker, Sir, the other day when I was called, it was impossible for me to proceed with my speech.

It is unfortunate that the question of the Law Ministry has been relegated to the background. We have now to discuss the smallest of the reports emanating from the various Ministries. If we read this Report of the Law Ministry, in all there are four sections of this Ministry in the Department of Legal Affairs. They are the Litigation Section, the Central Agency Section, the Judicial Section and the Election Section. These are the important sections of this Ministry. But I find that the judicial section got no judicial approach and nothing to do with justice in India; Judges of High Court or of the Supreme Court or all those who have got anything to do with justice have nothing to do with the Law Ministry.

It is the Home Ministry which determines the fitness or otherwise of the Judges of the High Courts and Park Minister, however learned he may be, has no voice in the appointment of the Judges of the High Courts, and it is the Home Minister, however much a layman he may be, who carries that responsibility and duty. It has resulted in this that public prosecuriors and the so-called Deputy Government Advocates and Government Advocates are appointed to posts of Judges of the High Court. I think it is high time that we put a step to this. The colour of the ruling party is imported to Judges and from Judges to expect any judgment of an impartial nature where the litigation is between the subject and the Government becomes a difficult problem. The present Law Minister is an eminent lawyer and has also been a Judge of the High Court. He should see to it that this pernicious system of appointing Government Advocates and Public Prosecutors to the posts of Judges of the High Court ceases.

The same thing is happening about the appointments to the presiding posts of industrial tribunals.

This morning you remember a question was put about the Railway Ministry agreeing to pass orders regarding technical objections in litigation between the Government and the States. Would it not be proper for the Law Ministry also to see to it that technical objections are not raised in defeating the claims, just claims, of subjects where liability in tort, apparent and patent on the face of it, is made out against the Government? It is fortunate that we could get time to change the foot. Ib second system into the metric system, pass a special law for coinage, but had no time whatsoever to pass the Government Liability in Tort Bill. A very recent jujdgment of the Supreme Court has brought to the fore this question of liability in torts. All over India, the citizens are suffering, but the Government has not paid any attention to this particular subject.

Similarly, there is no effort whatsoever to codify the civil law for all the citizens of this country. The Government was jealous, or I should call it liberal reformist, where Hindus were concerned, but is entirely funked of legislation so far as Christians or Mohammedans are concerned. What makes it afraid of making the law? Is a Mohammedan woman not to be respected? Does she not deserve the same sympathy which the Hindu woman did? Is it meet and proper in these days of the twentieth century that the Mohammedan should be allowed to have four wives? Is such a conception to continue in our country?

Shri D. C. Sharina (Gurdaspur): What is the harm?

Shri U. M. Trivedi: Very recently the Christian Marriage Bill was being discussed. It has not yet seen the light of day. Evidence was given to the effect that notwithstanding the fact that they were converted to Christianity, they want to adhere to the customs of the caste from which they had been converted. Such a state of affairs must be mended, and mended soon, I will draw your attention to this government litigation section. Where as in Bombay advice can be given by the branch to one and sundary of the central government so far as litigation is concerned, there is a limitation put upon the advice to be given by Calcutta. How long are we going to be steeped deep in this tradition of red tapism? This must end. Day in and day out complaints have been received and I see with my own eyes sometimes that in cases against the railways, if the case is put on the board whether it is likely to reach in ten days or 30 days, even if the lawyer has got full work otherwise he is paid at the rate of Rs. 50 per day for waiting charge. The second appeal may involve only Rs. 700; yet it will cost the government tremendously. Huge amounts are spent

for writ petitions arising out of service conditions; government does not come to terms; even if the officers know that they have committed a mistake they carry on that litigation. Is it not the duty of the law ministry to see that this sort of burden should not fall unnecessarily on the exchequer.

From the list of translations given at the end I find that the translation section and the official language (Legislative) commission had translated 9 Acts in Tamil and 8 Acts in Malayalam and 5 Acts in Telugu. How is it that they have translated only two Acts, Transfer of property Act and the Indian Contract, into Gujarati whereas all the Acts existed in Gujarati in the Baroda state. This could have easily been published. Yet, why has Gujarati been made to lag behind; it is one of the foremost languages of India with the greatest vocabulary available. I would say that when applying this criteria of translation, the richness of the language and the standards to which it has reached must always be taken into consideration. The fear complex of the southerners crying or the northerners crying should not come in the way and government should discharge its duty without fear or favour.

I would like to refer to the nature of amendments which are being sought to be made to the Representation of people Act. We have the case of Biren Mitra, of Shri Biju Patnaik and some others whom I do not want to name. They have escaped the consequences which ordinarily must follow on grounds of morality and propriety. Why? Because government thought it fit to do away with the provision contained in the first Representation of people Act that if a person was directly or indirectly concerned with any contract with the government, he was disqualified. This word "indirectly" having been removed, the Election Commission now finds it difficult to drive out a Minister or a Chief Minister who makes and declares from housetops that he has made Rs. 23 lakhs in one year or Rs. 16 lakhs in

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two years and goes on accumulating wealth. We ought to take a lesson from the United Kingdom also where this provision still remains, and if we want to raise our morals high and keep up our morals as high as the others have done, then the norms and standards require that we should go back to that condition which was there when we first passed the Representation of the People Act.

One word more. It is high time that we did this thing; the hon. Minister of Law must know it, and I am sure he knows it very well. There is no use leaving the decision on election matters in the hands of district judges and one-man tribunals. Many of us have suffered and suffered tremendously, on account of this one-man tribunal, and all applications made for transfer of such petitions from their file to another, have also not succeeded, because the Election Commission is not a man of a judicial turn of mind. It is, therefore, necessary that the law must be so amended that such tribunals must be from amongst the judges of high courts or from such other persons who have retired from the post of a high court judge if they so agree, because I find that some of the retired judges are now no longer agreeable to become election tribunals: they even hate the very idea of becoming such. But, in any case, some method must be found out whereby persons of integrity, honesty,unchallengeable in that respect,must be appointed for the determination of these questions.

As the Ministry has now taken up under it the working of the company law, it is very necessary that the Government should also consider this proposition which I reiterate again, that the appointment of the Judges of the high courts must be carried out by the Law Ministry and it may not be left in the hands of the Home Ministry. Very recently, there was an occasion when, on account of the bombing of Jodhpur, it was said that the judges of the Jodhpur High Court suggested that an alternative pravision must be

made whereby in the case of any emergency arising they may utilise the place, where they can shift, without any further consideration. This is a question of organisation of a high court. The organisation of the high courts is a subject absolutely within the control of the Central Government. But I am told, and I believe that my information is true. that the Chief Minister of Rajasthan turned down the proposal without consulting the Central Government in this respect. What right has the Chief Minister of Rajasthan, regarding the organisation of a high court? But then, the Chief Ministers are now growing stronger, stronger and stronger, with the net result that the day is not far off when they can even shake off the yoke which appears to be laid upon them by the present Central Government.

Shri H. N. Mukerjee (Calcutta Central): Mr. Speaker, Sir, I am sure my hon. friend the Law Minister will not take it in bad part if I say that after going through the slim, little brochure that he has produced as the report of his Ministry, I recall Shake-speare who being classic cannot be unparliamentary, and who said that the law is an ass. There is between law and vested interests a kind of historic link which at one time made Jack Cade in the British rebellion of the 14th century say, "Let us go and kill all the hawyers," . . .

Mr. Speaker: Not your neighbour; Shri H. N. Mukerjee: . . . which is perhaps out of place in a country like ours which is supposedly moving towards a socialist society,—

13 hrs.

Mr. Speaker: Shri Hiren Mukerjee did not listen to what I said. I said, "Not your neighbour". You can kill other lawyers.

Shri H. N. Mukerjee: We can laugh at ourselves. Perhaps, that is some assurance of self-confidence.

I remember how Mr. Justice Holmes of the United States of America had lations of the present day which is

that property and other allied rights

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are paramount.

tern of life.

Now, there is a link between law and vested interests and there is no link, as far as I can discover from a perusal of this kind of a report, between the law of our country and the needs of our society let alone proclaimed objective of socialist pat-

We have reference here to the work of the Lavr Commission and I have been constrained to fiind that from year's end to years's end the Law Commission goes on with its activity, preparing digests, examining of criminal procedure and so on and so forth, but there is not the remotest hint of a suggestion of a basic reform either in the sphere of substantive law or of procedure-nothing of that sort at all. Even when you come down to palliatives like provision for legal aid to the poor or the elimination of law's delays, I do not find arything in the report of the Law Ministry to indicate that anything serious is sought to be done. It may be that between the Law Ministry and the Home Ministry certain jurisdictions overlap sometimes to the detriment of the rule of law in this country as my hon. friend, Shri Trivedi, has tried to point out, but we find that even these palliatives are not looked after properly.

I do not quite know what to make of the sudden transference of the Company Law Administration. I am a little uneasy because I fear that our friend, the Law Minister, has rather gentle hands and he may not be able to deal with the kind of people who operate in that sphere in the manner that they deserve without the kind of teeth which his Ministry needs in its apparatus, largely even without the with know-how necessary to deal seasoned operators on the stock exchange and similar areas of unsavoury activity. I do not quite know how the Law Minister will carry on his activity.

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I hear of sales being surreptitiously conducted often implying huge foreign exchange swindles of tea gardens in Assam-I do not see my hon. friend Shri Borooah, over there who knows a lot about it-and of companies as well known as Gillanders Arbuthnot, sometimes even to benemdars of big hours interests like the Birlas. This kind of a thing goes on. I will not make any reference to the case which is now before the Supreme Court about the Barium Chemicals concern, but there are notorious incidents like BI Corporation, Dalmia-Jain Airways and so many other- I am sorry to have to say-rackets about which the Company Law Administration has to come down with a very heavy hand. I do hope that strength is given to the elbow of the Law Minister so that his section deals with Company Law Administration can perform its job property.

My hon. friend, Shri Trivedi, has referred to the Election Commission. I am sorry, here again, I am constrained to say that it is not a thing that, whatever political life we have got, the Election Commission appears sometimes to get entangled in the ruling party's interest machinations. No by-elections have been held for quite a long time now and the result is most anomalous and undesirable because it has caused particularly queer paradoxical situation when the Prime Minister of the country has no seat in this House nor will she have a seat in the House for the duration of this Parliament if the present posture of affairs continues. This is a very bad precedent being created, for a seat in the other House for the Prime Minister is by no means enough. Everybody knows how Lord Home in the United kingdom had to give up his seat in the other House and his baronetcy or whatever it was before he could become the Prime Minister of his country. And we find

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here that on account of the Government's failure to hold by—elections, which should certainly have been held—there is nothing to prevent in the constituency which is now vacant on acount of the death of the late Prime Minister, Lel Bahadur Shastri, in that kind of area there is nohing to prevent a by—election being held and for the Prime Minister to have contested it—but they take shelter behind all kinds of umbrellas and the result is that with the Election Comment's failure to hold by—elections, are not taking place.

Then again, I cannot understand how, if we are having a rule of law, which the Law Ministry has at least some share in trying to implement, there is no representation in the other House, the Rajya Sabha, for Kerala. This is a fraud on democracy and the principle of States' representation in the Union. India, that is Bharat, is a Union of States and in the two Houses the States are represented. The other House, the Rajya Sabha, is a Council of States, and a council of states without the representation of one of the constituent States of the Indian Union is a very lame duck and it cannot operate in the manner that it should as far as its position in the Constitution is concerned.

Again we discover the Election Commission getting entangled in the politics of the ruling party when the Election Commission seems to have recommended—at least that is we were told in this House-that in Orissa the elections which were due should be held over. I do not understand it. Five years ago or a little more there was an occasion when some of us had a feeling that on account of the poverty of the people of Orissa and perhaps other regions which prevailed at that time, which I need not recall the elections should have been postponed. But they were not postponed even though Pandit Jawaharlal Nehru himself was there on the scene in those days and the

elections were held because the times were propitious for Congress cess in Orissa. Now, only day before yesterday, Shri Kishen Pattnayak referred to starvation deaths in Orissa which the Food Minister could not repudiate. The condition of things in Orissa is going from bad to worse and in the ranks of the ruling party there is seething corruption of a sort -I am not going into the details of that-which needed the corrective of popular elections, particularly this point of time. But the Election Commission and the Law Ministry between them, goaded on perhaps by the Home Ministry with all its authoritarian tendencies. decided that there should be no elections in Orissa.

I find also that the Election Commission sometimes behaves as if it is not very willing that the ceiling regarding election expenses should be sought to be enforced properly. It is throwing out suggestions as if the ceiling is unreal and, therefore, should be given up; that is to say, whoever has the maximum amount of money in his pockets to throw about and try to win over by all kinds of corrupt practices should have the freedom of the election sphere. That is a kind of thing which goes against the grain of decent democracy. But Election Commission seems to suggest things which would help the ruling party because the ruling party has got all the money in the world at their command and it is they who really can play this ugly role of making money play a very important role during the elections.

I fear that all this is a cry in the wilderness because we live in a period of, what used to be called, law-less law. When Shri Setalvad, the leading jurist in our country today, used the expression "constitutional dictatorship", I thought, it was a very polite and characteristic euphemism which he employed in order not to have to use that bad, maledorous word "lawless law" which at one

time was current in the political vocabulary of our country. Now there is this lawless law in operation. The Government knows very well recently all former Chief Justices. whoever is living among them, and leading citizens made an appeal to the Prime Minister asking for the restoration of fundamental rights and the revocation of the emergency. These people, including the Chief Justices of our country said:-

"The Defence of India Act and Rules, some of the provisions, contravened the provision of articles 14,21 and 22 of the Constitution. These provisions are unconstitutional and void. Notwithstanding this incontrovertible position, these void provisions have continued to be on the statute book of a free and democratic republic for over three years."

These are not my words, the words of somebody whom you can dismiss as a mere agitator, who has no place in this kind of a forum. But here are words used by Chief Justices of our country who weigh every single syllable of whatever they say. Later they go on to say that glaring abuses have come to light in the operation of these laws which are at bottom unconstitutional. They say:

"It would not in our view be an exaggeration to say if ours was a police state and we had never heard of democracy and the rule of law. Orders passed in such a case would not have been more arbitrary and oppressive than the orders with which we are dealing."

This is the language which they use, which the highest judiciary in our country is using now because this is a kind of condition to which this country has been reduced.

The Law Minister is a very polite and personable kind of individual, but he

gratuitously went to Allahabad some time ago and made a speech defending the continuation of the emergency and all that kind of thing. Maybe, he discovered that he had been shunted into this cabinet, and there is a kind of Cabinet responsibility, therefore he should go about talking in that kind of way. But, as a former judge, as a person who has been inducted into this Ministry because he is supposed to have imbibed the principles of jurisprudence of the highest sort, he should have thought thrice before landing himself to participation in the game of the kind of politics which Mr. Nanda might very well be playing, but he has no business to have gone to Allahabad and to have talked against the tenor of whatever is being said by all the leading jurists of the country. Mr. Chatterjee is here. He is one of those who are signatories to this particular document. But this is a kind of thing which is taking place. The Law Minister should have some say in regard to the Home Minister, his colleague. The Shankar's Weekly wrote only the other day that in his long political life he has never made a joke except in the case of the notorious White Paper on the Left Comnunists, about which people are laughing, and still they cannot hold their sides because laughter seems to be convulsing them. This is the kind of thing which takes place in this country and the Law Ministry has abdicated its responsibility. It is a pity we have to remind a man like the Law Minister of the Liversidge Case. Lord Justice Atkin has said words which everybody who has anything to do with law remembers. He said: "Even in the clash of arms, the laws of England are not silent." This is what he said right in the thick of the Second World War. But our laws are in cold storage. The Law Minister is conducting-I do not know what kind of operation it is-doing something which means nothing at all. The Election Commission is acting arbitrarily in a manner which again is drawing the disapproval of these democratic elements in our

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country. Our laws are in cold storage and this Report is really worth very little, because, nothing is being done eitl r to have a fundamental reshaping of our laws, or even to see to it that elementary principles of decency which should animate our lives should be maintained. Let not our Law Minister merely tell me that he is passing on the buck to Mr. Nanda. And it is not his cup of tea; Mr. Nanda is having enough. You are a Cabinet functioning together and you should do something to alleviate the kind of agony which he goes through from day to day. Particularly, the Law Minister has special responsibility regarding this kind of constitutional dictatorship which stinks in the nostrils of all decent people; and I do hope that if he puts his weight—he has no axe to grind as far as professional politics is concerned-he will be able to do something in order to act in the spirit which animated Mr. Setalvad. In view of his great record as a jurist, he does not hesitate to say what has got to be said, if it is necessary to call a spade a spade or even bloody shovel; he does it because he thinks it is his duty to do so. And I hope that as far as the Law Ministry is concerned, the hon. Minister would try to do something to bring back some sanity, some sense, some decency in the working of our laws and other apparatus which are under his command.

13.13 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

But I know it is a complicated jungle where all kinds of things are done in the old bureaucratic way, but even so, it is his duty to do a kind of thing which Mr. Setalvad has indicated. That is what I want him to remind himself of.

Mr. Deputy-Speaker: Shri G. N. Dixit.

Shri G. N. Dixit (Etawah): Mr. Deputy-Speaker, Sir . . .

श्री हुक्स चन्द कड़वाय (देवास) : उपाध्यक्ष महोदय, मैं एक व्यवस्था चाहता हूं। सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: The bell is being rung-Now, there is quorum. The hon. Member may continue speech.

Shri G. N. Dixit: Mr. Deputy Speaker, Sir, I rise to support demand and to oppose all the cut motions. The system of democracy envisages the rule of law, and in my opinion, this department, which deserves to be of sufficient importance. has not been given that importance so far, although the enactment of law and litigation and the Official Languages Commission have been the principal part or the principal task of this Ministry.

Before I come to the other two parts I will like to make one or two small submissions about the Official Languages Commission which, according to me, has not received that importance which it should have received.

Sir, as you are aware, no nation can be built without its language and our constitution-makers thought of a way. They enacted a particular Part, Part XVII, about the Official Language, and in Article 343, sub-rule (1) it is categorically stated that "the official language of the Union shall be Hindi in Devanagari script". It has also been provided therein that there shall be an Official Language Commission and their functions could be found in the subsequent article Article 344, and onwards. Now it is in consonance with those provisions that have an Official Language Commission at the moment functioning under this Ministry. My submission is this. On account of so many political considerations this subject has not received that consideration which itshould have received.

Sir, I have gone through the speech of our late Prime Minister, Pandit Jawaharlal Nehru who was the principal architect of democracy in this country and I would like to refer to some parts of the speech which he made in the Constituent Assembly about this language question. Well, with your permission, Sir, I will read some parts of it, He said:

"The question before us is a very vital question and it is right that vital people should feel vitally about it.".

'Then he said:

"A very wise man, the Father of our Nation, thought of this question, as he thought of so many important questions affecting our national future. He paid a great deal of attention to it and throughout his career he went on repeating his advice in regard to it. Now, that showed that, as with other things, he always chose the fundamentals of our national existence. Almost everything he touched, you will remember, was a basic thing, was fundamental thing."

"He put this question on the same high level and looked upon it from the point of view of a step which might either help us to build a powerful and enlightened India or be a disintegrating or weakening factor."

That was the angle from which the Father of Nation looked at this questio Panditji further said:

"Now the first thing Gandhiji taught us was this: that while English is a great language—and I think it is perfectly right to say that English has done us a lot of good and we have learnt much from it and progressed much—nevertheless no nation can become great on the basis of a foreign language. Why? Because a foreign language can never be

the language of the people, for you will have two strata or more—those who live in thought and action of a foreign tongue and those who live in another world. So, he taught us that we must do our work more and more in our own language.

Partly he succeeded in that, only partly, possibly because of the inherent difficulties of the situation. For, it is a fact that in spite of all his teaching and in spite of the efforts of many of the honourable members present who are keen and anxious to push up our own languages, the fact is that we continue to do a great deal of our political and other work in the English language."

In the same speech, he further said:

"The Britishers have gone. Are we going to think of going back in mind, thought and action to that type of culture which once brought us to slavery? Of course, every hon. member will say 'No'. Yet, I say this line of thought is intimately related to what I say. It leads you to that. If you look backward, if you talk in the terms in which some hon. members have talked today and yesterday, I say it inevitably leads to that conclusion ..."

Then Panditji went on to advocate that we must have our own language and that language has to be the Hindi language. It was as a result of this view of Panditji that these articles were enacted in the Constitution. When the Constitution was enacted, it was envisaged by the Constitutionmakers that within a span of 15 years, the Official Language: Commission will succeed in giving text-books in Hindi to all the courts in India. But I am sorry to say in no court we got any books in Hindi which being used. The result is, now it has become just a technical matter. The Official Languages Commission functions as a technical body, not a body

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whose primary responsibility is to see that at the earliest opporunity Hindi becomes the language of this country. Hindi can become the language of the country only when the district courts start functioning in Hindi, when they have got books written in Hindi in a manner that they can be used by lawyers, and not to be read by a student. Unless you create literature in Hindi which can be used in every district court, High Court and the Supreme Court, there is no hope of Hindi ever becoming the language of the country at any time, because it is the language of the court which is to be the language of the country. Unless you make Hindi the language of the court, you cannot make it the language of the country. I am advocating the cause of Hindi in English so that my friends who are not conversant with Hindi must be persuaded to agree to Hindi, because this is the only way to build up our languages.

Really it is a matter of shame for us that even today in the Supreme Court all the records are in English and not a chit of paper can be read there which is in Hindi, although it has been laid down by the Constitution-makers that grievances of any type can be presented to any authority or court or person in any language of this country. I beseech the hon. Law Minister about whom this House has got very great hopes, because this is something which touches every man's heart in this country; I have great hopes that what has not been done during these 15 years will be done by him and he will hear the voice of the country and, the voice of the Father of the Nation and execute what Panditji wanted, so that the day will come when Hindi shall be the language of the country.

Shri Muthyal Rao (Mahbubnagar): May I request the hon, member to speak in Hindi, because he is a protagonist of Hindi? The Law Minister knows Hindi well.

Shri G. N. Dixit: I am speaking purposefully in English for the benefit of those of my friends who are not conversant with Hindi, so that they may be converted to my point of view. ,

So far as law is concerned, enactment of law is a very difficult thing. It is said nobody in India what the law is, whether he is an officer or lawyer or a High Court Judge or Supreme Court Judge. Law has become so complex and complicated and voluminous that nobody knows what the law is. Those whohave the onerous duty to execute the law do not know whether a crime has been committed or not. So, the law has to be simplified, so that everybody knows what are the offences and what are the rights and duties. As I said the other day, thrice amendments were made to the Constitution only relating to High Court Judges. But the important matters of the Constitution must be considered; the law must be considered as a whole if you want to revise it.

I want to draw the attention of the Minister that if there is a difference of view between the civil judge and the High Court in a matter, the valuation of which is more than Rs. 20.000, the judgments being at variance, the litigant has got the right as of law to go on appeal to the Supreme Court if there is a question of law involved. But if a man is sentenced to death and the judgment of the lower court is at variance with the judgment of the High Court, there is no right of appeal. When a man's life is involved, there is no right of appeal. I have just pointed out one matter. There are so many like that. The entire matter relating to the Constitution and law needs to be axamined. I am sure the Law Minister, who has had the reputation of being a very hardworking lawyer at the top will put into this Ministry all his zeal which he has put into his profession all his life.

Shri Tyagi (Dehra Dun): Law Minister should be proud of his junior!

Shri G. N. Dixit: For that, I will suggest Mr. Tyagi will be very helpfull, because what is required is zeal and we know what an amount of zeal Mr. Tyagi has got at this age! Therefore, the entire law and the Constitution needs to be reconsidered and it should be seen as to what is to be done.

With regard to litigation, after all things have to go on principles. Sometime back a circular was circulated amongst Members of Parliament about the principles on which an Attorney-General should be appointed. citation was from the system obtaining in America and England that only a party man should be appointed. He should be a party man who must go with the government and must come in with the government. If the opposition comes into power, they must have their own men as Attorney-General. I do not know what has happened to those principles which were circulated. Later on the system was given up. The Law Ministry must apply its mind to this point and decide whether it is going to accept what is the practice in England, America and other democratic countries. Matters should not be carried on just because they are to be carried on. Matters must be decided on the basis of certain principles.

A new department has been added on to this Law Ministry, namely, the Company Law Department. I have said twice in this House and I repeat it. As a result of the findings of the Vivian Bose Commission, it was found that public money to the tune of more than Rs. 2 crores has gone into the pockets of the directors. The Home Ministry has prosecuted the offenders. In spite of the report of the Attorney-General of India that it was a weak case, the Home Ministry and its advisers thought it fit that they must be prosecuted. I do not see any reason why the Company Law Department should not act accordingly and file

civil procedings for the refund of that money to the tune of Rs. 2 crores.

My submission is this and I appeal to the hon. Law Minister to examine this point. Mr. T. T. Krishnamachari who was then the Finance Minister was in charge of the Company Law Administration; he would have gone into the whole thing. I hope you will also look into the matter and see that the right thing is done. Why cannot the Company Law Administration do the same thing? I hope this matter will be examined. I congratulate the Government of India in having such eminent lawyers in the Law Ministry.

Mr. Pathak and Mr. C. R. Pattabi Raman are names which are known to every lawyer and I have great hopes in them that things will be done well indeed.

Shri N. C. Chatterjee (Bardwan): Mr. Deputy Speaker, Sir, twelve years back, I had the privilege to sponsor a suggestion in this House, in the First Lok Sabha, that a Law Commission should be instituted because it was perfectly true that our laws had not been touched or reshaped for fifty years or more. Therefore Sir, I strongly advocated the appointment of a Law Commission. The then Law Minister, Mr. C. C. Biswas-you know, he was a good lawyer and a former judge of the Calcutta High Courtimmediately responded to this and accepted my suggestion on behalf of Government. But, I am sorry to say that even today our hopes have not been fulfilled. The Law Commission has gone on, as my friend was saying, year in and year out, but nothing much has been done. I do not know why. I would request the Law Minister to give a shape to the Law Commission and to see that it functions effectively and properly. Even today, you know, Sir, the old Indian Contract Act is holding the field, because it was drafted by eminent lawyers on the basis of the English Law. that English law has been completely altered. That is a part of the common law and therefore it could be altered

by judicial interpretations. Why should we be lagging behind in India? We are still clinging to the old statute. I do not know why nothing has been done as yet. We have got a very good man as the Chairman of the Law Commission. Perhaps he is being saddled with too many duties. He was appointed the Chairman on the De-limitation Commission and now we have given him an important assignment as the head of the Commission to go into the question of oppression of minorities. Possibly that is holding up this work. Therefore, I am appealing to the Law Minister that he should see that the Law Commission functions effectively and properly and our statute book is radically altered and brought into consonance with the latest norms and latest developments in the legal field.

I would like to make another suggestion today. I did not agree at all with what was sought to be done when Mr. Setalvad was retiring, namely, the attempt to combine the two portfolios of Attorney-General and Law Minister. That was quite wrong,

I was one of those who were strongly opposed to it. I am glad that that system was not introduced. My learned friend said just now that that is happening in England. India is not England and we need not blindly follow whatever is being done in England. You know that Lord Reading was the Chief Justice, but before that he was the Attorney General. had condemned this system. Even Sir John Simon, who was the Attorney General and who also held a portfolio like that of our Law Minister, had stated that this system did not work. I remember, Sir, I had the privilege of arguing an important case. There, the Supreme Court accepted my submissions and struck it down.

The Minister of Law (Shri G. S. Pathak): I do not aspire to become Attorney General.

Shri N. C. Chatterjee: All that I was saying was that all we did was perfectly right and proper and the Attorney General could sit in judgment even over the decisions of the Cabinet and give his honest opinion. I can give one illustration. When the Bengal Immunity case was decided and the Supreme Court held that the Act challenged was illegal and ultra vires, another statute was sought to be introduced nullifying the judgment of the Supreme Court. I challenged that as illegal. Probably you may remember, Sir, that the then Prime Minister said that he would bring the Attorney General to give his considered opinion. Shri Setalvad came and gave his opinion in this House. We want, therefore, that the Attorney General should give his independent judgment even on the decisions of the Cabinet. That is the type of Attorney General we would like to have in India. Today I am pleading with my non. friend, Shri Pathak, that he should take steps to appoint immediately an all-India Commission for tackling one serious problem which is bringing the whole administration of law and justice into disrepute. There is a scandelous delay in Bengal both in regard to civil and in criminal litigations.

When I left the Calcutta Court, the Chief Justice told me 'you are going away, Mr. Chatterjee, but, there are 11,000 cases pending on the original side in the high court.' Last January, I had the privilege to preside over the Regional Council Forum of the Bar Association of India which was held in Calcutta on the 29th of January and I put myself in touch with the leaders of the bar. These are the facts which I have collected which I have sent on to the Law Minister. And I think and I hope Mr. Pathak would give his serious thought to this.

Shri G. S. Pathak: I have not got them as yet.

Shri N. C. Chatterjee: Let me first give the facts, I have get the facts from the leaders of the bar of the Calcutta High Court both on the civil side . . .

Shri G. S. Pathak: Will you kindly send them to me because I have not got them as yet?

Shri N. C. Chatterjee: I shall forward them to you. I should give some examples which the House should know.

For an alleged offence committed in the year 1950, trial had not yet been brought to an end till this date i.e., till 28th or 29th January, 1966.

A group of criminal appeals filed in the High Court of Calcutta in the year 1961 by a persons who was highly placed government servants have not yet been heard until today and the appellant had to be put in custody for over one year before he could obtain even a bail order from the High Court. I am saying that Calcutta High Court is not peculiar; Calcutta High Court is typical and there are other High Courts where the same thing is happening. In Calcutta High Sourt so far as I know—I gather from the leaders of the profession and from the leaders of the criminal bar-in the some cases of persons who are in custody since 1962 have not yet been heard. It is a sad state of things both in civil as well as in criminal litigations. What is the good of saying that we have got a wonderful Constitution and we have wonderful administration of law and justice?

I am therefore pleading, let Mr. Pathak who is our Law Minister, on whom we have high hopes, see that there shall be an all-India Commission which will tackle this serious problem and put the house in order. I am quite sure that the entire profession will welcome it and we shall all do our best to give constructive suggestions to that Commission and do our best to eradicate this evil purge it out of our legal system. Particularly, Sir, after the D.I.R. has come into operation, practically bail is out of question and that means for days and months, the man is locked up in custody without any bail because there is some reference to D.I.R. This is a horrible thing.

Mr. Mukerjee was passionately pleading that the periphery of the Law Ministry should be extended; I am also pleading very seriously that the authority of the Law Ministry should be windened. I am pleading seriously and I have been all these years in this Parliament that it is totally unfair and we are still surfer. ing from the hangover from the British imperialistic methods. Why don't you place the judiciary under the Law Minister? What is the good of having Mr. Pathak, a distinguish lawyer and an ex-judge of the Allahabad High Court and a man of erudition and calibre, if we do not trust him with the administration of justice? do you place it under the Home Ministry? You know that the historical reason was that Sir S. P. Sinha, who later became Lord Sinha, was appointed as a Law Minister and since 1907 an Indian was appointed as a Law Minister. The Britishers would not trust Indians with the responsibility of appointing High Court judges. Therefore, they kept that under Sir William Vicent or some other trusted ICS officers who were invariably Home Ministers. Why should you suffer from that complex in independent India? Why should Shri Nanda any other Home Minister-I am not talking of any particular person-do that? It is entirely wrong for the Home Minister to do this. The other thng is, if it is placed under an eminent lawyer like Shri Pathak or Law Minister of his calibre, then the situation would have been different. Not one single suggestion has been accepted, which has been given by the Law Commission with regard to improving the status and prospects of the judiciary in India. Why? The Home Ministry turned it down. Mr. Justice Gajendragadkar, the then Chief Justice of India, convened from time to time conferences of all Chief

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Justices in India. All of them met and made certain suggestions. It may be that certain suggestions are perfectly good. A man like Chief Justice Gajendragadkar and other Chief Justices, all responsible men, would not do anything which would improper. But all their suggestions have been turned down by the Home Ministry. It is thoroughly disparaging, thoroughly wrong. It should be placed under the Law Minister. I am quite sure, if it had come to man like Shri Pathak he would considered it favourably. There are some suggestions about travelling allowances, about improvement conditions with regard to pension and so on. You know, Sir, the salarly of judges was fixed years and ago. That has been reduced to Rs. 3,500 now. How can you possibly maintain standrads unless you prove the prospects of the judiciary? This is false economy. You know what has happened in England. They were getting 4,000 and it has been 8,000. Some partes have raised to been made free of income-tax also. In our country we do not do that. Therefore, you do not get the best men from the bar for the purpose of occupying responsible positions the High Court. Are you going to make it a second-class court or third-class court? You cannot maintain standards unless you improve the prospects of the judiciary. Therefore, the Law Commission made these recommendations. I Shri Setalved was the Chairman when this was done. They put forward cetain suggestions which turned down.

Shri G. S. Pathak: I was a member too.

Shri N. C. Chatterjee: You were a member too. Your suggestion was rejected. Now, I hope you will remember that. I am thankful to Shri Pathak, Sir, for remainding me that he was a member of the Law Commission. Therefore, his recommendations were also turned down. If I

remember correctly, it was a unanimous recommendation of the Commission. You cannot raise the judiciary and make it function properly unless you improve their economic side. It is not very much, but still this is only false economy if you do not do that. I am, therefore, pleading for a real extension of the periphery of the authority of Law Ministry. I am asking for the widening of his horizon and his jurisdiction in India's interest, and asking for the immediate appointment of a Commission.

Sir, I remember, the day I retired from the Bench of the Calcutta High Court, Dr. B.C. Roy, the then Chief Minister, wrote to me saying that he was appointing a commission for tackling laws delays in the Calcutta High Court. You will be surprised to know that there is a pecauliar system prevailing there. Every commercial suit should be finished in six months, every liquidated claim in months or one year and any other suit would take three years, years, five years and so on. It is an un-ending thing. Therefore thing happened and it went on. That Law Commission was presided over by Justice Harries. I was a member of that Commission. We made cerrecommendations. The result was that the City Civil Court was instituted and there was definite improvement in that State and in the Calcutta High Court. I want Pathak to tackle this problem of laws delays seriously on an all India level and apoint an all-India Commission for this purpose. It is something, some cog in the wheel of administration of justice both civil and criminal, parficularly criminal. I want cedural laws to be completely overhauled, and it cannot be done, I regret to say, although I was a strong advocate of Law commission, if it is left only to the Law Commission. It must be tackled, efficiently and properly. I am quite sure if the Law Minister takes interest in it, it can be done.

Sir, some months back I went to the Commonwealth Law Conference held in Sydney in Australia I found one thing. We are very backwardand this is a disgrace for India-in the system of legal aid. What is the good of telling people that we have given ourselves a wonderful Constitution, a liberal Constitution, under which article 14 says that all citizens are equal? That equality is a mere platitude. You know the costs involved. We have got the heaviest, the most costly system of court fees in India. Nowhere in the world does this kind of court fees prevails. In the Calcutta High Court, on the original side, you can file a suit for damages for Rs. 10 lakhs by paying a court fee of Rs. 20. If you have to do that here you have to pay on an ad valorem basis. That is the case in any other court in India. Therefore, I am submitting, the thing should be looked into. Legal aid is absolutely essential for the poor, illiterate people. They cannot possibly pay the court fees and they cannot also meet the heavy cost on litigation. Therefore, something should be done. I know, if the Law Minister would kindly enquire, he will find that a Bill was drafted two years back for an all-India system of legal aid on the method, more or less on the model, of other countries. You know, Sir, England has gone very far, and that would have given us some solace and some justification. Otherwise, all equality doctrines will be mere parodies, mere platitudes.

Also, I am pleading for this. Let the Law Minister also look into this demand—not accentuated by any party motive—for the eradication of the present emergency, ending of the present emergency and the restoration of fundamental rights to the people. It is very vital. You find that there is a climate of violence through out the country and that has been accentuated by the frustration caused by this kind of continuance of emergency and deprivation of people's liberty without trial, even without formulation

of charges. I appealed to Nanda saying, at least for Members of Parliament have some kind of quasi-judicial tribunal consisting of a Supreme Court Judge and somebody else. He said he would consider that. He is still considering hope the Law Minister will take that into account. It is really a matter for the Law Minister and not for the Home Minister of India. It is essential that these fundamental basic rights should not be reduced to mockery. They should be made real effective rights and the citizens India should not be deprived of them.

Mr. Deputy-Speaker: Hon. Members may now move the cut motions to the Demands for Grants relating to the Ministry of Law, subject to their being otherwise admissible.

Shri Warior (Trichur): I beg to to move:

"That the demand under the head 'Ministry of Law' be reduced by Rs. 100."

[Need to provide legal aid to the poor in all the States. (14)]

"That the demand under the head 'Ministry of Law' be reduced by Rs. 100."

[Need to expedite the elections in Kerala. (15)]

"That the demand under the head 'Ministry of Law' be reduced by Rs. 100."

[Need to expedite the translation of all the Central Acts in the regional languages (16)]

"That the demand under the head 'Ministry of Law' be reduced by Rs. 100."

[Need to supply free voters lists to all the candidates contesting the elections. (17)]

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[Shri Warior]

"That the demand under the head 'Ministry of Law' be reduced by Rs. 100."

[Need to enforce rule regarding maximum election expenditure (18)

"That the demand under the head 'Ministry of Law' be reduced by Rs. 100."

[Need to dispose of election cases within a period of one year from date of announcement of results. (19)]

Shri K. C. Sharma (Sardhana): Mr. Deputy-Speaker, Sir, in this year, 1966, if we consider the basic factors of life and the impact of law on life. we may say that never before has law played the part in shaping the life of the individuals, the societies, the nations and the world as it is playing today. Therefore, it the basic foundation of civilised existence, it should be made rational. strong and helpful to all people, all individuals, all living beings.

Sir, I have been a mofussil lawyer. Here I want to relate, with pain and sorrow, a story where, not myself but an Englishman, a district judge wept, not bitterly. What happened was this. Nine persons, many of them young children, were murdered in cold blood in their houses on account of some communal trouble or something of that sort. Not a single man was hanged for that. What is the reason behind it. The story is this, that the rich man can buy the services of the best lawyers. judges are recruited from the strata of the society who have not learnt to look upon the common man as somebody having the right to live well and respectably. It is not the story only here, in our country; it is also the story in England. Who is Judge? The corporation lawyer. Who is the corporate lawyer? pleads for the vested interests. They have got a society where the feeling for the common man is doomed for ever. The lawyer, be it of mofussil court, be it of High Court, be it of Supreme Court, the intelligene and the successful lawyer is the lawyer of the corporate body, of the vested interests. He is elevated to High Court Bench or the Supreme Court Bench. What feeling has got for the poor peasant? What feeling has he got for the worker? Therefore, the law as it stands, stands for the vested interests. That is the misfortune.

I beg to submit that these Calcutta riots, the Bengal riots or Punjab riots are not riots for partition of Punjab or for lack of food in West Bengal. They are the conflict between blood-blood of the poor-and gold-gold of the millions. The gold kills the blood. The vested interest stands against the life and liberty of the common man and the growth of the child. Because of this administration of justice, the poor child cries: I have no food or clothing. This is the conflict. How long can you solve this conflict by How long can you solve it by sending police?

The law provides that every individual should get equal right justice. But that justice is to dispensed with by a judge who has a vested interest. That is the tragedy of Indian courts. Compare it with the law in Russia. There the man is considered as a function, as something having life and right to live. Here we have got Macaulay's criminal law, where a man is considered as a machine. Once he fails, break it. We sentence a man for two years' imprisonment just for taking sugarcane from somebody's field or for having taken a few rupees What is from some body's pocket. the result? He becomes a criminal throughout his life. He cannot employed anywhere. In Russia, on the other hand, the peoples' Judge will call a report from the locality where the man lives and will see that this man is employed, he is educated, he is made fit to serve the people.

As Banes has observed:

"Law and lawyers are today the most important directive elements in our civilisation. Our technique of production, transportation and communication may be determined and controlled by science and machinery but our institutional life is dominated by law and lawyers... Ours is as much a lawyer made civilisation on its institutional side, as the civilisation of Assyria and Rome was a military one and that of Middle Age a religious one."

So, I beg to submit that the entire system of law requires a change. Where does the change lie? Old classical jurisprudence, from which we had derived our principles of law, was what was called juristic statics. require Now, in modern age, we juristic dynamism. That is to say, a man does not exist as a body alone. A man exists as a source of function, energy to develop something. Therefore, he is not to be looked upon as a mere body; he has also a function in life; he requires living conditions, better conditions in a society. Spengler has stated:

"It must be emphasized there with all rigour that classical law was a law of bodies while ours is a law of functions. The Romans created a juristic statics; our task is juristic dynamics. For us persons are not bodies but units of force and will, and things are not bodies but aims, means and creations of these units. The classical relation between bodies was positional, but the relation between force is called action.

For a Roman the slave was a thing which produced new things. A writer like Cicero could never have conceived of "intellectual property, let alone property in a practical notion or in the potentialities of talent for us". On the contrary, the organizer or inventor or promoter is a generating force which works upon other executive forces by giving direction, aim and means to their action. Both belong to economic life, not as possessor of things but as carriers of energies."

I beg to say that where change is required we should create law institutions, law acedemies to prepare lawyers and judges. For that legal training is necessary. Intimately connected with it is practical experience in the economic life of the person and exact knowledge of the legal history of the West and ancient India with constant comparison with German, English and Roman development and knowledge of the classical jurisprudence, not as a set of ideal principles of present-day validity but as a brilliant example of how a law can develop, strong and pure, out of the practical life of its time. Roman law has ceased to be our source of principles of eternal validity. But the relation between Roman existence and Roman law ideas gives it a renewed value for us. We can learn from it how we have to build up our law out of our experiences.

I have the support of Harold Laski in demanding that the Ministry of Law should be turned into the Ministry of Justice. He says:

"A Ministry of Justice is an urgent requirement with adequate facilities for clinical research into the law. It should not be staffed wholly by lawyers, and it should have the same facilities for encouraging quiry into legal administration and its improvement as Ministry of Health exercises in its own field. To it should be transferred the responsibilities now exercised by the Lord Chancellor and the Home Office, including latter's jurisdiction over prisons and police."

[Shri K. C. Sharma] Here is another suggestion:

"It should be an obligation of the judiciary to report upon the experience they have of the law as it works, and to make proposals for its continuous amendment. Though there is institutional provision for this in system, it has practically mained unoperative."

I will not take much of the time of the House. I again emphasize that here we stand in a pradoxical situation, where one of the greatest men of the century, about whom a Minister has said "like him one is born in five hundred years", Cane gave us this Constitution. He lived for the he worked for the common man, common man and he died for common man; and, yet, in his land the common man cannot claim equal justice before the cannot have the services of lawyers. He is not able to produce even the evidence in his support. I have got practical experience of how the poor people fare and I feel sad for it. I think. Shri Pathak will do his best. He is capable of doing it provided he puts in his best effort.

With these remarks, Ι support the Demands.

14 hrs.

भी विश्वनाच पाण्डेय (सलेमपुर) : उपाध्यक्ष महोदय, मैं भाप का बहुत भाभारी ह कि भाप ने मुझी विधि मंत्रालय की मांगों के बारे में बोलने का भवसर विया।

माननीय मंत्री, श्री पाठक, एक बड़े षरिस्ट, विद्वान भौर पंडित हैं। मैं उन को धन्यवाद भीर बधाई देता हूं कि यह विधि संज्ञालय उन के हाथ में सुपूर्व किया गया है। कम्पनी ला एडमिनिस्टेशन, कम्पनी अफेयर्ज

को इस मजालय के सुपूर्व कर के एक मनासिब काम किया गया है। मैं सरकार से यह आग्रह करूंगा कि चंकि जजों का सम्बन्ध कानन से रहता है, जो कि इस मंत्रालय के भन्तर्गत माता है, इसलिए जजों की नियुक्ति का विषय भी इस मंत्रालय के भ्रधीन भा जाना चाहिए।

D.G. 1966-67

यद्यपि हमारा एक जनतांक्षिक भ्रौर समाजवादी देश है, लेकिन इस देश में न्याय श्रभी तक सस्ता, सूगम भौर सरल नहीं हभा है। मैं चाहता हं कि मंत्री महोवय के होते हए देश में सस्ते, सुगम ग्रीर सरल न्याय की व्यवस्थाकी जाये। जिस तरह रूस में पीपल्ज कोट्सं, जनता की श्रदालतें हैं, उसी तरह की श्रदालतों की नियक्ति यहां भी होनी चाहिए।

हमारे देश में भ्रदालतें तीन तरह की हैं--माल विभाग, फ़ौजदारी विभाग और दीवानी विभाग । हमारे यहां जाब्ता दीवानी श्रीर जाव्ता फ़ौजदारी, ताजीराते हिन्द, बहुत पहले के बने हुए हैं भ्रीर इस लिए उन में भ्रामल परिवर्तन करने की म्रावश्यकता है। जब तक उन में देश की वर्तमान परिस्थितियों के मनसार कान्तिकारी परिवर्तन नहीं किया जायेगा, तब तक लोगीं को मुनासिब न्याय नहीं मिल सकता है।

जाब्ता, फ़ौजदारी की दफ़ा 109 के भधीन बहुत से साधारण, गरीब भ्रौर बेगुनाह लोगों को शबहे में पकड़ लिया जाता है। मैं चाहता हूं कि या तो जास्ता फ़ौजादारी में से यह दफ़ा निकाल दी जाये, या इस में ऐसी तरमीम की जाये कि इस के झधीन बेगुनाह भौर निर्धन लोग न फंसाए बायें भौर उन पर मुकदमा न चलाया जाये ।

बाज हमारे देश में मुकदमेबाजी करना केवल बहुत ही धनवानों का काम है। यदि माज कोई व्यक्ति भपने मकदमे में पाठक जी, चटर्जी साहब या दीक्षित साहब जैसे लोगों को रखना चाहे, तो मैं समझता हं कि वह व्यक्ति निर्धन हो जायेगा। ऐसे लोगों की इतनी फीस है और वे लोग इतना पाने के योग्य हैं कि जो व्यक्ति उन को रखना चाहेगा, वह निर्धन हो जायेगा। म्राज निर्धन म्रादिमयों की यह हिम्मत नहीं है कि वे ऐसे लोगों को म्रपना वकीस करे।

श्री दीक्षित ने हिन्दी के बारे में कहा है।
मैं मंत्री महोवय से यह निवेदन करना चाहता
हूं कि जब तक यह वड़े बड़े बकीलों का तवका
सुप्रीम कोर्ट में हिन्दी में वहस नहीं करेगा,
तब तक सुप्रीम कोर्ट में यही हालत रहेगी कि
निर्णय कभी भी हिन्दी में नहीं लिखे आयेंगे।
इन लोगों में हिन्दी का इस्तेमाल करने की
हिम्मत होनी चाहिए। यह कोई जवाब नहीं है
कि कोई प्रंमेजी में इसलिए बोलता है कि
प्रंमेजी समझने वाले उस की बात को समझ
सकें। इस हाउस में ही श्रीधकतर सबस्य
हिन्दी श्रीर श्रेमेजी दोनों के जानकार हैं।
जब तक विशेषज्ञ लोग ग्रदालतों में हिन्दी में
अपने विचार प्रकट नहीं करेंगे, तब तक हिन्दी
प्रचलित नहीं हो सकती है।

इस मंत्रालय का यह काम है कि वह कानून की बड़ी बड़ी किताबों का राजभाषा हिन्दी और प्रादेशिक भाषाओं में अनुवाद कराने की व्यवस्था करें। मुझे बड़े अफ़्सोस के साथ कहना पड़ता है कि अभी भी जज महोदय अदालतों में अपने निर्णय अंग्रेजी में देते हैं। उन को चाहिए कि वे हिन्दी या प्रादेशिक भाषाओं का इस्तेमाल करें। जब तक कानून में इस तरह की व्यवस्था नहीं की जायेगी, तब तक हिन्दी का पनपना बड़ा मुश्किल है।

भाज हमारे देश में इंजीनियरिंग और मेडिकल भादि के लिए घाल-इंडिया सर्विसिज बनी हुई है। मैं समझता हूं कि न्याय के सम्बन्ध में एक भ्राल इंडिया जुडिशल सर्विस की भी बहुत भावस्थकता है।

इस सदन में कार्यपालिका और न्याय-यातिका के पुत्रकरण की कई बार चर्चा हो

चुकी है। कुछ प्रान्तों में यह पृथक्करण हुना है। मैं मंत्री महोदय का ध्यान उत्तर प्रदेश के सम्बन्ध में दिलाना चाहता हूं । मैं समझता हं कि इस तरह के पृथक्करण से कोई लाभ नहीं है, जिस में न्यायपालिका का बहुत सा काम, उस के बहुत से ग्रधिकारों का प्रयोग, कलेक्टर भीर कमिश्नर के माध्यम से भीर उनकी निगरानी में होता है। मैं ऐसा पथक्करण बाहता हं कि जिस तरह मुनसिफ़ धौर जिला जज हाई कोर्ट से सम्बन्धित होते हैं, उसी तरह माल घदालतों धौर किमिनल कोर्टर्स के जुडिशल प्राफ़िसर्ज का सम्बन्ध भी प्रगर हाई कोर्ट के जजों से हो जाये, तो उत्तम न्याय मिल सकता है भीर मुकदमा भी सरल हो सकता है भौर उस का फ़ैसला भी भ्रन्छे तरीके से हो सकता है। सिर्फ़ यह कह देने से काम नहीं चलने वाला है कि जुडिशरी ध्रौर एक्सिक्यटिव भ्रलग हो गए हैं, बल्कि इस के सम्बन्ध में पुनर्विचार करना चाहिए।

हमारे संविधान ने लोगों को मौलिक अधिकार दिया हुआ है कि वे अदालतों में रिट दाखिल कर सकते हैं, जिस के अनुसार हाई कोट्स में रिट दाखिल किये जाते हैं। हम देखते हैं कि और मुकदमों का फ़ैसला तो देर से होता ही है, लेकिन रिट्स के फ़िसले में भी बहुत समय लग जातो है और लोगों को थोड़े समय में न्याय नहीं मिल पाता है। सरकार ने अदालतों की संख्या बढ़ाई है और जोजों की संख्या भी बढ़ाती जा रही है, जिस की आवस्यकता भी है। लेकिन सरकार को इस बात की तरफ भी ध्यान देना चाहिए कि मुंकदमों का फ़ैसला थोड़े समय में हो और लोगों को न्याय मिले।

हमारे देश में ग़रीबों की तावाद प्रधिक है। मैं घाप्रह करूँगा कि इस अनकत्याणकाणी राज्य में, प्रजातांत्रिक राज्य में, ग़रीबों को ग्याय नि:शुरूक मिलना चाहिए। उन को मदद वेने के लिए सरकार की तरफ़ से एक संस्था होनी चाहिए। चूंकि उन लौगों के पास अपना बकीस करने के लिए पैसा नहीं होता है, इसबिए

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ऐसी व्यवस्था होनी चाहिए कि वे लोग सीधे उस संस्था के पास जायें भौर उन्हें उस संस्था के माध्यम से भदालत में कानन के विद्वानों के द्वारा भ्रपना पक्ष रखने का श्रवसर दिया जाये ।

उत्तर प्रदेश में एडवोकेट की सनद लेने के लिए पहले 250 रुपये की फ़ीस निश्चित थी, लेकिन श्रव उस के लिए 750 रुपये देना पड़ रहा है। प्रश्न यह है कि जब भीर प्रान्तों में 250 रुपये में यह सनद मिल जाती है, तो फिर उत्तर प्रदेश में इसके लिए 750 रुपये क्यों देने पडें। मंत्री महोदय को इस तरफ़ भी ध्यान देना चाहिए ।

उत्तर प्रदेश की सरकार ने कोर्ट फ़ीस बढ़ा दी है। मैं मंत्री महोदय से निवेदन करना चाहता हं कि उन को इस बारे में हस्तक्षेप करना चाहिए। मैं समझता हं कि इस के सम्बन्ध में हाई कोर्ट या सुप्रीम कोर्ट में कोई मुकदमा है, लेकिन उस मुकदमे से मुझे कोई मतलब नहीं है। मंत्री महोदय स्वयं विद्वान भीर पंडित हैं। यह भावश्यक है कि उत्तर प्रदेश में कोर्ट फीस को घटाया जाये।

श्री दीक्षित ने संविधान के मार्टिकल 134 का जिक्र किया है। भगर किसी दीवानी के मकदमे का मुख्यांकन, वैल्यएशन, बीस हजार रुपये का है, तो हाई कोर्ट के फ़ैसले के ख़िलाफ सीधे प्रपील की जा सकती है। लेकिन प्रगर हाई कोर्ट ने किसी केस में मृत्यु दंड दिया है, तो जब तक हाई कोर्ट मार्टिकल 134(1) (सी) के भ्रन्तर्गत परिमशन नहीं देता है, तब तक उस के बारे में प्रपील दाखिल नहीं हो सकती है। मैं निवेदन करना चाहता हं कि एक तरफ़ तो यह भावाज उठ रही है कि मृत्य-दंड की सजा ही न दी जाये भीर दूसरी तरफ़ भगर मृत्य-दंड की सजा हो, तो संविधान के प्रनुसार हाई कोर्ट की परमिशन के वर्तर धपील नहीं की जा सकती है। मैं निवेदन करना चाहता ह कि इस प्रसमानता को हटाया जाये। श्राखिर एक श्रादमी का जीवन बीस हजार रुपये से अधिक है। इस लिए मंत्री महोदय इस बारे में विचार करें।

देवरिया के डिस्टिक्ट जज को भ्रपील भौर दूसरे मामलों के सम्बन्ध में वे भ्रधिकार नहीं मिले हुए हैं, जो कि गोरखपूर के जिला जज को मिले हुए हैं। मैं निवेदन करना चाहता हं कि पहले गोरखपुर भौर देवरिया एक जिला थे। उन दोनों का बंटवारा हुआ और दोनों भ्रलग भ्रलग हो गए। इसलिए यह भ्रावश्यक है कि जितने ग्रधिकार जिला जज, गोरखपूर, को प्राप्त हैं, जो कि भ्रपील सुनने भौर दूसरे मामलों के सम्बन्ध में हैं, वही श्रधिकार देवरिया के जिला जज को भी प्राप्त होने चाहिएं धौर उन्हें भी हर तरह की धपील सुनने का ग्रधिकार प्राप्त होना चाहिए ।

उपाध्यक्ष महोदय : यह सब मापकी विधान सभा के प्रधिकार में है।

श्री विश्वनाथ पाण्डेय: यू० पी० वालों के हाथ में नहीं है, यह डिस्ट्रिक्ट जजेज का मामला है।

इस के साथ साथ मैं यह भी कहना चाहता हं कि मंहगाई श्रपनी चरम सीमा पर है। उसका धसर हमारे जो हाई-कोर्ट के जजेख हैं, उन पर भी पड़ता है, डिस्ट्रिक्ट कोर्ट के जजेज पर भी पड़ता है। उसको देखते हए उनकी भी सुख-सुविधा की तरफ़ ध्यान दें, जिससे कि न्याय की सहलियत मिले ।

इन शब्दों के साथ मैं इस मंत्रालय का जो धनदान सदन के सामने प्रस्तृत किया गया है, उसका समर्थन करता हूं।

Shri Krishnapal Singh (Jalesar): Mr. Deputy-Speaker, Sir, it is somewhat presumptuous on my part to speak on these demands. I am not a lawyer and I have never been much of a litigant. But what I want to do is to place before the Ministry the plight of the common man.

It is very difficult for Ministers or those who are enjoying a protected existence to realise the plight of the ordinary man these days. It will not be an exaggeration to say that an ordinary citizen of our country these days lives in a feeling of terror either on account of the criminals or on account of the tyrannies perpetrated by the officials. What I want to suggest is that the Law Ministry which is responsible for advising the Government on legal matters should think and consider some effective means of giving protection to the terror-stricken citizens.

The House has been agitated for the last two days over what has happened in Jagdalpur which reminds us of the Jallianwala Bagh tragedy in very unfortunate days. The fact that such a thing should have taken place under our own Government is extremely unfortunate. Members have suggested here that we should enlarge the commission of enquiry which has been appointed by the Madhya Pradesh Government. I feel that it will certainly improve matters but I am very much doubtful whether even a Supreme Court Judge will be successful in bringing all the people to book who were responsible for that unfortunate tragedy. The reason is this. known to hon. Members of this House, the entire town, must have been beseiged by armed police. They had sufficient time to do away with most of the evidence.

Mr. Deputy-Speaker: The matter is sub judice.

Shri Krishnapal Singh: I will not say a word about it.

I am only attacking the system. The police and the executive are so powerful that the citizen has no chance of getting justice.

I may here give a minor instance. I will not go to these major incidents of which we have had so many in Bengal, in Kerala and in U.P. in the Banaras Hindu University and the Punjab

where complaints have been made about the excesses committed by the police. The other day, when the hon, Minister for Education felt surprised at Mr. Chatterjee's lack of confidence in the High Court Judge, I was reminded of the remark made by another High Court Judge, I mean Justice Mulla, about our police force. Now, I ask: Do the Government attach less importance to the remark of Judge of the High Court? What have they done to improve the conditions? I venture to say that things have deteriorated and they are deteriorating everyday.

Last year, there was a poor rickshaw puller living in my neighbourhood. He quarreled with another family in the neighbourhood who were friends of some police constable. That family complained against this poor man and, the police registered a case of theft in his house. A lota and a torn dhoti or something else were discovered in the house of the rickshaw puller, and he was arrested. I sent one of my men to plead before the kotwal sahib to let him free and to take legal steps. That poor man was being beaten and maltreated. I may say, that is an everyday occurrence. The police officer, instead of explaining that it was not possible for him to do that, threatened to prosecute my man. Fortunately, he ran back to me. Somehow or other the poor-rickshaw puller was challaned. I am describing what the system is, A bail was arranged and the police started getting hold of the sureties and they actually persuaded the sureties to withdraw with the result that the poor man was again about to be locked up. great difficulty, other sureties found and later on he was acquired. That is what happens. The poor rickshaw puller had to sell his belongings and it was with great difficulty that he was able to secure an acquittal.

Then, last week, when I went to my place, I was told about another incident. A dhobi came and he said:

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पलिस ने मारा। I asked: क्यों मारा? Then, he said that two constables were drinking at a liquor shop and he had a shop there. Somehow or other, it is just possible that he said something which annoyed them. Fortunately for him-it later on turned out to be a misfortune-one of the sepoys of the army who had just come to Mathura was standing there and he intervened and told the policemen not to beat this poor man without any reason. The policemen were intoxicated with liquor and power and so they turned towards the sepoy and beat him. He was all alone. He had returned from Pakistan and he was not in a mood to take all this lying down. So, he called his other companions and they thrashed the police constables and took them to the kotwali where the kotwal apologised to the army personnel and the matter was hushed up. The Dhobi is still afraid that the police will persecute him and they may do.

I ask: What is the poor man in the circumstances to do? What protection is being assured to him? These are matters of daily occurrence. Take, for example, the crimes. I said that the people are living in terror. In my own district Etah, a chshier who was carrying over a lakh of rupees belonging to Lover Brothers was killed and the money taken away and so far the culprit has not been traced. After a few days, 16 men were shot down by a gang of dacoits. Then, I read in the papers that two of the constables were shot down and their rifles taken away. These are the happenings which occur everyday. The common man is either living in terror of the criminals or of the local officials. How is the Government to protect him. When Justice Mulla passed that remark, we were hoping that the Government will enact certain measures which will give adequate protection to the ordinary man. Nothing has been done and I can assure the hon. Minister that things are getting from bad to worse. When the Defence estimates were under discussion,

I was tempted to suggest after having heard of this incident in which a dhobi was beaten, that it was time that we sought the intervention, just as we seek the protection of the Armed Forces in dealing with civil disturbances, of the Army in protecting the ordinary man. The civil authorities have completely failed to give him the muchneeded protection. What can even the best of judges do? After all, they will have to decide cases on the evidence which is brought before them and it is not possible for an ordinary man, for a poor man, to get all the evidence and give it to the court and to incur all the expenditure on defending himself. The Government can afford to have very good lawyers. But how can a poor man, who wants to go to the court, engage a good lawyer? Even if he sells all his belongings, he will not be able to engage a good lawyer. This is the first point that I was going to make. Much has been said about the cost of litigation; that is an important point. I will not dilate upon it.

I will now come to the elections straightway. As we all know, elections are costly. A candidate who has not got much money or whose Party is not very rich canont afford to fight elections properly. I suggest something should be done to reduce I understand the cost of elections. that the Eelection Commission also made certain recommendations on the subject.

Then I come to a very important matter, i.e., the sanctity of the ballot box. Under the conditions in which elections have been held during the last few years, I venture to say that the sanctity of the ballot box has not been preserved. It is a matter shame that some of the candidates have to send some one to sleep in the offices where the ballot boxes are stored. There have been quite a number of allegations about the boxes being tempered with; I think in U.P. some one gave a demonstration that one of the ballot boxes was tampered with by removing the bottom without opening the lock and

breaking the seal. This is the type of elections that we are going to hold, and we swear by democracy. I say that it is the greatest hypocrasy which is being enacted these days.

Then a word about the ballot papers. Ballot papers are, it is alleged, tampered with. What is the way to prevent this? My suggestion is that, first of all, the ballot papers should be printed in the security press and not in the ordinary press. The second thing is that a proper account or a sort of return should be prepared by the Presiding Officer at every polling station and should be given to the polling agent of every candidate so that he is sure as to how many ballof papers were brought to the polling station, how many votes were cast for every candidate and what is the balance of unused ballot papers.

I thank you very much, Sir. I had to say a little more but since the time is limited, I conclude here.

Shri Khadilkar (Khed:) LThe Ministry of Law, if I may say so, represents His Majesty of Law in this Though it is supposed to discharge many functions like legal advice, legal drafting, law reforms and legal profession, unfortunately this Majesty has been crippled in particularly in the modern world, particularly in the modern States, the Ministry of Law is the Ministry of Justice and it is considered as the custodian of the common man's rights privileges. Here judges are appointed by the Home Ministry and the tribunals are appointed by the administrative Ministries and the Law Ministry has no control over them. So, in stature, at the present juncture the Law Ministry stands as a body doing a sort of an advisory function and has become more or less an advisory and a drafting body. Would it be proper at juncture to keep this stature of the Law Ministry? Who occupies the position of the Law Minister? is an eminent judge, a successful lawyer and all that. But at this juncture, in my opinion, when a certain uneasiness is prevailing all round, it is not simply a successful lawyer or a former judge who will be capable of understanding the present dynamics-I call them as social dynamics-and giving a direction in legislation to this House and and in implementation to the judiciary. The so-called establishment stands today on the present legal system. On one side it supports the law which is essentially a conservative thing and on the other side the dynamics of social change is clearly visible. There is a big widening gulf. As a former Supreme Court Judge of the U.S.A. observed on the question of qualifications of a judge, the first qualification is his philosophy. I expect the same thing from the Law Minister. What is his philosophy and social outlook will determine the functions that he discharges and certain attempts that he makes to bridge this widening gulf; otherwise, I am afraid in this country we will be faced with a very grave situation. If I were to come to some concrete things, we had a Law Commission and our eminent jurist Mr. Setalvad was its Chairman. He made certain recommendations regarding the administration of justice. What has happened today? There is delay and there is also the costliness of justice. It has been made very prohibitive; it has become a luxurry of the rich. We say that he is a successful lawyer, he will build a fortune for himself; but the common man finds it difficult to enter the portals of any court unless he has means and even if he has means, there is the question of delay. Delayed justice is denied justice and I would ask the Law Minister to take certain steps immediately to rectify the present situation. It has become almost chronic thing. I do not want quote. Mr. N. C. Chatterjee quoted some figures from Calcutta High Court. I know some figures from the Bombay High Court. He will have to look to this aspect of the problem.

Then I will come to the other important aspect, i.e., the administrative

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tribunals. In this country at various levels tribunals are appointed by the administrative Ministries-labour tribunal, revenue tribunal and what not. It is a jungle of tribunals and really this problem is before Government for a very long time. The Proliferation of administrative adjudication, in my opinion, has completely undermined the faith of the common man in justice. The hon. Minister must bear this in mind. In other countries certain steps have been taken. Even a most conservative country like Britain has taken certain steps and I would like to read out a few things. Before the Frank Commission's report was out, on this a 26-man committee was there; I am quoting from the article of the Hindustan Times, very eminently written, advocating the constitution of the tribunals and the setting up of a committee to provide for procedures-because this suggestion has been made by the special consultative committee set up by the Home Ministry. A very graphic description has been given that article wherein it has been pointed out that this committee of eminent lawyers made a report which it has been stated:

"There is a growing feeling that the citizen was no longer having the protection of an objective law from the capriclous exercise of arbitrary power by an executive officer enjoying a very wide grant of discretionary powers."

Unless something is done to improve the situation, things would become very difficult. Another eminent lawyer has written a monumental book on this subject called *The New Despotism*. I am sure the hon. Law Minister knows it very well.

Shri G. S. Pathak: It is by Lord Hewart.

Shri Khadilkar: In his scathing criticism he has said We are today talking of lawlessness. But what about the administrative lawlessness?

He has used the phrase 'administrative lawlessness'. Therefore, I would like to know how the hon. Minister is going to meet the situation in the present circumstances. I am afraid the Government is evading the issue. Therefore, I would humbly plead with him that the time has come when some measures must be taken. no use pleading that the Morarji Desai Commission is going to examine the administrative system or the administrative mechanism. This is not fault of the mechanism but it arises out of the functioning of the administrative mechanism. I wish that the hon. Minister would devise some system of administrative tribunals on the basis of the Oliver Frank Committee's report; this report has been accepted in that country and they have set the things right there; it was a most conservative country which had ways resisted the constitution οf administrative tribunals, but they have accepted it now. In the new set-up of administration, this has become a necessity. I would plead with the hon. Minister that some immediate steps should be taken to restore at least some faith in the mind of the common man in justice. At present, firstly, there is delay, secondly the cost is high, and thirdly, there are vagaries in the administrative courts, and the common man is absolutely at sea and he does not know where to go. This is the position in the country, and, therefore, I would plead with him that he should take some steps and justify that he has come here not because he is an eminent lawyer or because he been a former judge-there has been so many eminent lawyers in country-but because of his philosophy. I would judge him by the philosophy with which he is imbued and how he is translating it in his social outlook and in his policies. That is very important at this juncture, if he wants to save this country from the growing unrest which is likely to result in a type of a chaos, if I may forewarn the Government about it.

The department of legal advice is now a centralised Department. That being so, why should my hon. friend permit every administrative Ministry to set up a legal department of its own? I would also like to know whe. ther in a foreign country like America where we have several deals, we have any legal department at all. I do not know whether there is any; to my knowledge, there is none. It is not time that the law authorities, or His Majesty of Law at least asserts in this field and centralises the thing so far as the litigation part and the drafting part are concerned whether in India or outside? I would say that it is too late already. Therefore, I would urge that he should take suitable steps and ask the administrative Ministries, if they want legal advice, to approach his Ministry; he can delegate competent person from his Department for giving advice or for carrying on litigation. This is another reform which is called for.

Now, the company law administration has come under the jurisdiction of the Law Minister. Of course, he has taken charge of it only very recently and it is proper that it is under his jurisdiction. But I would like to know in how many cases instituted by the Company Law Administration, succeeded. the Government have Where some steps were taken, to my knowledge, in not a single case have they succeeded. Secondly that department has become the preserve of some people coming from the Income-tax Department, so far as I know. Why should some eminent lawyers not be planted there?

A sort of company law tribunal has been set up but its powers are so limited that you encourage litigation thereby. These rich people when they come before the tribunal have a first appeal to the High Court and then a second appeal to the Supreme Court. I do not know why two appeals should be kept. Why should there not be only one? After all, an ex-judge is usually appointed. That being so, why not have one direct appeal, if

at all an appeal is necessary or a review is necessary? I would concede that it is necessary, but let there be one direct appeal to the Supreme Court, and let the powers of the tribunal be widened at the first stage. This is one suggestion that I want to make.

One hon. Member here advocated an immediate change-over to Hindi in regard to law. I think he had not realised the implications of it. All said and done, the unity and integrity of our country has all the time depended on the one legal system which we have had; whatever other differences we may have had, the legal system has been one, the language of law has been one, and, therefore, today, there is a sense of unity in this country. At this juncture, if these kinds of suggestions are adopted, and steps are taken, under some pressures from patriots in the region, or because there is a language patriotism and there is also language intolerance in this country, then I am afraid, he will not be serving the cause of unity, but he will be presiding over an empire or kingdom which is supposed to disintegrate or liquidate itself, if I may use the phrase borrowed from Churchill. Does my hon, friend want to do that? If he does not, then I would plead with him for one thing. There is the Official Language (Legislative) Commission and they are translating laws and evolving legal terminology. simultaneously, experts in the regional languages are also not associated and simultaneously the translations in the regional languages are not also undertaken, I am afraid there would be about twelve Penal Codes in this country, and nothing less than that number, because the terminology will not be the same in the different languages. Therefore, I would plead that simultaneously with the translation of the laws in Hindi, translations in the regional languages also should be undertaken at a centralised level, because it is a highly technical job. The commission is there, and there some good experts there who have

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done a job. But I would submit that it should not be a sort of ad hoc committee; it should not be considered as a place for some promotion where some ex-secretary could be planted after being given one year's extension. That sort of body will not discharge this function properly.

Another factor that I would like to mention in this regard is this. Law is being taught in the regional languages already, and Gujarat has made a beginning. No doubt, they can teach jurisprudence and they can equity and the first principles of law. But if on the question of teaching law, the language of law is not uniformly evolved, whether it be Hindi or any other regional language, then I am afraid that we shall be sowing the seeds of disintegration; unless proper remedial measures are taken and the teaching is started on lines-I do agree that it should be started, but it should be on proper lines-and according to some welldefined syllabus and some clear terminology ultimately determined by the Official Language (Legislative) Commission, things would become very difficult.

Shri Himatsingka (Gonda): articular language will have to be adopted, whatever that language may be.

Khadilkar: The 8hri Official Language (Legislative) Commission at the Centre has evolved some terminology. Some thought should be given to this matter that the people will have to be persuaded to accept this terminology as far as possible. Otherwise, the interpretation would the different High Courts and Supreme Court in different directions.

As I said in the beginning, we are in a crisis, and I know that this crisis is something which the hon. Minister of Law alone cannot avoid; for, on the one side there is the dynamics of social change, and on the other, there is the legal system supporting the establishment; there is a wide gulf at

present between the two. Some new orientation has to be given to the whole Law Ministry; it should not be there merely to interpret the law in just a legalistic and wordy sense; but some new life has to be given to it so that there will be some sense of vibration of social change in country.

श्री यशपाल सिंह (कैराना) : हमारे माननीय विधि मंत्री जी ग्रपनी देशभक्ति से धीर घपने ऊंचे यण से यह जरूर माबित करेंगे कि उन्होंने गरीब पब्लिक के लिए कुछ किया है। मुझे उनसे बड़ी-बढ़ी भागायें हैं । सेकिन कुछ बहुत जरूरी मध्बरा मैं उनको देना चाहता हं। दो चार सुझाव ऐसे हैं जिन का यहां पर जिक नहीं किया गया है।

सबसे पहली बात तो यह है कि यह जो हमारे कानून हैं वह ग्रंग्रेजों के जमाने से चले माते हैं. जिनसे गरीब मादमी का कोई फायदा नहीं होता है। इस से सिर्फ बडे बडे ब्रादमियों का फायदा होता है, ब्रमीर लोगों को फायदा पहुंचता है। किसी भी देश के भ्रन्दर ऐसा नहीं होता कि कोई मेरा सर फोड़ दे भीर मैं भ्रदालत में जाऊंतो मुझसे कोर्ट फीस मांगी जाये । हमारे इलाहाबाद हाई कोर्ट की हालत यह है कि मैं लटा पिटा, कटा जाता हं हाई कोर्ट में तो मुझसे कोर्ट फीस मांगी जाती है। ऐसा नहीं होना चाहिये कि जो भादमी लुटा पिटा हो, विक्टिमाइण्ड हो, मजलम हो, उस से फिर कोर्ट फीस मांगी जामे । यह हमारे इन्साफ के खिलाफ आयेमा ।

दूसरी बात यह कि मान लीजिये माननीय मकर्जी बहुत बड़े घादमी हैं, मैं छोटा श्रादमी है। मेरा चार बीमे का बेत खड़ा हुआ है। उन का घोड़ा उस को खा जाता है। मैं घदालत में जाता हुं ग्रीर माननीय मुकर्जी पर 200 ६० जुर्माना हो जाता है तो वह 200 इ॰ सरकार में चला जाता है। घोडा

उन का मोटा होता है, बेत मेरा खराब होता है, मगर उस जुर्माने से मेरा कोई फायदा नहीं होता है। यह चीजें हैं जिन को मैं समझता हं कि भाप ठीक करेंगे । हमारे यहां याज्ञबल्क्य स्मृति में लिखा हुआ है कि किसी के घर में अपर डकौती पढ जाये तो सरकार को चाहिये कि वह उस उकैती का कम्पैन्सेशन दे। जब मैं सरकार को टैक्स पे करता हं तब हमारे जान माल की हिफाजत की जिम्मेदार सरकार है। लेकिन यहां उल्टा हिसाब है। उकैती मेरे घर पर पड़ी श्रीर सब्त देने के जिये मुझ से कहा जाता है, बर्डन आफ प्रफ मेरे ऊपर है। अब मैं बाहर सब्त ले कर जाता हं तब जिन के खिलाफ शहादत दी जाती है, जो कि डकैत हैं, पेशेवर हैं, वह मुझे फिर नुक्सान पहुं नाते हैं, मेरे मवेशियों को, मेरे बेत को, मेरी जान माल को नुक्सान पहुंचाते हैं। इसका इलाज होना चाहिये। जिस के घर में डकैती पड़ी है या तो उस को डकैत से ले कर माल वापस किया जाये, या सरकार खुद उसे पे करे क्योंकि जिस के यहां डकैती पड़ी है उसने टैक्स दिया हमा है, वह टैक्स पेम्नर है। उस के जान माल की हिफाजत की जिम्मेदारी सरकार के ऊपर है।

तीसरी सबसे जरूरी बात यह है कि
किसी हाई कोर्ट जज को प्रापटर रिटायरमेंट
रिग्नप्याइटमेंट नहीं मिलना चाहिये । चूंकि
रिटायरमेंट के बाद सर्विसेज दी जाती हैं
इसलिये करप्यान होता है । करप्यान इसलिये
होता है कि चूंकि सर्विस देने वाली सरकार
है इसलिये वह सरकार की तरफ ललचाई
नजरों से देखते हैं धौर चूंकि सरकार सर्विस
देती है इसलिये वह सरकार की मर्जी के
खिलाफ निणय नहीं कर सकते । क्या यह
हमारे लिये गर्म की बात नहीं है कि एक
हाई कोर्ट के जज ने, जिसको हम माई लाई
कहते हैं, जिसको हम जस्टिस का मालिक
कहते हैं, गाजियन ग्राफ दि कोस्टिट्यूगन
कहते हैं, ग्राने हाई स्कूल सर्टिफिकेट को

जा कर कटवाया, उस में वो साल उद्धा कम कराई और फिर रिघण्याइंटमेंट हासिल किया। जैसी कंची कीर्ति हमारे पाटक जी की है, जैसा उन का यश है उस के धनुसाद मैं समझता हूं कि वह इस में फंडामेन्टल चेन्ज कर के दिखलायेंगे।

इस के साथ ही साथ जो एलेक्कन का खर्च भाज 25,000 रु० है, उस को कम करना पहेगा । 25 हजार २० का मतलब यह है कि हमारे यहां गरीब भ्रादमी बैलट तक नहीं पहुंच सकेगा, गरीब झादमी पालिया-मेन्ट में नहीं था सकेगा। 25 हजार रु० के स्टैन्डर्ड को तोड कर 2 हजार रु॰ का स्टैन्डर्ड किया जाये उस वक्त घाम पब्लिक के लोग चुन कर ब्रा सकेंगे। यह 25 हजार रुपये का स्टैन्डर्ड गलत है । भ्राप देखिये कि हमारे यहां एक भादमी की भामदनी क्या है। हमारे माननीय गृह मंत्री ने कहा था कि हमारे यहां 28 करोड़ भादमी ऐसे हैं जिन की रोजाना भामदनी 7 भाने रोज है। वह लोग 25 हजार रु० कैसे प्रोबाइड कर सकते हैं। इसलिये इस मामले में बुनियादी चेन्ज होना चाहिये । हमारा कानून यह होना चाहिये कि जिस झादमी की कारें दौड़ती हैं, जिस के पैम्पलेट्स बंटते हैं, जिस का प्रेस काम करता है, उस को खड़े होने का मौकान दिया जाये। उस के बजाय जनता तय करे कि कौन देशभक्त घादमी है भीर कौन गरीब घादमी है। एक तरफ बाप कहते हैं कि सब को ईक्बल राइटस हैं, एक तरफ भाप कहते हैं कि फेमर फील्ड ऐंड नो फेमर, ईक्बल भपार्चुनिटीज हैं, लेकिन क्या यही ईक्वल प्रपार्चुनिटी है कि जिस कांस्टिट्एन्सी से मैं भागा है वहां मैं भपने बोटर्स को पांच कट्टे सीमेंट नहीं विलवा सकता, मैं उन के लड़कों को मुलाजिमत नहीं दिशवा सकता लेकिन मेरे मुखालिफ चूंकि वह रूलिंग पार्टी में हैं, वह घण्डी से ग्रण्छी परमिट दिलवा सकते हैं, एजेन्सीज दिलवा सकते हैं, सर्विसेज दिलवा सकते हैं।

[श्री यशपाल सिंह]

किसी देश के धन्दर धपोजीशन के लोगों के लेक्चर को सी० माई० डी० नोट नहीं करती, लेकिन जब मैं लाखों वोट्स ले कर यहां घाया हं, हिन्द्स्तान की जनता का कांफिडेंस हासिल कर के भाया हूं, यू० पी० के सब से बड़े कांग्रेसी को हरा कर भाया हूं, जो कांग्रेसी 52 जिलों की कांग्रेस का चेयरमैन है. तब मेरे लेक्चर को सी॰ माई॰ डी॰ नोट करती है। मैं जेलखाने में पैदा हुआ, मेरी जिन्दगी कई सालों तक जेल में कटी, मैं फांसी की कोठरी में रहा, 15 श्रगस्त, 1947 को पार्टीशन से भ्रलग हुन्ना क्योंकि बादशाह खान के साथ में धोखा किया गया तब मेरे लक्चर को सी॰ ग्राई॰ डी॰ नोट करती है, क्या यह मेरी देशभक्ति के ऊपर प्राक्षेप नहीं है। मैं डरता नहीं हूं, मैं भंग्रेजों से नहीं डरा जिन के पास गोलियां थीं, जिस के पास संगीनें थीं, उस गवर्नमेंट को उखाड़ कर फेंक दिया, लेकिन यह इस गवर्नमेंट के ऊपर बड़ा भारी कलंक है कि नाक उस की कटती है धीर शर्म हमें भाती है। जब श्राप अपने कांस्टिट्युशन के लिये वफादार नहीं हैं तब किस के लिये वफादारी कर सकेंगे। भाज मैं पाठक जी से पूछना चाहता हं कि श्राप ने हिन्दी को राष्ट्रभाषा माना है लेकिन जब ग्राप ग्रपने कांस्टिट्युशन के साथ इन्साफ नहीं कर सकते तब ग्राम पब्लिक के साथ क्या इन्साफ करेंगे। मैं पूछना चाहता हूं कि कितने जज ऐसे हैं जिन्होंने हिन्दी में भपने फैसले लिखे हैं, कितने वकील ऐसे हैं जिन्होंने हिन्दी में भपने केस प्लीड किये हैं। मैं जानना चाहता हूं कि कितने फैसले सुप्रीम कोर्ट के हिन्दी में लिखे गये।

इसी तरह से घाप घपने एलेक्शन के तरीके को देखिये। गरीब घादमी वहां तक नहीं पट्टंच सकता है। जो घापके सरपंच होते हैं, जिनको घाप न्यायाधीय कहते हैं, कहीं भी ऐसा है कि वह चुना जाये, लेकिन हमारे यहां वह एलेक्शन से घाते हैं। जो गांव की पंचायत का सरपंच है वह एलेक्शन से झाता है। लाजिम है कि जिस का बोट ले कर वह झायेगा उस के साथ जरूर रियायत करेगा । इसलिये एक न्यायाधीश को एलेक्शन से नहीं झाना चाहिये। न्यायाधीश को काबिलियत से झाना चाहिये, कैरेक्टर से झाना चाहिये और उस का झप्वाइंटमेन्ट होना चाहिये। झाज हमारे यहां 20 हजार से ज्यादा सरपंच ऐसे बैठे हुए है जो न्याय के मालिक हैं, जो लोग बाई शोइंग हैंइस यानी एलेक्शन से झाये हैं उन सरपंचों को न्यायाधीश बनाया गया है। यह कानून खत्म होना चाहिये।

इस के साथ साथ मैं यह धर्ज करूंगा कि इस देश की जिम्मेदारी माप की है। मार्म्स ऐक्ट जो है वह भ्रंग्रेज का बनाया हम्रा है। श्रंग्रेज लोग उन को मार्म्स देते थे जो उन की खुशामद करते थे, ग्रंग्रेओं के तलवे चाटते थे, श्रंग्रेजों की एम्पायर को कायम रखने के लिये कस्में लेते थे। भ्राज गरीब भ्रादमी को लाइसेंस नहीं दिया जाता है। जब कोई ग्रादमी लाइसेंस हासिल करने के लिये ्जाता है तो उस से पूछा जाता है कि कितनी मालगुजारी देता है, कितना इनकम टैक्स देता है.। एक तरफ म्राप कहते हैं कि यह सोमलिस्टिक स्टेट है, समाजवाद की रचना करने हम जा रहे हैं, दूसरी तरफ जो भ्रादमी देश की रक्षा करना चाहता है, जिसकी छाती चौडी है, जिस का गर्दन लम्बा है, जिस के हाथों में इतनी शक्ति है कि वह शेर को. खत्म कर सके उस से पूछते हैं वह कितना टैक्स देता है। भ्राम्सं ऐक्ट रिपील होना चाहिये भीर हर बालिंग को ग्रधिकार होना चाहिये कि वह हथियार डाल कर चल सके। मैं ने यू॰ पी॰ म्रसेम्बली में भ्रपने हथियार चीफ मिनिस्टर को सौंप दिया या इसलिये कि यह हथियार डिस्पैरिटी क्रिएट करते हैं। यह हथियार हर बालिग सच्चरित्र को, हर एक ईमान-

दार भादमी को, हासिल होने चाहियें। हर स्वस्य भादमी को हिपयार रखने का हक जब तक हासिल नहीं होगा तब तक मैं हिपियार नहीं रखूंगा। मैं बतौर पालियामेंट के मेम्बर के हिपियार रख सकता हूं, लेकिन जो चीज गरीव भादमी तक नहीं पहुंच सकती है, मैं उस को नहीं रखूंगा क्योंकि यह डिस्पैरिटी किएट करती है। पाठक जी से मुझे उम्मीद है कि वह इस ऐक्ट में भ्रामूल चूल परिवर्तन करेंगे। यह जो कानून चल रहा है वह खराब हो चुका है, मैं समझता हूं कि माननीय पाठक जी उस को सही कर के दिखलायेंगे।

माज भी हम देखते हैं कि हाई कोटों में 80 हजार केसेज पेन्डिंग पड़े हुए हैं। जहां पर 80 हजार केसेज पेन्डिंग पडे हुए हैं वहां क्या घाप समझते हैं कि लोगों को इन्साफ मिलेगा । जस्टिस डिलेड इज जस्टिस **डिनाइड** । ग्राज जस्टिस डिनाई की जा रही है। भव नया एलेक्शन भा रहा है सेकिन चार, साढे चार साल से जो एलेक्शन पिटिशन पड़ी है उन का फैसला नहीं हमा हैं। जिन की एलेक्शन पिटिशन का फैसला मभी तक नहीं हुन्ना है न्नीर यह कह दिया जाये कि उन को गलत तरीके से हटाया गया, उन के बारे में मैं कहना चाहता हूं कि माइन्दा माने वाली पालियामेन्ट में उन को साढ़े चार साल तक एम० पी० रहने का हक मिलना चाहिये। जो कुछ हुन्ना साढ़े चार साल तक वह खामी सरकार की है लेकिन सफर कौन करता है । कैन्डिडेट । यह नहीं होना चाहिये। ग्रगर मैं श्री पाठक से इस बात की भ्रपील नहीं कर सकता तो फिर भौर किस से कर सक्ंगा।

हमारे यू० पी० के 52 जिलों के झन्दर हासत यह है कि डिस्ट्रिक्ट बोर्ड का चेम्नरमैन हेड मास्टरों का मुम्रायना करता है । हेड मास्टर की काविसियत क्या है । हेड मास्टर प्रधानाचार्य शास्त्री पास होता है, हेड मास्टर ने रेकार्ड बीट किया होता है, हेड मास्टर ने गोल्ड मेडल लिया होता है, लेकिन 44(Ai) LSD—7. उस हेड मास्टर के कैरेक्टर रोल को कौन लिखता है। दर्जा चार पास डिस्ट्रिक्ट बोर्ड का चेम्ररमैन। जिला परिषद् का मध्यक्ष जो कि दर्जा चार पास होता है, मौर कहीं कहीं तो वह विल्कुल मनपढ़ होता है, वह लिखता है। वह 60 रु० महीने का मुंशी रख लेता है भौर उस से मुमायना करवाता है। जो कुछ वह लिख देता है उस पर वह दर्जा चार पास चेम्ररमैन दस्तखत कर देता है। हमारे यहां मानव धर्म शास्त्र में लिखा हुमा है कि:

"श्रपूज्या यत्र पूज्यन्ते पूज्यानां च व्यतिकमः। त्रीणि तत्र प्रवर्तन्ते दुर्मिकं मरणं भयम्।।"

जहां घोड़े पर गधा सवारी करता है, जहां भ्रपूज्य का पूजन होता है, जहां पर एम० ए० एल० टी० का मुद्यायना करने के लिये भनपढ़ भादमी बैठा हमा है वहां तीन बराइयां पैदा होती हैं। दूर्भिक्ष बाता है, मरण बाता हैं भौर भय पैदा होता है। माननीय पाठक जी से मझे उम्मीद है कि वह मेहरबानी कर के इस में परिवर्तन कर के दिखलायेंगे क्यों कि इस के ऊपर सारे देण का दारोमदार है। किसी एक पार्टी का नहीं, बल्कि सारे देश का दारोमदार हैं। भ्रंग्रेजों के वक्त के कायदे इतने खराब हो चुके हैं कि उन कायदों में गरीब भादमी फिट इन नहीं करता। मैं समझता हूं कि इस हाउस को विश्वास दिलाने के लिये इस में माननीय पाठक जी **ग्रामुल चूल परिवर्तन करेंगे ग्रौर गरीब** म्रादमी को उस का हक दिलायेंगे ताकि गरीब भावमी भी पालियामेन्ट का मेम्बर हो कर बा सके भौर असेम्बली का मेम्बर हो कर भा सके भीर जो हमारे न्यायाधीत बोट्स से चुने जाते हैं, उन को कैरेक्टर धीर काबिलियत के भाधार पर तायनात किया जाये।

Shri Balakrishnan (Koilpatti): I thank you for giving me an opportunity to speak on the Demands of the Law Ministry. I am not a lawyer, and if at all I venture to speak on law, I speak from the common mat's point of view.

[Shri Balakrishnan]

Moreover, the patients know well the effect of the medicines rather than the prescriber. The doctors are only prescribing the medicines and asking the patients about the effect of the medicines. So also, the common citizens know very well about the effect of the laws.

First of all, I beg to submit that the law of justice must be generous, cheaper and quicker; otherwise, it will be difficult for poor people to get justice. In a poor country like ours, the cost of justice is increasing day by day like the cost of foodgrains, So, thousands of families, even well-todo families, in our country are ruined due to litigation. So, my submission is that the law of justice must be made cheaper and quicker.

Here, with your permission, I want to read from the report of the Law Commission of India:

"Justice should be cheap and expeditious. This is what the common man wants. Lord Evershed has observed-

'Expedition and cost to the community and the litigant alike are factors of ever present import' (in maintaining the respect of the citizen for the law).

"Two important problems which, therefore, arise for consideration are—(i) costs, and (ii) delay. Costs of litigation mainly consist of (1) court-fees, (2) lawyer's fees, and (3) expenses incurred in calling witnesses. The question of court-fees has been exhaustively dealt with by the Law Commission in the Fourteenth Report. The main recommendation in that Report are the following:-

(1) It is one of the primary duties of the State to provide the machinery for the administration of justice, and on principle it is not proper for the State to charge fees from the suitors in courts.

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- (2) Even if court-fees charged, the revenue derived from them should not exceed the cost of the administration of civil justice.
- (3) The making of a profit by the State from the administration of justice is not justified.
- (4) Steps should be taken to reduce court-fees so that the revenue from them is sufficient to cover the cost of the civil judicial establishment. Principles analogous to those applied in England should be applied to measure the cost of such establishment. The salaries of judicial officers should be a charge on the general taxpayer.
- (5) There should be a broad measure of equality in the scales of court-fees all over the country. There should also be a fixed maximum to the fee chargeable.
- (6). The rates of court-fees on petitions under articles 32 and 226 of the Constitution should be very low, if not nominal.
- (7) The fees which are now levied at various stages, such as the stamp to be affixed on certified copies and exhibits and the like, should be abolished.
- (8) When a case is disposed of ex parte or is compromised before the actual hearing, half the court-fee should be refunded to the plaintiff.
- (9) The court-fee payable in an appeal should be half the amount levied in the trial court.

A brief reference is also made in the Fourteenth Report to lawyers fee in the following terms: --

The fees paid to a lawyer so long as they do not exceed the amounts prescribed by the rules framed by the several High Courts under the Legal Practitioners Act, 1879 are also coverable from the opposite party, if a certificate is filed to the effect that the lawyer has actually received the fee claimed. doubt the successful litigant does often pay higher fees to his lawyer that he gets from his oppo-These are nent on taxation. however luxury expenses incur-red by him for his convenience in respect of which he is entitled to an indemnity. may be that if the scales of lawyer's fees have for legitimate reasons risen in particular States, alterations may have to be made in the percentages prescribed by the High Courts under the rules'.'

I hope these recommendations will be implemented so as to make the law of justice cheaper, quicker and practical also.

You are making two sets of laws, substantive law and procedural law. Substantive law determines the rights and obligations of the citizens, but it is the procedural law which enforces the rights and obligations. So, the effect of such substantive law depends upon the effect of the procedural law. Unless the procedural law is quick and simple, the substantive law will be a failure and it will not serve the purpose. So, the procedural law must be simple and quick.

Then, regarding the law of social justice, I am sorry to say that no social law is being implemented in our country. I sympathise with the social laws because almost all the social laws become orphans. Nobody cares for them, neither the Government, nor the public.

Take for example the Prohibition Act, the Temple Entry Act, the Untouchability Oflances Act. Can anybody say that untouchability does not exist in the villages. On the other hand, there is untouchability in every village. Even then, the Act is not implemented in the villages.

So also is the case with prohibition. There is the Act in the statutebook, but the Act is not properly implemented. Production and also sale of illicit alcohol are going on everywhere, as the law is not properly applied and implemented. It is my request that the social laws should be properly implemented.

I am not a lawyer as I have already said, but I think there is room for providing compensation to victims in section 545 of the Cr. P.C. But, unfortunately, the victims of crimes, even when they become disabled due to serious injuries inflicted by the offenders, receive no compensation, although there is provision for it in the Cr. P.C. So, it is the duty of the Government to see that compensation is paid to the victims if they become disabled due to injuries inflicted by criminal offenders.

Compensation should be given not only to the victims of criminal offences, but compensation should also be given for damages to properties. In the food agitation in Bengal, the Punjabi Suba agitation in Punjab and the Hindi agitation in Madras, lots of properties were damaged and many people were even burnt to death. In such cases, either compensation should be paid by the Government, or a punitive fine should be levied and collected and given for the loss of property.

14.58 hrs.

[SHRI SHAM LAL SARAF in the Chair]

Then, compensation is in face given in some cases, for example in motor accidents, but do you know how much compensation is given? Poor people are given poor compensation, and the rich people are given rich compensation. In this connection, let me read [Shri Balakrishnan]

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a few sentences from the Indian Police Journal, October, 1965:

"With a view to ascertain the practical working of Section 545 Cr. P. C., the Research Centre of the Maharashtra State C.I.D. was asked to undertake a sample survey in Poona City of offences of violence reported during the year 1960-61 and determine in how many cases the compensation had been ordered by the Courts."

I am reading only the relevant portion:

"(1) The total number of crimes of violence reported during the period of two years in Poona City was 510. Out of them, 127 cases were motor accidents, 227 were serious offences under I.P.C. such as murders, grievous hurts. robbery, rape etc., and the remaining 166 cases were offences of minor nature under the various sections of I.P.C.

"(2) The total number of convicted cases was 182 and out of them in 97 cases the Courts imposed only fine and imprisonment. The range of fine was between Rs. 5 to 750. The maximum fine of Rs. 750 had been imposed on the accused in a motor accident case.

"The pattern of imposition of fine showed that fines upto Rs. 25 were levied in 32 cases, from 26 to 50 in 27 cases, from Rs. 51 to 100 in 18 cases, from Rs. 101 to 200 in 10 cases, from 201 to 300 in 5 cases, from Rs. 301 to 400 in 2 cases, from 401 to 500 in 1 case and from Rs. 501 to 1000 in 2 cases.

The number of cases in which the criminal courts awarded compensation to the victims or to the agrieved parties was 13. Of them three cases were of fatal motor accidents under section 304-A IPC, eight cases were of serious or minor accidents under section 279, 337, 338 IPC and only two cases were of grievous hurt under section 324 and 325 IPC.

Of the eight cases of motor accidents, compensation awarded to the victims was Rs. 10 in one case, Rs. 20 in two cases, Rs. 25 in one case.....".

What I am saying is that the poor people are given very poor compensation in motor accidents. The trouble is that the criminal courts which try criminal offences could not award compensation. The party or the victim will have to go to a civil court to get compensation. I plead that the criminal courts themselves should be made to give compensation also and it should also be just and proper and sufficient compensation.

15 hrs.

Shri Himatsingka: Sir, I had no mind in the beginning to speak on the demands of this ministry but in view of the fact that the company law administration has been transferred to this ministry from the finance ministry and the fact that a number of powers have been vested in the company law board, I decided to speak. The tribunals that have been set up under the new amendments been invested with many powers which were held by court previously and it is incumbent on this ministry to take proper steps so that the cases are disposed of quickly. I am glad that on account of the proper working of the different regional registrars, the working of companies has improved very much. Formerly, companies did not hold meetings for long periods. That is not so now. I may however point out that a large number of impediments have been introduced by the recent amendments; the powers of the directors about investment, lending of money, to other companies and so on have been taken away. They were useful and necessary for the purpose of proper utilisation of funds; when they are not required by one company, and they can be properly utilised by another company. In such cases the company law authorities have power to allow relaxations to give them permission to do so. such cases sections 370 and 372 should be definitely applied because should not be allowed to stand in the way of proper functioning of the funds of the company. If there is no manner of doubt that there is no fraudulent or dishonest intention, permission sought for should be given easily. If section 370 has already been made applicable and if some applications come for allowing them some latitude as was being enjoyed so long, that should be allowed.

Another section that has come into force is the use of voting power by the public trustee in respect of shares held by various trusts. Unless the trustees are utilising those powers in an improper manner for their personal benefit, I feel that they should allowed to continue to exercise those powers and the public trustee should not come in the way; he should not come into the picture. As a large number of powers have been transferred to the tribunal, proper steps should be taken so that cases are disposed of quickly. People from Calcutta, Bombay and Madras and other places have to come to Delhi. If it is possible to have meetings of the tribunal at the different regions to dispose of cases of those regions, that will help in minimising the expenses of the parties. I hope the hon. Minister will apply his mind to these points so that the company law department will function properly.

Shri G. S. Pathak: Mr. Chairman, permit me first to express my gratitude to the Members of this House who have participated in this debate.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, permit me to raise a point of order. I am sure you will agree that when the hon. Minister of Lew is making his maiden speech here, there must be quorum.

Mr. Chairman: The bell is being rung.

There is still no quorum. The bell is being rung again—Yes. Now there is quorum. The Hon. Law

Shri G. S. Pathak: Sir, I assure the House that every single point raised by the Hon. Members has been noted by me. I will pay due consideration, as I must, to every point. If I cannot deal with all the points, it does not mean that I shall not consider them. It is open to the hon. Members to discuss with me those points which I have not dealt with in my speech.

Now, Sir, something has been said by the hon. Members about the subjects which have been assigned to me as a Law Minister. On that I am not competent to speak. That is the President's discretion, that is the President's judgment. All that I can tell this House is that whatever subjects are assigned to me, or may be assigned to me, I shall deal with them to the best of my ability and I shall always inform this House about any matter on which this House may require any information.

Shri Hari Vishnu Kamath: Is it a matter of President's discretion or responsibility of the Ministry.

Shri G. S. Pathak: When I said the President's discretion, it is necessarily implied, and I am sure all the Members in this House know that the President acts on the advice of the Prime Minister.

Shri Hari Vishnu Kamath: You said, 'discretion'.

Shri G. S. Pathak: When I said 'discretion' I meant the discretion of the Prime Minister on whose advice the President acts; the discretion there means that he acts on the advice of the Prime Minister.

Shri Hari Vishnu Kamath: Council of Ministers.

Shri G. S. Pathak: I hope my honourable friend, Shri Kamath understands what I have conveyed, or what I have tried to convey.

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Mr. Chairman: There should not be a running commentary.

Shri G. S. Pathak: Now, Sir, Trivedy mentioned that some must be done about the liability of the State for torts. There is a Bill already introduced in this House regarding. Government's liability terts and that Bill is pending and this matter will come up before this House and then this subject will receive due consideration.

About securing uniform civil law for the country, we must remember that it is one of the Directive Principles in Part IV. It is the obligation of the State to secure a uniform Civil law. But we also remember that in the case of personal laws, sentiments come into play and we have to respect the sentiments of the citizens. Take, for example, the law of marriage among the Muşlims. It is tied up with the religious sentiments, with religious customs and with religious history, and it is no use introducing laws which may not be acceptable to the people for whom the laws made.

Shri Sonavane (Pandharpur): Was it mot the same for Hindus also? Their customs and traditions were the same....

Shri G. S. Pathak: We hope....

Shri Hari Vishnu Kamath: Muslim countries-some of them-have done it. They have changed the law.

Shri G. S. Pathak: We hope that the time will come when the commanities "concerned will develop public opinion and create a public opinion for a particular legislation, for progressive legislation, and then the State will come in for introducing uniformity of civil law, We are trying to do it. We are making every endeavour to do it.

Shri Bar Visana Kamath: In your time 5 %

Shri G. S. Pathak: In my time or somebody else's time-it does not matter. There cannot be any doubt that you cannot have civil laws which you have to enforce against the will of the people: so far as the civil laws are concerned, the people must give their consensus to the introduction of new laws. Where sentiments and feelings are concerned, we must take the people with us. have a consensus about the new laws which may have to be introduced. It may be that when....

Shri K. C. Sharma: Government must create an opinion. Government is not something which is a sleeping body.

Shri G. S. Pathak: Government needs the help of eminent people like my hon, friend Shri K, C. Sharma and one would be interested knowing what contribution my friend has made towards the development of public opinion in this respect. I don't want to say anything further in regard to this

Shri K. C. Sharma: I have done my best.

Shri G. S. Pathak: Take the Dowry Act. Having enacted the Dowry Act, are we all satisfied that the Dowry Act is being followed?

An hon. Member: Not at all.

Shri G. S. Pathak: Are we all satisfled that the Dowry Act is being followed in the letter and the spirit by the citizens? That is an illustratration of laws which might be made when the people are not prepared to accept the laws and to observe them. Therefore, I appeal to the people, I appeal to hon. Members of this House, hon. Members like Shri K. C. Sharma, to create an adequate public opinion in the country for the acceptance of uniform civil laws for all the communities. Government will make every endeavour in that direction, but that endeavour can succeed only when the people are willing to accept the laws. (Interruption).

Mr. Chairman: Order, order.

Shri G. S. Pathak: Hon. Members have spoken repeatedly about the high cost of litigation and about the delays in the administration of justice. This problem is a very old problem. has engaged the attention of a number of Commissions and on one such Commission I had the honour to serve. We made a number of recommendations and we also enumerated the various methods which could be employed for the purpose of removing the delays. But you cannot find a solution to any problem if you lose contact with the realities of the situation. What are the realities of the situation? Delay is caused by so many factors which we sometimes ignore. It is after all the people who fight in courts. Our population is increasing at the rate of about one crore a year, if I am right.

An hon. Member: One crore and twenty lakhs.

Shri G. S. Pathak: Yes; one crore lakhs a year; I accept and 20 correction. Our laws are becoming more and more complex; and they are multiplying, and we cannot expect that litigation would decrease these circumstances. Our people are becoming more and more conscious of their rights. Therefore, we have got to take into account the fact-it may be a harsh fact-that there are certain causes which are responsible for the increase in litigation. Now, I agree that increase in the number of judges is not an adequate remedy. Whenever such question arises, it is always said, "increase the number of judges." We have got to look into this matter more deeply and try to find out a solution.

Shri K. C. Sharma: More scientifically,

Stri G. S. Pathak: Yes; more scientifically; true. We have to try to find out a solution which may give justice to the common man, because we are all agreed that courts, the law

and even this Parliament are instruments for securing justice, social economic and political, to the common man. Therefore, we must probe into this matter more deeply. I assure this House that almost every day I am considering this problem and I am discussing this question with leaders of the legal profession, politicians and also with judges. Shri N C. Chatterjee has suggested all India Commission. There have been Commissions established a number of times. Certain suggestions have been made. Some of them have been implemented, but we are nowhere near the desired end. Therefore, this is a matter which requires careful consideration and wide discussion in the country; it requires the consensus of the people who will implement the recommendations. It requires careful consideration by lawyers and judges. If we all agree that the proper remedy is not an ordinary remedy but a radical remedy, that may have to be adopt-This is not the time for me place before you the various remedies which are available, but I assure this House that this matter is receiving very anxious consideration at hands of the Government, and I personally am discussing this matter with may give help to those who me, leaders of the Bar, judges, and public men in the country. Therefore, this evil-if I may be allowed describe it like that-law's delays-is an evil which must be remedied, will have to be remedied at some time or the other, and I hope if hon. Members of this House and people in public life assist the Government with views and suggestions on this matter -because all that we have been doing so far is to say that there are law's delays-their views and suggestions will be most welcome and we shall pay, that is, the Government shall pay due consideration to all the views and suggestions that might be made by the hon. Members of this House and by the public at large.

Shri Hari Vishnu Kamath: Are you preparing any questionnaire or something like that?

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Shri G. S. Pathak: I think we can discuss it later-

Mr. Chairman: Issue a questionnaire.

Shri G. S. Pathak: Questionnaire is issued by Commissions, but we will consider this matter. I am discussing it with the leaders in the profession. I need not mention names, but I assure this House that this is a matter which is receiving due consideration at the hands of the Government.

Shri Hari Vishnu Kamath: When you referred to a probe into matter, I thought you were thinking of an enquiry committee or an enquiry commission.

Shri G. S. Pathak: We have not yet decided whether we are going to have a committee or not. But there is already the Administrative Reforms Commission, of which my hon, friend is a member.

Shri Hari Vishnu Kamath: You were also a member of it. We have lost you unfortunately; unfortunately for us, but fortunately for you!

Shri G. S. Pathak: I was a member. My hon, friend is still a member and he can also make some contribution in that Commission,

Shri Hari Vishnu Kamath: Matters relating to the judiciary are outside the purview of that Commission.

Shri G. S. Pathak: The administrative side is probably part of it. Anyway, I would not trouble House on this matter in detail at this stage.

Then, it was said that there should be some change in the election laws. I am alive to the hard fact, the fact that it is not liked by anybody: that there are still some election petitions pending when we are nearing the next general election

An hon. Member: A sad commentery.

Shri G. S. Pathak: Government has taken a decision, and a Bill is under preparation in this connection and one of the important changes which the Government wishes to introduce is to eliminate the tribunals.

Bills Introduced

Mr. Chairman: He may stop now and continue the speech on Monday.

15.29 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

EIGHTY-THIRD REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Eighty-third Report of Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1966."

Mr. Chairman: The question is:

"That this House agrees the Eighty-third Report of the Committee on Private Members Bills and Resolutions presented to the House on the 29th March, 1966."

The motion was adopted.

15,291 hrs.

NATIONAL RIFLE TRAINING SCHEME BILL* by Shri S. C. Samanta

Shri S. C. Samanta (Tamluk): I beg to move for leave to introduce a Bill to provide for compulsory training in rifle-shooting to all able-bodies citizens between the ages of twenty- and thirty years.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for compulsory training in rifile-shooting to all able-bodied citizens between the ages of twenty and thirty years."

The motion was adopted.

[&]quot;Published in Gazette of India Extraordinary, Part II, section 2, dated Let April, 1966.

Shri S. C. Samanta: I introduce the Bill.

15.30 hrs.

CONSTITUTION (AMENDMENT)
BILL.

(Amendment of Article 239A) by Shri Naval Prabhakar

भी नवल प्रभाकर (दिल्ली-करौल वाग):
सभापति महोदय, मैं प्रस्ताव करता हूं कि
भारत के संविधान में धागे संशोधन करने बाले विधेयक को पेश करने की मुझे धनु-बति दी जाए ।

> सभापित महोबय : प्रश्न यह है कि : "भारत के संविधान में झागे संशोधन करने वाले विधेयक को पेश करने की भ्रनुमति दी जाए"।

The motion was adopted.

श्री नवल प्रभाकर : मैं विधेयक को नैज्ञ करता हुं।

3.31 hrs.

CONSTITUTION (AMENDMENT)
BILL—contd.

(Omission of articles 152, 370, etc.) by Shri Prakash Vir Shastri

Mr. Chairman: As regards Shri Pakash Vir Shastri's Bill, the time at our disposal is only 36 minutes.

Some hon, Members: The time may be extended.

भी सिद्धेक्वर प्रसाद (नालंदा) : मैं प्रस्ताव करता हूं कि इस के लिए समय दो चंटे का बढ़ा दिया जाए ।

भी काशी राम गुप्त (धलवर) : मैं इस प्रस्ताव का धनुमोदन करता हूं।

श्री प्रकासवीर शास्त्री (विजनीर) : इस पर समय तो बढ़ना ही चाहिये क्योंकि बहुत से माननीय सदस्य बोलना चाहते हैं।

भी इन्स्रजीत लाल नलहोत्रा(जम्मूतवा काश्मीर) : पौने छः बजे तक बढ़ा दिया जाए ।

भी यशपाल सिंह (कैराना) : जी हां, पौने छ: बजे तक समय बढ़ा दिया जाए ।

> सभापित महोदय : प्रश्न यह है कि : "इस बिल के लिए समय पौने छ: बजे तक बढ़ा दिया जाए"।

Let me take the sense of the House.

Shri Hari Vishnu Kamath (Hoshangabad): I support this move. But, I would only request that sufficient time be allowed for me, at least one minute, so that I can move the Bill standing in my name.

Mr. Chairman: I shall allow time till 5.45 hours. Last time Shri Bhagwat Jha Azad raised a point of order referring to para 2 of what Mr. Mukerjee had spoken. In this, I find that there is no point of order since there is nothing objectionable in what he had stated there. Therefore, Mr. Mukerjee will just continue his speech.

Shri H. N. Mukrejee (Calcutta Central): Mr. Chairman, Sir, as I said last time, it is a pity that the mover has spoken sharply against the Tashkent Declaration and said in his speech that we should act as if it was a dead letter. This kind of a thing is exactly playing in to the hands of those either in Pakistan or elsewhere who wish ill by our country. In spite of some provocations from Pakistani rulers, we should see that nothing is said at a time in responsible circles and in this House, which is certainly a very responsible forum, which goes against the Tashkent spirit. It is a pity that the mover has spoken about the Sadio

^{*}Published in Gazette of India Extraordinary, Part II, section 2, Deted 1st April, 1966.

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Government in a manner which, I fear, was unworthy. It is that Government standing at the head of the people of Kashmir which bore the brunt of all the trouble last year.

As far as strategic area was concerned, Shri Prakash Vir Shastri chose to forget it; at least this House must not forget it. As I said before, if from the Government of Shri Sadiq we had some information before this House that they wanted, in conformity with the wishes of the people of Kashmir, to have abrogation of article 370, I would have understood the idea or the need for doing away with all the special provisions which are there in the Constitution in regard to Kashmir. I could have also understood if the Sadiq Government had reported to that effect that it is no longer necessary for Jammu and Kashmir State to be in a special category as a constitutent State of the Indian Union. When that kind of a suggestion has not come from the reliable sources, I fear that such a step as suggested by Shri Shastri would be precipitous and also rather dange-

As I said last time, it is no good our country merely taking certain theoretical attitude about certain things. It is no good pushing away certain facts which may be unpleasant to us, but as long as there are facts, we cannot push them away. That is why I have ventured to say, and I repeat it to-day, that in regard to Kashmir we do say that there is a dispute from our point of view because there should not be any dispute. But we cannot get either Pakisten or the rest of the world agree to our view-point that there is no dispute. As far as our stand is concerned, there is no dispute (Interruptions).

Mr. Chairman: Is it for us to say that.

Shri H. N. Mukerjee: But, the world does not agree; Pakistan does not agree. We have to deal with the

world and we have to deal with Pakistan; some of us may not like the whole idea. Whether we like it or not, the fact is this.

BILL

Then again, I would like to add that there is a big chunk of Jammu and Kashmir which is actually under the occupation of Pakistan over which our claim is unassailable in theory. But that is opposed by Pakistan. There is now this silver lining in the cloud that India and Pakistan have agreed at Tashkent and that we would not change the posture of things by taking recourse to military methods but only by negotiations among ourselves. It would be by bilateral discussions between ourselves without intervention of busy bodies like the U.N. or anybody else. This is the only civilised way of doing things-the only way also which is consistent with the interests of our country.

Last time, I had also referred to certain remarks of the late Shri Jawaharlal Nehru which he had made in the Parliament in April, 1956 on this issue. Surely Shri Bhagwat Jha Azad would not have said that since Shri Jawaharlal Nehru had taken the oath to the Constitution it was completcly out of order for him to suggest this. But, he had suggested and I am quoting his words:

"I am willing to accept that the question of the part of Kashmir which under you, ke., Pakietan, shall be settled by demarcating the border on the basis of the present cease-fire line. We have no desire to take it by fighting.

This is the idea that he had put forth. Now that suggestion failed. But, my point is, with all honour to Shri Jawaharlal Nehru, that he had tried even in those conditions to have a settlement on an honourable basis if only Pakistan would see ressonnow, Shri Jawaharlal Nehru, in 1956, had made that magnificent gesture, but Pakistan did not reciprocate-can't we, in more propitious circumstances to-day, in view of the Tashkent agreement, though it is under fire from certain quarters, particularly from Pakistani quarters and some other State which patronises Pakistan, suggest the same thing? Generally speaking, the international atmosphere has improved to a certain extent at least in so far as Indo-Pakistan relations are concerned. Could we not now take the initiative again, on the suggestion put forth by Shri Jawaharlal Nehru in 1956? I am not saying that the same suggestion is to be made. But, the initiative has to be taken by There comes a time in the affairs of men which, taken at the flood, leads on to fortune. But if we omit that opportunity, maybe opportunities do not come back again.

Let us not stand on purely legal ceremony. Let us not be repeatedly stressing our abstract position. Let us say, if a setlement with honour is envisaged, we are ready for it. Let us go further and say that all necesary initiatives in this regard would be adopted by us. We know that Pakistan recurringly shows an adamant attitude, but that should not deflects us from the path which duty and self-interest require us to follow.

I conclude by saying that mere reiteration of our position on Kashmir will not help. Do we wish only to rub Pakistan the wrong way and also lose in the bargain the sympathy of the world by our abstract posture? Let us not accept this Bill because it does not help at all, but hinders the solution of the problem of Kashmir, the solution of the problem of Indo-Pakistan relations, the solution of the problem of peace in our part of the for Therefore, reasons only because we all wish that Jammu and Kashmir becomes part of India in the same way as any other unit of the Indian Union, only because of that, we should not go a little too far, forgetting certain facts which are there: Let us not do anything which will not help, but will hinder the solution of the problems which face our two countries as well as the problem of peace in our part of the world.

श्री विश्वनाथ पांडेय (सलेमपूर) : श्री प्रकाशबीर शास्त्री ने संविधान का संशोधन करने के लिये जो विधेयक प्रस्तुत किया है वह किस वातावरण में किया भीर किस परिस्पिति में किया है, उस का बिस्तत जिक उन्होंने 18 मार्च को किया था। उन्होंने बड़ी दुइता के साथ सदन के सामने प्रस्तुत किया कि ताशकन्द समझौते के बाद यह भीर भी भावश्यक हो जाता है कि संविधान के धन्दर जो इस प्रकार की विभिन्नता है जम्मु भौर काश्मीर तथा दूसरे बान्तों में, उस को हटा दिया जाये । संविधान का जो 370 धनुच्छेद है उस पर उन्होंने धिषक जोर विया है। शेकिन जो जो धनुच्छेव जम्म भौर काश्मीर के सम्बन्ध में हैं उन के बारे में उन्हों ने कहा है कि उन को हटा दिया जाये । मैं घपने विचारों को धनुच्छेद 370 तक ही सीमित रक्खांगा।

जब हमारे सैविधोन निर्मीताओं ने मनुच्छेद 370 को बनाया जम्मू मौर काश्मीर के सम्बन्ध में तब उन्हों ने उस के लिये श्रस्थावी श्रथना टेम्पोरेरी सन्द का प्रयोग किया 1 वह इस बात को महसूस करहे थे कि जब समय भाषेमा तब इस को हटा दिया जायेगा । इस सदन में भी भीर जम्म बीर काश्मीर में भी कई बार यह कहा वा चुका है, भीर ऐता है भी, कि अम्म बीर काश्मीर भारत का एक प्रविभाज्य धंग है, भीर जिस तरीके से भीर मान्त भारत के हैं उसी तरीके से जम्मू और काक्मीर बी है। इसी कारण से वय पाकिस्तान ने काश्मीर पर इमला किया ती सारे देश के नर नारियों ने धन से, बल से, भीर जम से उस का मुकाबला किया और काश्मीर के लोगों ने भी मुकाबला किया । इसे देखते हुए यह भारत्वयें की बात है कि क्यों इस तरीके की विभिन्नता घव भी जम्मू भीर काश्मीर के सम्बन्ध में है। जम्म भीर

[श्री विश्वनाय पांडेय]

काश्मीर के विकास की, उस की रक्षा की भीर उद्योगों की, हर एक चीज की जिम्मे-दारी केन्द्रीय सरकार के ऊपर उसी प्रकार है जिस प्रकार भीर प्रान्तों के सम्बन्ध में है। इसलिये घव यह समय घा गया है कि इस **धनुच्छेद को ह**टा दिया जाये धौर जिस तरीके से भीर प्रान्तों के साथ है उसी प्रकार कानुनी दुष्टिकोण से काश्मीर को भी भारत का ग्रंग बना लिया जाये । क्योंकि ग्रगर ऐसा नहीं किया जायेगा तो उस के सम्बन्ध में विदेशों में, पाकिस्तान में घीर चाइना के भ्रन्दर तरह तरह की बातें उठेंगी भीर उठ भी रही हैं। जब यह हो जायेगा तो जो काश्मीर का भ्रंग पाकिस्तान के भन्तर्गत है भौर जिस भंग को पाकिस्तान ने चाइना के साथ समझीता कर के उसे दे दिया 🗜 उस का मसला भी हल हो जायेगा।

केन्द्रीय सरकार काश्मीर के सम्बन्ध वें भी सारी जिम्मेदारी धपने ऊपर ले वे जैसे कि वह भीर प्रान्तों के सम्बन्ध वें लिये हुए हैं।

मैं इस विधेयक का समर्थन करता इं धौर मंत्री महोवय से भाग्रह करता हूं कि वे इसे स्वीकार कर लें। लेकिन साथ ही साथ यह कहना चाहता हूं कि मैंने जो संशोधन पेश किया है बह इसलिये किया है कि इस पर मत गणना भी ले लिया जाये। भगर मत गणना ले ली जाये तो मैं समझता हूं कि इस सदन में ही महीं, सदन के बाहर भी जो लोग हैं वह एक मत से इस का समर्थन करेंगे कि जल्दी के जल्दी जो धसमानता इस धनुष्ठिय 370 के धन्तरांत है वह समाप्त कर दी जाये।

इन अन्दों के साथ श्री प्रकाशवीर आस्त्री का यो विधेयक है मैं उस का समर्थन करता हूं। श्री नरेन्द्र सिंह महीडा (धानन्द):
सभापति थी, श्री प्रकाशवीर शास्त्री ने
प्रथम बार भी इस विधेयक को ला कर
काश्मीर धौर सम्पूर्ण भारत की जनता
की श्रंच्छी सेवा की थी। दूसरी बार फिर यह
विधेयक ला कर काश्मीर की प्रजा धौर
भारत की शनता को नजदीक लाने के लिये
जो कोशिश उन्होंने की है, उस के लिये मैं
उल को बधाई देता हूं।

हम ने देखा है कि जो काश्मीर के सब्ने रियासत थे वह घव गवर्नर हो गये हैं, जो वहां के प्राइम मिनिस्टर थे वह चीफ मिनिस्टर हो गये हैं, लेकिन फिर भी काश्मीर का जो झंडा ह वह हमारे भारत के राष्ट्रीय झंडे से घलब ही है

एक माननीय सबस्य : दोनों हैं।

श्री नरेफ़ सिंह सहीड़ा: भाज वहाँ पर काश्मीर का भी झंडा है भौर भारतीय झंडा भी उड़ रहा है।

एक माननीय सदस्य : भारतीय झंडा ऊंचा है।

श्री नरेन्द्र सिंह महीका : फिर भी काश्मीर का सलग झंडा तो है ही । जब तक वह झंडा वहां रहेगा हम नहीं मान सकेंगे कि काश्मीर भीर भारत की भूबि एक में मिल गई हैं।

मुझे ताज्यन होता है कि धाख कोई भी जायदाद चाहे बंगाल में हो, चाहे महाराष्ट्र में हो, चाहे बम्बई में हो उसे तो हम वहां जा कर बारीब सकते हैं, लेकिन काश्मीर कोई भी जमीन हम लोग नहीं ले सकते । यह बड़ी बेहदा बात है, मले ही काश्मीय का मिलन हमारे साथ हासिस हुमा बेरे,

भेकिन हम वहां कोई जमीन नहीं खरीद सकते ।

म्राप यह भी खयाल कीजिये कि माज काश्मीर में जो उद्योग बढ़ नहीं रहे हैं उस के पीछे यह कारण है कि इमारा जो व्यापारी वर्ग है वह वहां जा कर बस नहीं सकता है, वहां ब्यापार नहीं खोल सकता है। काश्मीर की ननता काफी पीछे रही है इस मामले में लेकिन मैं यह भी मानता हूं कि इमारे व्यापारी लोग काफी शंका रखते हैं इस सम्बन्ध में झौर झपने उद्योग बहा नहीं खोलना चाहते । विदेशी लोग भी यह कहते रहे हैं कि हम ने पहली बार सुना इस बात को कि काश्मीर "नेगोशिएबल" नहीं है । श्रभी तक काश्मीर नेगोशिएबल था लेकिन हमारे श्री लाल बहादुर शास्त्री ने कहा कि काश्मीर इस नाट नेगोशिएबल । इस से छन लोगों में परिवर्तन भाया है। हम बर्तमान स्थिति में परिवर्तन करना चाहते हैं भीर काश्मीर को भारत में पूरी तरह से मिलाना चाहते हैं यह विधेयक हम को यह मौका भी देता है। हम ने इस सदन में सुना है कि काश्मीर के जितने भी सदस्य हैं यहां पर वे भी सम्पूर्ण रूप से भारत के साथ हो जायें। इसलिये मैं मेंत्री महोदय से प्रार्थना करना चाहता हं कि भव किसी प्रकार का भेद न रक्खा जाये । मार्टिकल 370 वगैरह को हटाकर काश्मीर का मेल पूर्ण रूप से भारत के साथ कर देना चाहिये जिस से विदेशों में इस को ले कर शंका न रहे और भारत में भी कोई शंका न रहे। मैं इस धवसर पर कहना चाहता हुं कि झगर सरदार पटेल झाज होते तो इस प्रकार की परिस्थिति न होती । हम जानते हैं कि हमारे जो होम मिनिस्टर साहब हैं, पहले भी उन्हों-ने कहा है कि यह बात सोबी जाती

है। हम मानते हैं कि जो शंका धाज खड़ी हुई है भीर विदेशों में जो चर्चा होती है उसको अवस्य करने के लिये हम श्री प्रकाशवीर शास्त्री के विधेयक को स्वीकार करें। मैं बड़ी नम्नता से गृह मंत्री महोदय से कहना चाहता हं कि जब काश्मीर के लोग भी यह चाहते हैं, भारतवर्ष के लोग भी यह चाहते हैं तो मेरी समझ में नहीं द्याता कि होम मिनिस्टर साहब इसे क्यों नहीं स्वीकार करते हैं। मैं चाहता हुं कि इस विधयक को स्वीकार कर के हमारी जनता की जो इच्छा है उस को वह पूरा करें।

मैं शास्त्री जी को भी इस के लिये धन्यवाद देता हुं।

श्री समनानी (जम्मू तथा काश्मीर) : इस दफा 370 को हटाने के बारे में दूसरी दफा मोशन भाषा है । पहली दफा भी मैं ने इस दफा 370 को न हटाने की वजह जाननी चाही थी । बजाय इस के कि मैं कुछ कहं कि इस में क्या जवाजियत है, मैं गवर्नमेंट से पूछना चाहता हुं कि इस में क्या जबा-जियत है कि जब एक तरफ बड़े जोर से बड़े बड़े ऐवानों में, हर जगह यह कहा जाता है कि काश्मीर हिन्दुस्तान का एक हिस्सा है तब दूसरी तरफ इस वफा को धपने धाईन में रखने के लिए हुकुमत विश्वद है। ऐसा क्यों है, मैं म्राज तक इसे समझ नहीं पाया । भगर दफा 370 भीर उस के साथ जो दूसरी वफायें हैं उन्हें पढ़ा जाये तो उस से साफ्र जाहिर हो जाता है कि इह सत्तरह घटठारह सालों में जो लोग इस सरहवी रियासत में चिलाफ मामूल हालात में रहते हैं भीर हिन्दुस्तान के साथ रहने का दम भरते भावे हैं उन को भाज तक बोबा देते रहे हैं।

Bill

[श्री समनानी]

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हम उन को प्राज तक धोखा देते रहे भीर प्राइन्स उन को घोखन देना चाहते हैं। एक तरफ से मावाज भाती है कि भाज भी वे निगोमिएबिल हैं, ब्राज भी इस पर सुलह हो सकती है। दूसरी तरफ भगर वहां कोई यह कहे कि इस के मुताल्लिक फैसला करो तो उन को जेल की कोठरियों में डाला जाता है। धगर गवर्नमेंट माफ इंडिया को यह सेक्शन रखने का हक है तो फिर इक दीजिए मिजो भीर नागालैंड की तरह काश्मीर वालों का कि वह भी लड़ाई पर उत्तरें। क्योंकि मुल्क का यह माहील बन चुका है। मैं ने पिछले साल भी कजर सेशन में बोलते हुए यह कहा था भीर उस वस्त साफ लफ्जों में कहा था कि वह लावा जो काश्मीर में उमझा है कल जब फटेगा तो घाप से संभाला नहीं जायेगा । उस का छोटा सा नमूना सितम्बर में भाप ने देखा। वह लावा वहां खरम नहीं हुमा । वह सावा मभी वहां मौजद है। भीर उस लावा को रखने की बिक्रमेदारी इस सरकार पर है। मैं 370 की ज्यादा तफसील में न जाते हुए सिर्फ चन्द बाकयात की याद दिलाना चाहता हूं। 1947 में जब पाकिस्तान ने तकसीम के बाद फीजी तौर पर हमला किया, उस हमले में हमलावर भागे बढ़े इस्लामी नारे लगते हुए, कुरान हाय में लिए हुए, घल्लाहोधकबर के नारे लगाते हुए भौर बराये रास्त मुसलमानों को भन्नोच करते हुए कि हुप भी मुसलमान हैं, मुसलमानो, तुम हमारा साथ वो । लेकिन अम्मू काश्मीर के मसलमानों ने उन का साथ नहीं दिया । बिल्क उस वक्त यह फैसला किया कि हम हिन्दुस्तान के साथ रहेंगे। इस बास्ते जनाव घाला कि हमारा हमारा एक नजरिया था। हमने एक उसूल के लिए जंगे भाजादी लड़ी भी। हम ने बापू से कुछ चीज सीखी यी जो कि हम समझते थे कि सिर्फ हिन्दुस्तान में पश्चप सकती है,पाकिस्तान में जा कर नहीं पनप सकती। हम ने, जम्मू कारमीर के रहने बाखों ने देश के दूसरे हिस्से में रहने वाले खोगों के साथ इलहाक किया या, उस की तरफ हाथ बढ़ाया था। बेकिन उस के

बाद पता नहीं क्यों भीर किस तरह यह की कें चलीं कि पीपुल्स ऐक्सेशन जो था, ऐक्सेशन पीपुल दु पीपुल वह लीडर टु लीडर हो गया भौर सिर्फ यह बार्वे कही गयीं, वह बार्वे मानी गई वह बातें सोची गई, जो लीडर्स ने घाकर लीडर से कहीं। वहां के जोय क्या कहते रहे, वह क्या चाहते रहे, उस के मुताल्लिक बहुत कम ध्यान रहा। भगर यह लीडर्स टुलीडर्स बात न होती, किसी शक्स की ह्विम को उस के जेह नी उलझाब को, उस को खुश करने को कांस्टी-ट्यूशन में यह चीज न रखी जाती हो उस बक्त यह ख्याल करती जीडरशिप कि क्यों घड्दल पजीज मास्टर मुजपफराबाद में मरा, क्यों शेरवानी शहीद हुआ, क्यों हुमारे सैंकड़ों भाई पाकिस्तानी फीजों के हाथों शहीद हुए ? लेकिन वह ख्याल नहीं रखा गया । धगर हमें लिमिटेड ऐक्सेशन करना होता भीर फिर पाकिस्तान के साथ सारी उम्र खुव जा कर के रहना होता, भपने बच्चों को वैसे ही छोड़ना होता तो हम उस वक्त हिन्दुस्तान के जय का नारा नहीं लगाते । हम उस वक्त भी कह सकते थे कि हम काश्मीर में घलग रह सकते हैं। धालरेडी महाराजा हरी सिंह कह चुके थे कि स्टैंडस्टिल ऐग्रीमेंट रहेगा भौर हम पाकिस्तान के भी साथ रहेंगे भौर हिन्दुस्तान के साथ भी रहेंगे। लेकिन हमारा फैसला यह या कि हम बड़े मुल्क का हिस्सा बनना चाहते हैं। भौर में कोई रिजर्वेशन नहीं रखना चाहते। मगर बदिकस्मती से उस वक्त की लीडरशिप जो थी, शेख प्रब्दुल्ला की उस ने यहां की लीडरशिप को कहा कि तुम यह करो, ऐसा करो। उन्हों-ने लोगों की क्वाहिशात को एक तरफ करते हुए लीडरों की सुनी भीर बाकायदा 37.0-रच दिया गया, भीर हमारे लिए कहा गया कि तुम लोगों का एक बास मुकाम रव्या गया है। वह क्या कास मुकाम है यह भाव तक भी मैं नहीं सबझ पाया सिवाय इस के कि जो हिन्दुस्तान की जम्हरियत का अक्स कहीं पड़ सकता था वह पड़ा झगर कहीं तो स्रीडरों की शेरवानी पर । लोगों तक नहीं पहुंचा । बाज घगर वहां

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जम्मू में या काश्मीर में कोई शब्स हिन्दुस्तान के मुताल्मिक सक करवा है तो डी० धाई० धार० भाप का उस को चाहे मुजरिम माप का काबुत जेल में उस को डाल दे लेकिन में समझता हं कि वह बेगुनाह है, मासुम है क्योंकि हिन्दूस्तान की सही इसेज जो है वह उस तक नहीं पहुंची । हिन्दुस्तान की जम्हरियत भाग ने उस तक नहीं पहुंचने दी। उस में कहीं 370 रखा भीर कहीं दिल्ली एग्रीमेंट रखा, कहीं कुछ रखा, कहीं कुछ रखा, उस की वजह से भाप ने वहां जम्मू काश्मीर के गरीब घादमी को हिन्दुस्तान की संस्कृति, हिन्दुस्तान की सभ्यता, हिन्दुस्तान अम्हरियत के कदमों से दूर रखा। वह सिर्फ इतना जानते हैं कि शेख भन्दल्ला ही हिन्दस्तान है, वही जो करेगा, करेगा । उस के बाद बक्ती गुलाम मोहम्मद जो क्रेगा, वही होगा । भव सादिक साहब जो करेंगे वह होगा । इन्स्ट्रमेंट भाफ ऐक्सेशन बीफ मिनिस्टर या प्राह्म मिनिस्टर है।

इक चीजों के होते हुए प्राज कम्युनिस्ट पार्टी मगर लाइन बदले तो उस में कोई नबी बात नहीं है। विख्ली: वका प्रोफैसर हीरेन्द्र मुखर्जी के क्याशात सून कर भीर माज वह सब सुन कर मुझे ताज्जुब हुआ। पहले वह बहुत तेजी ते भीर बढ़ी जिहत से इस की हिमायस करते थे। प्राज वह विल्कुल वहां तक पहुंच गए हैं कि झगर 56 से झाने भी जाना पड़े भीर मेरा ब्याल है कि ताशकन्य ऐश्वीमेंट या किसी धरीर बजह से कुछ धाने जाना पड़े तो वह कह देंगे कि श्रीनगर भी दे दो, कोई बाए नहीं है । बेकिन जनावधाला, विक्रमी बार भी नैं ने कहा बाधीर इस दफ्रा फिर वजीरे कि बिला से बह पूछना बाहंगा कि यह 370 रखने में क्या उन के पात जनाजियह है ? भगर ऐसा है तो फिर जेबिसाइट मंद्र कालों को नवा यह इक वेंचे कि वह यह कहें कि काम्मीर की बैजी में प्लेविसाइट खाइते हैं? क्या ब्राप पाकिस्तान बालों को वह हक देना बाहते हैं कि वह पाकिस्तान के क्षंडे जहरामें

भौर वहां जलसे करें ? भगर उन को यह हक नहीं देना चाहते हैं तो फिर मुझे बतायें कि 370 के रहते हुए हिन्दुस्तान पठानकोट के मागे कहा है ? 370 के रहते हुए जो भी ला. बनायेंगे, कानून बनायेंगे, मैं ज्यादा डीटेल्स में नहीं जाना चाहता लेकिन हर एक के मुसास्लिक शुरू में यह होगा कि एक्सेप्ट जम्मू ऐंड काश्मीर 🕨 लोक सभा का डाइरेक्ट ऐलेक्शन कराने की बात कर रहे हैं। कहां वहां शिप्रेजेंटेशन भाम पीपूल ऐक्ट की गुंखाइम है ? जम्मू काश्मीर के कांस्टीट्युपन में लोक सभा के ऐलेक्यन की कहा युजाइश है? धाप रीप्रेजें-टेशन एक्ट वहां लेकर आयेंगे, जम्मू काश्मीर के रीम्रेजेन्टेशन ऐक्ट से घापस में टकरा जायया । प्राप वहां एक लाख पर एक ऐसेम्बली की सीट देना चाहें गे। वह कहेंगे कि नहीं हमें तो 100 सीटें रखनी हैं। 370 रख कर धापने खद वहां जहोजहद पैदा की। हर चीज जो बाक्ती देशा में भ्रम्छी हुई उस के मुकाबिले में कोई चीज वहां बरी हई तो आपने कहा कि बुरी भी भ्रच्छी है, भ्रच्छी भी भ्रच्छी है, दोनों एक तरह बल सकती हैं। घोड़ा,बैल, भौर गधा सब एक रौ में जा सकते हैं। यह चीज नहीं चल सकती। इन्हीं चीजों की वजह से इस वनत जनाब वासा, मैं इस मौके पर इस मोहतरिम ऐकान को बताना चाहता है, विस्तवसूस होम मिनिस्टर से कहना बाहता हं कि भ्राप की इस डावांडोल पालिसी ने क्या हाल कर दिया है कि एक तरफ तो प्रो-इंकियन पावर्स जो हैं उन को दिन व विम धक्का लग रहा है। पिछली दका श्री हीहैन्द्र मुचर्जी ने को स्पीच किया और शादोनामस यूनिट का नारा विया वहां के प्रो-पाकिस्तान एलीमेंट्स में बह स्पीच हीरेन्द्र मुखर्जी की बाठ बाने में साइक्सो-स्टाइल्ड कापी ब्लैक में विकी घौर भाज भी जो उन्हों ने कहा है वह वहां इसी तरह जाबगी भीर उन के धन्दर इस क्याल को मजबूत करेगी कि अब भी हमारे पाकिस्तान में जाने की गुजाइस है। और को मिनिस्टर साहक जनाव देने बासे हैं वह भी गासिवन यही कहेंगे कि श्रापी समय नहीं साया है, मैं मुबर को कहंगा,

[श्री समनानी]

कि वह इसे बापस ले लें। यह सारी चीजें कर के भ्राप ने वह माहौल बना दिया है कि इस वक्त प्रो-पाकिस्तान एलीमेंट जो हैं वह मजबूत होंगे भौर प्रो-इंडियन ऐलीमेंट जो हैं उस को दिन ब दिन धक्का लग रहा है।

16:00 hrs.

द्याज काश्मीर और जम्मू द्रापस में भ्रलग भ्रलग होने की सोच रहे हैं। भ्राज हर हालत में इघर जो रहने वाले हैं वह इस बात पर तंग मा चुके हैं कि भाप को कभी लड़ना है, भाप को कभी भट्ट हिस्सा बनाना है, कभी कुछ करना है, खुदा के लिए हमें घलग कर दो, हिमाचल के साथ मिला दो, कहीं मिला दो लेकिन हम उन के साथ नहीं रहना चाहते हैं। काश्मीर की मुख्तलिफ इकाइयां जो हैं वह ग्राज डिसइन्टीग्रेट हो रही हैं। इसे ग्राप कर्णसिंह का फतवा न कहें, बल्कि यह वहां के लोगों के दिलों की भावाज है। भाज जम्मू का कोई धादमी 36 लाखा में से 16 लाखा धाबादी जो है वह दूसरी 17 लाख घाबादी के साथ नहीं रहुना चाहती । वह धलग रहना चाहती है । (ब्यवधान) . . . । तो मैं धर्ज कर रहा, था जनाववाला कि यह सारी जो खामियां हैं यह सारे कवाहत जो पैदा हो रहे हैं इन का एक इलाज है। ठीक है, मिजो पहाड़ियों का सवाल सामने भाता है, उस पर भाप ने गौर किया, नागाचों के सवाल पर गौर किया, कल काश्मीर के बारे में भी गौर करना पड़े जैसे कि ताशकन्द की बात हो रही है, उसमें शायद उस से कुछ ज्यादा भी जाना पहे, मैं कहता हूं कि धाप धगर नागाओं के मुताल्लिक सोच सकते हैं, मिजो के मुताल्लिक सोच सकते हैं तो काश्मीर के लिए भी सोचिए, पुंछ के लिये भी सोविए जम्मू के लिए भी सोविए, लेकिन भाप यह तो बताइये कि बह भाप का हिस्सा इस बक्त है या नहीं? अगर वह आप का हिस्सा इस वक्त है तो फिर मुकम्मिल तौर पर उस को भ्रपना हिस्सा -बनाइए । यह 370, यह संडा, यह डंडा,

यह मंडा, यह सारी चीजें हटा दीजिए भौर उस को धपना हिस्सा बनाइए। जिस वक्त भ्राप का पूरा भ्रब्स्यार होगा कि भ्राप उस के मृताल्लिक सोच सकते हैं उस वक्त ग्राप सोचिए, कि इस बात पर थोड़ी बाटोनामी होनी चाहिए, इतना डेवलपमेंट होना चाहिए, इतना यह होना चाहिए, इतना वह होना चाहिए, तब तो कोई बात है। इस वक्त वह ग्राप का हिस्सा भी नहीं है। भाईनी तौर पर भी नहीं है भौर कानुनी तौर पर भी नहीं है। हमारा हिन्दुस्तान के साथ इलहाक प्रदूट है यह कहते कहते तंग मा गये। इतने वर्षों से हम यह नारा लगाते लगाते कि हम दिन्दुस्तान का एक भट्ट भंग हैं हमारा गला खुश्क हो गया लेकिन जिन के साथ हम झाना चाहते हैं, लोग तो हमें साथ रखने के लिए तैयार हैं लेकिन हकमरान कहते हैं धभी सोचने दो, ग्रभी वांशिगटन में क्या होगा, मास्को में क्या हुमा है, ताशकंद से क्या होने वाला है ग्रीर कराची में उस का क्या रहेग्रमल होगा। जनाबवाला मैंने पिछली वका भी दरख्वास्त की थी घौर मैं भ्राप की वसातत से भ्राज फिर निहायत पुरजोर **ब्रावाज** में गवर्नमेंट से यह दरस्वास्त करता हं कि खुदा के लिए हमें उस नेक फैसले का जो कि निहायत दयानतदारी से हम ने लिया था, जो एक साथी के तौर पर हम ने फैहला लिया था कि हम इस महान् देश का एक हिस्सा बन कर रहना चाहते हैं उस की इतनी सजा न दी जाय जो कि मुजरिमों की भी नहीं होती । घव हम घगर हिन्दुस्तान में उस का एक हिस्सा बन कर रहना चाहते हैं तो उस की इतनी सजा मत दीजिए कि 18-19 साल से तलवार की घार पर लटकाए रक्ता है कि उधर गिरे या इधर गिरे, कभी इंडिपेंडेंट रहें, कभी पाकिस्तान में गए, कभी हिन्दुस्तानी बन गए तो कभी पाकिस्तानी बन गए, इस तमाम खतरे का सामना करते करते हमारी तो उम्र गुजर गयी लेकिन हमारे बच्चों को तो इस तजबबब में मत डालिए। हमारे बच्चों ने कोई गुनाह नहीं किया है।

BILL

गुनाह भगर किया है तो हम ने किया है स्रेकिन हमारे बच्चों ने तो कोई गुनाह नहीं किया है। इस वास्ते इस काली दफा को जितनी जल्दी हो सकता है हटाया जाय। माज ही उस दफा को हटाना मंजूर किया जाय। उस के हटा जाने का फैसला भगर लिया जाता है तो कोई तूफान वहां माने वाला नहीं है भीर न ही कोई बगावत वहां माने वाली है। मास्को ब्राप से रूठने वाला नहीं है। इस तरह की कोई भी बात होने वाली नहीं है। यह जो भ्राप की फैसलान करने की एक कमजोरी की भादत हो चुकी है उस ने इस वक्त तक तबाह किया है भीर भागे भी करने वाली है। ग्रगर भाष ने इस बारे में मजबूती से फैसला नहीं किया तो जैसा मैंने पिछले बजट सैशन में कहा था वह लावा श्रभी मौजूद है भीर उसका नतीजा यह होने वाला है कि कश्मीर बंटेगा, जम्मू बंटेगा भीर पुंछ बंटेगा । वहां श्राग लगेगी भीर उस वक्त हम फायर श्रिगेड लेकर उसे बुझाना चाहेंगे तो बुझा नहीं सकेंगे ग्रीर उसके साय हिन्दस्तान जलेगा । मैं फिर अपील करता क्षंकि इस सेक्शन को इसी वक्त भाजही म्रांस्खाकियाजाय ।

آخری سمائی (جدرت اور کشمیر) :
اس دفعہ ۱۳۷۰ کو مقانے کے بارے
میں دوسری دفعہ موقی آیا ہے ۔
پہلی دفعہ بھی میں نے دفعہ ۱۳۷۰ کو نع مقانے کی وجعہ جانلی چاھی
تھی ۔ بحیائے اس کے که میں کچھہ کھیں کہ اس میں کیا جوازیت ہے ۔
میں گورندے سے پوچھا چاھتا ھوں
که اس میں کھا جوازیت ہے که
که اس میں کھا جوازیت ہے کہ
که اس میں کھا جوازیت ہے کیہ
جب ایک طرف بوے آبی ہے ہوے
44(Ai) LSD—8.

ہوے ایوانوں میں - هر جگه یه کہا جاتا ہے کہ کاشمیر هلدوستان کا ایک حصه هے تب دوسری طرف اس دفعه کو آئیل میں رکہانے کے لائے حکومت بقد هے - ایسا کیس هے - میں آب تک اے نہیں سنجہ پایا ۔ اگر دفعہ ۳۷۰ اور اس کے سانھ جو دوسری دفعیں میں انہیں پوھا جائے تو اُس سے داف طاهر هو جاتا هے که أس ١٨-١٧ سالون مهن جو لوگ اس سرعدى رياست مين خلاف مصبول عالت میں رہنے میں اور ملدومتان کے ساتھ رہلے کا دم بہرتے آئے ہیں هم لن کو آج نک دهوکا دیتے رہے ارر آئيلده ان كو دهوكا دينا چاهتے هين - ايک طرف ص آواز آتي هـ که آب بهی ولا نهاکوشیمل هے - آب ہو_{ئی} اس پر صلم ہو سکتی - ہوسری طرف اگر وہاں کوئی کہے کہ اس کے متعلق فیصله کرو تو ان کو جهل کی كوتهريون مهن قالا جاتا هـ - اكر گورنملت آف انتہا کو یہ عیکشن رکہنے کا حق ہے تو پہر حق دیجئے مزو اور ناگالیلڈ کی طرے کشمہر والرن کو که د بهی لوائی پر اتوین -کهونکه ملک کا یه ماحول بن چکا ھے - میں نے پچیلے سال بہی بجت سهھن میں بولتے ہوئے۔ یہ کیا

[شری سملانی]

تها اور اس وقعه صاف العظون مين کها تها که ولا لاوا جو کشمهر میں ابهرا هے کل جب بیھتے کا تو آپ سے سمههالا نههن جائے کا - اس کا جهوثا سا نمونه ۸ ستمهر میں آپ نے دیکھا۔ ولا لاوا وهال ختم نهيل هوا - ولا لاوا ابھی وھاں موجنود ھے - اور اس لاوے کر رکھلے کی ذمعواری اس سرکار پر ھے - میں ۲۷۰ کی زیادہ تفصیل میں نه جاتے هوئے صرف چات واتعات كي ياد دلانا چاهتا هون -۱۹۳۷ میں جب پاکستان نے تقسهم کے بعد فوجی طور پر حمله کیا اس حملے میں حمله آور آئے بومے السلامي نعرے لكاتے هوئے - قران هاتهة مهن لئے هوئے - الله اکبر کے نعرے لكاتي هوئه اور بوائه واست مسلمانون کو اپروچ کرتے ہوئے که هم بھی مسلمان هين - مسلمانو تم هدارا ساتهه دو لهکن جاون کشمهر کے مسلمانوں نے ان کا ساتھ ٹھیں دیا - بلکھ اس وقت یه فیصله کیا که هم هلدوستان کے سانھ رہیں گے - اس واسطے جلاب والا همارا يك نظريه تها -ھم نے ایک اصول کے لئے جلگ اُزادی لوں ٹہی - هم نے باہو سے کچھے جھو سیکھی تھی جو کہ ہم سنجھتے تھے که صرف هلدوستان مهن پلپ سکتی ھے۔ پاکستان میں جا کو نہیں یلپ سکتی - هم نے چموں کھمیر کے

رھلے والوں نے دیعس کے دوسوے حصے میں رہلے والے لوگوں سے العماق کہا تها - ان کی طرف هاتهه بوهایا تها -لهکن اس کے بعد پته نهیں کیس اُور کس طرم یہ چیزیں چلیں که پهپاز ایکسهشن جو تها - ایکسهشن پهپل ٿو پيپل وه ليڌر ٿو ليڌر هو کيا أور صرف ولا باتهی کهی گئیس ولا جاتیں مانی کلیں وہ باتیں سوجی گئیں جو لیڈرز نے آکر لیڈرز ہے کہیں - وہاں کے لوگ کیا کہتے رہے -وہ کیا چاہتے رہے۔ اس کے متعلق مهمت کم دههان رحما - اگریه لهدر تو الهذر بات ته هوتی - کسی شخص كي وهم كو - اس كے ذهلي الحجهار كو -أس کو خوش کرنے کو کانسٹھ عوقی مهن په چيز نه رکهي جاتي تو اس وقت یه خهال کرتی لیدرشپ که كيون مدنعزيز ملسلار مطدرآباد مهن هوا - كيون شهرواني شههد هوا - كيون همارے سینکورں بھائی ہاکستانی فوجوں کے هاتھوں شہید هوئے - لیکن ولا خيال نهين ركها كيا - أكر هبين المهالة أيكسههن كرنا هوتا أور يهر باکستان کے ساتھء - ساوی عمر خود بها کرکے رہا ہوتا ۔ اپلے بحوں کو .ويسم هي جوورنا هوتا تو هم اس .وقت هلدوستان کی جے کا نعرہ نه لکاتے -هم اس وقت بهی کهه سکتے تھے که هم كشيهر مهن الك رد سكتے هين -

پہلچئے دی۔ اس میں کہیں ۳۷۔ رکیا۔ کہیں دھلی ایگریملٹ رکیا۔ کہیں کچھ رہا ۔ اس کی وجه ہے ہے ہیں دچھ رہا ۔ اس کی وجه سے آپ نے وہاں جنوں کشمیر کے فریب آدمی کو هلدوستان کی سبہیتا ۔ ملدوستان کی جبہورہت کے قدموں سے دور رکیا ۔ ولا صرف اتلا جائتے ہیں کہ شہم عبداللہ می هلدوستان بیلیشی فلم محصد جرکرے کا کرے کا ۔ اس کے بعد بھی بجو کریں گے وہی ہوگا۔ اس سے بعد وہی ہوگا۔ اب صادق صاحب جو کریں گے وہی ہوگا۔ اس اس کے بعد مانق صاحب جو کریں گے وہی ہوگا۔ اس سے بعد مانق صاحب جو کریں گے وہی ہوگا۔ اس سے اس کے بعد مانق صاحب جو کریں گے وہی ہوگا۔ اس سے بعد مانق صاحب جو کریں گے وہی ہوگا۔ اس سادق صاحب بیلی مانق مانتی صاحب آن ایکسیفین جیف

ان چیزوں کے هوتے هوئے آج کمیونست پارٹی اگر لائن بدلے تو اس میں کوئی نئی بات نہیں ہے۔ پنهالی دفعه پروفیسر هرین مکهر جی نے خھالات سن کر اور آج یہ سب سن کو مجے تعجب هوا - پہلے وہ ہوی تیزی سے اور ہوں شدس سے اس کی حمایت کوتے تھے۔ آج وہ بالکل وهاں تک پہلیے گئے میں که اگر ٥٢ سے آگے بھی جاتا ہوے اور مهرا خيال ه كه تاهتند ايكريمنت يا کسی اور وجه سے کچھہ آگے جاتا ہوے تو وہ کہم دینگے کہ شرینگر بھی دے دو م کوئی بات نہیں ہے م لیکن جلاب والاء پچهلی بار بهی مین نے کہا تھا اور اس بار پھر و: اور داخلت

آلريدي مهاراجه هري سلكهه كهه چكے تھے که سٹھلڈ سٹل ایکریمنٹ رہے گا اور هم پائستان کے بھی ساتھ رههں کے اور هلدوستان نے بھی ساتھ رهیں کے - لیکن هارا فیصله یه تها که هم بوے ملک کا حصه بلنا چاهتے هیں اور اس میں کوئی ریزرویشی نهیں رکھلا چاہتے میں۔ مگر بدنستی سے اس وقت کی لیڈرشپ جو تھی -شهم مبداله کی اس نے یہاں کی لیڈرشپ کر کہا کہ تم یہ کرو۔ لیسا کرو۔ انہوں نے لوگوں کی خواہشات کو ایک طرف کرتے ہوئے لیڈروں کی سلی اور باقامدہ ۲۷+ رکھ دیا گیا - اور معارے لکے کہا گیا کہ تم لوگوں کا ایک شامی مقام رکها گها هے - وہ کها خاص مقام ھے یہ آج تک بھی میں نہیں سمجھه ہایا سوائے اس کے کہ جو ہندوستان کی جبہوریت کا عکس کہیں ہو ساتا تها وہ ہوا اگر کہیں تو لیڈروں کی شهروانی پر - لوکس تک نہیں پہلچا -آج اگر وهاں جسوں میں یا کشمیر میں کوئی شخص هندوستان کے متعلق شك كرتاه تو- تمي - أثي - أر - آيئا -چاہے آپ اسکو محبوم کہیں۔ آپ کے قانون سے جیل میں اسکو قال دیا جائے کا - لیکن میں سنجہتا ه<u>س</u> که وه پرکلاه هے - معصوم هے کیونکه هلدوستان کی صحیم استیم ہو مے ولا اس تک نهیں پہلچی - هلد،وسفان کی جمہورہت آپ نے اس تک نہیں

منستر صاحب جواب دينے والے

ھیں وہ بھی فالباً یہی کہیں گے ک*ہ*

سیتیں رکھنی میں - ۲۷+ رکھ کر آپ نے خود وهاں جد و جهد بهدا کی - هر چيز جو باتي ديش مين اچھی ہوئی اس کے مقابلے میں کوئی · چیز وهاں ہوی هوئی تو آپ نے کہا که بری بھی اچھی ہے۔ اچھی بھی اچھی ہے۔ دونوں ایک طرح چل سكتى هين - كهورًا بيل اور كدها سب ایک رو میں جا سکتے هیں۔ یہ چیز نہیں چل سکتی ہے - انہیں چهزوں کی وجه سے اس وقت جداب والا - مهل اس موقعے پر اس مصدرم ليوان كو يتانا جاهتا هون - بالخصوص ھوم منسٹر سے کہنا چاھتا ھوں که آپ کی اس ڈانوا قول پالیسی نے کیا حال کر دیا ہے که ایک طرف تو پرو انڌين پاورز جو ههن ان کو دس بدنی دھکا لگ رہا ہے۔ ہجہلی کھیں -دفعه شری هرین مکهرچی نے جو لوک سبها کا قایریکی ایلهکشن کرانے أسهيم كها أور أوتونومس يونث كا نعره دیا رہ وہاں کے پرو پاکستان ایلیمنٹس مهن ولا أسهيج هرين متهرجي كي أَتُّهُمْ آنِي مِينِ سَائِكُلُوسِيًّا لِلْ هُوكُو بِلَهِكُ بکی لور آج بھی جو انہوں نے کہا ھے وہ وہاں اس طرح جائے کی اور ان کے اندر اس خیال کو مقبوط کرے کی که اب بھی همارے پاکستان میں جانے کی گلنجائش ہے اور جو

[شری سیفائی] سے به پوچیلا جاهونکا که یه ۳۷۰ رکیلے مهل کها جواریت ان کے پاس ھے -اگر ایسا هے تو پهر پایبهست فرنت والوں کو کہا یہ حق دیں گے که ولا یہ کہیں کہ کشبیر کی ویلی میں پلیبیست جاهتے هیں - کیا آپ پاکستان والوں کو یہ حق دیاا چاهتے هيں که وہ پاکستان کے جهلقے لہرائیں اور رہاں جلسے کریں۔ اگر ان کو یہ حق نہیں دینا چاھتے ھیں تو پہر مجے بتائیں کا ۳۷۰ کے رہتے ہوئے ہدوستان پتھانکوٹ کے آئے کہاں ہے - ۳۷۰ کے رہتے ہوئے جو بھی ال بدایلکے - قانون بدائیں کے مهن زياده قالهل مهن نهين جانا جاهتا لیکن هر ایک کے متعلق شروع مين يه هوکا که ايکسههت جمون ايدة

کی بات کو رہے ھیں ۔ کہاں وھاں ريهريزيناليشن آف پيپل ايکت کي کلمائش ہے۔ جموں کشمیر کے کانسٹیٹیوشن میں لوک سبھا کے ایلهکشن کی کہاں گلجائش ہے۔ آب ريريزنالهشن أيكت وهان لهكر جائیں کے تو جس کشمیر کے ريهريزنليهن ايكت سے وہ تكرا جائے لا - آپ وهان ايک لاکه پر ايک اسبلی کی سیت دینا چاهیں کے۔ وہ کیس کے که نہیں۔ سین تو ۱۰۰

فور کیا ٹاکاوں کے سوال پر غیر کیا۔ کل کشتیر کے ہارے میں بھی غور کرنا ہوے۔ جہسے که تاشقلد کی بات ہو رہی ہے ۔ اس میں شائد اس سے کجھے زیادہ بھی جاتا ہوے -میں کہتا میں کہ آپ اگو ناکلوں کے متعلق سوچ سکتے هيں مود كے متعلق سوچ سکتے ھیں - تو کھنیر کے بارے میں بھی سوچئے - پونچھ کے للے بھی سوچھے - جنوں کے للے بھی سوچکے لیکی آپ یہ بھی تو بتائیہ که وء أيكا حصم اس وتت هے يا نہيں۔ اگر وہ آپ کا حصہ اس وقت ہے تو هور مکمل طور هر اس کو اهلا حصه در - اقلیم در - ۲۷۰ در - بدالغو قندا - یه مندا - یه ساری جهزین . ها دینها اور اس کو ایلا حصه بلائم - جس رقت آيكا پورا اختهار ھوٹا کہ آپ اس کے متعلق سوپر سکتے هين اس ولت آپ سوچيّے که اس بات پر تهوری اولونسی هونی جاهلے -كتلا قيويلهملت هونا جاهلُه - كتلا یه مونا جاهگے کعدا وہ هونا جاهگے تب تو کوئی بات ہے -

اس وقت وہ آپ کا حصد بھی نہیں ہے۔ آٹھلی طور پر بھی نہیں ہے۔ اُٹھلی طور پر بھی نہیں ہے۔ ھاور اور قاتونی طرر پر بھی نہیں ہے۔ ھاوا مقدرشتان کے ساتھ الحات اُٹوٹ ہے یہ کہتے کہتے تلک آ گئے۔ انگے برشوں سے هم یہ نمرہ لگاتے لگاتے کہ هم مقدرستان کا ایک اٹوٹ انگ میں سازا کا خمک ہو گیا لیکن جن کے سازا کا خمک ہو گیا لیکن جن کے سازا کہ هم آنا چاہتے ہیں۔ لوگ تو

اہمی سے نہیں آیا ہے۔ میں مور کو کیوں کا کہ وہ اسے واپس لے لیں۔ یہ ساری چیزیں کرکے آپ نے وہ ماحول بنا دیا ہے کہ اس وقت پرو پاکستان ایلمنٹ جو ہیں وہ مضبوط ہوں کے اور پرو انڈین ایلیمانٹ جو ہیں ان کو دن بہ دن دھکا لگ رہا ہے۔

آج کھیھر اور جنوں آپس میں الک الک مونے کی سوے رہے میں -أي هر حالت مهن ادهر جو رهایے رائے هیں اس بات پو تلک أ چكے هيں كه أپ كو كيبى لونا هے -أيكو كبهى الوت حصه بدانا هـ -کیمی کچیه کرنا ہے۔ خدا کے لئے ھنھن الگ کر ہو۔ مناجل کے سالهه ملا هو - کههن املا دو الیکن هم ان کے ساتھ نہیں رہنا جاہتے هیں - کشبیر کی مطالف اکالیاں جو هیں وہ آے ڈس انٹیکریت ہو رهی هيں - ايے آپ کرن سلکهه کا فتویل ته کیس بلکہ یہ وہاں کے لوگوں کے دلوں کی آواز ہے - آج جموں کا کوئی آدمی ۲۹ لکهه میں ہے۔ ۱۹ لکهه آبادی جر هے وہ دوصوبی ۱۷ لاکھے آبادی کے ساتھ نہیں رہنا چامتی ۔ ود الک رهواچاعتی هے... (انتویشن) تو میں مرض کر رہا تیا جناب والا۔ که یه ساری خامهان ههن - یه سارهے كوامت جو هدا هر ره ههي - ان كا ایک علیے ہے۔ تھیک ہے مزد پہاریوں کا سوال ساملے آتا ہے - اس ہو آپ نے

[شري سمالي]

ھیوں ساتوہ رکھلے کے لگے تھار میں لیکن حکمران کہتے میں ابھی سوچلے هو - ابهی واشتکتن مهن گها هوکا -ماسکو میں کیا ہوا ہے - تاشقند سے کیا ہونے والا ہے۔ اور کراچی میں أس كا كها ردميل هركا - جناب والا موں نے پچھلی دفعہ بھی درخواست کی تھی اور میں آپ کی وساطت سے آج پھر نہایت پرزور آواز میں گورنملے سے یہ درخواست کرتا ھوں که خدا کے لئے ہمیں اس ٹھیک فیصلے کا جو نہایت میا تداری سے ھم نے لھا تھا جو ایک ساتھی کے طور پر هم نے فیصلہ کیا تیا کہ هم اس مہان دیش کا ایک حصہ ہی کو وہلا چاهتے هيں اس کی اتلی سزه نه دی جائے جو که مجربیوں کھے بھی نهیں هرتی - اب هم اگر هندوستانی میں اس کا ایک حصہ بن کر رہنا چاھتے ھیں تو اس کی اتلی سزا مت دیجئے که ۱۸-۱۹ سال سے تلوار کی دمار پر لٹکائے رکہا ہے کہ اممر گرے یا ادھر کرے کبھی اندی پیلدنت رهیں کبھی پاکستان میں گئے۔ کبھی هلدوستانی بن گئے تو کبھی پاکستانی بن کئے - اس تمام خطوہ کا سامقا کرتے کرتے هماری تو ممر گزر گتی لیکن همارے بھوں کو تو اس تذرب بچوں میں مت ڈالیہ همارے نے کیلے کناہ نہیں کیا ہے ۔ کناہ اگر کیا ہے تو ہم نے کیا ہے لیکی همارے بحوں نے تو کولی کلاہ نہیں کیا ہے ۔ اس واسطے

اس کالی دفعه کر جتنی جلدی هو سكتا هي هلايا جائي - آج اس دفعه کو ہاتوانا ملطور کیا جائے۔ اس کے هٹائے جانے کا فیصلہ اگر لیا جاتا ہے تو كرئى طوفان وهان أني والا نهين ھے اور ند ھی کو_ای بغاوت وھاں آنے والي هے - ساسكر آپ سے روتهانے والا نہیں ہے - اس طرح کی کوئی بھی بات هوئے والی نہیں ہے - یہ جو آپ کی نیصله نه کرنے کی ایک کنزووی کی عادت ہو چکی ہے اس نے اس وقت تک تباہ کیا ہے اور آگے بھی کرنے والی ھے - اگر آپ نے اس ہارے میں مقبوطی سے فیصلہ نہیں کیا تو جیسا میں کے پچلے بجت سيشن مين كها تها ولا الولا أبهى موجود هیں اور اس کا نتیجہ یہ هونے والا هے کشبیر بالیکا - جنون بقيمًا اور يونجه بقيمًا - وهان آگ لکیکی اور اس وقت هم فائر برکید ليكر ال بجهانا جاهيلك تو بجها نہیں سکیلگے اثر اور اس کے ساتھہ هدوستان جليها - مين يهر ايهل كرنا هوں که اس سیکشن کو اس وقت آج هي منسوم کيا جائے -

16.031 hrs.

THE DELHI SECONDARY EDUCA-

REPORT OF JOINT COMMITTEE

Shri Sonavane (Pandharpur): Sir, I beg to present the Report of the Joint Committee on the Bill to provide for

better organisation and development of secondary education in the Union territory of Delhi.

EVIDENCE

Shri Sonavane: Sir, I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for better organisation and development of secondary education in the Union territory of Delhi.

16.64 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Omission of articles 152, 370, etc.)
—contd.

Mr. Chairman: Shri D. C. Sharma.

एक माननीय सबस्य : यह तो पंजाब के हैं यह जम्मू, काश्मीर के बारे में क्या बतलायेंगे ?

Shri D. C. Sharma (Gurdaspur): Chairman, Sir the ignorant Members of the House do not know that I have as much stake in Kashmir the State of Jammu and as any of the hon. Members come from there. These hon. Members do not know that while Pandit Jawaharlal Nehru could not have an inch of land in Jammu and Kashmir, even now I have a house and lands in the State of Jammu and Kashmir. I am, to begin with, a citizen of Jammu and Kashmir; to quote the words of Maharaja Hari Singh, I am a first class State subject of Jammu and Kashmir. When these know-nothing people look at me when I start to speak on Jammu and Kashmir....

Shri Sonavane: Perhaps his complaint is that he is being treated as a second-class citizen in Jammu and Kashmir.

Shri D. C. Sharma: When these know-nothing people look at me ferociously when I speak on Jammu and Kashmir, I do not know what to say about them. There are some persons who call me old. I do not know whether they are in the prime of youth themselves. It is like a pot calling the kettle black. What can I do?

I would submit very respectfully that Shri Prakash Vir Shastri has not asked for the moon in this Bill, has not asked for something impossible in this Bill, has not clamoured for something which is inaccessible or unachievable in this Bill. He has only said that the State of Jammu and Kashmir should be legally and constitutionally in line with the other States of India. I do not know why my friends are perturbed over that. And I cannot why Professor understand Hiren Mukerjee should have stood up and said that heavens are going to fall if this principle were adopted. I think the people of Jammu and Kashmir, about whom we are talking all the time and about whose integration we are speaking so loudly, have much right to be integrated with India fully. constitutionally and legally-and every such term as the people of Punjab or the people of Hariyana or the people of UP or other States of India. I do not think they should be denied their right.

My hon. friend, Shri Samnani, has been referring to the trouble which we have created. We are the authors of that trouble, because in the case of Jammu and Kashmir we have followed the policy of undiluted gradualness, which has done no good either to the people of Jammu and Kashmir State, or to our armed forces, or to our country or to world opinion so far as I know it. Professor Mukerjee said that we should not rub Pakistan the wrong way.

Shri Sonavane: He referred to China also.

Shri D. C. Sharma: I do not understand why he was speaking so tenderly about Pakistan on the floor of the [Shri D. C. Sharma]

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Lok Sabha that we should not rub them the wrong way. He should give this advice to Mr. Bhutto. He should tender this advice to Mr. Chou-en-lai. He should tender this advice to President Ayub. He should tell them: why are you talking in such rough terms about India after the Tashkent Pact has been signed? He does not say so to them. He preaches to us. I think this homily to us is most illtimed, most injudicious, most unpolitical and most unwarranted. I think we the people of India are not prepared to listen to such homilies from a person who, as Shri Samnani has said, goes on changing his views from time to time.

Again he said that we should be careful about world opinion. Are we the only people to be guided by world opinion? Are we the only abject slaves of world opinion in Jammu and Kashmir? Is not Pakistan governed by world opinion? No, according to him. Pakistan stands on a higher pedestal in the esteem of my friend, Professor Mukerjee, whereas India is always liable to be misjudged whenever India talks about Jammu and Kashmir and their integration with the rest of India.

Sir, you know much more than I do or anybody else here that India has wasted 18 precious years. What should have been done in 1948 has not been done even now in 1966. I think, if I may be permitted to say so, the history of our dealings with Jammu and Kashmir State is a history of noble intentions misspelt, of good wishes misinterpreted and of trying to do something good which has not happened. I, therefore, say that the Government of India should read the writing on the wall and the writing on the wall says that you cannot keep the people of Jammu and Kashmir State in a state of uncertainty for 18 long years.

The Tashkent Agreement says that Kashmir is not negotiable and yet my friend Sardar Swaran Singh, the great exponent of our foreign affairs, says. that we can still talk with them on the subject. How can you talk love to a woman without meaning love to How can you talk about the Tashkent spirit without implying something good or bad about the Tashkent Agreement? Our difficulty has, been this that we have given, I should say, impetus to those forces in Jammu and Kashmir State which are not conducive to the good of India and to the integration of Jammu and Kashmir State with India. My friend. was talking about the Plebiscite Front. Well, we have the Plebiscite Front Why are you talking about plebiscite there? We are having the Plebiscite Front here. We are permitting plebiscite people here. should you talk about plebiscite there? Anybody who becomes an avowed enemy of India there, any body who speaks ill of India there, is hug to our bosom here. Therefore, I say that my hon, friend, Shri Prakash Vir Shastri. even though he is an Independent and does not belong to any party, is performing a national duty by telling us that the time has come when the people of Jammu and Kashmir should be told that there is no uncertainty so far as their life is concerned.

Sir, the Punjabi Suba has come into being within 3 months as if it were from the hand of a magician. The Hariana Prant has come into being within 3 months, as if it were out of the bag of a sorcerer. The State of greater Himachal Pradesh has come into being, in the course of 3 months. as if it were out of the bag of a great magician. But Jammu and Kashmir State which is ours, which, we say, shall continue to be ours, which has been ours in the past, is ours now and will be ours tomorrow, is still living in an uncertainty. Why? It is because the persons who sit on the Treasury Benches, the persons who adorn the Treasury Benches, and for whom I have the highest regard, can think

Bill

only of their own States. Somebody thinks of Punjab; somebody thinks of Saurashtra-there is a movement now to separate Saurashtra from Gujarat. But nobody thinks of the people of Jammu and Kashmir who have stood by us through thick and thin and have been through the baptism of fire at the hands of the Pakistani soldiers not once, not twice, but thrice. Nobody thinks of them and I warn the Government of India about this that they should now try to abrogate this article and make Jammu and Kashmir State a part and parcel of India as the Hariana Prant will some into being in a few days and the Punjabi Suba will come into being in a few days.

Shri J. B. Kripalani (Amroha): Mr. Chairman, Sir, the history of Jammu and Kashmir is a tragic history. It seems that we are never tired of committing blunders so far as the accession of Jammu and Kashmir with the rest of India is concerned.

According to the Act of Parliament, the princes were free to join one dominion or the other, India or Pakistan, and the ruler of Kashmir joined India. And yet, somehow or the other, we were guided by such evil genius that we began to talk of plebiscite and self-determination. I can understand self-determination; I can understand plebiscite. But these are absolutely useless terms, they have absolutely no meaning unless you specify the territory. You can say tomorrow that there will be a plebiscite in, say, Central Provinces. It has absolutely no meaning. First of all, you must apportion the territory nationally and if there is some portion that does not belong to that nationality, only then you can talk of a plebiscite for that portion. You cannot talk of a plebiscite in one nation. You cannot talk of self-determination in one single nation where the people are united in the nationality. talk of plebiscite has to stop.

Then, there was this article 370 and, I think, it was again the evil genius of

India that introduced that article. There was absolutely no need for it. This gave Kashmir separate Plans, a separate judiciary, a separate Constitution, a seperate Governor, a separate flag and a separate Prime Minister also. I remember, when I talked on this subject that there can be no two Prime Ministers in one country, there was one learned minister on the Treasury Benches in those days thank God, he is no more there who said that in Australia all the heads of the different States are called Prime Ministers. As to what happens in Australia or in Timbuktoo we do not know. In India, either all the provincial heads be called Prime Ministers along with the Prime Minister of India or there is no point in raising that bogey to terrify us. Then, in Jammu and Kashmir, they called a Constituent Assembly. The Constituent Assembly forms a functioning nation.

That is the fundamental body; there can be nothing beyond that. That Constituent Assembly decided that Kashmir would affiliate with Indu. Yet, that also was brushed aside. Our late lamented Prime Minister, Shri Jawaharlal Nehru, said that this did not affect our promise of plebiscite. We have a great quarrel with Sheikh Abdullah, but I think in this Sheikh Abdullah was right. He did not want any conditional connection between India and Kashmir. Then we are surprised that people out side do not understand our position in Jammu & Kashmir. If I were a foreigner, I would not understand; even as an Indian, I do not understand these things. I cannot understand how two territories that are supposed to be one are kept apart. We say that the accession of Kashmir to India is complete and that Jammu & Kashmir is an integral part of India. If it is an integral part of India, how are we going to retain a statute which separates this country, this portion of our land, from the other portion. I have questioned many people in foreign lands. They say, "we do not understand your posttion in Kashmir". What was the re-

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[Shri J. B. Kripalani]

After the recent war, we sent batches of Members of Parliamentsome even from the Opposition Parties-to explain, after 18 years, our stand on Kashmir. They realised that it had not been explained. I tell you, "do what you will", but the foreigners will never understand our position in Kashmir as long as Art. 370 remains in our Constitution. So far as Jammu & Kashmir is concerned. what are our rights there? The Jammu & Kashmir people can come and settle in India and they are settling in India; they can purchase land here. But we cannot purchase land there. The only right that we have in Kashmir is the right that Americans or the English people and all sorts of people have there-to be only tourists; we have right in Kashmir. What no other We have been spending happens? crores of rupees on this Kashmir. Even today you can get a kilo of rice for seven annas there while you may not get it even for one rupees here. The education in Jammu & Kashmir is free upto M. A. class.

Shri Khadilkar (Khed): Good.

Shri J. B. Kripalani: Yes; good; but you do not provide this here.

Mr. Chairman: How do they stop you from introducing this here?

Shri Hari Vishnu Kamath (Hoshangabad): Government's policy.

Shri J. B, Kripalani: I am only saying that, if we treat one part of our country in a special manner and then we say that it is an integral part of India, then it becomes incongruous People do not believe us. They might have free education not only unto M.A. but upto Ph.D. or any degree of education. But at whose expense? They get it at the expense of the rest of India where, in some places, even primary education is not free. The result is that we make it possible for

Pakistan and for every country the West to miss our point of view. They do not understand what we stand for, whether Kashmir is really integral part of India or it is something separate. And I believe that this question will crop up again and again. If you destroy one plebiscite front, there will be another plebiscite front. As long as you do not declare that there will be no damn nonsense and that Kashmir & Jammu are part and parcel of India and they will be treated as such; that there will be no special privileges given to the people of Jammu & Kashmir nor will there be any special handicaps—sometimes they have handicaps also. I agree with the previous speaker who said that Jammu & Kashmir in that case will be divided if this State of things continues so also Ladakh; and soon there will be a cry that these territories be divided on linguistic grounds. The cry will be linguistic, but at the root of it, it will really be a communal cry.

भी समनानी: यहां पर भी उतनी ही पाप्यलेशन मुसलमानों की है जितनी कि काश्मीर में ?

[شای سمنانی - یہاں پر بھی اتلی هی پاپولیشن مسلمانوں کی هے جالی که کشبیر میں]

Shri J. B. Kripalani: The hon. member can say anything he likes.

Acharyaji Mr. Chairman: will please conclude now.

Shri J. B. Kripalani: If you want me to conclude, then I will conclude. I conclude by saying that Article 370 of our Constitution must be scrapped, must be revoked; otherwise, periodically we will have trouble not only from Pakistan but from the people of Jammu & Kashmir also; not only that, we will have trouble all over the world; on this question we will find that nobody is with us, including Soviet Russia.

Shri Khadilkar: Mr. Chairman, we all realise that the course of Indian politics has been bedevilled by Kashmir for the last eighteen years. Though we had an independent approach to international affairs, yet, because our neighbour was so much obsessed with Kashmir, to some extent our foreign policy also, in some measure, emanated from this fact that there is such a thing as Kashmir. If we bear these things in mind, would it be appropriate, would it be timely at this juncture, to take the step suggested by Mr. Prakash Vir Shastri? That is the question.

What has happened after the last confrontation with Pakistan? One thing has been made clear not only to Pakistan but also to all the world powers who were intriguing round about the Kashmir issue. What is that thing? Even at the United Nations headquarters as well as at the time of Tashkent negotiations, thing was made clear to Pakistan: that their demand for a plebiscite or self-determination on Kashmir is not tenable because all these slogans are forces of disintegration. That way, at Tashkent, apart from other advantages, we have gained a new position on Kashmir after the war. At Tashkent, whether they willingly accepted or not, it was made clear that once and for all so far as Kashmir is concerned, nowhere, no big power,-leave aside China; I will deal with China separately—no big power in western world nor even Pakistan-Russia was never of that view-can raise the issue of plebiscite or selfdetermination.

Shri Siddheshwar Prasad (Nalanda): What about United Kingdom?

Shri Khadilkar: Still, let me say this very plainly. Can we just brush it aside and say that there is not some sort of a problem? I honestly feel that we might shut our eyes to it. . . .

Shri J. B. Kripalani: Article 370 is the problem. Shri Khadilkar: . . .but one thing remains. As our Government have stated, it is not a problem between Pakistan and India. That also has been made very clear. . . .

Shri Samnani: What about Azad Kashmir? That is a problem between Pakistan and India.

Shri Khadilkar: The problem is this. For instance, there is a demand for a separation of States, as in the case of Punjab; and there is a gentleman, Master Tara Singh, who says 'I want self-determination.'. Do you call him a traitor?

Shri J. B. Kripalani: Yes, we do.

Shri Khadilkar: If he says that he wants it within the national framework, and he feels that it should be there....

Mr. Chairman: Self-determination has a wider implication. Would the hon. Member agree to that?

Shri Khadilkar: I am coming to that. When the people of Punjab felt that the present arrangement was not good, I was one of those who said 'All right, divide the State into linguistic areas or regional areas'. We had accepted that demand. So, this question which is very pertinent must be quietly and patiently understood......

Shri J. B. Kripalani: After eighteen years.

Shri Khadilkar: Even now it should be understood.

Shri Nath Pai (Rajapur): By whom?

Shri Khadilkar: But after Tashkent a new situation has been created. What have we declared now? We have declared that we want to keep the spirit of Tashkent, and we want to abide not only by the letter of the agreement but by the spirit of it. And what is that spirit? That spirit is that we shall not take any step which in any manner would give an excuse to our neighbour to launch another

[Shri Khadilkar]

tirade against India and say that we are undermining the spirit of Tashkent.

Shri Bishanchander Seth (Etah): No.

Shri Khadilkar: My hon. friend may be intolerant. Democracy never survive with such intolerance. My hon. friend must realise it.

Shri Nath Pai: Nor with weakness.

Shri Khadilkar: If you want to convert them to your view then you must argue with them and persuade them. If there is a small pocket in Kashmir which feels differently, then you must argue with them and persuade them. If they feel that the present arrangement is not so good, then we should argue with them; we are convinced that they do not want to walk over to the other side; certainly, we must take note of that, and try to talk to them and open a dialogue and understand them.

I am surprised that such a senior leader of this House as Acharya Kripalani grumbled that education had been made free up to M.A. in Jammu and Kashmir.

Shri Bishanchander Seth: At the cost of the others.

Shri J. B. Kripalani: I was referring to the discrimination.

Shri Khadilkar: Even then I would say that it is justified. In Kashmir or in Nagaland or in the Mizo Hills area, if we are a little generous, that is better because they are sensitive spots....

Shri J. B. Kripalani: Maharashtra also.

Shri Khadilkar: Those sensitive spots must be looked after with a little more generosity and understanding. Therefore, my submission is this that this measure that has been brought forward for a second time is to my mind absolutely uncalled for at the present juncture. Government have already taken some steps in the matter. My hon, friends are talking about the past still.

Bill

16.34 hrs.

[MR. DEPUTY-SPEAKER in the Chair]
Is there a Rajpramukh or a President or Sadar-i-Riyasat there now? Or is there a Governor? Is there a Prime Minister or a Chief Minister there now? Has not power been taken by Government to have President's rule also there?

Shri J. B. Kripalani: Under article 370.

Shri Khadiikar: My hon. friend is obsessed with that article. I am coming to that.

Shri J. B. Kripelani: Yes, I am obsessed with it because I want my country to be put right in the eyes of the world.

Shri Khadilkar: With this slow process, the situation is being assessed....

Shri J. B. Kripalani: We live in eternity!

Shrt Khadittar: As the situation ripens, we take the people with us from Kashmir, and step by step a situation is created when article 370 becomes a dead letter, and though it remains it has no significance whatsoever....

Shri Hari Vishnu Kamath: Redundant.

Shri Khadilkar: And it becomes absolutely redundant, like a ripe fruit which falls from the tree, though it remains there till it ripens.

I would submit that those who are agitated about Kashmir and article 370 should understand the whole

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background; they should not advocate any step, showing a little ultranationalist approach. All of us are nationalists; the people in Kashmir are also nationalists. I do not doubt their bona fides. If I doubt the bona fides I would have said so, but I do not doubt their bona fides. But some section is dissatisfied there, as there are so many sections dissatisfied in our society. For instance, the poor are dissatisfied....

(Amdt.)

Shri J. B. Kripalani: I would only like to put one question to my hon. friend. Government have declared that the people of the valley have all along been with Government and with India. If that be so, then what is my hon. friend talking?

Shri Khadilkar: If they are with us, and a certain arrangement is made in the Constitution....

Shri J. B. Kripalani: Why is that special arrangement made? Why should it be there when they are with us?

Shri Khadiikar: Let my hon. friend have patience. Slowly, that is being eroded.

Chri J. B. Kripalani: If they are with us, then why this special arrangement?

Shri Khadilkar: The whole situation is such that the article is being eroded by certain steps taken by the Ministry of Home Affairs. So, article 370 is being eroded slowly. Why does my hon. friend want to hasten that process? After all, we must take into consideration the social forces. When there are pockets of discontent all over our country, why should we want to single out Kashmir? What did we see in Kashmir at the time of the last war with Pakistan? I have made a searching inquiry into this matter, and I find that when there was infiltration, the infiltrators never got a local foothold at all.

Shri J. B. Kripalani: Quite right; that shows that they are with us. Shri Khadiikar: That shows that they are with us....

Bill

Shri J. B. Kripalani: Then why this special article?

Shri Khadilkar: If this article were to be dropped overnight, it will not change the situation. Therefore, I would make this appeal to the hon. Mover of this Bill that at this juncture, he should not press this, firstly because we are committed to the Tashkent Agreement, and we committed to honour it in spirit and letter, and secondly because this article is being slowly eroded by the concrete steps taken by the Home Minister as a result of which it would soon be a redundant article adorning the pages of history showing the past history but having no present significance.

Shri Hari Vishnu Kamath: Only historical significance.

Shri Khadilkar: It will have only a historic significance but it will have no present significance.

Therefore, I say that at this juncture, to bring forward a measure of this nature would only help those in the wide world who are interested in raking up this issue again, which has bedevilled the course of Indian politics for the last eighteen years. Let my hon, friend the Mover beware of this danger.

Shri Keya (Kozhikode): The hon. Member promised that he would say something about China also but he has not said anything about that.

श्री स्थागी (देहरादून): उपाध्यक्ष महोदय,
मैं मानता हूं, मैं कनफैस करता हूं और मुझे इस
बात का मफसोम' भी है कि पिछले 17-18 वर्षों
में हमारी नीति, हमारी गवर्नमेंट की नीति एक
प्रार्थक के नाम पर ऐसी रही है कि जिससे हम
सब को खुश करने की कोशिश करते रहे हैं।
पंडित जवाहर लाल नेहरू ने इतने दिनों तक
प्राइम मिनिस्टरी की और उनकी नीति यह बी,
प्रजातंत के माने यह यह लेते वे कि प्रजा की राय

[श्रीत्यागी]

के भनुसार काम किया जाए। यह उनका भादमें था। इसके भनुसार जहां-जहां से भी उन पर प्रेशर पड़ा वह:-वहां उन्होंने एक किस्म का सम-झौता किया । मैं समझता हं कि उनका यह मादर्श बहुत मञ्छा था, बहुत अंचा था। हम भी इसमें उनके साथ थे। उनसे हमारे कई बातों में भौर कई बार मतभेद भी हुए । लेकिन मैं कहना चाहता हूं कि चाहे जवाहर लाल जी हों या महात्मा गांघी हों, समय के धनुसार ही पालिसी या नीति होंती है भौर समय के बदलने के बाद एक राजनीतिज्ञ को भ्रपनी पालिसी भी बदलने के लिए तैयार रहना चाहिये। ऐसी बात नहीं है कि जो पालिसी एक बार बन गई वह कूरान शरीफ की तरह से या वेद की तरह से हमेशा के लिए धमर रहेगी। हमको धपनी पालिसी बदलने के लिए भी तैयार रहना चाहिये। भाप देखों कि एक बार एलान किया गया था कि हम काश्मीर में प्लेबेसिट करायेंगे । वह गलत एलान था। हम इसको माज रिपीट नहीं करते हैं। हम समझते हैं कि वह हम से गलती हुई। हर एक भादमी कभी गलती भी कर सकता है।

द्याज समस्या ऐसी हो गई हैकि हम लोगों को राजनीतिज्ञ की तरह से बिहेब करना चाहिये। राजनीतिज्ञ जो कि जिम्मेदारी के झोहदों पर हैं उनको दूनिया को खुश करने के लिए, प्रपनी पब्लिसिटी करने के लिए, प्रपने नाम के लिए काम नहीं करना चाहिये। इस लिए नहीं करना चाहिये कि हमारी पोजिशन क्या हो बेसिक चीज यह होनी चाहिये कि हम सोचे कि देश के इंटिरेस्ट में क्या चीज है। उसको माप करें भौर उसके बाद भपनी पन्लिसिटी करें जब तक कोई मुल्क अपने पैरों पर नहीं खड़ा होगा भौर इसरों की इच्छामों भौर इसरों के चेहरों को देख देख कर चलेगा वह मुल्क कायम नहीं रह सकता है। भाज बावजूद इसके कि हमारी इतनी बड़ी शक्ति है, फौज है, सब कुछ है पर बाज हमारी इमैज दुनिया के बन्दर उतनी ऊंची नहीं हुई जितनी की तब हुई यी जबकि स्वराज्य मिला था। मझे प्रफसोस के साथ कहना

पड़ता है कि माज वह इमैज नीची हो गयी है। उसका कारण यह है कि हम दु निया को खुक करने की कोशिश करते हैं। मैं एक बात पूछता हूं कि हमने यह तय किया कि कश्मीर हमारा इंटैगरल पार्ट है। कश्मीर की कांस्टीट्एंट मसेम्बेली बनी उसने यह तय किया:—

"We, the people of the State of Jammu and Kashmir, having solemnly resolved, in pursuance of the accession of this State to India, which took place on the 26th of October, 1947, to further define the existing relationship of the State with the Union of India as an intergal part thereof and to secure to ourselves social, economic and political...."

This is the constitution of Jammu and Kashmir.

जम्मू कश्मी के लोगों ने धपनी इस कांस्टीट्रएंट धसेन्बली क मार्फत तय किया कि जम्मू काश्मीर हिन्दूस्तान का इंटेंगरस पार्ट है। धार्टिकल तीन म धागे जाकर वह इसे यं डिफाइन करते हैं:—

"The State of Jammu and Kashmir is and shall be an integral part of the Union of India. The territory of the State shall comprise all the territories which on the 5th day of August, 1947 were under the sovereignty or suzerainty of the ruler of the State."

Shri Kapur Singh (Ludhiana): Is it 5th day of August or 15th day of August 1947?

Shri Tyagi: 15th day of August 1947.

इसके माने यह हैं कि जो बौकुपाइड कश्मीर है वह भी इस कांस्टीट्यूजन में वामिल है बौर धगर इस कांस्टीट्यूजन में जामिल है तो हमारे कांस्टीट्यूजन में भी बामिल है। लेकिन दुनिया को खुम करने के लिए इतने घहम मसले पर इतने गम्भीर मसले पर बातचीत हुई एक बार भी यह क्लेम करना भूल गये, पन्द्रह वर्ष है कि

Bill

पाकिस्तान से कहा जाय कि वह कश्मीर को बानी करे। मैं यह मतालबा करता हुं मैं यह मांगता हूं जवाब कि क्या बजह है कि हम बामोश बने हए हैं। जब कश्मीर जिसके बारे में सिक्यो-रिटी कौंसिल यह फैसला कर चुकी है कि पाकि-स्तान को कश्मीर का वह हिस्सा वैकेट कर देना चाहिए उसको रिपीट करने में मर्मा रहे हैं कि कहीं स्स नाराज न हो जाय, धमरीका नाराज न हो जाब भौर दूसरे मुल्क क्या व हगें ? मैं पूछना चाहता हं कि क्या हम सिनेमा ऐक्टर्स हैं जोकि हम दुनिया को खत्त करने के लिए चले हैं ? हमको धपनी गबनेंमेंट धपने तरीके से चलानी है भीर भपने राष्ट्र को चलाना है इसलिए पहली चीज तो यह है कि कश्मीर जो इंटैगरल पार्ट है, सरदार स्वर्ण सिंह यहां नहीं हैं लेकिन मैं सरदार साहब से कहना चाहता हं कि वह यहां पर इस चीज को साफ तरीके से कह दें कि इधर का कश्मीर वालाहिस्सा ही नहीं बल्कि भौकूपाइड कश्मीर भी हमारे इंटेगरस पार्ट है भीर बहां के -सिटीजंस हमारे सिटिजंस हैं भौर वह लोग जो घाज इतने मर्से तक गुलामी बर्दामत कर चुके हमारे लिए बायसे समें है। इसलिए मैं कहना चाहता हं कि हमें यह दावा करना चाहिए।

धव एक सवाल यह है कि हमारा कांस्टीटयनन जिसके घन्दर हम काम करते हैं उसके बार्टिकल 19 में यह लिखा हवा है :

"All citizens shall have the right to freedom of speech and expression, to assemble peaceably and without arms, to form associations or unions, to move freely throughout the territory of India, to reside and settle in any part of the territory of India, to acquire, hold and dispose of property and to practice any profession, or to carry on any occupation, trade or business.

How does this operate there? Does the position there not go against this provision? We cannot acquire land. Our citizens are not free to go to Kashmir.

भव यह कैसे कांस्टीट्यशन की इस दफा का वहां कंट्रैडिक्शन है ? वहां जो हालत मौजूद है उसको देखते हुए जो हमारा भ्रसली कांस्टीट्यशन है उस का कंटैडिक्शन है साफ करना चाहिए क्योंकि जब धाप कश्मीर को इंडिया का इंट्रैगरल पार्ट कहते हैं तो यह पावन्दियां वहां पर सिटीजन्स के लिए नहीं होनी चाहिएं। यह तो मैं मान सकता हं कि भगर भाज कश्मीर को भाष दूसरी स्टेट्स के लेबिस पर ले भाते हैं तो हमारे बहत से कम्युनिस्टस लोग कह सकते हैं कि बरा होगा क्योंकि उन्हें तो कुछ-न-कुछ चाहिए जिससे कि हिन्दुस्तान कमजोर होता चला जाय लेकिन नाराजगी पाकिस्तान को किस बात की होगी? पाकिस्तान को तो बाज भी हम कहते हैं कि कश्मीर हमारा इंटैगरल पार्ट है इसलिए पाकिस्तान की नाराजगी का कोई सवाल नहीं है, रूस की नाराजागी का कोई सवाल नहीं है, धमरीका की नाराजागी का कोई सवाल नहीं है। इसलिए भाई के लिए घाप यह काम नहीं करते कि घाप कश्मीर को दूसरी स्टेट्स के बराबर ले धायें। चूंकि कांस्टीट्युशन ने हिन्दुस्तान के कोने कोने के लिए लिखा है मैं भाप से कहना चाहता हं कि यह कमजोरी भौर इनडिसीशन की पालिसी हम को तबाह करेगी । प्राज वक्त था गया है कि जब गवर्नमेंट को मजबूती के साथ बलना बाहिए। हम को लींग रेंज ब्यू रब कर साफ़ ऐसान कर देना बाहिए...

Shri Sonavane: He was an important Member of the Cabinet. What part did he play when he was in the Cabinet in support of this point of view?

Shri Inder J. Malhotra (Jammu and Kashmir): That was why he resigned.

भी स्वामी : घाज पोजीजन यह है कि सकाद्वीप, नेफ्रा, नागालैण्ड धौर कश्मीर में हिन्दुस्तान के दूसरे हिस्सों के सिटीजन्स वहां पर जमीन बगैरह नहीं ले सकते हैं। नेफ़ालैड के धन्दर हम को इकावट है, नेफ़ा के धन्दर

[श्री त्यागी]

नहीं जा सकते, नागालैण्ड के भ्रन्दर नहीं जा सकते । मेरा कहना है कि वहां इस तरह की रुकावटें हिन्दुस्तान के सिटीजन्स के लिए क्यों रहें ? कास्टीट्यूशन का यह भ्रमल सारे देश के कोने कोने में होना चाहिए ।

Shri Sonavane: Can he do one thing when he was in the Cabinet and something else when out of it?

भी त्यागी: यह जो भ्राप की नेफ़ा की प्रावलम है, नागालैण्ड की प्रावलम है भीर यह भंडेमान निकोवार भीर लकाद्वीप भ्रादि में जहां भी इस तरह से भारत के नागरिकों के वहां पर भ्राने जाने की रुकावट है या वहां पर जमीनें खरीदने की रुकावट है में चाहता हूं कि कांस्टीट्यूशन का यह कंट्रैडिक्शन हटना चाहिए भीर उन जगहों पर भी शेष भारत की तरह कांस्टीट्यूशन भ्रमल में भ्राये। कांस्टीट्यूशन के श्रनुसार सारे शहरियों को देश के हर एक कोने में एक सी पूरी भ्राजादी होनी चाहिए।

यह जो संविधान से 370 दक्ता को हटाने की मांग है उसकी बाबत मैं कहता हूं कि झाज बाप उसको पास न कीजिये बल्कि होम मिनिस्टर से इस बात का तकावा कीजिये कि बहु एक नवा ता कांस्टीट्यूमन का ऐसा से झायें जिससे मकेले कश्मीर ही नहीं बल्कि भीर भी हिस्सों में जहां इस तरह की क्कावट है वहां भी उसे दूर करके एक लेबिल पर लाया जाय साकि हम उसके उभर गर्व बनुभव कर सकें भीर उसको सचमुब इंटैगरल पार्ट कह सकें । इसलिए भेरा यह कहना है कि भाप मेहरवानी करके यह बतलाइये कि भांप यह चीज करवे को तैयार हैं या नहीं ?

Mr. Deputy-Speaker: How much time does the Minister want for reply?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): About half an hour.

Mr. Deputy-Speaker: And Shri P. V. Shastri?

Shri Prakash Vir Shastri (Bijnör): Ten minutes.

श्री काशी राम गुप्त (ग्रलवर) : उपा-ध्यक्ष महोदय, जो व्याख्यान श्री खाडिलकर ने दिया उस को सुन कर मझे बडा धाश्चर्य हमा कि यह खाडिलकर कांग्रेस के खाडिलकर बोल रहे हैं या कि कोई कम्युनिस्टों के वाम पंची या दक्षिण पंची खाडिलकर साहब बोल रहे हैं क्योंकि उन्होंने बडी धजीब धजीब दलीलें दी हैं ? ताशकन्द की भावना के प्रति उन्होंन बडी चिन्ता प्रकट की । प्रव मेरा कहना है कि ताशकन्द से पहले श्री लाल बहाद्र शास्त्री यह कह कर गये हैं कि कश्मीर पर कोई बातचीत नहीं होगी । कक्सीर हमारा एक ग्रटट ग्रंग है भौर उस पर कोई बातचीत नहीं की जायेगी। इसलिए यह ताशकन्द का हवाला देना भीर उसका बहाना लेकर लगा-तार यह दलील देना कि संविधान में से दका 370 नहीं हटनी चाहिए मैं समझता हं कि इससे बडी ग़लत घोर भही बात श्रीर कोई नहीं हो सकती है। मैं तो यह सीचता था कि भाई श्री समनानी जी के बोलने के बाद णायद खाडिलकर जी को फर्क महसूस होगा भीर बह समझ जायेंगे कि कश्मीरी लोग क्या चाहते हैं लेकिन मालम यह होता खाडिलकर जी खाली एक वकील की हैसियत से भ्रपनी बात को चलाने की कोशिश कर रहे हैं भीर दिल उनके है नहीं भीर भगर है तो बह एक वंकील का दिल है। इसलिए मैं यह मिवेदन करना चाहता हूं कि यह बड़ा ग्रहम मसला है। हम इस सदन में जब बोलते हैं तो उसका भ्रसर हमारा बाहर जाता है। श्री हीरेन मुकर्जी जो बोले उससे समझ में एक बात बाई कि रूस की नीति ऐसी बा गई होगी जिससे कि उन्हें भाज यह कहना पड़ी बाक़ी मकर्जी साहब जैसे ग्रादमी वह कहें यह एक तांज्जुब की ही बात है। कुछ दिन हुए जब श्री पाटिल धमरीका होकर ग्राये वे ।

उन्होंने कांग्रेस पार्टी में एक भाषण दिया था भौर उसमें उन्होंने यह बतलाया था कि पाकि-स्तान से जो हाल में लड़ाई हुई है उसके बाद से धमरीका का यह मत बन गया है कि प्लैविसिट जैसी कोई बीज कश्मीर में प्रमल में नहीं था सकती है। धब भी धगर 370 को हटाने की बात हम न कहें तो फिर पाकिस्तान को मजबत करने के सिवा धौर नया बात है ? इसलिए प्रश्न यह नहीं है कि ताशकन्द में क्या बात हुई है या धमरीका क्या चाहता है या रूस क्या चाहता है, प्रध्न तो यह है कि हम क्या चाहते हैं ? भगर हम बाहते हैं कि सचमच कश्मीर हमारा मंग रहे तो इस 370 दफ़ा को हमें जल्दी से जल्दी समाप्त कर देना चाहिए । माम जनता माप के कानूनी चक्कर, ताशकन्द भीर यह प्लैबसिट बगैरह में नहीं पड़ती वह तो केवल यह जानती है कि इस दफ़ा के रहते कश्मीर में श्रीर दूसरी हमारी स्टेटस में फर्क मौजद है घौर वह मिट नहीं रहा है और वह फर्क इस दफ़ा को हटाने से ही मिट सकता है इसलिए कश्मीर के लोगों चौर शेष भारत के सभी लोगों की यह मांग है कि यह फर्क मिटाया जाय भौर वह फर्क कायम रखने वाली दफ़ा फौरन खत्म कर दी जाय। मभी खाडिलकर जी ने कहा या कि माहिस्ता-माहिस्ता ऐसे हो रहा है भीर वैसे हो रहा है। इस "म्राहिस्ता-म्राहिस्ता" को धाम जनता नहीं समझती है। घाज दशा यह है कि हाजीपीर का जो इलाका इस संघर्ष में हमारे कब्बे में भाया था, उसमें जिन लोगों ने ईमानदारी से हमारा साथ दिया, पाकिस्तान ने उनको गोली से उडा दिया है। ऐसी हासत में बे लोग क्या हिम्मत कर सकते हैं ? मैं समझता इं कि काश्मीर के लोगों की तकलीफ को यह सरकार नहीं समझती है। वह समझती है कि बहां पर मुसलमानों का बहुमत है, इसलिए उन को क्या तकलीफ़ हो रही है। लेकिन मैं समझता हं कि मार्टिकल 370 के रहते हुए उन लोगों को इतनी तकलीफ़ हो रही है, बितनी किसी को नहीं हो सकती है---जितनी जम्म के हिन्दुओं को भी नहीं हो रही है।

इसलिए इन सब बातों को देखते हए. जिस सैकुलरिज्म की हम दहाई देते हैं, उसको सामने रखते हुए और इस सड़ाई के बाद यह बहुत जरूरी हो गया है कि मार्टिकल 370 को हटा दिया जाये । ताशकन्द समझौते के जो गुल खिल रहे हैं—हालांकि मैं उनमें से हूं, जो मानते हैं कि ताशकन्द समझौता करना चाहिए या, लेकिन मैं यह भी मानता हुं कि इसका यही नतीजा निकलने वाला बा भीर पाकिस्तान की तरफ़ से ऐसी हरकतें की जानी बीं---भौर इस वक्त पाकिस्तान का जो रवैया है, उसको देखते हुए यह जरूरी है कि जितनी जस्दी हो सके, इस मार्टिकल को ब्रह्म करके काश्मीर को पूरी तरह से हिन्द-स्तान के साथ मिला लना चाहिए। पाकिस्तान के पास वहां पर तूफ़ान उठाने के बडे जरिये हैं। भाज मिजो हिल्ब में क्या हो रहा है, जहां पर इण्डोनेशिया से मदद मांगे जाने की चर्चा चल रही है ? भाज नागालैंग्ड में क्या हो रहा है ? मैं समझता हं कि ये सब बातें एक दूसरे के साम जुड़ी हुई हैं। मगर हम मार्टिकल 370 को हटा देंगे, तो हम को मिखो हिल्ब घौर नागालैण्ड की समस्याची घौर दूसरी समस्याओं को हल करने में मजबती मिलेगी।

Bill

इसलिए मैं शास्त्री जी के प्रस्ताव का हृदय से समर्थन करता है।

S. Kandappan (Tiruchengode): I would like to congratulate the Mover of this Bill, Shri Prakash Vir Shastri, for bringing this timely measure and I wish and hope the Government would accept this.

Even Shri Khadilkar did not deny the substance of this Bill. His contention was that the Bill was not timely. I would rather say that I can find no other time more fitting than this one for a Bill of this nature.

This Kashmir Issue is not an ordinary issue. The Government by !ts lukewarm attitude and its policy of appeasement has already wasted a lot by way of men, material and money. (Shri S. Kandappan.)

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The whole war with Pakistan, I should say, was due to this half-hearted attitude of this Government rather than to the belligerent attitude on the part of Pakistan.

Acharya Kripelani was accused of grumbling ower some special privileges bestowed on Kashmir. It is our right to grumble when the legally wedded wife is treated differently from the consort. The Government has all along kept Kashmir as a privileged State which not constitutionally integrating it with India.

Fortunately or unfortunately, we have a written Constitution. When the Government has got a Constitution properly framed by a Constitution properly framed by a Constitution Assembly, and when they de not integrate Kashmir constitutionally with India, they have no right to proclaim to the world that Kashmir is an integral part of India, and evan if they deem it fit on their part to proclaim so, they cannot expect other countries to concede that claim or profession.

Kashmir is being kept virtually as a separate, almost sovereign entity, excepting some kind of formal proclamations on the part of Government. When you allow that kind of thing to exist, is it not fair to concede that there is every likelihood of Pakistan or, for that matter, any other country to comment and say something with regard to Kashmir which we may not like? So, it is the policy of the Government that gives room for Pakistan or any other nation in the world to claim that Kashmir is not really an integral part of India. So, I urge upon the Government either to integrate Kashmir or to come before the country and openly and frankly lay before the public the difficulties that they encounter with regard to the integration of Kashmir with India. If there are practically no difficulties with re and to integration, there is

excuse for the Government to postpone this perpetually, endangering the lives of our men and our spender financial resources.

Shri Sham Lel Saraf (Jammu and Kashmir): I know there is very little time at your disposal, but still I must thank you for accommodating me today.

Firstly, I would like to remove certain misunderstandings created by the speeches of Acharya Kripalani and one or two others. I must say very frankly that nothing has been given gratis to Jammu and Kashmir. Whatever we have been drawing is absolutely according to the law, according to the procedure for loans, grants, etc., applicable to the rest of the country. Firstly, they have their own resources, revenues etc. Then, as far as grants and other things are concerned, they flow there for the developing plans as they flow to any other State within the country. Therefore, it is not correct to say that they get this at the cost of the Indian taxpayer, and I should rectify

I must thank Shri Prakash Shastri for bringing this Bill and inviting the attention of the Government to this matter. I would give my considered opinion to the Government that this will be the last timefor them to understand. We have had certain agreements with the Government of India, and I may humbly say that I have also been one of the signatories to them right from 1947, but this last attack on Kashmir has opened our eyes wide enough. We could not know till the raiders, not one but thousands, fully armed, came right upon our heads. It was a providential escape. I must frankly say that today we must realise the implications for this country by not having Kashmir as a part of India.

Secondly, the vulnerability of all those borders on that side and this

constant friction with Pakistan and China on the other side make highly incumbent upon the Government of India to have a direct eye, direct interference, direct attention of the areas that surround our borders. They must be very, very vigilant about the functioning of the civil Government there. Today I would say very frankly that in spite of the fact that my erstwhile colleagues might be working in that ment, the people are not behind them, there is no political support, and unless you get that support, we are sitting on a volcano, and God knows when it might crupt.

Till new I have not said these things, but today the position is this. Though I belong to the ruling party, though I belong to the Congress Party, I must say it today that if the party does not take a decision with regard to Kashmir, sooner I will say rather now than later, I do not know what might happen. So, we shall say things in the open, what we have not said so far.

Shri Kapur Singh: Tell us more clearly.

Shri Sham Lai Saraf: My words are clear enough.

It was for certain specific reasons that this article 370 was introduced in the Constitution, and I must say that Jammu and Kashmir in a sense has benefited very much by that, but after the passage of so much time, its continuance is proving a great inspediment. There is insecurity, there is no mental integration taking place. Secondly, it leaves loopholes for antielements to create trouble and arouse the people there day in and day out. Thirdly, the mind of this Government is not yet clear.

17 hrs.

There was a time when there were certain mutual understandings, but as far as the people of Kashmir are

concerned, it is not only the State Constitution, our resolution, we have always wanted full integration with this country as any other State. It was the government of Pandst Nehru and others who never took courage in both hands and agreed to our request. That has not been done. I will again say that conditions have changed. The circumstances today are absolutely dangerous. It is high time that the government of India applied their mind once again to this matter and came to the conclusion and drew a new relationship on the pattern by which all the other States are part and parcel of this country.

Shri Tyagi: Woud your government recommend it? .. (Interruptions).

Shri Sham Lai Saraf: Apart from the government, Tyagiji, the people are with you. I am saying that the position is not happy in a number of ways. For the sake of the defence of the country, internal and externat security of the country, it is absolutely essential that the central Government must apply its mind; they must also keep in view the situation in the borders outside the country. I agree with Tyagiji that this Bill may not be good in its present form but as far as the purport of it is concerned, I agree and let the government itself bring in a Bill with this purpose. With these words, I express my mind on this Bill.

जी विसन जन्म सेंठ : मादरणीय उपा-ध्यक्ष महोदय, काश्मीर के सम्बन्ध में पाज जो स्वीचें यहां पर हुई हैं, उनमें श्री हीरेन मकर्जी और खाडिलकर जी की स्पीचों की मृत कर हैरान रह गया। मैं यह नहीं समझ पावा कि ये इस देश के रहने बाले हैं देश के श्रवित्तक हैं वा प्रश्नविन्तक है। मझे मलाल हुआ कि जो इतनी नीटी सी बात है कि भाज भाप देश के किसी भी भाग में

[श्री विशन चन्द्र सेठ]

जाकर जमीन मकान खरीद सकते हैं, काश्मीर का कोई भी धादमी साजहानपुर में धाकर कोई भी चीज खरीद सकता है, लेकिन हम उस भारतीय प्रदेश में जाकर नहीं खरीद सकते।

भी त्यामी: भाप तो वहां जादी भी नहीं कर सकते। काममीरी यहां भाकर शादी कर सकता है, लेकिन हम शादी भी नहीं कर सकते।

भी विद्यान कला सेठ : मैं यह निवेदन करना चाहता हूं कि काश्मीर स्टेट के सम्बन्ध में...

Shri Kapur Singh: Shri Tyagi has referred to a genuine public grievance which should be taken note of. I am afraid you did not take note of it; it was immersed in the noise.

भी विश्रम चन्द्र सेंठ : मैं काश्मीर के सम्बन्ध में एक-दो बड़ी मोटी-मोटी बातें निवेदन करना चाहता हं। जब काश्मीर में पाकिस्तानी लाखों घादमी घा गये घौर लडाई क्रक हो गई, उसके बाद काश्मीर की बात देश के या हमारे सामने भाई, भगर काश्मीर के सामने यह प्रश्न नहीं होता कि वहां एक दूसरी स्टेट है, दूसरा प्राइम मिनिस्टर है, दूसरी तरह का प्रबन्ध है, तो भाज इस लड़ाई की शक्ल जो पिछले दनों में हुई है, न होती। परन्तू धाज स्थिति इस प्रकार की है कि काश्मीर का स्टेट्स भ्रापने दूसरी तरह का बना रखा है । भाप स्वामस्वाह उलटा फैसला देने की बात करते हैं। चार दिन पहले श्री त्यागी जी कैविनेट में थे, घव उनकी धावाज कैंबिनेट से बाहर माने के बाद कितनी बदल गई है। हमारी गवर्नमेंट का प्राज यह हाल है कि धगर कोई बिल मेम्बर की तरफ़ से धाये तो ऐसा माल्म पड़ता है कि उनके लिये बड़ी भारी कड़वी दवा था गई है। मैं हाथी साहब से निबेदन करना चाहता हं कि प्राप देश के साथ ज्यादती न कीजिये। माज जितने भी सज्जन यहां पर बोले हैं, सिवाये खाडिलकर साहब के, एक भी कांग्रेसमैन भापके फेबर में नहीं है लेकिन भव भाप ब्हिप लगायेंगे भीर मनमानी करेंगे।

श्री त्यागी: हीरेन मुखर्जी भी।

श्री बिशन बन्द्र सेठ: मैं इतना ही निवेदन करना चाहता हूं। कि यह जैनुइन डिमाण्ड है देश की। इसके लिये गलत इन्फ्लुएन्स देश पर मत डालिये। जो गवर्नमेंट बंचेज से झाज बोला गया है, वह सही बीज है और उसे स्वीकार कर लेना चाहिये। इस वक्त काश्मीर का स्टेट्स देश के झन्दर वही होना चाहिये जो कि सारे देश के झन्य प्रान्तों का है। झाज देश के झन्दर धनेक प्रकार के प्राविन्सेज हैं, और उनके झलग धलग स्टेट्स हैं, यह हमारे कांस्टीट्युशन में दुर्माय्य की बात है। मैं चाहता हूं कि झाप इस बारे में कड़ाई से देखिये और सही कदम उठाइये। मैं ज्यादा न कहते हुए बैठ जाता हूं।

Mr. Deputy-Speaker: The hon. Minister..... (Interruptions).

Shri Nath Pal: One Member from Kashmir wants to speak. I did not exercise my right to speak; you did not call me.

Mr. Deputy-Speaker: Two have already spoken from Kashmir.

श्री प्रकाशबीर शात्री: श्री मेंगी उसी क्षेत्र से माते हैं, इस लिये इन को भवश्य 5 मिनट दिया जाना चाहिये।

Shri Hathi: I will sacrifice five minutes for the Member from Kashmir.

Shri Gopal Datt Mengi (Jammu and Kashmir): Mr. Deputy-Speaker, the hon. Member Mr. Hiren Mukerjee speaking just now said that if Mr. Sadiq, the present Chief Minister of Jammu and Kashmir, wanted abrogation of this article, we can proceed

accordingly. Mr. Sadiq wrote an article in the Hindustan Times of November 26, 1963. He has been the president of the Constituent Assembly of Jammu and Kashmir and a very responsible minister all along. The article is a very long one. I would read only two paragraphs which would indicate his mind. He says:

"The authors of the article had clearly envisaged the raising of the standard of administration in the State so as to bring it to the same level as in the other States. It is time now to modify this article in such a manner as to make the rest of the provisions of the Constitution applicable to the State in order to enable the people to derive complete benefits from the welfare measures adopted in social, economic and educational fields. Legislation so far enacted by Parliament has taken due note of the interest of labour and investing public against the machinations of unscrupulous elements in trade and industry. But the advantages of such laws will be available in the State only if the Constitution applies to the State in its entirety. We have no doubt in our mind that this step will go a long way in guaranteeing the socio-economic development of the Jammu and Kashmir State along with the rest of the country and in accordance with the high objectives of achieving a socialist democracy and a secular society."

I do not know what Mr. Sadiq would say today.

An hon. Member: He is always consistent.

Shri Gopal Datt Mengi: Let us hope so. In the light of this article, the Government should now take steps to apply the Constitution of India in toto to Jammu and Kashmir. Only two days back there was a question raised in Parliament about direct elections to Parliament from Jammu and Kashmir. The hea. Minister have a very

vague answer. He said: we will amend our Representation Act and see what can be done. In Jammu and Kashmir we have a separate law; for the rest of India there is a separate law. When direct elections are to take place, why should not there be the same law for the whole country? Therefore, I make this humble request; it is not a request, it is a demand? The demand is that the Indian Constitution should be applied in toto to Jammu and Kashmir. It is high time it was applied.

Mr. Deputy-Speaker: Shri Hathi.

Shrimati Tarkeshwari Sinha (Barh): Sir, I may be given just five minutes.

Shri Hathi: I have already been called.

Shrimati Tarkeshwari Sinha: Shri Kamath said that—(Interruption).

Mr. Deputy-Speaker: Order, order. I have already called Shri Hathi.

Shrimati Tarkeshwari Sinha: Please listen to me, Sir. I make an appeal. Shri Kamath said that even if he gets only two or three minutes, that is time enough for him to move the Bill, and then it can go on the next day. So, why not give five to seven minutes each?

Mr. Deputy-Speaker: Then, Shri Sidheshwar Prasad also wanted time to speak.

Shrimati Tarkeshwari Sinha: He can also be given three or four minutes.

Mr. Deputy-Speaker: I am sorry.

Shrimati Tarkeshwari Sinha: It is very strange.

Shri Hari Vishma Kamath: Five minutes for Shrimati Tarkeshwari Sinha and five minutes for Shri Nath Pai may be given. The debate can go on till one minute to 6 o'clock.

Shri Hathi: Shri Prakash Vir Shastri will also reply, भी हरि विष्णु कामत: योड़ा समय दान करिये।

Shrimati Tarkeshwari Sinha: You can give me five minutes. Shri Kamath is prepared to give his own time. (Interruption).

Sari Kajur Singh: You have already said that she cannot be accommodated. Let those orders be obeyed. She must obey the Chair.

Shrimati Tarkeshwari Sinha; Piease let me have the indulgence.

Shri Inder J. Malhotra: Shri Kamath is willing to give his time; he is prepared to wait. So, she may be given five minutes, before you call Shri Hathi.

Mr. Deputy-Speaker: Shri Hathi.

Shri Hathi: Sir, it was really gratifying to see that all the Members who spoke, excepting one, took the same stand that the Government and the whole nation have taken on Kashmir. There can be no doubt that Kashmir is an integral part of India. That has been our stand throughout and it shall remain the same. There can be no question about it.

Shri Tyagi: What about the occupied part?

Shri Hathl: We have already said that they are aggressors. There also, we have said in the Security Council that they are aggressors.

Shri Tyagi: It forms part our country.

Shri Hath: Yes. There can be no doubt about that. This is not a question which is a party question. It is a national question: the stand on Kashmir.

An hon. Member: Rather an international question. (Interruption).

Shri Hathi: I say it is a national question an I a national stand. I would request hot. Members to hear me patiently. his is not at all a party question. I has crossed all the party

barriers and the stand that has been taken is not at all on a party besis. It is on a national basis. Everyone of us here maintained and shall maintain that Kashmir is part of India and that any challenge from anybody will be met by us. It is not necessary for me to recall how during August and September, 1965, we, the whole nation, stood united in our determination to meet the challenge of Pakistan, and I would also say, thanks to the valour of our armed forces we were able to reply very effectively to the aggression which Pakistan dared to commit those days.

Shri Hari Vishau Kamath: People's co-operation also.

Shri Hathi: I said so. It was the unity of the people, the united will of the people, the united determination of the people, that gave the Government the strength to fight against Pakistan. That fact, nobody can forget so soon.

Now, at that time, I do not think anybody looked at article 370 of the Constitution, whether this article 370 at all comes in the way or whether we should hesitate even for a moment to drive the aggressor out of Kashmir. Nobody looked at the copy of the Constitution, because we believed and we firmly believe that Kashmir is part of India and Pakistan has no right whatsoever.

Shri Gopal Datt Mengi: What about the separate Constitution of Kashmir?

Shri Hathi: Please hear me. I shall come to that. I am at one with all the hon. Members who have expressed their sentiments. On that account, I am perfectly at one with them. There is no question, and there can be no doubt whatsoever. Let me be very frenk and very clear about this.

Shri Hari Vishna Kamath: Perhaps only a question of time.

Shri Hathi: It is not only a question of time. I shall say what it is

Shri Prakash Vir Shastri actually. who has always been a champion of this cause and who had brought a Bill last time also, has spoken very emphatically and emotionally too, on this Bill. He referred to the hostile activities of Pakistan. He also referred to the Tashkent agreement. We were and we are a peaceful nation and we did not want to fight, but we fought against them when the time came and when it was thought that there can be a possibility that the hostilities could cease we agreed to conclude the Tashkent agreement. We still want to abide by the letter and spirit of the Tashkent agreement. But of late we have noticed, as the hon. Member rightly remarked, the statements of the leaders of Pakistan. We have also noticed, as the Defence Minister himself said in the House the other day, how the Chinese are hobnobbing with Pakistan, and we have seen how the military aid that they have given was paraded on the streets of Rawalpindi. We have taken note of all that, and therefore, let it not be said that we are not aware of all these things. We are aware. But we still hope, as was said by the Defence Minister in the House the other day, that Pakistan will see light and that they will also see that it is in the interest of Pakistan herself-as well as in the interests of both the conutriesto abide by the Tashkent agreement, and that she will abjure the use of force and arms. We know that position, and we are alive to the facts.

Then comes the question that this is not the proper time when the present Bill should be passed. What is the object of this Bill? The object of this Bill is this: that an impression is created by the presence, the existence, of article 370, that Kashmir is not a part of India. Now, in whose mind is this doubt created? Certainly not in the mind of the people of India and the people of Kashmir which is a part of India. There is no doubt about it. If there was a doubt,—

Shirt Sham Lat Saraf: Especially in Kashmir, there is a feeling growing. I must say it frankly. Shri Hathl: If there was a doubt, well, we all pay a tribute to the people of Kashmir for what they have done during the hostilities. We should pay them a tribute.

An hea. Member: That is a different thing.

Shrimati Tarkeshwari Sinha: What is the utility?

Shri Hathi: I am coming to that. On the basic question we are all one. There is no doubt about it. Let me be frank and let me tell the House that I am at one with all the sentiments expressed.

Then we come to the constitutional and legal interpretation and all that. Because this is a Constitution Bill so many legal interpretations have been cited and quoted. Let us see what is the legal implication. Firstly, let us take the Constitution of India itself. Does it not say that Kashmir is a part of India? Article 1 is very clear. It says that "India, that is Bharat, shall be a Union of States." Then, it says that "The States and the territories thereof shall be as epecified in the First Schedule." Therefore, if we take article 1, at the very beginning, it applies, just as article 370 applies, to Jammu and Kashmir. Therefore, according to this Constitution, Jammu and Kashmir is a part of India. There is no question about that. That is accepted, admitted and provided for in the Constitution.

Now the question comes about administrative and legal application. Honmembers referred to the election law. So far as the integration of the various laws and administrative systems is concerned, article 370 is a simpler method of applying the whole of the Constitution and of the various laws and the entries in the Schedule; it does away with the regular amendment of the Constitution. There have been Presidential Orders from time to time beginning right from 1950—In 1950, 1964, 1965, 1960, 1961, 1962, 1964 and 1965. By these various orders of the

President, without amending the Constitution it has been possible to apply various entries and laws to the State of Jammu and Kashmir. It is being done and it can be done not by amending the Constitution, but under a Presidential Order. Under the same order, even the whole article 370 can be abrogated

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As hon, members know, as Shri Kripalani also said, the phrases Prime Minister and Sadr-i-Riyasat are no more used. The words Chief Minister and Governor are now used. Now he is the Governor.

Shri Tyagi: Is he appointed by the President?

Shri Hathi: Yes. By a Presidential Order in November 1965, he shall now be appointed by the President as in the case of other States. The Prime Minister is now being called the Chief Minister. So far as nomination of Members to this House is concerned, as I said the other day, we are issuing a Presidential Order whereby direct elections will be held. Members will not be nominated and the Election Commission will be in charge of the elections there. The functions of the Election Commission of India extend to Jammu and Kashmir not only in respect of elections to Parliament and to the office of the President and Vice-President, but also to the elections to the State Legislatures. The Election Commission is responsible for superintendence, direction and control of these elections also. In matters involving interrpretation of the Constitution, the Supreme Court has the same jurisdiction in respect of Jammu and Kashmir as in respect of other States. Supreme Court has also the power to grant special leave to appeal, as in the case of other States. Regarding appointment, removal from office. salaries and allowances, the service conditions of the Judges of the High Court of Jammu and Kashmir have been brought on par with those of the Judges if the other High Courts in

India. Then, we also see that in respect of the Indian Administrative Service there is a common cadre. In the Indian Police Service also there is now a common cadre. The provisions of the Constitution of India extend to Jammu and Kashmir in respect of the restrictions on practice after appointed permanent judges, transfer from and to the Jammu High Court and other High Courts and in the matter of removal of judges. All these High Courts are now under the superintendance of the Supreme Court. In 1958, Jammu and Kashmir fell in line with the other States by accepting extension to it of the scheme of two existing All-India Services, namely, the Indian Administrative Service and the Indian Police Service. I am just narrating these things to show that in the various fields of administrative set up there has been uniformity and that means integration.

Shri Gopal Datt Mengi: My information is that the IAS officers serving in Jammu and Kashmir and in the rest of India are serving under different terms and conditions and not under the same terms.

Shri Hathi: We have IAS officers working there.

Shri Gopal Datt Mengi: In Jammu and Kashmir we give free residences whereas in India they do not get free residences. In Jammu and Kashmir we deduct Rs. 100 from their pay for the car whereas the State pays Rs. 150 to the driver of the car and the officers also claim DA and TA.

Shri Hathi: Supposing certain facilities are given because of the terrain or conditions of the situation that does not mean that the common Indian Administrative Service cadre is not there. It is a very minor point. If Rs. 100 extra are given for serving there, that does not mean that the whole administrative set up of the IAS and IPS has not been extended to Jammu and There are in the rest of Kashmir. India also various places where we give special allowances for certain posts and in certain places—for example, there is Andamans. Therefore, it is not that that takes away anything or that that means Kashmir is not a part of India.

What I say is, the whole problem is of the integration of the judicial system the legal system, the administrative system, the police system, the election system, the industrial system etc. The industrial regulations are applied to them, the labour laws are applied, custom laws are applied, excise laws are applied, post and telegraphs rules are applied. All India Radio works there and so on Let us see what is the full picture of Jammu and Kashmir right from the Governor who is now appointed by the President.

Shri Kapur Singh: What about the graft system?

Shri Hathi: If we take this picture, the Indian Administrative Service, the Indian Police Service, are there. functions of the Comptroller and Auditor General of India were extended to Jammu and Kashmir in the same year. Then, the federal financial integration which has taken place in the case of the other States was practically achieved fully in the case of Jammu and Kashmir in 1954 as a result of the State Government agreeing to the application to Jammu and Kashmir of a large number of items. As I said, the operations of Union departments like the Central excise, posts and telegraphs, civil aviation, All India Radio etc., have been extended to Jammu and Kashmir just as in other States. Then, recently, after the last debate on the Bill of Shri Prakash Vir Shastri on the same subject, we have applied articles 356 and 357 to Jammu and Kashmir. That means that we can have president's Rule in Jammu and Kashmir. Any time it is necessary, President's Rule can be imposed in Jammu and Kashmir. It is not as if it has to be done under article 370. Now if the President has the power to administer the whole State directly, who can say that it is not a part of India? Can anybody say that the Presidential Order has to be issued only under article 370? Articles 356 and 357 apply to the State of Jammu and Kashmir and under those articles President can directly take charge of the administration of that State.

भी समानानी: मेहरवानी कर केवतायें कि बाकी क्या रह गया है, जिसके लिए भाटिकल 370 रखा गया है।

Shri Hathi: Therefore, we have said that slowly and slowly let article 370 be eroded. That is exactly the reply which I am going to give.

Shri J. B. Kripalani: Government have swallowed the whole camel. Now why are they hesitating to swallow a small gnat?

Shri Hathi: The whole question is this. There is a method and that is provided in article \$70 itself. Under that very article whatever is left can be done by a Presidential Orders; we can do so.

Shri Tyagi: Are you going to do it?

Shri Hathi: That is what I am saying. We are doing it and we shall do it.

Therefore, I am not in the least opposed to the spirit and the sentiments which have been expressed by the House, namely, that Kashmir is a part of India. There is no doubt that the provisions of the Constitution should be applied to Jammu and Kashmir. But my only objection is to the way or method suggested, namely, by deletion of article 370; we want to use the powers given under article 370. Therefore, when I say that I do not agree to this Bill, let it not be misunderstood by anybody that the Government is opposed to the principle. Government is one with the sentiments

that have been expressed. The only point of dispute is about the mechanism to be used. It can be done by deleting article 376 by amending the Constitution. But, then, article 368 comes in the way. The same thing could be achieved by a Presidential order, abrogating it or by applying it. One by one it is being done. I assure the House that it will be done.

I would not like to touch any other point. Because, there is no fear complex at all, what the other countries will say and so on. There is no such question at all as to what Russia, Pakistan, China, UK or USA will say. There is no question of any fear complex, because we have told everybody that Jammu and Kashmir belongs to India, is a part of India. We have done it not merely by legal quibbles or constitutional quibbles but by acts and deeds which we did in September. There can be no doubt about it. Therefore, I would inform the hon. Member that there is a mechanism and let us work that.

भी सिद्धेष्य प्रसाद : मंत्री मंहोदय ने बताया है कि हमने मंत्री तक म्राटिकल 370 की वजह से सारा काम-काज किया है मोर कुछ करना बाकी है। वह बतार्यें कि क्या कुछ करना बाकी है।

श्री हाथी : मैंने सब कुछ बता दिवा है।

श्री प्रकाशवीर शास्त्री: उपाध्यक्ष महीवयं, मैं सबसे पहले धन्यवाद देना चाहता हूं धपने उन सहयोगियों भी, विन्होंने मेरे इन विद्येयक की समर्थन करके देश की भाव-नाओं का, और विशेष रूप से जम्मू-काश्मीर के निवासियों भी भावनाओं का, यहां पर प्रतिनिधित्वं किया है।

पिछली बार 18 मार्च को जब सह विदेशक क्यों के लिए इस सदम में धाया, तो उस समय लगर्जन सीत सेदेस्य इस पर बोले । झाज जब यह बिसेयक यहां पर चर्चा के लिए उपस्थित है, तो इस पर होने वाली चर्चा में बारह सदस्यों ने भाग लिया है। सब मिला कर उन्नीस सदस्यों ने इस विघेयक पर भाषण दिये।

अपी हाची : मुझे भी गिम सीजिए।

भी प्रकाशबीर शास्त्री : में मंत्री महोदय को प्रसग रखता हूं।

भी हाची : नयों?

श्री प्रकाशवीर सास्त्री : प्रगर इस विश्वेयक पर बोलने वाले सदस्यों की संख्या बीस माम ली जाये, तो समर्थंक लोगों की मेरी गिनती थोड़ी हो जायेगी, जिन्होंने इसका विरोध किया है उनमें एक बढ़ जायेगा। इस विधेयक का तीन व्यक्तियों ने विरोध कियाहै—दोने स्पष्ट रूप से धौर एक ने ग्राधे मन से। ग्राधे मन 🛊 श्री न्वाडिकलकर ने इसका विरोध किया। इस प्रकार ढाई व्यक्तियों ने इस विधेयक का बिरोध किया भीर बाकी साढे सीलह व्यक्तियों ने हृदय से इसका समर्थन किया भौर यह चाहा कि भारत सरकार भ्रपनी उस पुरानी मूल को सुधारे, जो कि वह भ्रठारह वर्षों से करती वली भाई है। वह इस संविधान की मरी हुई धारा 370 को हटा कर संविधान की पविव्रता को सुरक्षित रखे।

श्री खाडिलकर ने घपने भाषण में "डड लेटर" सन्य का इस्तेमाल किया। धगर मैं उनकी धपनी भाषा को सही मान लूं, तो क्या मैं उनसे यह पूछ संकता हूँ कि सगर जीवित संस के बीच में कोई मृत संस उठा कर डांल दियां जाये, तो क्या जीवित संस की पवित्रता सुरक्षित रह सकेगी या उसके की सड़ने की सम्भावना हो जावेगी।

श्री कंपूरे लिंह की बात तो मेरी सर्वक में बाती है कि वह इस विधियक का क्यों

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चिरोध करते हैं। इसमें केवल श्री कपूर सिंह का ही प्रश्न नहीं है, बस्कि कास्त्रीर के सम्बन्ध में उनकी पार्टी की जो पृष्ठभूमि रही है, जिस धाधार पर धौर जिल चक्से से वह काश्मीर समस्या को समय समय पर वेक्स्ती रही है, उसको जानते हुए मैं श्री कपूर सिंह से इससे ज्यादा श्राक्ता ही नहीं करता था।

लेकिन इस सम्बन्ध में श्री हिरैन मुकर्जी के विचार सुन कर मुझे थोंड़ा झारवर्य जरूर हुआ। पिछली वार जब इस प्रकार का विधेयक इस सदन में झाया वा, तो कम्युनिस्ट पार्टी ने संविधान के अनुच्छेद 370 को हटाने का समर्चन किया वा। लेकिन इस बार श्री हिरेन मुकर्जी की नीति में परिवर्तन हो गया है।

एक माननीय संबंध्यः चाइना से कीई डायरेक्शन भ्राया होगा ।

की प्रकाशकीर शास्त्री: मैं नहीं कह सकता कि चाइना ने ग्रपना रख बदल लिया या श्री हिरेन मकर्जी भौर उनकी पार्टी ने? जो कि उससे इंस्पीरेशन लेती है. अपना रुख बदल लिया? मझे याद हैं कि जब श्री भूपेश गुप्त ने राज्य समा में कहा था कि यद्ध-विराम रेखा की ग्रन्तरांष्ट्रीय सीमा मान लिया जाये, तो मैं समझता था कि शायद वह श्री भपेश गप्त की अपनी निजी सुझ हैं भीर इसी भाषार पर उन्होंने वह सुझाव राज्य सभा में रखा है। लेकिन श्री हिरेन मुकर्जी से वह सुझाव सुनकर मुझे लगा कि कम्युनिस्ट पार्टी ने ही नीति के रूप में इस बात को स्वीकार किया है और वंह इस देश में इसके लिये अनुकुल वातावरण बनाना पाहती है। जब कम्युनिस्ट पार्टी कोई बान्दोलन उठाती है या कोई बाताबरण बनाती है, तो केवल भारत की वारदीवारी तक सीमित रह कर वह उस का निर्णय करती हो---ऐसी बस्त नहीं है बल्कि स्थिति यह है कि उसकी प्रेरणा का केन्द्र चिन्तु भारत से बाहर रहता है।

श्री मुकर्जी ने इस बात की वर्जा की कि हमें ताशकंद की भावना की रक्षा करनी है भीर ताशकंद में जो समझौता हुना है, उस की पष्ठभूमि में हमें इस प्रकार का निर्णय नहीं लेना चाहिए । मुझे पता नहीं कि क्या श्री हाथी भौर श्री मुकर्जी सभी भी तामकंद समझौते को जीवित मानते हैं ? जब कि पाकिस्तान के राष्ट्रपति, धयब, धौर विदेश मंत्री, भट्टो, के वक्तव्य हमारे सामने हैं भीर स्वयं प्रतिरक्षा मंत्री भीर विवेश मंत्री इसी सदन में कह चुके हैं कि पाकिस्तान की घोर से ताशकंद समझौते का उस प्रकार पालन नहीं किया जा रहा है, जिस प्रकार से कि किया जाना चाहिए । इस स्थिति में ताशकंद समझौते का रेफ़रेंस दे कर संविधान की मरी हुई धारा 370 को हटाने के सम्बन्ध में उस को बीच में लाना कहां तक उचित है ?

Shri Hathi: I never said so. On the contrary I said that Shri Prakash Vir Shastri referred to this. I never said this. I repeated what the Defence Minister stated in the House.

Shri Kapur Singh: Do you repudiate Tashkent Agreement?

Shil Hathi: No, no. We would certainly abide by it. But if Pakistan does not see the light, then I repeated what the Defence Minister said.

बी प्रकाशबीर झांस्की: मुझे बड़ी प्रकाशता है कि जी हाबी उसी भाषा का प्रयोग कर रहे हैं, जिस बाया में हमारे प्रतिरक्ता मंत्री भीर बिदेश मंत्री ने रावलपिड़ी सम्मेजन और चीनी राष्ट्रपति के पाकिल्लान के दौरे के बाद लॉक्संब संक्लीते के सम्बंग्ड में बपनी जावलाओं को ज्यक्त किया है। मुझे खुनी है इस बात की भी कि भारत संस्कान दौरे-बीरे बास्तविकता को सम्बंगि लगी है।

[श्री प्रकाशवीर शास्त्री]

लेकिन जो बात मैं विशेष रूप से कहना चाहता हूं, वह यह है कि जब श्री हायी यह कहते हैं कि संविधान की जितनी भी धारायें हैं, उन के घाधार पर जम्मू-काश्मीर राज्य हमारा श्रमित्र शंग है, तो मैं मोटी सी भाषा में उन से यह पूछना चाहता हूं कि जम्मू-काश्मीर की जनता की हृदय की भावना का सही प्रतिनिधि व इस सदन में बैठे हुए जम्मू-काश्मीर के छः सदस्य करते हैं, या ग्राप लोग करते हैं, जो जम्मु-काश्मीर के भ्रतिरिक्त भारत के दूसरे भागों के निवासी हैं भौर जम्म-काश्मीर की जनता से जिन का उतना सम्पर्क नहीं पड़ता है, जितना कि उन लोगों का पड़ता है। इसी सदन में उपाध्यक्ष जी, जम्मू भीर काश्मीर के 6 प्रतिनिधि सदस्य हैं, छ: में से पांच व्यक्ति वे हैं, जिन्होंने बड़े स्पष्ट भाव से यह बात कही है कि संविधान की धारा 370 रखने में जम्म-काश्मीर के लोगों के मन में बराबर यह सन्देष्ठ बना हुआ है कि हिन्दुस्तान की सरकार क्या हमारी स्थिति उसी प्रकार समझती है, जैसी भारत की दूसरे राज्यों की स्थिति समझती है, या हमारी स्थिति में कुछ भन्तर समझती है।

श्री गोपाल बत मेंगी : छठे भी इस से सहमत हैं।

श्री प्रकाशाचीर शास्त्रों : लीजिये, छठे सदस्य भी जिनको बोलने का समय नहीं मिल सका वे भी इस विचार धारा हे सहिम्त हैं। जब जम्मू-काश्मीर के सब प्रतिनिधि यह बात कह रहे हैं तो मैं समझता हूं कि श्री हाथी आज नहीं तो कल, इस बात को जरूर सोचेंगे। जैसा श्री समनानी ने कहा कि हम ने ऐसा कौन सा गुनाह धौर पाप किया है कि 18 साल से धब तक हमारे भविष्य को भाप ने बीच में लटका कर रखा हुआ है। परमात्मा के नाम पर हमारे लिये न सही कम से कम हमारी इन सन्तानों पर तो तरस खाइये, संविधान की 370 धारा को हटा कर जम्मू-काशमीर के निवासियों के मन से उस सम्बेह को दूर कीजिये। मैं खुन होता यदि श्री हाथी,

श्री समनानी के सन्देह का किसी प्रकार निराकरण कर पाते। जब वह यह कहते हैं कि हम ने संविधान की ध्रमुक धारा को लागू कर दिया है, इलेक्शन कमीशन का श्रिष्टकार बढ़ गया है, राष्ट्रपति शासन की धारा लागू हो गई है। मैं यह बात स्पष्ट भाषा में पूछना चाहता हूं कि धाप यह तो बताइये कि अभी कौन से ऐसे और कानून शेष हैं जो जम्मू-काश्मीर में लागू नहीं हो पाये हैं? धौर बे क्यों लागू नहीं हो सके? इस का कारण मैं भारत सरकार से पूछना चाहता हूं।

जम्मू-काश्मीर भारत का भ्रमिन्न भ्रंग है,
जैसे दूसरे राज्य हैं, तो भ्राप यह बताइये कि
जब यहां कानून बनता है तो भ्राप उस में
यह क्यों लिखते हैं "एक्सेप्ट जम्मू एण्ड
काश्मीर"। ऐसी स्थिति में हम कैसे मार्ने कि
भ्राप के कानून वहां पर लागू हो रहे हैं।
भ्राप यह स्थिति भ्रपने भाषण में स्पष्ट नही
कर सके, हैं।

दूसरी बात श्री हाथी ने ग्रपने भाषण में कही घीर जिसको सुनकर मुझे घारचयं हुआ। इस बात को तो उस समय ही कइ दिया या जब कि इस सदन में यह विधेयक भाया या भीर उस समय श्री नन्दा ने कुछ घोषणायें भी की थीं। मैं माशा कर रहा या कि गृह-कार्य मंत्री भाज कुछ नई घोषणायें करेंगे जो जम्मू-काश्मीर के लोगों के हृदयों को शान्ति देने वाली होंगी। इस सदन को पता लगेगा कि इस मरी हुई घारा को बह हटा रहे हैं तथा भारत सरकार 18 सदस्यों में से 16 सदस्यों के समर्थन के बाद दो-तीन कदम तो द्यागे जायेगी, लेकिन मुझे दुख है कि वही भिसे-पिटे शब्द दोहरा देने के भलावा, जो उस समय नन्दा जी ने कहे थे, श्री हाथी कोई नई बात नहीं कह पाये हैं।

तीसरी चीज जो मैं ने उस दिन घी कही थी घौर मैं घपेका करता या कि हायी साहब निश्चित रूप से उत्तर देंगे। घाप ने वहां पर राष्ट्रपति ज्ञासन जागू करने का निश्चय किया था। तो क्या 18 महीनों में इस प्रकार की कोई स्थिति बहां पर नहीं धाई, जिसमें यह सोच सकते कि जम्मू-काश्मीर में राष्ट्रपति का शासन लाग करने के सम्बन्ध में कोई कार्यवाही करते । यह स्थिति तब ही मा जानी चाहिये थी जब वहां षुसपैठिये माये थे । भाप यह कहते हैं कि घुसपैठियों का पता चला घगस्त में, जब कि घाप ने उनके खिलाफ़ कार्यवाही करनी शुरू की । लेकिन जम्मु-काश्मीर के बीफ़ मिनिस्टर ने कहा है कि हम ने मई महीने में भारत सरकार को खबर देदी यो कि जम्म-काश्मीर में चसपैठियं मा गये हैं। सवाल यह है कि जम्म-काश्मीर के चाफ़ मिनिस्टर सही बोलते हैं, या भारत सरकार के गृह मंत्री सही बोलते हैं ? दोनों में से किसका वक्तव्य सही है। इम बात का भी निर्णय होना चाहिये।

Constitution

(Amdt.)

जम्मु-काश्मीर के गृह मंत्री ग्रभी कुछ दिन पहले भपनी ग्रसेम्बली में कहते हैं कि हम को तीन साल पहले यह पता था कि पाकिस्तान हमला करने वाला है। पाकिस्तान हमले की तैयारी कर रहा है। इतनी सारी सुचनायें रखने के बाद भी हम इस प्रकार सोते रहे । घुसपैठिये वहां पर बराबर झाते रहे भीर भाप को कोई पता नहीं । तीन-तीन गप्तचर विभाग वहां पर बैठे रहे इन काननों के लाग करने का लाभ क्या हमा?

माज जो स्थिति जम्म्-काश्मीर की है, तबा वहां के कांग्रेम के भी मेम्बर मांग कर रहे हैं, बहां की दूसरी पार्टियों के सदस्य भी मांग कर रहे हैं कि जम्म्-काश्मीर की मरकार बम्म-काश्मीर का एडमिनिस्ट्रेशन सम्भालने में समर्थ नहीं है, भारत सरकार धौर कुछ न करे तो कम से कम इतना प्रवश्य करे कि मीमाधों की रक्षा का दायित्व धपने हाच में ले। वह देखे कि किस तरह से इन्फिल्टेटर्स बहुं पर घाते हैं भीर जाते हैं। यह भारत सरकार का दायित्व हो रा चाहिये । जम्मु-काश्मीर सरकार पर यह बात नहीं छोड़नी चादिये । मैं सोचता था कि इन सब बातों

के बारे में गृह-कार्य मंत्री घपने भाषण में उत्तर देंगे, लेकिन जयसुखालाल हाथी जो विचारों में गम्भीर हैं, भीर शरीर से भी गम्भीर हैं। भाज उनके भाषण से जितनी निराशा हुई है, मैं समझता हं कि भव से पहले इस प्रकार उनके भाषणों से कभी निराशा नहीं हुई । लेकिन फिर भी उपाध्यक्ष जी, भारत सरकार जो भूल कर रही है, मैं उसको नहीं दोहराना चाहंगा । पिछली बार भी जब यह विधेयक भाषा था तो मैंने कहा था कि मैं नहीं चाहता कि दुनिया के सामने यह बात जाये, कि संविधान की इस धारा को इटाने के लिये संसद में विधेयक भाषा भौर उस पर इस संसद के कुछ सदस्यों ने दलगत प्रभाव में भाकर उसका विरोध किया भौर फिर बह पास नहीं हो सका। मैं राष्ट्र की एकता भौर जम्मू-काश्मीर के लोगों की भावना का भी भपमान नहीं होने देना बाहता । मैं चाहता हं कि सरकार घगर इस विधेयक को स्वीकार नहीं करती तो कम से कम इस प्रकार का धारवासन दे, जैसा श्री हाथी ने कहा है कि वह इस विधेयक की भावना से सहमत हैं इतना तो बताइये कि इस मरी हुई धारा को कब तक संविधान में रखा जायगा । क्या विशेष कठिनाई है जिसकी बजह से इस धारा को भाप नहीं हटा पा रहे हैं। धगर यह कारण धाप बता देते तो भी सन्तोष के लिये पर्याप्त होता ।

Bill

इन शब्दों के साथ मैं, उपाध्यक्ष महोदय, सरकार जैसी भूल न करते हुए, इस विश्वेयक को बापस लेने की धनुमति बाहुंगा । यह विद्येयक इस सदन में बाहे घाज स्वीकार न हो सका लेकिन सरकार भपने कर्तब्य से बब नहीं सकती । सरकार भ्रपने कर्नव्यों को महसूस करे और इस बिल को स्वीकार नहीं करना चाहती तो कम से कम धारा 370 को हटाने के बारे में अपनी घोषणा कर दे भौर जल्दी ही इस भूल का प्रायम्बित करते हुए सरकार प्रपनी घोर से इस प्रकार का विश्वेयक लाये। मेरे इस विल में यदि को

[भी प्रकासनीर शास्त्री]

दुवें लता रह गई है तो वह धपने विधेयक में उस दुवें लता को दूर करके रखे।

इस प्रकार श्री हायी के वस्तव्य से प्रपनी धसहमति तथा निराशा व्यक्त करते हुए मैं सदन से इस बिल को वापस लेने की धनुमति चाहुंगा ।

Mr. Deputy-Speaker: Is Shri Vishwa Nath Pandey pressing his amendment?

Shri Vishwa Nath Pandey (Salempur): No, I sack leave of the House to withdraw it.

Mr. Deputy-Speaker: Has the hon. Member leave of the House to withdraw his amendment?

Several hon. Members: Yes.

Amendment No. 1 was, by leave, withdrawn.

Mr. Deputy-Speaker: Has Shri Prakash Vir Shastri leave of the House to withdraw his Bill?

Several hon. Members: Yes.

The Bill was, by leave, withdrawn.

17.48 hrs.

RELEASE OF A MEMBER

Mr. Deputy-Speaker: I have to inform the House that the Speaker has received the following communication, dated the 30th March, 1966, from the Superintendent, Central Prison, Hyderabad:

"I have the honour to inform you that Shri Laxmi Dass, Member, Lok Sabha, who was detained in this jail has been released from detention on the 29th March, 1966."

Shri Hari Vishnu Kamath (Hoshangabad): Not on parole?

Mr. Deputy-Speaker: Released.

Shri Hari Vishnu Kamath: If it is 'released', then it is all right.

17.49 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 75 and 164)
by Shri Hari Vishnu Kamath

Shri Hari Vishna Kamath (Hoshan-gabad): Mr. Deputy-Speaker, Sir, after such a scintillating debate on the vital issue of Jammu and Kashmir, the integration of that State with the rest of the Indian Union and the cognate issue of the repeal of article 370, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

This Bill is a simple one and noncontroversial, and I am sure Government will have no difficulty, and the House will have even less difficulty, in accepting it. The Statement of Objects and Reasons makes it clear that:

"The highest traditions of parliamentary democracy, with a bicameral set-up, demand that the Council of Ministers at the Centre and in the States should consist mostly of members who are directly elected by the people, and that the Prime or Chief Minister should in no circumstances be a member who has been elected indirectly."

The relevant articles of the Constitution which I seek to amond through this Bill are articles 75 and 164, article 75 pertaining to the Parliament or the Union legislature, and article 164 relating or pertaining to the State legislatures.

While moving this, I do not wish to draw any invidious comparisons between the so-called Lower House and the so-called Upper House. That is only, political pariance more or

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(Amdt.)

less. In the Constitution, these words Lower House' and 'Upper House' do not find a place. These words have become current coin only by long usage in other countries. I do not wish to go into the history or the genesis of these terms because that is not germane to the provisions of the Bill. May I have your undivided attention, Sir, either yours or that of Shri Sham Lal Saraf who is taking the Chair?

Shri Bhagwat Jha Azad (Bhagalpur): We are all attention.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): We are hearing him.

Shri Hari Vishau Kamath: The Chair is more important or at least

equally important.

17.51 hrs.

[SHRI SHAM LAL SARAF in the Chair]

भी कपूर सिंह: (लुधियाना) सभापति महोदय, सदन में गणपूर्ति नहीं है।

Mr. Chairman: The bell is being rung. The House stands adjourned till 11 a.m. on Monday, as there is noquorum.

17.53 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 4, 1966/Chaitra 14, 1888 (Saka).